Vol. 260
No.13

Monday,
7th August, 2023
16 Sravanaa, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Birthday Greetings (page 1)

Felicitations by the Chair (pages 1 - 2)

Papers Laid on the Table (pages 2 - 5)

Messages from Lok Sabha- *Reported*

The Indian Institutes of Management (Amendment) Bill, 2023 - *Laid on the Table* (page 5)

The Inter-services Organisations (Command, Control and Discipline) Bill, 2023- *Laid on the Table* (pages 5 - 6)

Digital Personal Data Protection Bill, 2023 - *Laid on the Table* (page 60)

The Anusandhan National Research Foundation Bill, 2023 - *Laid on the Table* (page 85)

The Pharmacy (Amendment) Bill, 2023 - *Laid on the Table* (page 85)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

The Mediation Bill, 2023 - *Laid on the Table* (page 98)

The Coastal Aquaculture Authority (Amendment) Bill, 2023 - *Laid on the Table* (page 124)

Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice - *Presented* (page 6)

Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution - *Laid on the Table* (page 6)

Statement by Minister -

Status of implementation of recommendations/observations contained in the 26th Report of the Department-related Parliamentary Standing Committee on Defence - *Laid on the Table* (page 6)

Motion for election to the Central Advisory Committee for the National Cadet Corps - *Adopted* (page 7)

Report of the Committee of Privileges -*Presented* (page 7)

Termination of Suspension of Member - *Adopted* (pages 7 - 9)

Recommendations of the Business Advisory Committee (page 9)

Statutory Resolution -

Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023 - *Negatived* (pages 10 - 60, 61 -164 and 165 -172)

Government Bills -

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 - *Passed* (pages 10 - 60, 61 -164 and 165 -172)

Website : http://rajyasabha.nic.in

http://parliamentofindia.nic.in

E-mail : rsedit-e@sansad.nic.in

Amendments for reference of the the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha- *Negatived* (pages 10 - 60, 61 -164 and 165 -172)

The Registration of Births and Deaths (Amendment) Bill, 2023 - *Passed* (pages 172 -183)

Announcement by the Chair (page 164)

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link[*https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*](https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise)*]*

RAJYA SABHA

Monday, the 7th August, 2023 / 16 Sravana, 1945 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I take the opportunity to wish birthday greetings to hon. Member of Parliament and Union Minister, Shri B. L. Verma. He has been a Member of Rajya Sabha since November, 2020. He is currently serving as the Minister of State in the Ministries of Development of North-Eastern Region and Cooperation since July, 2021. Shri Verma is a grassroot leader. He is known as a prominent voice of the marginalized. Shri Verma is married to Shrimati Shanti Devi. On my behalf and your behalf, I wish him a long, healthy and happy life and extend our greetings to his family and friends.

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it is a moment of immense pride for us. Our archers, particularly women archers, have scripted history with their spectacular performance at the World Archery Championships, 2023, held at Berlin, Germany. It is a great moment. They have scripted history.

Seventeen year old Aditi Gopichand Swami secured the first Individual world title for the country by winning the Gold Medal at the Championships. She became the youngest athlete, across the globe, to win the title. Ojas Pravin Deotale clinched the Gold Medal in the Men's Individual event. He became the first Indian male archer to claim such a title at the World Archery Championships. Jyoti Surekha Vennam won the Bronze Medal in the Women's Individual Compound event while the team of Jyoti Vennam, Parneet Kaur and Aditi Gopichand Swami put on an outstanding performance to clinch the Gold Medal in the Women's Compound team event.

Hon. Members, this has been India's best ever performance at the World Archery Championships. Their achievements reflect our rapid stride forward in the arena of sports and are testimony to the unwavering focus, tremendous hard work and wholehearted dedication of our sportspersons. This is also on account of

affirmative Government initiatives and policies. Their exemplary performance is bound to inspire and motivate the nation.

On behalf of the House and on my own behalf, I extend our felicitations to the archers and wish them all success in their future endeavours. We hope, they will continue to bring laurels and make the nation proud with their achievements.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Civil Aviation

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GENERAL (RETD.) V. K. SINGH): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Civil Aviation, under sub-section (2) of Section 8A of the Carriage by Air Act, 1972, along with Delay Statement and an Explanatory Note:—

(1) S.O. 2159 (E), dated the 21st June, 2016, amending the Third Schedule to the said Act, by substituting certain entries, as mentioned therein, in that Schedule.

(2) S.O. 3129 (E), dated the 29th August, 2019, providing for application of the provisions of sub sections (I) and (4) of Sction 4A and Section 5 of the said Act and the rules contained in the Third Schedule to the said Act to all carriage by air not being international carriage by air as defined in that Schedule, subject to certain exceptions, adaptations and modifications, as mentioned therein, in that Notification.

(3) S.O. 987 (E), dated the 5th March, 2020, amending the Third Schedule to the said Act, by substituting certain entries, as mentioned therein, in that Schedule.

[Placed in Library. For (1) to (3) *See* No. L.T. 9961/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Civil Aviation, under Section 14A of the Aircraft Act, 1934:—

(1) G.S.R. 291 (E), dated the 13th April, 2023, publishing the Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) (Amendment) Rules, 2023,

along with an Explanatory Note.

(2) G.S.R. 531 (E), dated the 24th July, 2023, publishing the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment Rules, 2023.

[Placed in Library. For (1) and (2) *See* No. L.T. 9960/17/23]

Statements showing action taken by the Government on the various assurances, promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each:—

1. Statement No. XXXIII — Two Hundred and Nineteenth, 2010

[Placed in Library. *See* No. L.T. 10019/17/23]

2. Statement No. XXVI — Two Hundred and Thirty Third, 2014

[Placed in Library. *See* No. L.T. 10020/17/23]

3. Statement No. XXV — Two Hundred and Thirty Fifth, 2015

[Placed in Library. *See* No. L.T. 10021/17/23]

4. Statement No. XXV — Two Hundred and Thirty Sixth, 2015

[Placed in Library. *See* No. L.T. 10022/17/23]

5. Statement No. XXIV — Two Hundred and Thirty Seventh, 2015

[Placed in Library. *See* No. L.T. 10023/17/23]

6. Statement No. XIX — Two Hundred and Forty First, 2016

[Placed in Library. *See* No. L.T.10024/17/23]

7. Statement No. XIX — Two Hundred and Forty Second, 2017

[Placed in Library. *See* No. L.T. 10025/17/23]

8. Statement No. XIII — Two Hundred and Forty Fourth, 2017-18

[Placed in Library. *See* No. L.T. 10026/17/23]

9.	Statement No. XVII	Two Hundred and Forty Fifth, 2018

[Placed in Library. *See* No. L.T. 10027/17/23]

10.	Statement No. XVIII	Two Hundred and Forty Sixth, 2018

[Placed in Library. *See* No. L.T. 10028/17/23]

11.	Statement No. XVI	Two Hundred and Forty Seventh, 2018-19

[Placed in Library. *See* No. L.T.10029/17/23]

12.	Statement No. X	Two Hundred and Forty Eighth, 2019

[Placed in Library. *See* No. L.T. 10030/17/23]

13.	Statement No. XV	Two Hundred and Fiftieth, 2019

[Placed in Library. *See* No. L.T. 10031/17/23]

14.	Statement No. XIV	Two Hundred and Fifty First, 2020

[Placed in Library. *See* No. L.T. 10032/17/23]

15.	Statement No. XI	Two Hundred and Fifty Second, 2020

[Placed in Library. *See* No. L.T. 10033/17/23]

16.	Statement No. XIII	Two Hundred and Fifty Third, 2021

[Placed in Library. *See* No. L.T. 10034/17/23]

17.	Statement No. XI	Two Hundred and Fifty Fourth, 2021

[Placed in Library. *See* No. L.T. 10035/17/23]

18.	Statement No. VIII	Two Hundred and Fifty Sixth, 2022

[Placed in Library. *See* No. L.T.10036/17/23]

19.	Statement No. III	Two Hundred and Fifty Seventh, 2022

[Placed in Library. *See* No. L.T. 10037/17/23]

20.	Statement No. III	Two Hundred and Fifty Eighth, 2022

[Placed in Library. *See* No. L.T. 10038/17/23]

21.	Statement No. II	Two Hundred and Fifty Ninth, 2023

[Placed in Library. *See* No. L.T. 10039/17/23]

Report and Accounts (2021-22) of EIL, New Delhi and related Papers

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Fifty-seventh Annual Report and Accounts of the Engineers India Limited (EIL), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T.9971/17/73]

MESSAGES FROM LOK SABHA

(I) The Indian Institute of Management (Amendment) Bill, 2023
(II) The Inter-services Organisations (Command, Control and Discipline) Bill, 2023

SECRETARY-GENERAL: Sir, I rise to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Indian Institute of Management (Amendment) Bill, 2023 as passed by Lok Sabha at its sitting held on the 4th August, 2023.

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Inter-services Organisations

(Command, Control and Discipline) Bill, 2023 as passed by Lok Sabha at its sitting held on the 4th August, 2023".

Sir, I lay a copy each of the Bills on the Table.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE

SHRI P. WILSON (Tamil Nadu): Sir, I present the One Hundred Thirty Third Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on "Judicial Processes and their Reforms".

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

श्री बाबू राम निषाद (उत्तर प्रदेश) : महोदय, मैं उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) से संबंधित 'मोटे अनाज का उत्पादन और वितरण' के संबंध में पर विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2022-23) के इकतीसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

STATEMENT BY MINISTER

Status of implementation of recommendations/observations contained in the 26th Report of the Department-related Parliamentary Standing Committee on Defence

रक्षा मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं "सामान्य रक्षा बजट, सीमा सड़क संगठन, भारतीय तटरक्षक, रक्षा संपदा संगठन, सरकारी क्षेत्र के रक्षा उपक्रम, कैंटीन स्टोर विभाग, भूतपूर्व सैनिक कल्याण और रक्षा पेंशन" (मांग सं. 19 और 22) के संबंध में रक्षा मंत्रालय की अनुदान मांगों (2022-23) के संबंध में विभाग संबंधित रक्षा संबंधी संसदीय स्थायी समिति 17वीं लोक सभा के 26वें प्रतिवदेन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य सभा पटल पर रखता हूँ।

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS

रक्षा मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

"कि राष्ट्रीय कैडेट कोर अधिनियम, 1948 (1948 का XXXI) की धारा 12(1क) के साथ पठित धारा 12 (1)(i) के अनुसरण में यह सभा राष्ट्रीय कैडेट कोर की केंद्रीय सलाहकार समिति का सदस्य होने के लिए सभा के सदस्यों में से एक सदस्य को उस रीति से, जैसे सभापति निदेश दें, निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

REPORT OF THE COMMITTEE OF PRIVILEGES

सुश्री सरोज पाण्डेय (छत्तीसगढ़) : महोदय, मैं एक सदस्य द्वारा सभा की कार्यवाही की कथित वीडियोग्राफी करने और सोशल मीडिया पर इसके प्रसार से उत्पन्न कथित विशेषाधिकार उल्लंघन के प्रश्न के संबंध में विशेषाधिकार समिति का चौहत्तरवां प्रतिवेदन (अंग्रेजी और हिन्दी में) सभा पटल पर रखती हूँ।

TERMINATION OF SUSPENSION OF MEMBER

SHRI RAKESH SINHA (NOMINATED): Sir, I move the following Motion under proviso to Rule 256(2) of the Rules of Procedure for Conduct of Business in the Council of States (Rajya Sabha):-

"That this House resolves that Shrimati Rajani Ashokrao Patil, Member, be held guilty of breach of privileges and the suspension suffered by her so far be taken as sufficient punishment and the House may consider discontinuance of suspension of Shrimati Rajani Ashokrao Patil, Member, from the service of the Council from this day."

The question was put and the motion was adopted.

MR. CHAIRMAN: Shrimati Rajani Ashokrao Patil may attend the Session.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : सर, संजय सिंह जी के लिये भी ऐसा ही कर देना चाहिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, you have just seen that an hon. Member was held guilty and suffered punishment. Still, you are engaging in indecorous conduct. Go through the Report of the Committee. *...(Interruptions)...* Proactive behaviour does not mean that we contribute to disruption in the House. *...(Interruptions)...*

श्री सुशील कुमार गुप्ता : सर, चेयर की पावर है। ...(**व्यवधान**)...यह मेरा निवेदन है।...(**व्यवधान**)...

श्री घनश्याम तिवाड़ी (**राजस्थान**) : मान्यवर,...(**व्यवधान**)... राजस्थान के बारे में मैंने लगातार तीन प्रस्ताव दिए हैं। मेरा एक प्रस्ताव लाल डायरी के बारे में था, दूसरा प्रस्ताव राजस्थान में जो लगातार बलात्कार हो रहे हैं, उनके बारे में था। ...(**व्यवधान**)... राजस्थान के अंदर लगातार 1 लाख, 19 हजार केस दर्ज हुए हैं। ...(**व्यवधान**)...राजस्थान में भ्रष्टाचार चरम सीमा पर पहुँचा हुआ है, इसलिए मैंने आपसे कहा था कि राजस्थान के बारे में चर्चा की जाए। ...(**व्यवधान**)... राजस्थान में एक सबसे बड़ी समस्या यह है कि वहाँ एक लड़की के साथ बलात्कार किया गया। ...(**व्यवधान**)...

MR. CHAIRMAN: Shri K.C. *...(Interruptions)...*

SHRI K.C. VENUGOPAL (Rajasthan): Sir, from day one, the hon. Leader of the Opposition has been demanding discussion on Manipur. Yesterday and today also, we are hearing the most painful reports from Manipur. *...(Interruptions)...*

MR. CHAIRMAN: Nothing will go on record. *...(Interruptions)...* The Leader of the House *...(Interruptions)...*

सभा के नेता (**श्री पीयूष गोयल**) : माननीय सभापति महोदय, यह सदन पहले दिन से मणिपुर के ऊपर चर्चा करने के लिए तैयार रहा है। ...(**व्यवधान**)...सरकार ने तो पार्टी लीडर्स ...(**व्यवधान**)... और पहले ही दिन सदन में इसको स्वीकृति दी और आपने कहा कि इस पर चर्चा हो। ...(**व्यवधान**)... आपकी अनुमति से इस चर्चा के प्रस्ताव को सदन में रखा भी गया, उसको बिजनेस में लिस्ट भी किया गया, उसके बाद भी ये चर्चा से भाग रहे हैं। ...(**व्यवधान**)... यह बड़ी शर्मनाक बात है। ...(**व्यवधान**)...इनके दिल में मणिपुर के लिए कोई संवेदना नहीं है। ...(**व्यवधान**)... ये चाहते ही नहीं हैं कि चर्चा हो। ...(**व्यवधान**)... ये चाहते हैं कि चर्चा में किसी न किसी तरीके से इनकी पोल न खुले। ...(**व्यवधान**)... ये जो मणिपुर की चर्चा से भाग रहे हैं, इसकी मैं निन्दा करता हूँ और अनुरोध करता हूँ कि आप राजस्थान के ऊपर चर्चा को स्वीकार करें। ...(**व्यवधान**)...उसको जल्द

से जल्द लिस्ट किया जाए। ...(**व्यवधान**)... उसको तुरंत लिस्ट करके राजस्थान के गंभीर विषय के ऊपर चर्चा शुरू होनी चाहिए। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members *...(Interruptions)...* Shri Digvijaya Singh *...(Interruptions)...* Hon. Members, let the House be in order. *...(Interruptions)...* The House is adjourned to meet at 2.00 p.m.

The House then adjourned at fourteen minutes past eleven of the clock.

The House reassembled at two of the clock,
MR. CHAIRMAN *in the Chair.*

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held today, the 7th August, 2023, has allotted time for the Government Legislative Business as follows:

	BUSINESS	TIME ALLOTTED
1.	Consideration and passing of the Pharmacy (Amendment) Bill, 2023 *(after it is passed by Lok Sabha)*	**Two Hours**
2.	Consideration and passing of the Anusandhan National Research Foundation Bill, 2023 *(after it is introduced, considered and passed by Lok Sabha)*	**Two Hours**
3.	Consideration and passing of the Coastal Aquaculture Authority (Amendment) Bill, 2023	**Three Hours**

2. Further, the Committee recommended that the three hours' time allotted for combined discussion on the Statutory Resolution seeking disapproval of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023, and consideration and passing of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha on 20th July, 2023, may be increased to **Six Hours**.

STATUTORY RESOLUTION

Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023
and
Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha

MR. CHAIRMAN: Shri A.D. Singh, Shri Elamaram Kareem, Shri Vaiko, Shri A.A. Rahim, Shri Raghav Chadha, Shri Derek O'Brien, Dr. John Brittas, Shri Binoy Viswam, Shri Tiruchi Siva, Dr. V. Sivadasan, Dr. K. Keshava Rao, Shri Sushil Kumar Gupta to move the Statutory Resolution. Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Sir, I move:

"That this House disapproves the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023) promulgated by the President of India on 19th May, 2023."

MR. CHAIRMAN: Now, Shri Amit Shah to move the motion for consideration of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023.

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं प्रस्ताव करता हूं:

'कि दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन अधिनियम, 1991 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।'

MR. CHAIRMAN: There are three Amendments by Shri Tiruchi Siva, Dr. John Brittas and Shri Raghav Chadha for reference of the Government of National Capital Territory (Amendment) Bill, 2023, as passed by Lok Sabha, to a Select Committee of the

Discussed together

Rajya Sabha. Members may move their Amendments at this stage without any speech. Shri Tiruchi Siva, are you moving your Amendment?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

"That the Bill further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Tiruchi Siva
2. Shri Abdul Wahab
3. Shri Derek O'Brien
4. Dr. K. Keshava Rao
5. Shri Sushil Kumar Gupta
6. Dr. John Brittas
7. Shri Shaktisinh Gohil
8. Shrimati Vandana Chavan
9. Prof. Manoj Kumar Jha
10. Shri Binoy Viswam
11. Shri Sanjay Raut
12. Prof. Ram Gopal Yadav

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha."

MR. CHAIRMAN: Dr. John Brittas, are you moving your Amendment?

DR. JOHN BRITTAS (Kerala): Sir, I move:

"That the Bill further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Prof. Manoj Kumar Jha
4. Shri Elamaram Kareem
5. Shri Jose K. Mani
6. Shri A.A. Rahim
7. Shri Tiruchi Siva

8. Dr. V. Sivadasan

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha."

MR. CHAIRMAN: Shri Raghav Chadha, are you moving your Amendment?

SHRI RAGHAV CHADHA (Punjab): Sir, I move:

"That the Bill further to amend the Government of National Capital Territory of Delhi Act, 1991, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Narhari Amin
2. Shri Ajit Kumar Bhuyan
3. Dr. John Brittas
4. Shri Raghav Chadha
5. Shrimati Priyanka Chaturvedi
6. Shri Sushil Kumar Gupta
7. Shri Deepender Singh Hooda
8. Prof. Manoj Kumar Jha
9. Dr. Fauzia Khan
10. Shrimati S. Phangnon Konyak
11. Shri Sukhendu Sekhar Ray
12. Dr. Sasmit Patra
13. Shri Jairam Ramesh
14. Shri S. Niranjan Reddy
15. Shri Kapil Sibal
16. Shri Tiruchi Siva
17. Dr. M. Thambidurai
18. Dr. Sudhanshu Trivedi
19. Prof. Ram Gopal Yadav

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha."

The questions were proposed.

MR. CHAIRMAN: The Statutory Resolution disapproving the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023); the

Government of National Capital Territory of Delhi (Amendment) Bill, 2023, and the Amendments moved thereto are now open for discussion. I now call upon the Members whose names have been received for participation in the discussion. *...(Interruptions)...* Dr. Abhishek Manu Singhvi. *...(Interruptions)...* I will follow the procedure. *...(Interruptions)...* Please bear with me. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Dr. Singhvi, you are holding the floor; go ahead.

DR. ABHISHEK MANU SINGHVI (West Bengal): Hon. Chairman, Sir, and Members of this august House, as I rise to oppose this retrogressive Bill, I ask why no Government, since 1992, when Delhi's special constitutional status was created, be it a BJP Government or a Congress Government, be it any other colour of the political spectrum, be it the same political party at the Center and the NCT, or, be it different parties, not one of them has tried to overrule the two Constitution Bench Judgements on the status of NCT. Why did no Government create an authority where the Chief Minister of Delhi is in a minority? Why did no Government empower two bureaucrats to overrule an elected Chief Minister? Why did no Government make the hon. LG, who is a constitutional figurehead, except in three areas, into a super C.M.? And finally, why did no Government make it available to the LG's powers to appoint heads of regulatory agencies? They are in large number; all of Delhi, for Delhi, by Delhi, funded and budgeted by the NCT Government, but the power of appointment of its heads is with the LG Hon. Members of this august House, this Government and this Bill has done it all, something not done earlier. Why was it not done earlier? Because, unfortunately, it is the *fitrat* of this control-freak *sarkar*, whose visiting card appears to be vendetta, whose identity batch is of a graceless and fuming electoral loser, whose approach is to control, control and control by hook or by crook, usually more by crook and less by hook. So, let us make no mistake about it, as I will demonstrate shortly that this Bill is completely unconstitutional. It is fundamentally anti-democratic. It is a frontal assault on the regional voice and aspirations of the people of Delhi. It violates all principles of federalism, all norms of Civil Service accountability, all models of Assembly-based democracy and, of course, it violates, and I will demonstrate, the basic structure. It is not about this NCT Government or that. It is the deliberate regression from a people's Government, guaranteed to the people of Delhi 30 years ago. And hence, it is a decimation of the most fundamental constitutional values on the basis of which Article 239 AA and that entire Chapter was passed. That is why we must all collectively rise to oppose it. Because otherwise, Iqbal's words will haunt us when he talked of "तारीख की नज़रों ने", and he said, *'लम्हों ने ख़ता की, सदियों ने सज़ा पाई'।* So, we must also collectively oppose it because some

day this anti-federal knock will come at your door also. यह उनके लिए सोचने की बात है, जो इस बिल का समर्थन कर रहे हैं या जिन्होंने समर्थन करने की घोषणा कर दी है। आज जो दिल्ली सरकार के साथ हैं, शायद कभी जल्द ही उनके साथ भी ऐसा ही हो सकता है। सबका नंबर आ सकता है और जिस वक्त नंबर आएगा, उस वक्त आपको Martin Niemoller के words याद आएंगे। वे पुराने जाने-माने शब्द हैं, लेकिन मैं उन्हें दोहरा रहा हूं - 'First they came for the socialists, and I did not speak out because I was not a socialist. Then they came for the trade unionists, and I did not speak out because I was not a trade unionist. Then they came for the Jews, and I did not speak out because I was not a Jew. Then they came for me and for you, and there was no one left to speak for us.' Let me start with my two heads. What does this Bill do? Textually first. And, secondly, what is the consequence of that text? Let me deal with these two aspects first. दोस्तो, यह बिल एक सिविल सर्विसेज़ अथॉरिटी बनाता है और उसको ग्रेड 'ए' अफसर से लेकर दानिक्स अफसर तक हर नियुक्ति, हर स्थानातंरण, हर चीज़ के बारे में सुझाव देने की व्यापक शक्तियां देता है। यह व्यापक है और विशाल है। कौन किसी और की सरकार में वित्त का सेक्रेटरी बनेगा, कौन पीडब्लूडी का सेक्रेटरी बनेगा, उनके बीच में अदला-बदली कब और कैसे होगी, यह माननीय एलजी निर्णीत करेंगे, न कि चुनी हुई सरकार। ये बड़े स्पष्ट प्रावधान हैं। मैं अभी आपको प्रावधान के नम्बर नहीं दे रहा हूं।

दूसरा, जितने भी सतर्कता के अधिकार क्षेत्र हैं और जितने भी नॉन-विज़िलेंस के अधिकार क्षेत्र हैं, वे सभी केसेज़ अनुशासनहीनता के विषय में इस अथॉरिटी में सुझाव के लिए और माननीय एलजी के पास निर्णय के लिए आएंगे। इसका उद्देश्य बड़ा स्पष्ट है। इसका उद्देश्य है - एक भय और hysteria का माहौल बनाना, एक खौफ पैदा करना, जिससे कि आप इस सभी सचिवों को कंट्रोल कर सकें, जो कि दिन-प्रतिदिन दिख रहा है।

तीसरा, इस अथॉरिटी में तीन व्यक्ति हैं - चीफ सेक्रेटरी, प्रिंसिपल सेक्रेटरी और मुख्य मंत्री। मुख्य मंत्री को बहुत बड़ा ओहदा दिया गया है, उनको अध्यक्ष बनाया गया है। दोस्तो, यह अजीब सा अध्यक्ष है। कोरम दो लोगों का है और ये एक चेयरमैन हैं - बिना चेयर के। मैंने अपने सीमित अनुभव में वैश्विक और भौगोलिक रूप से आज तक कहीं नहीं देखा कि एक चुना हुआ chief executive दो सचिवों के नीचे आएगा। ये दो सचिव बैठकर निर्णय करेंगे और वह मुख्य मंत्री वहां खड़ा होगा, देखता रहेगा, चुप्पी साधेगा या अपना डिस्सेंट नोट लगवाएगा। ये सब प्रावधान हैं, एक-एक चीज़ जो मैं बोल रहा हूं, ये सब प्रावधान हैं। उसके बाद यह निर्णय और सुझाव जाएगा पहले सुपर सीएम के पास और उसके बाद सुपर बॉस, जो हमारे सामने बैठे हैं, माननीय गृह मंत्री - यह सब गृह मंत्रालय में आएगा। ...(**व्यवधान**)...

दोस्तो, चौथा बिंदु यह है कि जितने बोर्ड्स हैं, समितियां हैं, संस्थाएं हैं - ये बहुत महत्वपूर्ण संस्थाएं हैं, जैसे अल्पसंख्यक संघ, Delhi Sewerage Board, Delhi Jal Board, Labour Welfare Board, Waqf Board, etc., ऐसी बीस संस्थाओं की सूची हमने न्यायालय में दी है। उन सबका बजट एनसीटी सरकार बनाएगी, उनके काम एनसीटी के लिए, एनसीटी के लोगों के लिए होंगे, लेकिन उनके अध्यक्ष, उनके हेड सुपर सीएम या गृह मंत्रालय से अपॉइन्ट होंगे।

पांचवां, सभी सिविल सर्विसेज़ के लिए जो दूरगामी नीतियां हैं, उनके टेन्योर के लिए, उनके स्थानांतरण के लिए, उनकी नियुक्तियों के लिए कौन सी पोस्ट नाजुक है, कौन सी पोस्ट सेंसेटिव नहीं है और इसमें 'उपयुक्तता' वर्ड इस्तेमाल किया गया है - 'suitability' - उपयुक्तता इस अफसर की, इस पद के लिए और हेड ऑफ डिपार्टमेंट कौन होना चाहिए - यह सब माननीय सुपर सीएम और अंततोगत्वा आप जानते हैं कि इन सब चीज़ों पर जो नियंत्रण करता है, वह गृह मंत्रालय है। हर एक छोटी चीज़ के लिए, हर एक बड़ी चीज़ के लिए पूर्णरूपेण, व्यापक, निर्बाध take over, निर्बाध कब्जा है। माननीय प्रधान मंत्री, माननीय गृह मंत्री, आप जैसे उच्चतम पद पर विराजमान महानुभाव, क्या अफसर क्लासेज़ के लिए निचले पद से लेकर सेक्रेटरी तक आप नीतियां बनाना चाहते हैं? कम से कम यह तो एक छोटे ओहदे वाले मुख्य मंत्री के पास छोड़ दीजिए।

Sixthly, -- this is amazing -- in the annals of history of legislation, I have not seen Bills like this. The Secretary of the Department is made in charge of preparing and authenticating every memo, including Cabinet Notes. Not bad yet. Disagreements between the Secretary and the Minister have to be recorded in writing and then sent to the LG. In the Bill itself, it says that the Secretary may write on the note, which he sends to the LG, why the Secretary thinks that the Council of Ministers is taking a decision contrary to law. Any law! *...(Interruptions)...* Law means any law of India, which, in the opinion of the Secretary, is being violated by the Council of Ministers, goes to the LG. It makes the elected Government hollow, a Chief Minister paralyzed, unable to act; any Minister shivering before his or her Secretary and the bureaucracy looking up to the LG even for sneezing; and the LG, of course, looking up to the Home Ministry. दोस्तो, ऐसे हालात को देखकर मुझे वह पुराना शेर याद आया, जो कुछ इस तरह से है -

'ऐ क़ाफ़िले वालो तुम इतना भी नहीं समझे,
लूटा है तुम्हें रहज़न ने रहबर के इशारे पर।'

This Bill eliminates two out of the three interlocking fundamental distinct chains and institutions which form the bedrock of any Assembly-based democracy and, therefore, it hits at the very root of the basic structure. These three interlocking chains which are discussed in ten paragraphs of the Supreme Court judgment are: -- I wish somebody had read the judgment carefully before drafting the Bill -- one, a political executive through the Council of Ministers is answerable to the people; two, a civil service answerable to the political executive and hence accountable to the people through the political executive; and regulatory agencies, which are an integral part of governance in any system. The Bill simply eliminates number two and three. Out of three, it takes away two. The object is not to make Hamlet the Prince of Denmark, not even the slave of Denmark, but to take over Denmark itself. It is to make

Denmark a hollow shell. Substitute NCTD for Denmark. Its second impact is that it eliminates the accountability of the Civil Service completely. In doing so, it eliminates the very concept of Westminster-styled democracy which Delhi is supposed to be, fully Westminster-styled minus three subjects only. After this Bill, the Civil Service will jump, bend, crawl and answer at the behest of an external agency, be it the Home Ministry or the 'Super Chief Minister'. There is not even a token diarchy of powers between the CM and the LG. It converts an impartial Civil Service into a dictatorial Civil Service. It gives a real example of that forgotten serial, which I love to watch and all of you have watched, 'Yes Minister'. The Civil Servant is only saying, 'No Minister'. Remember what Nehru said about ICS; -- at that time, it was Indian Civil Service -- "This is neither Indian nor civil nor does it provide service." I am not sure how accurately it would apply in 2023 but I think it came very close to it. एक म्यान में दो तलवार नहीं है यह केस, इसमें तो म्यान भी एल.जी. के पास है और तलवार भी केंद्र सरकार के पास और मुख्य मंत्री एक कोने में खड़े होकर तमाशा देख सकते हैं।

Sir, my third head of submission to this august House is that this Bill seeks to amend the Constitution by an Act of Parliament. The Constitution and the debates underlying it, all wanted Delhi to have all powers minus three. This Bill adds a fourth to those three and it does it magically without a constitutional amendment. It is indeed magic. It is even a black magic because you can amend the Constitution without a constitutional amendment. Fourth, decimating two out of the three prongs of a Westminster-styled democracy, which has an answerable and accountable Civil Service and a regulatory agency, clearly violates the basic structure because the basic structure of an Assembly-based democracy includes these three interlocking chains. I believe that it would be a very likely Supreme Court conclusion if at all this Bill is passed. Fifthly, it also violates the basic structure in another manner -- the principle of decentralized federal Government -- which has already been part of the basic structure from the days of Bommai case from 1993, around the time, when Article 239AA was created. If there is one animating bedrock philosophy underlying Article 239AA, it is decentralized federal governance. Otherwise, why not keep Delhi as a mere large municipality under Central Government's control? पहले, ऐसे म्युनिसिपल सेट-अप में एक बहुत बड़े अधिकारी आडवाणी जी हुआ करते थे। Why not a mere Union Territory? You know there are ten of them. Delhi is the only one, the only one, to have been given the constitutional status by a constitutional amendment, and no other Union Territory. Why? Para 77 of the 2023 Judgement partly answers that. I quote: "In the spiral of cooperative federalism, the Union of India must exercise its powers within the boundaries created by the Constitution. The NCT Delhi, in having a *sui generis* federal model, must be allowed to function in the domain chartered for it

by the Constitution. The Union and NCTD share a unique federal relationship. It does not mean that NCTD is subsumed in the unit of the Union merely because it is not a 'State'." ये मेरे शब्द नहीं हैं, ये उच्चतम न्यायालय के शब्द हैं। Delhi alone out of ten such territories was given this constitutional status not only because federalism and the aspirations of the people of Delhi were recognized but the idea was that you would not be able to amend it out of shape, out of character, without a constitutional amendment. You do not have it today. You have a statute. This * Government first tried it -- this is very interesting -- by invading Delhi's special status in 2016-17, forgotten now, by executive action without even a statute. We argued and we got a 2018 first Constitution Bench Judgement which struck it down. It did it again by a second notification without a constitutional amendment and lost it and the Judgement came in 2023, a few months ago. But, unfortunately, there is no cap on deliberate foolishness, there is no bar to repetitive constitutional error. They have done this again. This time, they have upgraded it from a notification to a statute but still without a constitutional amendment and even if this Bill is passed -- which I am sure it will not be -- the result will be the same the third time. History will repeat itself. Constitutional stupidity masquerading as power is by no means a new phenomenon, especially, when reason falls on deaf ears. The result is always the same - जहालत, हिमाकत और नफरत।

दोस्तो, संविधान का बेसिक स्ट्रक्चर लम्हों की बात नहीं है, सदियों की बात है। अगर संविधान को सदियाँ सुनेंगी, लम्हे नहीं, तो हम सबका उत्तरदायित्व बनता है कि हम उस संविधान की आवाज़ की हिफाज़त करें, नहीं तो संविधान चीख-चीख कर कहेगा कि मुझे लम्हे नहीं, सदियाँ सुनेंगी, हिफाज़त से मेरी आवाज़ रखना। आज आप केन्द्र में हैं, मैं आप पार्टी की बात नहीं कर रहा हूँ, मैं बीजेपी की बात कर रहा हूँ, आज आप ट्रेज़री बेंच में हैं, कल कोई और होगा, ये कायम रहेंगे कि ...(**व्यवधान**)... ये कायम ...(**व्यवधान**)... ये कायम ...(**व्यवधान**)... अच्छा किया ...(**व्यवधान**)... अच्छा किया कि आपने हस्तक्षेप किया, ...(**व्यवधान**)... अच्छा किया कि आपने हस्तक्षेप किया, क्योंकि आपके 'कायम' शब्द के लिए मेरे पास एक जवाब है।

"तुमसे पहले वो जो इक शख़्स यहाँ तख़्त-नशीं था,
उसको भी अपने ख़ुदा होने पे इतना ही यक़ीं था।"

बल्कि आप बशीर बद्र को कृपया भूलिए नहीं। आप सब लोग उनको जानते हैं, आप में से कई बशीर बद्र को क्वोट करते रहते हैं, उन्होंने ही कहा था -

"शोहरत की बुलंदी भी पल भर का तमाशा है,
जिस डाल पे बैठे हो, वो टूट भी सकती है।"

---
*Expunged as ordered by the Chair.

इसलिए कायम शब्द का इतना अहंकार नहीं होना चाहिए।

Sixthly, let me read some seminal words in the 2023 Judgement. Now, these are going to take a little bit of time. It is a longish quotation but is very important for this House. There are ten paras -- and I am only reading selectively -- of the Supreme Court. It is completely forgotten. I will read it a little quicker and fast. This is a unanimous judgement with not a single dissent and these words have been ignored, and these are not my words. Though it is long, pardon me and allow me to read it. It is the highest court of the country. Each word I am reading is a quotation and I can assure you, these words will come to haunt you. "In a democracy, accountability lies with the people who are the ultimate sovereign... The Cabinet consisting of elected representatives is collectively responsible for the proper administration of the country and is answerable to the legislature for its actions." The Government is responsible for the decisions and policies of each of the Ministers and of their Departments. This creates a multi-linked chain of accountability, where the Legislature is accountable to the people who elected them, and the Government is collectively responsible to the Legislature. It is quite amazing. Collective responsibility is an important component of parliamentary democracies. The day-to-day decisions of the Council of Ministers are to be implemented by a neutral Civil Service, under the administrative control of the Ministers. In order to ensure that the functioning of the Government reflects the preferences of the elected Ministers and, through them, the will of the people, it is essential to scrutinize the link of accountability between the Civil Service professionals and the elected Ministers who oversee them. Under the Westminster parliamentary democracy, Civil Services constitute an important component of a triple chain of command that ensures democratic accountability." यह बिल हर शब्द की धज्जियां उड़ा रहा है। हर शब्द की! "The triple chain of command is as follows: Civil Service Officers are accountable to the Ministers; Ministers are accountable to Parliament; and thirdly, Parliament/Legislature is accountable to the electorate. An unaccountable and a non-responsive Civil Service may pose a serious problem of governance in a democracy. It creates a possibility that the permanent executive, consisting of unelected Civil Service officers, who play a decisive role in the implementation of Government policy, may act in ways that disregard the will of the electorate. In a federal polity, a fundamental question which arises is, which should be the more appropriate authority to whom the Civil Service officers would be accountable to!" Everything which the Bill is saying is dealt with here. Only one para is left. "In a democratic form of Government, the real power of administration must reside in the elected arm of the Government, subject to the confines of the Constitution. A constitutionally entrenched and democratically-elected Government

needs to have control over its administration. If a democratically-elected Government is not provided with the power to control the officers posted within its domain, then, the principle underlying the triple-chain of collective responsibility would become redundant. That is to say, if the Government is not able to control and hold to account the officers posted in its service, then, its responsibility towards the legislature as well as the public is diluted. The principle of collective responsibility extends to the responsibility of officers who, in turn, report to the Ministers. If the officers stop reporting to the Ministers or do not abide by their directions, then, the entire principle of collective responsibility is affected. Therefore, GNCTD ought to have control over the services." Now, I know that there is a statute; I will deal with their best defence, which is being raised by the Government. But, first, I have read to you ten paragraphs. For those interested, these are paragraphs from 102 to 111. Clearly, this Bill, therefore, in the light of these paragraphs, is stillborn. It does not, indeed cannot, remove the basis, which is of the unanimous Constitution Bench Judgment. These quotations, I have just read, are bedrock principles and this Bill is simply providing provisions directly contradicting these bedrock principles. It cannot simply nullify the unanimous Constitution Bench Judgement. It must, at least, amount to removing its basis and rendering their judgement inoperable. I have just read to you passages which are impossible to remove the basis of. These are bedrock principles. How do you remove the basis? It is, therefore, trying to overrule directly a Supreme Court Judgement. It, therefore, is an impermissible constitutional exercise if you try to nullify a Supreme Court Judgement without removing its basis. Not only does this Bill insult the people of Delhi, but also it insults the Supreme Court. It insults our intelligence. *...(Interruptions)...* कभी-कभी दिल में ख्याल आता है, जैसे 1935 वाले गवर्नमेंट ऑफ इंडिया ऐक्ट में चुनाव जरूर रखे थे, लेकिन कुछ भी पावर नहीं रखी थी। क्या उसी कोलोनियल मॉडल को आज आप इस बिल के द्वारा कार्यान्वित कर रहे हैं कि हम आपको चुनाव दे रहे हैं, पद दे रहे हैं, लेकिन पावर नहीं दे रहे हैं? Is this not an illegal power grab through the back door? *...(Interruptions)...* Now, seventhly, I come to the main defence, the only defence of the Government because you should know this as to how wrong and fallacious it is. It is based on Clause (7) (a) & (b) of the Article. Can I just read it? None of you need to be lawyers to understand the text, and you will get the answer automatically. This is the entire defence. "Parliament may, by law, make provisions for giving effect to, or supplementing -- mark the "words for giving effect to or supplementing" -- the provisions contained in the foregoing clauses and for all matters incidental or consequential thereto." These words, on bare text, mean that to reinforce, operationalize, effectuate and implement the earlier provisions, which provide the entire architecture for Delhi, the Parliament can make laws. This was the

provision put so that every time something is to be made to fill a gap. To plug a hole, you don't have to have a constitutional amendment. Parliament is sufficient to plug that hole to reinforce the Delhi's architecture. Sir, the short point is: Can you destroy or decimate that architecture and structure by resorting to a provision that says that the power is exercisable to reinforce it or implement it? क्या यह इस प्रावधान के साथ * नहीं है? Clauses 7(a) and 7(b) were created so that, when implementing the true letter, you could reinforce or plug the gaps without amending the Constitution. It can never be used to destroy, to supersede, to bury that architecture itself. If this ridiculous interpretation is accepted, does it mean that by this brute parliamentary majority, today, you have transferred services to the Central Government, and tomorrow, you will do this for each item, electricity, parks, highways, Wakf Board, Labour Board? Then why not have Delhi as a municipality? Why create the constitutional architecture and that too by using Clause 7 which says, 'supplement', 'reinforce', 'implement', 'incidental'?

At the end of para 46 of the 2023 Judgement which nobody appears to have read, as far as the Bill-makers are concerned, it says again, "If we interpret the phrase "in so far as any such matter is applicable to Union Territories" in a manner to exclude a greater number of entries than what is already excluded, that means in addition to the three, it will defeat the very purpose of granting a "special status" to NCTD." This is Supreme Court in para 46. In other words, Sir, this Government like Alice in Wonderland says, "Words will mean what I say they mean." That is their interpretation of Clause (7). "I will use 239AA(7) as a *Brahmastra*, not to supplement and implement 239AA, but to supplant it, to reduce it to vanishing point. The scalpel created to heal, to cauterize, to cure, to fill gaps, to make you healther, will now be used to stab and kill. Obviously, only Alice in Wonderland and this Government are on the same page on this. दोस्तो, ये सारे प्रावधान, जैसे क्लॉज़ 7 है - इस प्रकार के प्रावधान कई जगह होते हैं, यह आम चीज़ है - ये लोगों की आवाज़ को ज्यादा सशक्त बनाने के लिए हैं, विकास और समृद्धि की गति और दिशा को प्रोत्साहित करने के लिए हैं, न कि वोट डालने वाली जनता को निहत्था बनाने के लिए, उसको बेबस करने के लिए। इस बिल ने ऐसे सभी उद्देश्यों को अपने माथे पर उल्टा करके रख दिया है। अगर आप संविधान को इस प्रकार से विकृत करेंगे, तो परवीन शाकिर के ये शब्द पूरी तरह से लागू होंगे - "*ऐ मिरी गुल-ज़मीं तुझे चाह थी इक किताब की..*" अब संविधान वाली किताब की बात कर रहे हैं -

"ऐ मिरी गुल-ज़मीं तुझे चाह थी इक किताब की,
अहल-ए-किताब का मगर, क्या तूने हाल कर दिया।"

---

* Expunged as ordered by the Chair.

Those in the Treasury Benches, adopting this are actually distorting it out of recognition. The fundamental error of the Central Government and of the hon. Home Ministry is to confuse the existence of power with the validity of its exercise. For the last several days, we have been hearing curtain- raisers coming from the Home Ministry that we have the power. We are not talking about competence. The question is, if you have the power, its existence is subject to substantive limits. (*Time-bell rings.*) Sir, three-four minutes more. What you do not have is the power to cross the *lakshman rekha,* which this Bill is designed to cross. The question of competence to pass a law, which I am not at all addressing here, is quite different from whether the law is a valid exercise of such competence; not when it violates the basic structure, not when it violates substantive provisions. Sir, the Bill is designed to violate specifically all those substantive limits. This is beyond the remit of any statutory Bill. Whether even a constitutional amendment can do it, we will see when they bring a constitutional amendment in the fourth round, but the statute being lower than the Constitution must go. The Constitution is itself challengeable if it violates the basic structure; that stage has not come. I am now turning to my eighth head, and I am finishing very quickly; just give me a few minutes more. It is convenient to forget and this will be interesting to know. Now that we have a Bill, we tend to forget this. There were no exigent circumstances on 19th of May when you passed the Ordinance. The Supreme Court has said in hundred judgements. You must demonstrate, "It is necessary to take immediate action. Immediate necessity is distinguished from mere desirability". These are not my words; these are Supreme Court's words. "Expression 'necessity' coupled with 'immediate action' conveys the sense that it is imperative due to an emergent situation to promulgate an ordinance." Now, I want to tell you, on 11th May, *...(Time-bell rings.)...* दो महीने की जिरह और बहस के बाद Constitution Bench ने यह निर्णय दिया। 6 दिन बाद, यानी 17 मई को कैबिनेट ने ऑर्डिनेंस अप्रूव कर दिया, लेकिन पारित नहीं किया, घोषित नहीं किया, क्योंकि वे जानते थे कि अभी उच्चतम न्यायालय के बैठने के दो दिन बचे हैं । 19 तारीख को उच्चतम न्यायालय अवकाश पर जा रहा था।

MR. CHAIRMAN: Dr. Singhvi, the revised time given to you by the LoP was... *...(Interruptions)...*

DR. ABHISHEK MANU SINGHVI: Some of my friends are prepared to donate some time to me.

MR. CHAIRMAN: You have left only 13 minutes for Mr. Chidambaram.

DR. ABHISHEK MANU SINGHVI: Sir, I will take two minutes more.

MR. CHAIRMAN: So, you will leave eleven minutes for him.

DR. ABHISHEK MANU SINGHVI: Then there are other people to donate time to us.

MR. CHAIRMAN: Okay. Go ahead.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, चूँकि यह important legislation है, इसलिए यह जरूरी है कि इस पर अच्छी बहस हो। बहुत दिन के बाद अच्छी बहस हो रही है। यह knowledgeable है और सभी लोग इन्हें सुन रहे हैं। यह आपके हाथ में है, इसलिए आप इसको कंसिडर कीजिए और इसको 10 मिनट के लिए extend कर दीजिए।

MR. CHAIRMAN: Every minute used by you, Dr. Singhvi, will cut into the time of Mr. Chidambaram. ...*(Interruptions)*... Initially, both were given equal time. Then, his time was increased. Go ahead, last one minute.

डा. अभिषेक मनु सिंघवी : माननीय सभापति महोदय, 17 मई को यह कैबिनेट के द्वारा अप्रूव हो गया। आप इसको 19 मई की शाम 5 बजे के बाद, जब मैं कोर्ट से घर जा रहा था, तब क्यों लाए? आप यह उस समय इसलिए लाए, क्योंकि आपको मालूम है कि 19 तारीख कोर्ट की functioning का लास्ट डे था और उसके बाद अवकाश था। Did you wait for two days fearful that the Supreme Court is sitting till 19th May? Is this not cheap tactics and chicanery at its worst? The deleterious effects of this Ordinance were visible in the last two or three months, it has been there. Governance is at a standstill. Two bureaucrats are threatening to take majority decisions over the Chief Minister's head. * Heads of bodies funded and operated by NCT are approved and controlled by the Home Ministry. The NCT is reduced to a fiefdom of the Central Government. Insubordination is at its peak.

सर, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ। हमारी बात तो आप सुनेंगे नहीं, वह आप सुनते नहीं हैं, कम से कम अपने मार्गदर्शक मंडल की बात तो सुन लिया कीजिए! आप कभी-कभी उनसे बात करते हैं, उनको पूछते हैं या ये उनको भूल गए? आप मार्गदर्शक मंडल से बात कर लीजिए, क्योंकि आपकी सरकार, भारत रत्न अटल बिहारी वाजपेयी जी की सरकार में, आपके मार्गदर्शक गृह मंत्री आडवाणी जी दिल्ली को पूरा स्टेटहुड देने का बिल लाए थे। और जब आप इस मुद्दे पर दिल्ली के दो चुनाव जीते कि दिल्ली के पास पूरा स्टेटहुड होना चाहिए, तो

---

* Expunged as ordered by the Chair.

आपके पूर्व मुख्य मंत्री, मदनलाल खुराना जी ने कहा था, "Full Statehood for Delhi is the remedy for all its ills." आज देश और दिल्ली आपसे फुल स्टेटहुड नहीं माँग रही है, बल्कि आज वह सिर्फ इतनी विनती कर रही है कि जितना संविधान ने दाएं हाथ से दिया है, आप उसे बाएं हाथ से मत लीजिए। इतनी छोटी-सी विनती कर रही है।

जहाँ तक दुख और आक्रोश का सवाल है, यह एक दुखद और खतरनाक प्रस्तावित कानून है। मैं एक शेर कह कर अपनी बात का अंत करूँगा, जो इस बिल के संदर्भ में दिल्ली के बारे में बिल्कुल उपयुक्त है :

"चेहरे पे सारे शहर के गर्द-ए-मलाल है,
जो दिल का हाल है, वही दिल्ली का हाल है।"

यह दुख और आक्रोश का हाल है।

MR. CHAIRMAN: Now, Dr. Sudhanshu Trivedi; you have two minutes to speak.

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश) : माननीय सभापति महोदय, आज मैं इस 'दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन (संशोधन) विधेयक, 2023' का समर्थन करने लिए खड़ा हुआ हूँ। जब पहले मैंने विपक्ष के विद्वान वक्ता महोदय का वक्तव्य सुना, तो मुझे विचित्रता का अनुभव हुआ और संपूर्ण विपक्ष को देख कर मुझे विस्मय हो रहा है। विचित्रता इसलिए कि उन्होंने कहा कि I have not seen any parallel anywhere तो मैं भी कहना चाहता हूँ कि पहली बार ऐसा हो रहा है कि किसी देश की राष्ट्रीय राजधानी में उस देश की केन्द्र सरकार की शक्तियों से अधिक शक्तियाँ किसी और की होनी चाहिए। मेरे विचार से दुनिया में ऐसा कोई दूसरा उदाहरण देखने को नहीं मिलेगा। So, I support what Dr. Abhishek Manu Singhvi has said, मैं कहता हूं, " I am unable to find a parallel anywhere in the world".

दूसरा विषय, जिसके बारे में मैंने कहा भी है कि विस्मय का अनुभव क्यों हो रहा है। आप अभी ही देखिए कि माननीय सदस्य ने Constitutional पद पर बैठे हुए व्यक्ति के लिए दो बार 'सुपर सीएम' का प्रयोग किया। महोदय, इस देश ने बगैर संवैधानिक पद पर बैठे हुए दस साल तक सुपर पीएम देखा है। ...(**व्यवधान**)... मैं यह कह रहा हूँ कि अभी मैंने कितना सुंदर सामंजस्य देखा कि उन्होंने कहा कि समय कम हो रहा है, तो आम आदमी पार्टी वालों ने कहा कि हम भी समय देने के लिए तैयार हैं। ...(**व्यवधान**)... सारे विपक्ष को देखकर यह विस्मय होता है कि काँग्रेस पार्टी, जिसकी तीन राज्यों में स्थिति यह रही कि गुजरात में वोट हाफ कर दिया। ...(**व्यवधान**)...

श्रीमती रंजीत रंजन (छत्तीसगढ़) : सर, ऑर्डिनेंस पर बोलने के लिए बोलिए। ...(**व्यवधान**)...

डा. सुधांशु त्रिवेदी : मैं बता रहा हूँ। ...(**व्यवधान**)... आप सुन तो लीजिए। ...(**व्यवधान**)... आप सुन तो लीजिए। ...(**व्यवधान**)... गुजरात में इनका वोट हाफ हो गया। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, Dr. Abhishek Manu Singhvi was heard with rapt attention. *...(Interruptions)...* This is the decorum of the House. *...(Interruptions)...*

DR. SUDHANSHU TRIVEDI: Yes, I am coming to that. *...(Interruptions)...* Let me complete, it is too early. *...(Interruptions)...*

MR. CHAIRMAN: Please; do not get into a disruptive mode; *...(Interruptions)...* Dr. Sudhanshu Trivedi.

डा. सुधांशु त्रिवेदी : मैं कहना चाहता हूँ कि ये लोग जिस तरीके से साथ में आए हैं... ...(**व्यवधान**)... साहब, बहुत सारे शेर बोले गए थे, जो ऑर्डिनेंस का पार्ट नहीं थे। ...(**व्यवधान**)... हम भी आपको बता रहे हैं। ...(**व्यवधान**)...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, ये गुजरात पर बोल रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: I will have to name you. *...(Interruptions)...* You have got it as a habit to rise and make a point. *...(Interruptions)...*

डा. सुधांशु त्रिवेदी : एक-दूसरे को सपोर्ट करने में क्या शिद्दत दिख रही है! ...(**व्यवधान**)...

MR. CHAIRMAN: We want a decorous debate here. Dr. Singhvi has said many things which may be digestible, may be indigestible. Yes, Dr. Sudhanshu Trivedi.

डा. सुधांशु त्रिवेदी : मैं सिर्फ यह कहना चाहता हूँ कि गुजरात में काँग्रेस का वोट हाफ कर दिया, पंजाब में इनका स्विच ऑफ कर दिया, दिल्ली में साफ कर दिया और आपने इन्हें माफ कर दिया! ...(**व्यवधान**)... मुझे लगता है कि यह अभिषेक मनु सिंघवी जी ने भी कहा था, इसलिए मैं भी यह कहना चाहता हूँ कि आप दिल्ली के इस बिल पर साथ में आए हैं, तो आप दिल्ली की जनता के लिए आए हैं या किसी और कारण से आए हैं, यह दिल्ली की समझदार जनता समझती है। मैं भी एक पंक्ति कहना चाहूँगा,

"शाम तक सुबह की नज़रों से उतर जाते हैं
इतने समझौतों पे जीते हैं कि जमीर भी मर जाते हैं।"

महोदय, यह एक संवैधानिक विषय है। यह संवैधानिक विषय है, तो इसे जिस प्रकार से संविधान में लागू होना चाहिए, वैसा न करके इसके साथ राजनैतिक टीका-टिप्पणी की जा रही है, तब एक सैद्धांतिक विषय भी आता है, इसलिए मैं संवैधानिक और सैद्धांतिक, दोनों विषयों का जवाब दूँगा। I will reply in both the constitutional and conceptional aspects. माननीय गृह

मंत्री जी ने लोक सभा में बहुत स्पष्ट किया था कि दिल्ली पूर्ण राज्य नहीं है, बल्कि यह एक विशेष श्रेणी की यूनियन टेरिटरी है, यानी विशेष श्रेणी का संघ शासित राज्य है। हालांकि मुझे लगता है कि संघ शब्द आते ही दूसरी तरफ ज्यादा बेचैनी हो सकती है और संघ शासित से और बेचैनी हो सकती है, इसलिए मैं यूनियन टेरिटरी शब्द का प्रयोग करूँगा। It is a special category of Union Territory. वैसे भी आजकल अंग्रेजी के प्रति मोह बहुत ज्यादा है, क्योंकि अपने गठबंधनों के नाम भी ज्यादातर अंग्रेजी में ही रखे जा रहे हैं। मैंने टीवी चर्चा के दौरान विपक्ष के लोगों से कई बार I.N.D.I.A. की हिन्दी फुल फॉर्म पूछी, तो पहले दिन तो लोग गूगल देखकर भी नहीं बता पाए। ...(**व्यवधान**)... मान्यवर, आप सुन लीजिए। संविधान के भाग आठ में उल्लिखित प्रावधानों के अनुसार अनुच्छेद-239 से 242 तक संविधान में इस विषय का पूर्ण वर्णन है। अनुच्छेद-239 एए में इसका विशेष प्रावधान किया गया है। यदि इसके क्लॉज़, यानी 239 एए (3) (बी) को देखें, तो संसद को दिल्ली संघ राज्य यूनियन टेरिटरी से संबंधित किसी भी विषय पर कानून बनाने का पूरा अधिकार है। इसमें किसी प्रकार का कोई संशय नहीं है। सर्वोच्च न्यायालय के जिस निर्णय का बार-बार उल्लेख किया जाता है और हमारे विरोधी उसका अपने हिसाब से प्रयोग करते हैं, उसमें भी बहुत साफ देख लीजिए कि 105 पेज के उस निर्णय में सर्वोच्च न्यायालय ने कहीं पर भी संसद के द्वारा दिल्ली के बारे में कानून बनाए जाने के विषय के ऊपर किसी प्रकार की कोई टिप्पणी नहीं की है। इसके बाद भी न्यायालय के आदेश में पैरा 161 और 162 का कई बार उल्लेख किया जाता है, परंतु यदि पूरा संदर्भ देखें, पैरा 86, 95 और 164 (एफ) को पढ़ें, तो वहाँ पर संसद के द्वारा दिल्ली के संदर्भ में किसी भी विषय के ऊपर कानून बनाने की शक्तियों का विधिवत अनुमोदन है और कहीं पर भी नेगेशन नहीं है। इसकी स्पष्टता के साथ आवश्यकता क्यों थी - ताकि शासकीय आदेश को एक विधायी शक्ति भी मिल सके। एग्ज़िक्यूटिव ऑर्डर को एक लेजिस्लेटिव पावर भी मिल सके, इसलिए उस अस्पष्टता को दूर करने के लिए, to remove an iota of suspicion यह आवश्यक था, इसलिए मैं इस बिल का समर्थन करता हूँ।

अब कई बार लोग कहते हैं कि साहब, अध्यादेश की आवश्यकता क्यों थी। वैसे तो माननीय गृह मंत्री जी ने भी इस विषय को लोक सभा में बताया था। अभिषेक मनु सिंघवी जी ने कहा कि 19 तारीख को अध्यादेश क्यों आया? शायद उन्हें ध्यान हो कि दिल्ली सरकार को जैसे ही चंद दिनों में ताकत मिली तो किन फाइलों के बारे में कार्रवाई की गई - सबसे पहले सतर्कता के साथ सतर्कता विभाग की फाइलों के बारे में कार्रवाई की गई। मीडिया में प्राप्त समाचारों के अनुसार, सतर्कता सचिव ने यह रिपोर्ट किया कि रात 9 बजे मंत्री जी के द्वारा उनको कॉल किया गया, सवेरे 3 बजे तक वह कार्रवाई चलती रही, 76 से अधिक फाइलें मँगाई गईं और उन्होंने उपराज्यपाल महोदय से यह आशंका भी व्यक्त की कि उसमें कई ऐसी फाइलें थीं जो कि गोपनीय थीं। उसके अनुसार, उन फाइलों में किसी भी प्रकार की छेड़छाड़ भी संभव है। मुझे बहुत आश्चर्य होता है कि जब दिल्ली में बाढ़ आई तो दिल्ली फ्लड कंट्रोल अथॉरिटी की बैठक तो दो साल से नहीं हुई, मगर विजिलेंस की फाइलें ओवरनाइट सर्च की गईं और यह सब 16 और 17 मई की रात की बात थी, तो मेरे विचार से यह मानी हुई बात है कि जब ऐसी परिस्थिति नजर आएगी तो उसके एक-दो दिन के अंदर अध्यादेश की आवश्यकता महसूस होगी।

सर, मैं यहाँ एक और बात भी कहना चाहता हूँ कि ब्यूरोक्रेसी पर नियंत्रण की बात आम आदमी पार्टी की सरकार के द्वारा की जाती है, तो ये लोग तो अपनी एक पैरेलल ब्यूरोक्रेसी भी बना

चुके हैं, क्योंकि अनेक प्रकार के समाचार-पत्रों में आया है कि कई ऐसे लोग जो कि आम आदमी पार्टी के पदाधिकारी हैं, वे सरकारी पदों पर भी विद्यमान हैं और सरकारी पदों पर रहते हुए सरकारी शक्तियों का भी उपयोग कर रहे हैं। वैसे ये लोग बहुत दावा करते हैं कि इन्होंने बहुत सारी चीज़ें फ्री दीं। दिल्ली की जनता को कुछ मामलों में कुछ सौ रुपये फ्री मिले और अपने लोगों को कई मौकों पर, कई जगहों पर, ऐसे दर्जनों लोग हैं, जिनको लाख-लाख, डेढ़-डेढ़ लाख की तनख्वाहें दी गईं। यदि आरोपों को देखा जाए तो करोड़ों रुपये के घोटालों के आरोप हैं। एक कहावत है- *"माल-ए-मुफ्त, दिल-ए-बेरहम।"* मैं कहना चाहूँगा कि इनकी स्थिति यह है कि *"माल-ए-मुफ्त, दिल-ए-बेरहम, दिल्ली पे सितम और करोड़ों हजम। "*

एक और बात ब्यूरोक्रेसी पर नियंत्रण के बारे में है। मैं ध्यान दिलाना चाहता हूँ कि इस दिल्ली प्रदेश में ही एकमात्र ऐसा प्रकरण हुआ जो पूरे देश के इतिहास में बहुत विचित्र था कि दिल्ली के मुख्य सचिव ने दिल्ली के मुख्य मंत्री आवास के अंदर अपने साथ मैनहैंडलिंग का आरोप लगाया। मेरे विचार से पूरे भारत के इतिहास में ऐसा कोई उदाहरण नहीं होगा कि इस प्रकार की बात हुई हो या इस प्रकार का आरोप लगा हो और वह भी मुख्य मंत्री की उपस्थिति में लगा हो। यह दर्शाता है कि ब्यूरोक्रेसी को नियंत्रित करने की जो छटपटाहट है, उसमें वास्तव में फितरत क्या है? मैं एक टेक्निकल प्वाइंट कहना चाहता हूँ। दिल्ली का कोई स्टेट कैडर नहीं है। जैसे राज्यों का कैडर होता है, तो राज्य का मुख्य मंत्री उस कैडर को नियंत्रित करता है। जो आईएएस और आईपीएस अधिकारी होते हैं, वे यूनियन टेरिटरी कैडर में आते हैं। जब सारे राज्यों में, सारे केन्द्र-शासित राज्यों में उनका स्थानान्तरण हो सकता है तो मैं आपके माध्यम से विपक्ष से पूछना चाहता हूँ कि यदि दिल्ली के एक अधिकारी का ट्रांसफर गोवा होना है और दिल्ली के सीएम की उस पर absolute authority होगी तो यह कैसे संभव हो सकता है? इसलिए यह आवश्यक है कि इस विषय के ऊपर केन्द्र सरकार की शक्तियाँ परिभाषित हों।

अब एक दूसरी बात भी है। दिल्ली में स्टेट कैडर भी नहीं है। यानी, जैसे स्टेट पब्लिक सर्विस कमीशन होता है और राज्यों के कैडर्स होते हैं, तो यहाँ भी DANICS कैडर है। यानी, दानिक्स कैडर में भी तीन-चार यूनियन टेरिटरीज़ आती हैं - दमन, दीव और अन्य। अब दानिक्स कैडर के एक अधिकारी की जरूरत यदि अंडमान या दमन-दीव में भी होगी और दिल्ली का मुख्य मंत्री यह तय करेगा, तो क्या यह संवैधानिक दृष्टि से उचित है? इसलिए मैं यह कहना चाहता हूँ कि माननीय गृह मंत्री जी ने जो यह विषय रखा है, वह पूरे तरीके से उचित है।

अब मैं दुरुपयोग की बात पर एक और बात कहना चाहता हूँ कि इनकी वास्तविक मंशा क्या थी। दिल्ली में एक General Financial Rule, 2019 है, जो यह कहता है कि 10 करोड़ रुपये से अधिक का अगर किसी भी प्रकार का व्यय होगा तो वह मंत्री की शक्ति से बाहर होगा और वह एलजी के पास जाएगा। महोदय, इनके मुख्य मंत्री जी का जो मकान या वज़ीर-ए-आला का अज़ीमुश्शान महल बनाने के लिए जो बिल्स बने, वे एक साथ नहीं बने। वे 10 करोड़ से कम के साढ़े आठ, आठ, साढ़े सात, नौ करोड़ रुपये के डिफरेंट-डिफरेंट बिल्स बने और एक मद ऐसी है, जिसमें मुख्य मंत्री कार्यालय के कर्मचारियों के आवासीय हिस्से के लिए, महोदय, क्या आप जानते हैं कि कितने का बिल बना? 9.99 करोड़ रुपये का, यानी 0.01 से कैसे बचा जा सकता है कि टेंडर न करना पड़े, मन मुताबिक खर्चे कर लिये जायें। यह दर्शाता है कि नियमों के प्रति, और ब्यूरोक्रेटिक नियमों के प्रति इनके मन में क्या चलता है। इतना ही नहीं, दिल्ली मेट्रो के लिए वृक्ष

काटने की परमिशन तो वर्षों तक नहीं मिलती थी, मगर मुख्य मंत्री आवास के लिए वृक्ष काटने की परमिशन उनको चंद दिनों में मिल जाती है।

इसके साथ मैं एक और बात कहना चाहता हूं कि जब नैतिकता और सैद्धांतिकता का सवाल उठाया जाता है, तो मैं क्वोट करना चाहता हूं कि दिल्ली के मुख्य मंत्री जी ने, जिनका वह आलीशान शीशमहल बना हुआ है, उन्होंने 27 अक्टूबर, 2013 को शीला दीक्षित जी के विषय में एक ट्वीट लिखा था, मैं उसको क्वोट कर रहा हूं। उन्होंने कहा था कि *'दिल्ली की मुख्य मंत्री शीला दीक्षित जी के घर में 10 एसी लगे हैं। मैंने तो सुना है कि बाथरूम में भी एसी लगे हैं। कौन भरता है इन एसीज़ का बिल? मेरा तो कलेजा कांप उठता है यह सोचकर कि जब दिल्ली की 40 प्रतिशत जनता झुग्गियों में रहती है, तब कोई मुख्य मंत्री ऐसे आलीशान घर में कैसे रह सकता है?'*

मैं कहना चाहता हूं कि केजरीवाल जी का कलेजा कांपा हो या न कांपा हो, रूह कांपी हो या न कांपी हो, रूह है, क्या है, किसकी रूह है, उस पर मैं टिप्पणी नहीं करना चाहता, मगर मैं एक बात ज़रूर कहना चाहता हूं कि शीला दीक्षित जी जहां भी होंगी, उनकी रूह को तब बहुत तकलीफ हो रही होगी, जब उनके ऊपर ऐसी बातें करने वाले लोगों के साथ उनकी पार्टी के वे सारे लोग आज आकर खड़े हुए होंगे! वैसे उनके घर में 10 एसी लगे थे, यहां तो 15 टॉयलेट्स भी हैं। इतना ही नहीं, एक करोड़ रुपये के परदे भी लगे हुए है, ...(**व्यवधान**)... एक करोड़ रुपये के परदे का एस्टिमेट है। ...(**व्यवधान**)... इतना ही नहीं, अब उनके सामने दूसरी समस्या हो गई है। अभी तक जो बातें चल रही थीं - अब उनके सामने यह समस्या है कि उन चीज़ों को कैसे छिपाये? मैं इनके लिए कहना चाहूंगा कि अब उनकी फितरत जग-ज़ाहिर हो चुकी है। आज आम आदमी पार्टी की स्थिति यह है कि

'अब जो चेहरे से ज़ाहिर है, छिपायें कैसे,
तेरी मर्ज़ी के मुताबिक नज़र आएं कैसे।
अब इस घर को सजाने का तसव्वुर हुआ बाद की बात,
अब तो मुश्किल है कि इस घर की हकीकत को छिपायें कैसे।।'

इस कटाक्ष के बाद एक बात मैं करुणा के साथ कहना चाहता हूं कि अन्ना हजारे - जो एक कमरे के मकान में रहते थे, उनके आंदोलन से निकली हुई वह पार्टी का नेता आज सैकड़ों करोड़ के इस आलीशान मकान में रहता है, तो मैं कहना चाहता हूं कि दिल्ली की जनता और जिन-जिन लोगों ने उस आंदोलन का समर्थन किया, उनके ऊपर भी एक आघात है। इसके साथ ही यह एक बात का और संकेत देता है, यह देश के लोगों के लिए food for thought है कि experimental politics कई बार बड़े विचित्र परिणाम भी देती है। अब किसी नए नवेले प्रयोग को आज़माने का वक्त नहीं है, बल्कि आज़माये हुए मोदी जी के नेतृत्व को और चमकाने का वक्त है।

बहुत से लोग संवैधानिक नैतिकता का प्रश्न उठाते हैं कि यह अध्यादेश क्यों लाया गया? अध्यादेश के लाने का तात्कालिक कारण मैंने बता दिया है। वैसे मैं अपने विपक्ष के लोगों के सुलभ संज्ञान के लिए बता देना चाहता हूं कि ये लोग कितनी बार अध्यादेश लाए हैं। नेहरू जी की सरकार में 70 बार, इंदिरा जी के ज़माने में 77 बार, राजीव जी के समय में 35 बार, नरसिंहा राव जी के समय में 77 बार, मनमोहन जी के समय में 61 बार और जो भाजपा विरोध में यूनाइटेड फ्रंट गवर्नमेंट बनी थी, उसमें डेढ़ साल में 77 बार लाए हैं। मुझे लगता है कि अध्यादेश का विषय उठाने

से पहले इस अंक गणित को भी देख लेना चाहिए। जो लोग संविधान की दुहाई देते हैं, उनके लिए मैं एक और बात कहना चाहता हूं। महोदय, ये तो वे लोग हैं, जिनकी संविधान में क्या आस्था है, मैं उसको बता देना चाहता हूं। इन्होंने संसद के द्वारा पारित सीएए कानून के खिलाफ विधान सभा में प्रस्ताव पारित कर दिया। क्या यह संविधान का सम्मान है? वह सिटिज़नशिप अमेंडमेंट एक्ट था, नागरिकता का विषय तो पूर्ण राज्य का भी विषय नहीं हो सकता, उसके बावजूद दिल्ली सरकार ने पारित कर दिया, तो इसका अर्थ हुआ कि ये जिस प्रकार के कार्य करते हैं, इनकी संविधान में कोई आस्था नहीं है।

अभिषेक मनु सिंघवी जी अभी कह रहे थे, elected government, elected government, तो मैं याद दिलाना चाहता हूं after the Seventy Second and Seventy Third Constitution Amendment, there are three tiers of Governments जिसमें एक म्युनिसिपल और जिला पंचायत, एक स्टेट और एक सेंटर है। मान्यवर, यह राजीव गांधी जी लाए थे। आपके मन में न ऊपर वाली elected government के लिए सम्मान है, न नीचे वाली गवर्नमेंट के लिए है, क्योंकि चंद महीने पहले तक तो ये एमसीडी से भी लड़ते थे और दिल्ली से भी लड़ते थे। जब आप constitutional validity की बात करें, तो मेरे विचार से तीनों गवर्नमेंट्स की बात होनी चाहिए और इस विषय के ऊपर केंद्र सरकार के संबंध में केंद्र से अधिक संवैधानिक शक्ति elected Government में किसी और की नहीं हो सकती है। मैं वेदना के साथ एक और बात कहना चाहूंगा। ये वे लोग हैं, जिन्होंने गणतंत्र दिवस की परेड, जिस दिन संविधान लागू हुआ था, उसकी पूर्व संध्या पर प्रदर्शन किया था। महोदय, मैं बताना चाहता हूं कि जिस समय इमरजेंसी लगी थी, तब भी हमने कभी 15 अगस्त और 26 जनवरी के दिन राजनीति करने का प्रयास नहीं किया। तो वे लोग जब संवैधानिकता की दुहाई देते हैं, तो बहुत आश्चर्य होता है। बार-बार यह स्पष्ट किया जा चुका है कि फुल स्टेट नहीं है, लेकिन मैं बताना चाहता हूं कि ये फुल स्टेट से भी संतुष्ट होने वाले नहीं हैं। इन्हें तो सुपर स्टेट चाहिए और फुल स्टेट से सुपर स्टेट की दौड़ में मुझे डर इस बात का है कि कहीं ये मेंटल स्टेट में ही न पहुंच जाएं - इसमें भी कोई आश्चर्य की बात नहीं होगी। मैं यह बात इसलिए कह रहा हूं कि 49 दिनों की वह सरकार, जब कांग्रेस पार्टी ने इनकी पालकी ढोकर पहली बार सत्ता की दहलीज़ पार कराई थी -अगर आप इनके द्वारा पारित लोकपाल विधेयक देखें, तो इसमें संसद, सुप्रीम कोर्ट और न जाने किन-किन चीज़ों को एक में मिला लिया गया था। मैं एक बात कहना चाहता हूं कि यह वह पार्टी है, जो देश का संविधान छोड़िए, अपनी पार्टी के संविधान में भी आस्था नहीं रखती है। जब आम आदमी पार्टी बनी थी, तब उसके संविधान में यह व्यवस्था थी कि उनका अध्यक्ष या संयोजक तीन वर्ष के लिए होगा और अधिकतम दो बार होगा, लेकिन मीडिया में प्राप्त समाचारों के अनुसार तीन साल पहले उन्होंने संविधान में चेंज कर दिया है। यानी अब जीवनपर्यन्त या अपनी इच्छा के प्रसादपर्यन्त केजरीवाल जी इस पद पर रह सकते हैं। इसलिए मैंने कहा कि अपने संविधान के बारे में बात कीजिए। मैं यह भी कहना चाहता हूं कि इन्होंने अपनी कार्यकारिणी में संविधान के संदर्भ में ऐसे भी प्रस्ताव पारित किए हैं कि इनके यहां परिवार के कितने भी लोग पद पर रह सकते हैं। मेरे विचार में बड़ी-बड़ी परिवार वाली पार्टियों ने भी कभी अपनी पार्टी के प्रस्तावों में इस प्रस्ताव को पारित नहीं किया होगा। मैं यह भी कहना चाहता हूं कि बहुत आश्चर्य होता था, ये 'इंडिया अगेंस्ट करप्शन' के स्वरूप से आगे बढ़े थे! सर, मैं एक ही पंक्ति में बताना चाहता हूं, क्योंकि जब आप इसकी बात करते थे, तो क्या-क्या नहीं था!

कहां से बात शुरू हुई थी कि हम राजनीति में नहीं आएंगे, फिर कसम खाते हैं कि कांग्रेस का साथ नहीं लेंगे, बंगला नहीं लेंगे, गाड़ी नहीं लेंगे, सुरक्षा नहीं लेंगे और आज स्थिति यह है! मैं सिर्फ यह कहना चाहता हूं कि जितनी बातें ये कहते थे, वे सारी चीज़ें आवश्यक हैं, मैं किसी की सुरक्षा के प्रति खिलवाड़ करने की बात नहीं करता हूं,...(**समय की घंटी**)... पंजाब संवेदनशील राज्य है, वहां के मुख्य मंत्री के पास सुरक्षा होनी चाहिए, परंतु मैं यह कहना चाहता हूं कि इन्होंने कितना बदलाव किया है! दस वर्ष के अंदर इनके चरित्र में इतना बदलाव! ये कहते हैं कि सबसे जल्दी सत्ता में आए हैं। मैं यह कहना चाहता हूं कि भारतीय जनसंघ, 1951 में बना। हमने 72 साल में कभी भी कांग्रेस से समझौता नहीं किया, लेकिन इन्होंने 72 दिन में ही समझौता कर लिया, तब ये सत्ता में आए। आज दिल्ली की जनता अपने को ठगा हुआ महसूस करती है और शायद दिल्ली के लोग यह कह रहे होंगे कि मैं सोचता हूं कि:

मैं समझता था, "वे कितने मासूम थे, क्या से क्या हो गए, देखते-देखते।
मैंने पत्थर से जिनको बनाया सनम, वो खुदा हो गए देखते-देखते।"

महोदय, मैं संक्षेप में एक और बात कहना चाहता हूं। मेरे विचार से इनको अध्यादेश पढ़ना चाहिए, संविधान पढ़ना चाहिए और दिल्ली का अधिनियम भी पढ़ना चाहिए। वे अपने आपको पढ़ा-लिखा मुख्य मंत्री कहते हैं। मैं यह भी बताना चाहता हूं कि सबसे पढ़े-लिखे मुख्य मंत्री, जो अपने आप पर हाई क्वालिफिकेशन का नाज़ रखते हैं, मैं दो-तीन उदाहरण उनके भी बता देना चाहता हूं। जिस समय कोविड की वेव चरम पर थी, तब इन्होंने यह कहा कि कोविड वैक्सीन का फार्मूला सारी कंपनीज़ को क्यों नहीं दे दिया जाता? मान्यवर, कोविड वैक्सीन तो छोड़िए, पैरासिटेमोल जैसी दवा भी अमरीका ने हमसे मंगाई थी। क्या कोई पढ़ा-लिखा व्यक्ति यह कह सकता है कि चूर्ण की तरह वैक्सीन का फार्मूला सबको दे दिया जाए! कभी ये कहते हैं कि यूट्यूब के ऊपर फिल्म क्यों नहीं चला देते! मैं आपको बताना चाहता हूं कि वह सरकार के अधिकार का क्षेत्र नहीं है। इतना ही नहीं, सिंगापुर में इनको मेयर्स कांफ्रेंस का इन्विटेशन आया, तो मुख्य मंत्री होते हुए भी जाना चाहते हैं। मेरे विचार से कम से कम इनको थोड़ा पढ़ना-लिखना चाहिए। महोदय, पढ़ने-लिखने पर मैं एक तथ्य बताना चाहूंगा। जब न्यूयॉर्क टाइम्स अखबार में इनकी तारीफ निकली थी, तो इनके मुंह से यह निकल गया था कि दुनिया के सबसे बड़े अखबार में तारीफ निकलवाना आसान नहीं है। इनके मुंह से 'निकलवाना' शब्द निकल गया था। मगर मैं पढ़े-लिखे मुख्य मंत्री को यह बताना चाहता हूं कि न्यूयॉर्क टाइम्स दुनिया का सबसे बड़ा अखबार नहीं है। वह जापान का Yomiuri Shimbun अखबार है। USA Today अमरीका का सबसे बड़ा अखबार है, न्यूयॉर्क टाइम्स नहीं। भारत का टाइम्स ऑफ इंडिया और दैनिक भास्कर भी उनसे बड़े हैं। मैं केवल यह बताता हूं कि आप जिस अखबार का नाम लेते हैं, कम से कम उनको उसको तो पढ़ लेना चाहिए था। ...(**समय की घंटी**)...

3.00 P.M.

महोदय, मैं अधिक समय ने लेते हुए सिर्फ यह कहना चाहता हूं कि

"इन्हें न पढ़ाई से मतलब है, न लिखाई से मतलब है,
इन्हें तो बस कमाई से मतलब है और वह भी ऊपर वाली कमाई से"।

सर, अंत में एक लाइन और कहना चाहता हूं कि आज सब लोग मिले, आम आदमी पार्टी और कांग्रेस, सब एक साथ मिले, भारत की सबसे पुरानी पार्टी, पुरानी-धुरानी पार्टी, नई पार्टी, नई-नवेली पार्टी, अजब अलबेली पार्टी, सब मिलकर एक हो गए, मगर प्राप्त क्या किया? दोनों ने सिद्धांतों से समझौता किया और कांग्रेस ने भी इतना सयाना दांव चला कि इन्होंने अगर उनका हाथ पकड़कर दिल्ली अध्यादेश पर समर्थन लिया, तो वे विश्वास प्रस्ताव ले लाए और लीड उनको मिल गई। ...(**व्यवधान**)...

इसलिए मैं अंत में पूछना चाहता हूं कि इन लोगों को आखिर में क्या प्राप्त हुआ? मैं एक पंक्ति कहकर अपनी बात समाप्त करता हूं। इनको विधेयक भी नहीं मिला और सम्मान भी नहीं मिला, यानी इज़्ज़त भी गई और बात भी नहीं मिली। मैं एक पंक्ति कहता हूं, यह आप लोगों के लिए लागू है। "*न तुम ही मिले, न मयस्सर तुम्हारी दीद हुई*" - दीद मतलब साइट - यह शेर इस तरह से है -

"न तुम ही मिले, न मयस्सर तुम्हारी दीद हुई,
तुम ही कहो यह मुहर्रम हुई कि ईद हुई"।

श्री मल्लिकार्जुन खरगे : सर, त्रिवेदी ने बड़े जोश और शेरो-शायरी के साथ बात अपनी कही। त्रिवेदी ने शेरो-शायरी के साथ बहुत लंबी तकरीर की, मगर उनका उत्तर हमारे पास चतुर्वेदी है। अगर आप त्रिवेदी हैं, तो हमारे पास चतुर्वेदी हैं।

श्री सभापति : विपक्ष के माननीय नेता जी, डा. अभिषेक मनु सिंघवी ने कवि का काम ज्यादा किया, वकील का कम किया। आपने कवि का कितना काम किया? Shri Sukhendu Sekhar Ray. You have nine minutes.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I thank you very much for this opportunity. I am not going to make a political speech, because the subject relates to a very important issue, the National Capital Territory of Delhi. Sir, there is no sound from this microphone. I cannot shout. There is no volume. No volume in this. ...*(Interruptions)*...

MR. CHAIMRAN: I can hear. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: I cannot shout, Sir. There is no feedback; no feedback to my ears! ...*(Interruptions)*...

MR. CHAIRMAN: It is coming. Go ahead. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR RAY: Sir, as I have stated, I am not going to make any political speech. My submissions will be confined to the parameters of this Bill.

Sir, on 19th May this year, the hon. President of India promulgated the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023, which negates the Constitution Bench Judgment of the Supreme Court dated 11th May, 2023, that brought Services under the GNCTD. There could be some symbolism in the Ordinance being promulgated in the middle of the night — as already stated by some of my colleagues — just a few hours after the Supreme Court closed for summer vacation! But, I am not on that. In the meanwhile, the Ordinance has been challenged in the Supreme Court and the matter has since been referred to a Constitution Bench. During the pendency of the matter before the Constitution Bench of the highest court of the land, the Government has introduced this Bill to repeal the Ordinance and to further amend the GNCT Act, 1991. I wonder as to whether heavens would have fallen had the Government waited for the outcome of the Constitution Bench before which the Ordinance is still pending. What is the urgency involved in the matter? What is the urgency? There is no whisper about the urgency of the Bill in the Statement of Objects and Reasons, and the statement, which I have received just now, after introduction of the Bill. It says that the above said judgement dated 11th May, 2023, posed certain challenges in the efficient administration of the Government of NCT of Delhi which needed to be addressed through appropriate legal intervention. According to me, this is a stigma on the highest forum of our Judiciary, which must be deprecated by all the conscious citizens of this country.

Sir, in the year 2021, in the matter of Madras Bar Association, the hon. Supreme Court had *inter alia* observed, and I quote one line, "A legislation can be declared as unconstitutional if it is in violation of the principle of separation of powers, the rule of law, and Article 14 of the Constitution, " that is, arbitrariness. Therefore, once there is such a judgement, which was delivered in 2001, the Government ought to have abided by that judgement of Supreme Court, which is, otherwise, the requirement under the Constitution. I will come to that later on.

The question is whether the Legislative Assembly of Delhi has powers over all matters in List II, except the matters in Entries 1, 2 and 18, that is, public order, police, and land. In apparent defiance of the 11th May judgement, this Bill seeks to amend the GNCTD Act for abridgement of the powers conferred upon the GNCT legislation by the Constitution because the Entry No. 41 is sought to be inserted through this Bill. So, 3 will be 4, as rightly pointed out by our Senior Counsel, Dr.

Abhishek Manu Singhvi. Now, when a Constitution Bench, comprising five Judges of Supreme Court declares and/ or interprets Article 239AA 3(a) of the Constitution, the same is binding upon all courts and authorities in India in terms of Articles 141 and 144 respectively. Neither Article 239AA (3)(a), nor Articles 141 and 144 can be negated without a Constitution (Amendment) Bill. I repeat, without a Constitution (Amendment) Bill, this cannot be done. If the Government wins, this legislation will be declared null and void. As a student of law, I understand it will be done. And, if the Government, in future, brings a Constitution (Amendment) Bill, that will also be hit by the Principle of Separation of Powers and Federalism, which are the basic structures of the Constitution, which has been held by the Supreme Court right from the Keshavananda Bharati case till the Minerva Mills Case.

This Bill seeks to render the GNCTD Assembly, or for that matter, the Delhi Government, virtually toothless and ineffective insofar as the Services and the Service Commission are concerned. Even a Constitution (Amendment) Bill on this count shall be unconstitutional *ab initio,* as it will negate federalism and the Principle of Separation of Powers, as has already been stated by me.

Now, let me have a look at the Bill for once. Possibly, that will be the final point, as I have already exhausted seven minutes. Come to Part IV(A). It states about the provisions relating to the maintenance of democratic and administrative balance in the governance of the National Capital Territory of Delhi. What a brilliant drafting! To maintain a balance! The original Act had come into being in 1991. And, now, we are in 2023. So, for the last 33 years, there had been no balance. That is why, all of a sudden, the *Khumbakarna* has arisen from the deep sleep to maintain a balance. Interestingly, an authority has been proposed to be created. Which authority? As has already been stated by the other hon. Members, in that, there will be Chief Minister, Chief Secretary and the Home Secretary. (*Time-bell rings*) Sir, please give me two minutes. It is a very interesting Bill. And, whatever will be recommended by the Chief Minister, if it is not accepted by the two bureaucrats, then also, it will be passed and the Lt. Governor will accept it. So, the Chief Minister will be, I should say, without any authority. He does not have any authority. The bureaucrats will prevail upon him. In democracy, the will of the people is supreme. As the saying in Bangla goes, *"The truth of man is the highest truth; there is no other truth higher than that." But, here, where the will of the people which has been reflected through election, in a duly elected or constitutionally elected Government,

---

* English translation of the original speech delivered in Bangla.

the Chief Minister, has no power; the bureaucrats will overrule the recommendations by the Chief Minister. This is a draconian Bill. This is against all the spirits of the Constitution. Every citizen of this country should oppose this Bill not only inside Parliament but even outside Parliament.

Finally, with your kind permission, Sir, I would like to quote a line from a judgement of our former Chief Justice, Shri Y.V. Chandrachud, the father of the present hon. Chief Justice of India, and I quote: "Parliament cannot under Article 368 expand its amending powers so as to acquire for itself the right to repeal, or abrogate the Constitution or to destroy its basic and essential features." Here is a case where the basic features are being destroyed. And, Sir, according to me, and according to my Party, the All India Trinamool Congress, this Government seeks to insert Entry 41 of the List II into Article 231AA (3)(a), thereby expanding the scope of excepted matters. The Bill, virtually, stands against the heaven of freedom into which Shri Rabindra Nath Tagore wanted his country to awake, as the Bill reflects the abyss of unrestricted powers to ensure emergence of a banana republic. Thank you.

MR. CHAIRMAN: Shri Tiruchi Siva. You have 14 minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I stand to oppose this Bill very strongly for it infringes upon the basic structure doctrine by crushing the federalism which is the soul of Indian democracy. The attempt of this Government is yet another strike on federalism. It is unwarranted, untenable, undemocratic, unjustifiable, unfederal and unconstitutional. Why am I saying all these things? Unwarranted, it is! After 1991, when Delhi was granted special status, the BJP came to power. Shri Madan Lal Khurana and later Shri Sahib Singh Verma, who were the Chief Ministers, insisted for full statehood for Delhi. Later, in August of 2003, the NDA-I Government introduced a Bill insisting for full statehood for Delhi. So, when they are ruling, they want full statehood for Delhi. Then, what is the necessity for this Ordinance or this Bill? In 2015, the Aam Aadmi Party won the election with a significant margin. Immediately after that, the Union Government issued a notification that Services will come under the control of the Union Government. And, that sparked a legal battle which lasted for eight years. In 2018 and again, recently, in 2023, the Constitution Bench of the Supreme Court has given a unanimous judgement in favour of the Delhi Government that they have got every power. Now, this Bill is attempting to override, overturn the Supreme Court judgement and override the powers of the State Government. Sir, we should just look at it in this manner. There is double standard. When they are in power, they want something. It is 'intolerance', to say it very shortly. If an opposition

party is ruling, they will be disturbed by the Governors. If it is a Union Territory, the Lt. Governor will take all the powers and will not allow the State Government to function. So, in this situation, where is democracy? Sir, our Constitution, as you know very well, has given a structure of federalism which gives great importance to the regional aspirations which can be represented and realized by the State Governments and which cannot be done by a Centralized Union Government. It has also established a mechanism of triple-chain accountability. The people hold the Legislators accountable, the Legislature holds the Government accountable, and the Government holds the officers accountable. But now the officers are not under the control of the Government of Union Territory. So, what is the use of being there? Therefore, this 'triple-chain accountability' is broken by way of this attempt. Not only I say this here, but the Supreme Court has also emphasized it very strongly. It should not be severed on any account.

Sir, now coming to the details of the Bill, I would state why we are opposing it, what the contentious issues are and what the reservations we have are. All others have spoken about it but we have to enlighten it.

Number one, this Bill attempts to establish National Capital Civil Services Authority. As everyone said, it will consist of three members under the Chairmanship of the Chief Minister and two officers, the Home Secretary and the Chief Secretary. Who are they? They are appointed by the Union Government. Obviously, one can understand what the outcome will be. The quorum is two, and the majority will be the decision. Sir, I have moved an amendment, which, even if it is passed, it won't be of use because even if the Authority, with a majority, gives a suggestion to the Lt. Governor, he can still reject it. So, ultimately, it goes there and the authority becomes redundant and the Chief Ministership becomes 'lesser than a rubber-stamp.' We are very sorry to say these words. A Chief Minister, elected by the Government, has to fulfill the obligations by the mandate which has been given to him, whereas he is not able to have control. Sir, Delhi has been the nucleus of power, from Mughals to British. Can anyone say any ruler, whether 'he' or 'she' has ruled without control on their officers? But now this Bill paves the way. Where we are heading towards? The Government, which is accountable to the Legislature and the Government which can hold the officers accountable, now does not have any control over the officers.

Number two, Sir, is the Council of Ministers, the Cabinet. Earlier, the notes, which used to be prepared, were prepared by the Ministers and it would be taken over there; and after the decision, it would be forwarded to the Lt. Governor. It was vetted by the Law Department. Now that the Secretary will overlook the Minister, and overall the Cabinet, which is the Council of Ministers, if they take a decision, the Chief

Secretary will come and say, 'it doesn't come under law or under the rules of procedure', and he will take it to the Lt. Governor who can alter it or reject it. So, first the 'Chief Ministership' becomes redundant and now the 'Council of Ministers' becomes redundant.

Number three, Sir, any Minister, if he takes any decision, the Secretary is the supreme. If the Secretary doesn't agree with the decision of the Minister concerned, without the consent of the Minister, he can take it directly to the Chief Secretary or to the Lt. Governor. So the 'Ministership' also becomes redundant.

Number four, Delhi is also like other States run by some 50-around statutory authorities, corporations and commissions. This includes industry, tourism and everything. Under them come even transport, water, sewerage, women rights, child rights, and all that. In all these positions, the Chairpersons and the members were earlier nominated by the Lt. Governor on the advice of the Government. But now, Sir, hereafter, these positions will be appointed only by the Lieutenant Governor. The Government has to sit with folded hands! One by one, though the authority has been established, that authority will have no say. Even with that authority, the Chief Minister has no say. Secondly, the Council of Ministers, the Cabinet, becomes redundant. The Minister becomes redundant. Thirdly, all the commissions, corporations and statutory authorities will be appointed by the Lieutenant Governor. And then, even the power to prorogue and summon comes to the Lieutenant Governor. Earlier, the Council of Ministers used to decide upon a date, represent to the Lieutenant Governor and then he summoned the House. Now, the Lieutenant Governor can do so. So, if an urgent issue comes up which needs to be resolved and if the Assembly needs to be convened, the Chief Minister or the Council of Ministers would have no power to do so. Now, we are not just accusing the Government or pointing fingers at them saying that what they are doing is wrong, but kindly tell us why these things happen. A Government which has been elected by the people has to cater to the needs of the people. Only they know the local people's aspirations. That is why we are pleading for State autonomy. When the voice for decentralization is rising higher and higher up, this Government is travelling in the opposite direction. All powers are sought to be centralized in the Union Government. What will happen? Ultimately it will be broken. India is known for federalism. Everything is under threat now. Secularism is under threat. We are very much concerned that this Bill strikes at the very root of federalism.

Sir, let me quote Dr. Babasaheb Ambedkar. This Bill disregards constitutional morality. That is what I am trying to drive at. Dr. Ambedkar, on November 4, 1948, said in the Constituent Assembly, "While everybody recognizes the necessity of

diffusion of constitutional morality for the peaceful working of a democratic constitution, there are two things inter-connected with it, which are not, unfortunately, generally recognized. One is that the form of administration has a connection with the form of the Constitution. The other is that it is perfectly possible to pervert the Constitution...." Sir, I wish to underline this -- "The other is that it is perfectly possible to pervert the Constitution, without changing its form, by merely changing the form of administration and to make it inconsistent and opposed to the spirit of the Constitution."

Sir, this is not a statement by Tiruchi Siva! This was the statement given by Dr. Ambedkar in the Constituent Assembly. Emphasizing that, the Supreme Court, in its judgement in 2018, refers to the Constitution in these words -- "Constitutional morality is that fulcrum which acts as an essential check upon the high functionaries and citizens alike as experience has shown that unbridled power without any checks and balances would result in a despotic and tyrannical situation which is antithetical to the very idea of democracy."

Sir, what is going on now -- unbridled powers without any checks and balances! Everything is being taken over. We have said time and again, many a time, that many of the Acts that have been enacted by this regime are transgressing into the powers of the State Governments. It is taking away the powers of the State Governments. All powers are sought to be kept with the Union Government. This is what the Supreme Court has also talked about -- 'unbridled powers without any checks and balances'. Dr. Ambedkar also says the same when he talks about constitutional morality. This Bill disregards constitutional morality.

Sir, I would make an earnest appeal to my fellow colleagues from various political parties who may support the Government's decision. As Dr. Singhvi said, if we live in an area where there are 100 huts, with thatched roofs, and if the last hut is burning, the person sleeping in the first hut will not sleep; he would run to put out the fire and call the fire brigade. It is not only to help him, but to safeguard his own house. If it is not put out, that fire will slowly come and, at last, affect him also. So, it has to be thought out. All these years, we have preserved our independence; we have preserved our democracy. Often you used to say very proudly that India is the largest democracy in the world. The largest democracy is now in peril. Why are there so many charges against the State Governments? No State Government is able to function on its own. It is not able to enact a law. If something is passed in an Assembly, it is not endorsed by the Governor. So, they are not able to serve the people. *...(Interruptions)...* Only they know what the people need and that is why the State Governments have been formed. Either the Union Government encroaches

upon the power or it tries to upset it through the Governor. All these things have to be kept in mind. Again I say, all the reservations and contentions that we have raised are not with partisan mood. It has to be justified why all these things have been done; why all the powers have been taken away from the State Government and why the Chief Ministership has been reduced to a level of, I am sorry to use the word, a rubberstamp. More or less, when everything is redundant, what is the big idea of getting along? (*Time-bell rings*) Let me conclude. I have already told them once. In a democratic process, one day, they will be out of power and at that time, every day, they will be lamenting and regretting for all the laws they have enacted. It is not far behind. In 2024, the I.N.D.I.A. alliance will win. We will be there and we will restore Delhi its autonomy. Thank you.

MR. CHAIRMAN: Now, Shri Raghav Chadha. You have fourteen minutes.

श्री राघव चड्ढा (पंजाब) : सर, आज मैं सिर्फ दो करोड़ दिल्लीवासियों की ओर से नहीं, बल्कि 135 करोड़ भारतवासियों की ओर से बोलने के लिए खड़ा हुआ हूँ। सर, इससे ज्यादा असंवैधानिक, गैर-कानूनी कागज का टुकड़ा, एक बिल के माध्यम से शायद ही आज से पहले कभी संसद भवन के भीतर लाया गया होगा। मैं अपना वक्तव्य शुरू करने से पहले महाभारत के एक अंश का वर्णन करना चाहूँगा, जिसे रामधारी सिंह 'दिनकर' जी ने एक बहुत ही महत्वपूर्ण कविता में लिख कर बताया है, जिसमें भगवान श्रीकृष्ण पांडवों की ओर से एक शांति दूत बन कर, शांति का प्रस्ताव लेकर हस्तिनापुर जाते हैं। कवि लिखते हैं :

"मैत्री की राह बताने को,
सबको सुमार्ग पर लाने को,
दुर्योधन को समझाने को,
भीषण विध्वंस बचाने को,
भगवान हस्तिनापुर आये,
पांडव का संदेशा लाये।

दो न्याय अगर तो आधा दो,
पर, इसमें भी यदि बाधा हो,
तो दे दो केवल पाँच ग्राम,
रक्खो अपनी धरती तमाम।
हम वहीं खुशी से खायेंगे,
परिजन पर असि न उठायेंगे!

दुर्योधन वह भी दे न सका,
आशीष समाज की ले न सका,
उलटे, हरि को बाँधने चला,
जो था असाध्य, साधने चला।
जब नाश मनुज पर छाता है,
पहले विवेक मर जाता है।"

सर, इसमें दिल्ली के इस बिल का सार है। हम आपके सामने न्याय की गुहार लगाने आए हैं, अपना हक माँगने आए हैं, अपने हक से ज्यादा माँगने नहीं आए हैं।

सर, मैं अपने वक्तव्य को तीन भाग में बाँटता हूँ - पहला, यह बिल कैसे एक* और तीसरा, administrative logjam, यानी यह दिल्ली में कैसे प्रशासनिक गतिरोध पैदा कर देता है।

सर, पहला, * - यह 1977 से लेकर 2015 की कहानी है, लगभग 40 साल का लंबा संघर्ष भारतीय जनता पार्टी ने दिल्ली में पूर्ण राज्य का दर्जा स्थापित करने के लिए किया। दिल्ली में 1977 में जब Third Metropolitan Council थी, उस समय जनता पार्टी की सरकार थी, उन्होंने प्रस्ताव पास करके कहा कि दिल्ली को पूर्ण राज्य का दर्जा दिया जाए। वे लगातार पूर्ण राज्य के दर्जे की माँग करते रहे। मैं यह बीजेपी का 1989 का लोक सभा चुनाव का मेनिफेस्टो लाया हूँ। 1989 के मेनिफेस्टो के पेज नंबर 361 पर प्वाइंट नंबर 10 पर ये कहते हैं "Grant Statehood to the UT of Delhi", यानी 1989 से लेकर लगातार ये लोग दिल्ली को पूर्ण राज्य का दर्जा दिलाने की माँग करते रहे। यहाँ तक कि जब 1991 में काँग्रेस की सरकार ने दिल्ली में विधान सभा का गठन किया, उसे भी अपर्याप्त मानते हुए लालकृष्ण आडवाणी जी, मदन लाल खुराना जी, सभी ने बयान दर्ज कराए कि यह भी दिल्ली के साथ न्याय नहीं है। दिल्ली को पूर्ण राज्य का दर्जा मिलना चाहिए। हम इसके लिए आंदोलन चलाएंगे और इन लोगों ने इसके लिए लगातार संघर्ष भी किया, आंदोलन किए।

सर, यह 1999 का मैनिफेस्टो है, बीजेपी ने इसे जारी करके कहा था कि हम दिल्ली को पूर्ण राज्य का दर्जा देंगे। पेज नंबर 132, प्वाइंट नंबर 31 - We will give Statehood to Delhi. सर, इन लोगों ने बड़ा आंदोलन चलाया, संघर्ष किया, सड़कों पर लाठियाँ खाईं। दिल्ली को पूर्ण राज्य का दर्जा दिलाने के लिए न जाने क्या-क्या किया गया और अंततः वह दिन आया, जिस दिन वाजपेयी सरकार और वाजपेयी सरकार में उप प्रधान मंत्री, आदरणीय लालकृष्ण आडवाणी जी इस सदन के भीतर एक बिल लाए - The Constitution (Amendment) Bill, 2003, जो दिल्ली को पूर्ण राज्य का दर्जा देता था। यह बिल आडवाणी जी इस सदन के भीतर लाए और कहा कि दिल्ली को अधिकार देने की जरूरत है और दिल्ली को पूर्ण राज्य का दर्जा भाजपा दिलाएगी। सर, यहाँ भी बात खत्म नहीं होती है। इसके बाद 2013 के अपने मैनिफेस्टो में बीजेपी ने कहा कि हम पूर्ण राज्य का दर्जा देंगे। जून, 2013 में इनकी नेशनल एग्जीक्यूटिव मीटिंग हुई, जिसमें मतापास करके कहा गया कि हम दिल्ली को पूर्ण राज्य का दर्जा देंगे। यहाँ तक कि इनकी पार्टी से माननीय

---

*Expunged as ordered by the Chair.

सांसद, डा. हर्षवर्धन जी ने बयान भी दिया कि जब आदरणीय नरेन्द्र मोदी जी देश के प्रधान मंत्री बनेंगे, तब हम दिल्ली को पूर्ण राज्य का दर्जा देंगे। इन सबने ये बातें लगातार कहीं और भारतीय जनता पार्टी दिल्ली वालों के सामने दिल्ली को पूर्ण राज्य का दर्जा दिलाने की माँग रखती रही। यह बिल सिर्फ संविधान और लोकतंत्र का ही अपमान नहीं है, बल्कि लालकृष्ण आडवाणी जी, अटल बिहारी वाजपेयी जी, मदन लाल खुराना जी, सुषमा स्वराज जी, अरुण जेटली जी, सबका अपमान करने और उनके 40 साल के संघर्ष को मिट्टी में मिलाने का काम करता है।

मैं माननीय गृह मंत्री जी द्वारा लोक सभा में दिए गए बयान को सुन रहा था। उन्होंने कहा कि पंडित नेहरू जी ने यह बात रखी थी कि दिल्ली को पूर्ण राज्य का दर्जा नहीं मिलना चाहिए। मैं माननीय गृह मंत्री जी से कहना चाहता हूँ कि आप नेहरूवादी मत बनिए, बल्कि आडवाणीवादी बनिए, वाजपेयीवादी बनिए। आज आपके पास दिल्ली को पूर्ण राज्य का दर्जा देने का ऐतिहासिक मौका है, तो दिल्ली को पूर्ण राज्य का दर्जा दीजिए।

सर, इस बिल को लाने का असल कारण क्या है? यह बिल क्यों लाया गया है? पिछले 25 साल में दिल्ली में छः बार विधान सभा के चुनाव हुए और सभी चुनावों में भारतीय जनता पार्टी बुरे तरीके से हारी। यहाँ तक कि 2015 और 2020 में आजाद भारत के इतिहास की सबसे बड़े जनादेश की सरकार अरविंद केजरीवाल जी ने दिल्ली में बनाई। चूँकि ये पिछले 25 साल चुनाव नहीं जीत पाए और अरविंद केजरीवाल और आम आदमी पार्टी के आने के बाद ये लोग भी जानते हैं कि ये अगले 25 साल और भी चुनाव नहीं जीत पाएंगे, इसलिए सरकार को नष्ट करने का काम कर रहे हैं। न रहेगी सरकार और न रहेगा चुनावों का महत्व। *'न रहेगा बांस, न बजेगी बांसुरी।'* मैं इस मंच से भाजपा से अनुरोध करूँगा कि कम-से-कम लालकृष्ण आडवाणी जी को न्याय दीजिए, उनकी इच्छा पूरा कीजिए और दिल्ली को पूर्ण राज्य का दर्जा दीजिए।

मेरे दूसरे भाग में यह है कि यह बिल एक * कैसे है। पहली बात, यह अब्यूज़ ऑफ ऑर्डिनेंस मेकिंग पावर्स है, जिसे संविधान आर्टिकल - 123 में देता है। सर, Y.V. Chandrachud साहब ने A.K. Roy vs Union of India में एक बड़ी महत्वपूर्ण लैंडमार्क जजमेंट दी है, जिसमें कहा गया है कि ऑर्डिनेंसेज़ सिर्फ आपातकालीन और विषम परिस्थितियों में लाए जाएंगे। ऐसी कौन-सी आपातकालीन और विषम परिस्थितियाँ आ गईं कि आपको सुप्रीम कोर्ट के फैसले को आठ दिनों के भीतर ही बदलना पड़ गया। ...(**व्यवधान**)... सर, आप देखिए। ...(**व्यवधान**)... सर, दूसरा बिन्दु यह है कि सुप्रीम कोर्ट के पाँच जजों की संवैधानिक पीठ के सर्वसम्मति के फैसले को आठ दिनों के भीतर बदलकर आज भारतीय जनता पार्टी ने एक मैसेज दिया है कि हम सुप्रीम कोर्ट को भी चैलेंज करते हैं और सुप्रीम कोर्ट के फैसले को भी नहीं मानते हैं। आपको जो ऑर्डर जारी करना है, करिए, हम चंद दिनों के अंदर ऑर्डिनेंस लाकर उस फैसले को बदल देंगे! They have challenged the majesty of the hon. Supreme Court. मैं आपको यह कहना चाहता हूँ कि इस सरकार ने आजकल ऑर्डिनेंस लाने की जो नई फेटिश देखी है, चाहे वह Land Acquisition Bill हो, चाहे वे फार्म बिल्स हों, चाहे ईडी के डायरेक्टर का एक्सटेंशन हो, इन्होंने ये सारी चीज़ें ऑर्डिनेंसेज़ के माध्यम से की थीं, तो इस बिल का भी वही हश्र होगा, जो सारे पुराने बिलों का हुआ था। सर, थर्ड बिन्दु यह है कि कैसे यह बिल संघीय ढाँचे को erode करता है? हमारे भारत का

---

* Expunged as ordered by the Chair.

संविधान और सुप्रीम कोर्ट का वर्ष 2023 का, 2018 का संवैधानिक पीठ का फैसला कहता है कि दिल्ली के पास एक unique federal identity है, unique constitutional identity है। भारत का संविधान हमें जो संघीय ढांचा देता है, जो शक्तियाँ देता है, उन शक्तियों को encroach करने का काम यह सरकार हमसे अफसरशाही और तमाम शक्तियाँ छीनकर करती है।

सर, मैं आपको सुप्रीम कोर्ट का वह एक वाक्य पढ़कर सुनाना चाहूँगा। The majority in the 2018 Constitution Bench held that while the NCT of Delhi could not be accorded with the status of a State, the concept of federalism is applicable to Delhi. हम पूर्ण राज्य नहीं हैं, लेकिन फिर भी राज्य का दर्जा एक संघीय ढाँचे के परिप्रेक्ष्य में दिल्ली को मिलता है। उसके बाद सर, इन लोगों ने तो कमाल ही कर दिया! आज बिना संवैधानिक संशोधन लाए मात्र एक Act of Parliament से संविधान को बदल दिया, जो शायद आज तक भारत के इतिहास में कभी नहीं हुआ।

सर, इसके बाद यह बिल principles of collective responsibility को undermine करता है। भारत का संविधान कहता है कि permanent executive और political executive मिलकर लेजिस्लेचर के प्रति जवाबदेह होंगे। यह principle of collective responsibility है। इसमें से permanent executive, यानी अफसरशाही को छीनकर यह पूरे तरीके से collective responsibility का प्रिंसिपल, जिस पर देश में सरकारें चलती हैं, उसे ध्वस्त करता है।

सर, आखिरी बिन्दु संवैधानिक अपराध का है। यह triple chain of authority को तार-तार करता है। Triple chain of accountability यह होती है कि अफसरशाही की जवाबदेही मंत्री को, मंत्री की जवाबदेही लेजिस्लेचर को और लेजिस्लेचर की जवाबदेही जनता को होती है। अगर इसमें से आप अफसरशाही हटा देते हैं तो फिर जवाबदेही की जो यह triple chain of accountability है, वह ध्वस्त हो जाती है। इस सरकार ने यह काम करके एक प्रकार से संवैधानिक अपराध किया है।

सर, मेरा आखिरी भाग यह है कि यह कैसे administrative गतिरोध पैदा करता है। यह कहता है कि सिर्फ उपराज्यपाल ही एक समिति के माध्यम से ट्रांसफर-पोस्टिंग करेंगे, यानी कि अब अफसर मुख्य मंत्री की नहीं सुनेगा, मंत्रियों की नहीं सुनेगा। अगर अब दिल्ली में किसी के घर में बिजली नहीं आ रही, पानी नहीं आ रहा, किसी के बच्चे का स्कूल में दाखिला नहीं हो रहा तो वह उपराज्यपाल के पास जाएगा, अपने मंत्री या मुख्य मंत्री के पास नहीं जाएगा। क्या लोग जानते हैं कि उपराज्यपाल कहाँ रहता है, उपराज्यपाल कौन सी विधान सभा से चुनाव लड़ा, उपराज्यपाल ने कौन सा चुनाव जीता? लेकिन यह सारी शक्तियाँ एक चुनी हुई सरकार से निकालकर उपराज्यपाल को देता है।

यह बिल आगे कहता है कि हम एलजी को sole discretion देते हैं, स्वयं के विवेक से तमाम फैसले लेने की तमाम शक्तियाँ देते हैं। आज तक उपराज्यपाल और गवर्नर Council of Ministers की aid and advices से बाध्य थे, लेकिन यह बिल उपराज्यपाल को superseding powers देता है। आगे, यह बिल जितने भी ब्यूरोक्रैट्स हैं, उन्हें एक judicial authority बना देता है। यह कहता है कि अफसरशाही तय करेगी कि मंत्री का फैसला सही है या गलत है। अगर अफसर को मंत्री का कोई फैसला पसंद नहीं आया तो अफसर मंत्री का फैसला लागू करने से मना कर सकते हैं। सर, यह बिल authority commissions और corporations बनाने एवं उनमें

नियुक्ति करने की तमाम शक्तियाँ केन्द्र सरकार को दे देता है, यानी सरकार की चाबी एक तरह से केन्द्र सरकार के हाथों में पकड़ा देता है।

सर, माननीय गृह मंत्री जी ने कहा था कि आम आदमी पार्टी एक सुपारी जितनी छोटी सी पार्टी है। यह वह सुपारी जितनी पार्टी है, जो आजाद भारत के इतिहास का fastest-growing political start-up कहलाती है। यह वह सुपारी जितनी पार्टी है, जिसने तीन बार भाजपा को दिल्ली में हराया और दो बार, 2015 एवं 2020 में आजाद भारत के इतिहास के सबसे बड़े जनादेश की सरकार बनाई। यह वो सुपारी जितनी पार्टी है, जिसने पंजाब में भाजपा को लगभग शून्य पर लाकर खड़ा कर दिया। यह वह सुपारी जितनी पार्टी है, जो 10 साल में राष्ट्रीय पार्टी बनी। यह वो सुपारी जितनी पार्टी है, जिसके 161 विधायक और 11 सांसद हैं। यह वह सुपारी जितनी पार्टी है, जिसका काम देखने के लिए first lady of the United States of America और यूनाइटेड नेशंस के पूर्व प्रमुख बान की-मून आते हैं।

सर, मैं आज अपने साथी, जो आंध्र प्रदेश और ओडिशा की सरकार चलाते हैं, उनसे कहना चाहूँगा कि आपकी जरूर कुछ मजबूरियाँ रही होंगी, जिनके चलते आपने इस सरकार के इस बिल का समर्थन करने का फैसला लिया।

"कुछ तो मजबूरियाँ रही होंगी,
यूं ही कोई बेवफा नहीं होता।"

लेकिन मैं आपको कहना चाहता हूँ कि

"आग जब लगेगी तो बहुत दूर तक जाएगी।"
राहत इन्दौरी साहब का एक बड़ा महत्वपूर्ण शेर है -
"अगर खिलाफ हैं, होने दो, जान थोड़ी है,
ये सब धुआँ है, कोई आसमान थोड़ी है,
लगेगी आग तो आएँगे घर कई ज़द में,
यहाँ पे सिर्फ हमारा मकान थोड़ी है।"

लेकिन जब आपके मकान में आग लगेगी, आम आदमी पार्टी आपके साथ खड़ी होगी, यह मैं आपको विश्वास दिलाता हूँ। सर, मैंने अपनी बात महाभारत के एक अंश से शुरू की थी और मैं समाप्त भी महाभारत के एक अंश से करूंगा। सर, कुरुक्षेत्र के बीच मैदान में जब युद्ध प्रारम्भ होने वाला था, तब युधिष्ठिर ने शंखनाद करने से पहले एक घोषणा की और कहा कि यह धर्म और अधर्म की लड़ाई है, मेरी सेना में खड़े मेरे पीछे जितने योद्धा हैं, अगर उन्हे लगता है कि धर्म मेरे साथ नहीं है, बल्कि कौरवों के साथ है, तो मेरी सेना छोड़ कर सामने मेरे दुश्मन की सेना में जाकर खड़े हो जाएं, उनकी ओर से युद्ध करें और अगर कौरव सेना में कोई योद्धा है, जिसे लगता है कि धर्म युधिष्ठिर और पांडवों के के साथ है तो आप कौरवों की सेना छोड़कर मेरी सेना में आइए, मैं बाहें फैलाकर आपका स्वागत करूंगा। उस समय कौरवों का एक भाई युयुत्सु कौरव सेना छोड़कर पांडवों की ओर आया और पांडवों की ओर से युद्ध लड़ा। मैं उसी बात का ज़िक्र करते हुए आज इस

सदन में बैठे तमाम सांसदों से कहना चाहता हूं कि राज्य सभा Council of States है, ...(**व्यवधान**)... हम लोग Council of States हैं, ...(**व्यवधान**)... जहां ज्यादा ज़िम्मेदारी बनती है राज्यों के हकों की, उनके अधिकारो की रक्षा करने की। मैं मांग करता हूं कि आज आप लोग पार्टी लाइन से ऊपर उठकर, विचारधारा से ऊपर उठकर संविधान को बचाने के लिए, लोकतंत्र को बचाने के लिए इस बिल को हराइये। ...(**व्यवधान**)... आज यह इतना असंवैधानिक और गैर-कानूनी बिल है कि अगर यह सफल हो गया, तो हो सकता है कि आने वाले समय में ये लोग देश में चुनाव ही न कराएं, चुनावी प्रक्रिया को खत्म कर दें, बहुत-बहुत शुक्रिया।

DR. SASMIT PATRA (Odisha): Hon. Chairman, Sir, I rise to speak on behalf of the Biju Janata Dal. *...(Interruptions)...* Speaking on this Bill in the Lok Sabha, our senior Member of Parliament and Leader of the BJD Parliamentary Party in the Lok Sabha, Shri Pinaki Misra, has already made our stand very clear. He has expressed it very eloquently. He succinctly expressed Biju Janata Dal's equidistant stand from the BJP and the Congress Party, the reasons for the same and the fact that the BJP is our principal Opposition Party. *...(Interruptions)...* I reiterate the same and place it on record that we are equidistant from the BJP and the Congress Party and our principal Opposition Party in Odisha is the BJP. Our stand today does not change anything in that regard.

Sir, the BJD is in favour of this Bill because it supports the constitutional standpoint of this Bill and the Parliament's power to enact legislations and the Parliament's legislative competence in such matters. *...(Interruptions)....* Sir, I need your protection. *...(Interruptions)....* Sir, you can imagine the kind of ruckus! *...(Interruptions)...* I should be heard. Four-and-a-half crore people in Odisha want to hear us whether the people here want to hear or not*...(Interruptions)...*

MR. CHAIRMAN: Hon. Members, please keep calm. *...(Interruptions)...*

DR. SASMIT PATRA: Thank you, Sir.

Sir, on July 4, 2018, the Supreme Court Judgment in the Civil Appeal has very clearly said it in para 277. मैं यह सुप्रीम कोर्ट के अध्यादेश और जजमेंट से रेफर कर रहा हूं। 4 जुलाई, 2018 - सुप्रीम कोर्ट क्या कहती है। The Supreme Court in the matter of Civil Appeal No.2357 says, "However, if the Parliament makes laws in respect of certain subjects falling in the State List or the Concurrent List -- this is referring to Delhi --- the Executive action of the State must conform to the law made by the Parliament." यह सुप्रीम कोर्ट का जजमेंट है, मेरा नहीं है। यह पहला विषय है, जो मैं आपके सामने रखना चाहता हूं, why the Parliament has the legislative competence to bring something here. 11 मई, 2023 को सुप्रीम कोर्ट का जजमेंट आता है in Civil Appeal No.2357 by Justice

Chandrachud, Justice M.R. Shah, Justice Krishna Murari, Justice Hima Kohli and Justice Narasimha. मैं सब-सेक्शन (सी), पैरा 164 को रेफर करना चाहता हूं। What does the judgment say? In addition to the entries in List 1, the Parliament has legislative competence, and I repeat 'has the legislative competence' over all matters in List 2 and List 3 in relation to National Capital Territory of Delhi (NCTD). यह दूसरा विषय है। मैंने वर्ष 2018 को बारे में बोला, 11 मई, 2023 का जो सुप्रीम कोर्ट का जजमेंट था, मैंने उसका उल्लेख किया।

अब मैं तीसरे विषय पर आता हूं। अभी कुछ ही दिन पहले 20 जुलाई, 2023 का और एक जजमेंट आता है in Writ Petition No.678 of 2023.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

यह चीफ जस्टिस चंद्रचूड़, जस्टिस नरसिंहा और जस्टिस मनोज मिश्रा का जजमेंट आता है। This is para 17 at page 10. यह जजमेंट आखिरी पैराग्राफ में क्या कहता है। मान्यवर, यह क्या विषय था? यह विषय था कि Delhi NCT Ordinance को आप स्टे प्रोवाइड करें। सरकार को बोलें कि वे Delhi NCT Ordinance को implement न करें। That was the prayer. माननीय सुप्रीम कोर्ट का जजमेंट आता है और आखिरी लाइन में the Supreme Court says and I quote, " IA No.130505 of 2023 seeking a stay of the NCT Ordinance is dismissed." स्पष्ट तौर से सुप्रीम कोर्ट से NCT Ordinance के बारे में जो prayer दी गई है, उसको वह डिसमिस कर देता है। यह जो बार-बार कहा जाता है कि that the legislative power does not exist because the matter is pending; that is on a separate matter and not on the matter dealing with July 20, 2023. तो फिर कॉंस्टीट्यूशन बेंच के पास जो मैटर गया है, वह मैटर क्या गया है? कॉंस्टीट्यूशन बेंच के पास Delhi NCT का मैटर नहीं गया है, बल्कि उनके पास यह मैटर गया है कि what are the contours of power of Parliament to enact a law under Article 239AA(7) and whether the Parliament, in exercise of its power under Article 239AA(7), can abrogate the constitutional provisions of Government of NCT of Delhi. So, Delhi Ordinance Bill specifically is not being placed before the Constitution Bench. The points of law, जो दो प्वाइंट्स ऑफ लॉ हैं, वे प्लेस किए गए हैं, यह स्पष्टता होनी चाहिए।

Then, I come to the Constitution of India. मैंने 2018, जजमेंट ऑफ सुप्रीम कोर्ट के बारे में बोला, 11 मई, सुप्रीम कोर्ट के बारे में बोला, 20 जुलाई, सुप्रीम कोर्ट के बारे में बोला और अब मैं संविधान पर आता हूं। संविधान का Article 239AA sub-clause(3)(b) कहता है - "Nothing in sub-clause (a) shall derogate from the powers of Parliament under this Constitution to make laws with respect to any matter for a Union territory or any part thereof." पार्लियामेंट को पूरा अधिकार मिलता है कि अगर ऐसा कोई भी लॉ आता है, तो the powers of Parliament cannot be derogated, cannot be declined, cannot be diluted and cannot be taken away from the perspective of the powers to undertake their

activity on any matter of a Union Territory. यह संविधान कहता है। अब कॉंस्टीट्यूशन बेंच क्या कहेगा, that is a secondary issue.

Now, we come to Article 239AA, sub-clauses (7)(a) and (7)(b) of the Constitution. मैं आखिरी पड़ाव पर हूं। अब कहा जाता है कि whether the Parliament has the legislative competence. बीजू जनता दल पार्लियामेंट के साथ है, बीजू जनता दल कॉंस्टीट्यूशन के साथ है। बीजू जनता दल उसके साथ है that the Parliament has the legislative competence to undertake such an activity. So, what does the Constitution say? What does Article 239AA, sub-clause (7)(a) say? Sub-clause (7)(a) says, "Parliament may, by law, make provisions for giving effect to, or supplementing the provisions contained in the foregoing clauses and for all matters incidental or consequential thereto." इसका मतलब क्या है - मैं इसका सारांश बता देता हूं कि पार्लियामेंट के पास वे तमाम पावर्स हैं, जिनसे Article 239AA, जो कि दिल्ली एनसीटी के बारे में है, उस पर अपने रूल्स और लॉ ला सकती है। Article 239AA sub-clause (7)(b) says, "Any such law as is referred to in sub-clause (a) shall not be deemed to be an amendment of this Constitution, तो जो बार-बार कॉंस्टीट्यूशन अमेंडमेंट की बात आती है, clause (7)(b) भी बहुत क्लीयरली संविधान के बारे में बताता है। That any change under Article 239AA sub-clauses (7)(a) and (7)(b) is not considered as a constitutional amendment. It can be undertaken.

मान्यवर, मैं दो-तीन मिनट लूंगा और अपनी बात खत्म करूंगा। So, Sir, this is a constitutional issue; this is a legislative issue; this is not a political one. This is an issue which is in respect of the power of the Parliament to legislate and its legislative competence. It is not about parties or Governments. सर, एक बहुत बड़े महापुरुष ने, एक बहुत बड़े लीडर ने कहा था कि *"सरकारें आएंगी-जाएंगी, पार्टियां बनेंगी और बिगड़ेंगी, लेकिन संविधान रहना चाहिए। इस देश का संविधान, इस देश की सोच रहनी चाहिए।"*

Sir, with these words, and as the matter is pending before the court, we will leave it at that. Let the Constitution Bench come back to it but that does not take away the legislative competence of the Parliament. We will continue our equidistance policy from both the BJP and the Congress. Biju Janata Dal, led by our leader and the hon. Chief Minister, Shri Naveen Patnaik, will continue to support the constitutional position and the Parliament's power to enact this piece of legislation. Thank you. *Jai Hind*! *Bande Utkala Janani*!

MR. DEPUTY CHAIRMAN: Now, Shri V. Vijayasai Reddy; you have twelve minutes. *...(Interruptions)...* Please let him speak. *...(Interruptions)...* No comments while sitting. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of my Party and my Chief Minister, Y.S. Jagan Mohan Reddy *Garu,* I rise to support this Bill and I need to respond in this regard. *...(Interruptions)...* While putting forth my arguments and observations, I will have to respond to Manu Singhvi*ji* and also Raghav Chadha*ji*, who is not seen here. *...(Interruptions)...* No.

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, the crux of the entire Bill has to be understood in the light of the provisions of Article 239AA as my colleague has pointed out. 239AA Clause 3 has got three sub-clauses, sub-clause (a), sub-clause (b) and sub-clause (c). Sub-clause (a) states that the Delhi Legislature has got the power to make the laws insofar as the issues are concerned except public order, land and police. Sub-clause (b) states that the Parliament shall have the power to make the laws with respect to 'any matter' for Delhi. Sub-clause (c) states that in the event of clash between the Delhi Government and the Parliament, the law made by the Parliament shall prevail and the law made by the Delhi Government will become null and void. The Constitution clearly provides Parliament an upper hand when it comes to making laws for Delhi. Therefore, the argument put forth by AAP and also the learned senior advocate Manu Singhvi*ji*'s observations will not stand before the law. *...(Interruptions)...* Coming to the Supreme Court Judgement -- this is the second issue which I am dealing with -- on the issue whether the Parliament can make the law on Services in Delhi, the Supreme Court has categorically stated: "The power of Parliament to enact the law granting Government executive power over services is not in contention. It is now a settled position of law." Therefore, the Supreme Court has not stated anything against the Government or said that Parliament is barred in making laws in respect of services. The second point, on the issue whether the Parliament can make the law to limit the executive power of Delhi Government over services, in this regard, the Supreme Court has said: "The executive power of Delhi Government shall be subject to and limited to the executive power conferred upon the Central Government by the Constitution or law made by the Parliament." So, the Supreme Court is very clear and very categorical. The cumulative reading of these two observations of the apex Court supports this Bill. Therefore, the Y.S.R. Congress Party supports this Bill. Even the Supreme Court has noted: "The purpose of Article 239AA is to confer expanded legislative competence upon Parliament when it comes to Delhi since it is capital of the country and, therefore, must be dealt with different considerations." This is what the Supreme Court Judgement is. Therefore,

the arguments, which have been put forth by senior advocate, do not stand judicial scrutiny. I will have to counter Raghav Chadha*ji*. There has been a lot of controversy surrounding the Bill. This controversy has been created only by Congress Party, AAP and other supporting parties, that is, I.N.D.I.A. It is an attempt to mislead the public for their own selfish political gains. *...(Interruptions)...* Mr. Deputy Chairman, Sir, please listen to me. In fact, the very Member of this august House, my friend Raghav Chadha*ji* has pointed out and said:

"लगेगी आग तो आएंगे घर कई ज़द में,
यहां पे सिर्फ हमारा मकान थोड़ी है।"

That is what he has said.

Sir, I am responding to Shri Raghav Chadha. He has also said that certain non-NDA parties are under compulsion and coercion to support this Bill. That is what he has said. *...(Interruptions)...* Please, please stop it. *...(Interruptions)...* ED may come to you also, don't bother. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* No cross-talks please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, I would like to remind Shri Raghav Chadha that the fire doesn't start just like that. Fire doesn't start without fuel. It is the Aam Aadmi Party which has put the fuel. That is the reason for the whole confusion and the entire state of affairs which is prevailing now. I would only advise the hon. Member, Shri Raghav Chadha, not to play with the fire, what he has referred to, because the very fire which he has put forth, he may himself get engulfed in that. *...(Interruptions)...* It is very clear that if this Bill is passed, the Aam Aadmi Party, that is the official name, I have no hesitation to say that it is *...(Interruptions)...* Sir, to put it in Hindi, *...(Interruptions)...*

SHRI RAGHAV CHADHA: Sir, please expunge this *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: No; I will not yield to you. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* The record will be checked. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* The record will be checked. *...(Interruptions)...* Please take your seats. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Whenever they get an opportunity, they can speak. *...(Interruptions)...* I am not yielding. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: He is not yielding. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* Please continue your speech. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: I am not yielding. *...(Interruptions)...* I will put one step forward and say, ...(व्यवधान)... That is what they are doing now. *...(Interruptions)... ...(Interruptions)...* What they are doing is nothing but an *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seats. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Delhi no longer for selfish ulterior motives..... *...(Interruptions)...* Sir, please. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, I have to bring to your kind notice one of the observations made by one of their founder members. One of the founder members of Aam Aadmi Party, famous personality, has categorically said this. He was a poet and very popular leader also. Shri Kumar Vishwas. What did he say? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Address the Chair. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, he has always... *...(Interruptions)...* He has made an allegation that the convenor of the party, that is, Aam Aadmi Party, * *...(Interruptions)...* That is what the state of affairs is. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, please. *...(Interruptions)...* No. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, it is not me *...(Interruptions)...* Sir, it is not me who is saying this. *...(Interruptions)...* It is the founder member of their party.

---

* Expunged as ordered by the Chair.

...(Interruptions)... It is the founder member of their party who has said it. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please, you know..... *...(Interruptions)... Mananiya* Vijayasai..... *...(Interruptions)...* Please. *...(Interruptions)...* Shri Raghav Chadha, take your seat. *...(Interruptions)...* Please take your seat. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Please. *...(Interruptions)...* Shri Raghav Chadha... *...(Interruptions)...* There are some more issues. *...(Interruptions)...*

श्री उपसभापति : माननीय वि. विजयसाई रेड्डी जी, आप जानते हैं कि माननीय चेयरमैन साहब ने कहा है कि जो भी बात आप कहते हैं, उसको यहां पर substantiate करना पड़ता है। ...(**व्यवधान**)...

SHRI V. VIJAYASAI REDDY: Sir, I am talking on the Bill only. *...(Interruptions)...* I am talking on the Bill only. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: जो आप कहते हैं, उसकी आपको responsibility लेनी पड़ेगी। ...(**व्यवधान**)... Please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Shri Raghav Chadha has commented on YSRCP. *...(Interruptions)...*That is the reason why I am responding to him. *...(Interruptions)...*

श्री उपसभापति : आपस में कमेंट न करें। ...(**व्यवधान**)... Please speak on the Bill. *...(Interruptions)...* Please address to the Chair. *...(Interruptions)...* Please. *...(Interruptions)...* No comments. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: We won't collect the funds from the separatists. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Please. *...(Interruptions)...* No. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: We have not collected the funds from the separatists. *...(Interruptions)...*

श्री उपसभापतिः आपस में कमेंट न करें। ...(**व्यवधान**)... Please address the Chair. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, I will respond to him appropriately. *...(Interruptions)...* Sir, I would like to know as to why they need power. *...(Interruptions)...* *

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Please go back to your seats. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Please listen. *...(Interruptions)...* Shri Raghav Chadha, please listen. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You speak on the Bill. *...(Interruptions)...* Please. *...(Interruptions)...* Please. *...(Interruptions)...* It will be seen. *...(Interruptions)...* Shri Raghav Chadhav, go back to your seat. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, what is this? *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: I am asking him. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Shri V. Vijayasai Reddy. *...(Interruptions)...*Please address the Chair. *...(Interruptions)...* Please take your seats. *...(Interruptions)...*

4.00 P.M.

SHRI V. VIJAYASAI REDDY: Sir, many Members like me would like to know *...(Interruptions)...*what happened to the founder members of Aam Aadmi Party like Shanti Bhushan, Prashant Bhushan, Yogendra Yadav, Kumar Vishwas, Ashutosh. What happened to them? *...(Interruptions)...* It is their opportunistic politics and, because of that, they have backstabbed them and then they have unseated them and these people have captured the power and *...(Interruptions)...* I have no hesitation to say that they are not fit to rule the Delhi Government. And finally, I would like to say

---

* Expunged as ordered by the Chair.

one thing that Delhi does not belong to Aam Aadmi Party. Delhi belongs to every citizen of this country. *...(Interruptions)...* We have every right and if at all, if something happens to Delhi*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* Please go back to your seats. प्लीज़, दूसरे सदस्य की सीट पर न बैठें। V. Vijayasai Reddy*ji*, please address the Chair. *...(Interruptions)...* No cross talking. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: Sir, I am here to debate as to whether the Bill is constitutionally valid, not the politics of Aam Aadmi Party. *...(Interruptions)...* The Constitution as well as the Supreme Court, both have said that this Bill is constitutionally valid and perfectly within the precincts of the law. Therefore, we support this Bill. *...(Interruptions)...* I have not said anything against the Aam Aadmi Party. *...(Interruptions)...* I am just bringing it to the notice of this august House as to what their founder members have said. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: What their founder members have said. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* सिर्फ आपकी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... No, please. *...(Interruptions)...* Mr. Sandeep Kumar Pathak, please. *...(Interruptions)...*No. *...(Interruptions)...*

SHRI V. VIJAYASAI REDDY: I once again reiterate that this absolutely anarchic... *...(Interruptions)...* It cannot act like this. *...(Interruptions)...*Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Dr. Radha Mohan Das Agrawal.

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : माननीय उपसभापति महोदय, मैं "दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन (संशोधन) विधेयक, 2023" के समर्थन में बोलने के लिए खड़ा हुआ हूँ। महोदय, इस दुनिया में तीन तरह के लोग होते हैं। एक वे, जो कोई भी परिस्थिति हो, सत्य बोलते हैं - सत्यवादी हरिश्चन्द्र। दूसरे वे, जो हमेशा सत्य बोलते हैं, कभी-कभी मजबूरी में असत्य बोलते हैं - 'नरो वा हस्ती', यानी धर्मराज युधिष्ठिर। तीसरे, वे सामान्य नागरिक होते हैं, जो मजबूरी में सत्य भी बोलते हैं, कभी-कभी असत्य भी बोलते हैं। 2013 के बाद देश के राजनीतिक

परिवेश में एक नए प्राणी का उदय हुआ है, जो गीता पर शपथ लेकर कहता है कि मैं * मैं उसका नाम नहीं लूँगा।

उपसभापति महोदय, 2014 में जब यह पार्टी सरकार में आई थी, तो दिल्ली के व्यापारियों ने बड़े समर्पण भाव से इसका समर्थन किया था। इन्होंने दिल्ली के व्यापारियों के साथ एक बैठक की और बैठक में दिल्ली के व्यापारियों को कुछ सपने दिखाए। वे सपने क्या थे - हम रेडी टू यूज़ एंड शिफ्ट मार्केट बनाएँगे - यह 2014 में कहा गया, लेकिन एक भी मार्केट नहीं बना। इन्होंने कहा कि हम दिल्ली के सारे बाजारों को मॉडल बाजार बना देंगे, लेकिन एक भी बाजार मॉडल नहीं बना। इन्होंने कहा कि हम दिल्ली के बाजारों को, चूँकि यहाँ लोडिंग और अनलोडिंग नहीं होती है, रिलोकेट करेंगे, लेकिन एक भी बाजार रिलोकेट नहीं हुआ। इन्होंने कहा कि हम दिल्ली में बिजली का बिल कम करेंगे, लेकिन सच्चाई यह है कि दिल्ली में सारे अधिभार को छोड़ कर कमर्शियल बिजली का बिल पूरे देश में सबसे अधिक है। इसके लिए 9 रुपए से लेकर 14 रुपए तक का बिल देना पड़ता है। इन्होंने कहा कि हम दिल्ली में आएँगे, तो दिल्ली का विकास करेंगे, लेकिन 9 साल के इतिहास में -- अगर यहाँ नितिन गडकरी जी न होते -- इन्होंने दिल्ली में एक भी फ्लाईओवर नहीं बनवाया है। इन्होंने दिल्ली के व्यापारियों से कहा कि 10 मिनट की बारिश में आपके यहाँ पानी भरता है, हम इसका इलाज कर देंगे, लेकिन आज की स्थिति यह है कि 10 मिनट तो दूर, दो मिनट भी पानी बरस जाए, तो पुरानी दिल्ली पानी में डूब जाती है। इन्होंने कहा कि हम आपके हाउस टैक्स को ...(**व्यवधान**)... इन्होंने कहा कि हम आपके हाउस टैक्स को कम करेंगे, लेकिन सच्चाई यह है कि इन्होंने कमर्शियल टैक्स को तीन गुणा किया। उपसभापति महोदय, यह अकेला राज्य है, जहाँ व्यापारी कमर्शियल टैक्स भी देता है और अपनी दुकान के सामने का कूड़ा उठाने के लिए 500 रुपए से लेकर 5,000 रुपए तक का शुल्क भी अदा करता है। इन्होंने वादा किया था कि हम झुग्गी-झोंपड़ी वालों को पक्का मकान बना कर देंगे, लेकिन सच क्या है? भारत सरकार ने करोल बाग में 8,000 मकान बनवाए और गरीब लोगों को वहां शिफ्ट किया। जब इनको मालूम हुआ कि झुग्गी-झोंपड़ी वाले इन पक्के मकानों में चले जाएंगे, तो हम इनका शोषण करके वोट नहीं ले पाएंगे, तो उस समय से लेकर आज तक, इन्होंने भारत सरकार को दिल्ली में झुग्गी-झोंपड़ी वालों के लिए पक्के मकान बनाने के लिए एनओसी तक नहीं दिया।

उपसभापति महोदय, इन्होंने वादा किया था कि हम दिल्ली की 351 सड़कों को रेज़िडेंशियल की जगह पर कमर्शियल रोड में बदलने की परमिशन देंगे। सच यह है कि आज 9 साल हो गए, लेकिन एक भी सड़क को इन्होंने रेज़िडेंशियल से कमर्शियल रोड में बदलने का काम नहीं किया। अभी जब एमसीडी के चुनाव हो रहे थे, तो एक मुख्य मंत्री गाज़ीपुर के पहाड़ पर जाते हैं, कुतुब मीनार जितनी ऊंचाई पर चढ़ते हैं और कहते हैं कि दिल्ली कूड़े से डूबी हुई है, आप लोग एमसीडी हमें दे दो, हम दिल्ली से कूड़ा खत्म कर देंगे। महोदय, सच्चाई क्या है? यह दिल्ली सरकार कितनी क्रूर है कि बजट में व्यवस्था करने के बावजूद, इन्होंने अपने ही एमसीडी के लोगों से कहा कि कूड़े को हटवाने के लिए जो 850 करोड़ रुपये की व्यवस्था की गई है, वह हम तुम्हें नहीं देंगे। इन्होंने अपनी ही सरकार के विभाग को पैसा नहीं दिया।

---

* Expunged as ordered by the Chair.

उपसभापति महोदय, इन्होंने कहा था कि दिल्ली में व्यापारिक विस्तार करने के लिए हम ट्रेड फेयर लगाने का काम करेंगे। दिल्ली के व्यापारी आज भी इंतज़ार कर रहे हैं कि ये लोग दिल्ली में कोई ट्रेड फेयर लगाने का काम करेंगे। इन्होंने कहा था कि हम दिल्ली की यातायात व्यवस्था को बेहतर करने के लिए रैपिड रेल ट्रांज़िट सिस्टम लाएंगे, उस पर इन्होंने 700 करोड़ रुपया खर्च करना था। अभी सुप्रीम कोर्ट ने कहा, विज्ञापन पर 1,100 करोड़ रुपये खर्च करने वाली यह सरकार दिल्ली के यातायात पर 700 करोड़ रुपये तक नहीं खर्च कर पाई।

उपसभापति महोदय, इस प्रकार से इन्होंने दिल्ली के लोगों को * दिया। अब प्रश्न है कि इन्होंने किया क्या? मैं COPU की मीटिंग में बैठा था, अमर पटनायक जी भी उसके मेम्बर थे। उन्होंने मुझसे कहा, आप जल्दी जाइए, दिल्ली डूब रही है, वहां पानी भर गया है। मैं वेस्टर्न कोर्ट में रहता हूं, मैं उठकर भागा और जब वहां पहुंचा, तो देखा कि वेस्टर्न कोर्ट में पीने के लिए पानी नहीं था। जब मैंने पूछा कि ऐसा क्यों है, तो मुझे बताया गया कि वज़ीरपुर सेंटर डूब गया है, इसलिए पूरी दिल्ली को पीने का पानी नहीं मिलेगा। कैसी शर्मनाक स्थिति इन्होंने पैदा कर दी है!

उपसभापति महोदय, 2019 में पहली बार 8 लाख क्यूसेक पानी छोड़ा गया था, तब दिल्ली में कोई बाढ़ नहीं आई थी, लेकिन इस साल सिर्फ 3,59,000 क्यूसेक पानी छोड़ा गया और पूरी की पूरी दिल्ली डूब गई। दिल्ली इसलिए डूब गई, क्योंकि इन्होंने यहां कोई काम ही नहीं किया। दो साल तक इन्होंने सिंचाई विभाग के बोर्ड की कोई बैठक तक नहीं की। इन्होंने बैठक की डेट तय कर दी, दिल्ली के मुख्य मंत्री ने आने का वादा किया, लेकिन मुख्य मंत्री ही गायब हो गए। उनकी जगह वहां पर दूसरी महिला मंत्री पहुंचीं, लेकिन वे भी गायब हो गईं। आज तक इन्होंने दिल्ली को यमुना की बाढ़ से रोकने के लिए किसी प्रकार की कोई व्यवस्था नहीं की है, जबकि इस सरकार के नौ साल पूरे हो चुके हैं। तब इन्होंने किया क्या, * उपराज्यपाल ने अभी 437 लोगों को निकाला है, जिनमें से कोई सलाहकार था, कोई रिसर्च फेलो था, कोई विशेषज्ञ था, कोई रिसर्च एसोसिएट था और कोई कंसल्टेंट था। वास्तव में वे लोग कौन थे? कोई किसी विधायक के आस-पास का रिश्तेदार था, उनका भाई था, किसी मंत्री का रिश्तेदार था, कोई 'आप' पार्टी का कहीं का कन्वीनर था। इन लोगों ने ऐसे-ऐसे लोगों को, आरक्षण के सारे नियमों को धता बताते हुए, बिना प्रॉपर तरीके के, 60,000 से लेकर 1,50,000 रुपये तक के मासिक वेतन पर रखने का काम किया।

उपसभापति महोदय, सबसे बड़ी बात है कि दिल्ली के ऐसे 150 चौराहे हैं, जहां अगर आप जाएंगे, तो वहां एक आदमी, दिल्ली सरकार की उपलब्धियों को बताने के लिए अपने हाथ में तख्ती लेकर खड़ा रहता है। एक-एक चौराहे पर चार-चार आदमी खड़े रहते हैं। उनको 20,000 रुपये मासिक वेतन दिया जाता है, लेकिन चेक से केवल 4,000 रुपये दिए जाते हैं, बाकी के 16,000 रुपये ये लोग उनको कहां से ला कर देते हैं, अगर ये इसको भी बताते, तो बहुत बेहतर होता।

उपसभापति महोदय, जिसका ये सबसे बड़ा ढिंढोरा पीटते हैं, वह है - मोहल्ला क्लीनिक। अभी कर्णाटक के स्वास्थ्य मंत्री आए थे और वे इनके स्वास्थ्य मंत्री के साथ एक मोहल्ला क्लीनिक देखने गए थे। उन्होंने उसे देखने के बाद एक ट्वीट किया। वह ट्वीट आज भी उस मंत्री के ट्विटर

---

* Expunged as ordered by the Chair.

हैंडल पर मौजूद है। उन्होंने क्या लिखा - "Visited a Mohalla Clinic in Delhi with hardly any people there." एक आदमी भी वहाँ नहीं था। ...(**व्यवधान**)... "Our Clinics in Karnataka have more facilities including a laboratory to do immediate tests for patients." यानी वहाँ पर, हमारे कर्णाटक में ऐसी लेबोरेटरीज़ हैं, जो तुरंत जाँच कर लेती हैं। उन्होंने आगे क्या लिखा - "I guess it is a overhyped stand and I came back feeling disappointed." यानी इन लोगों ने ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Madam, please, no comments.

डा. राधा मोहन दास अग्रवाल : उपसभापति जी, उनको छोड़िए। ...(**व्यवधान**)... यानी उन लोगों ने यह कहा कि इन लोगों ने सिर्फ शब्द-बयानी की है, * बोला है, मुझे तो यहाँ से बहुत निराश होकर जाना पड़ेगा। ...(**व्यवधान**)... उपसभापति महोदय, जब कर्णाटक के स्वास्थ्य मंत्री यह कह रहे थे, तो अभी तो जुम्मा-जुम्मा एक महीना उनको आये हुआ है, वे कर्णाटक की भाजपा सरकार की उपलब्धियों को बता रहे थे। ...(**व्यवधान**)...

उपसभापति महोदय, अभी माननीय सिंघवी साहब यहाँ बोल रहे थे और हमें बता रहे थे कि मार्गदर्शक मंडल की बातों को मानो। थोड़ी भी ...(**व्यवधान**)... होती - आज अगर ऊपर कहीं सचमुच पंडित जवाहरलाल नेहरू जी बात सुनते होंगे, तो ...(**व्यवधान**)... के मारे उनकी आँखें झुक जाती होंगी। यह इस सदन को जानना चाहिए कि दिल्ली को राज्य बनाने के संदर्भ में पंडित जवाहरलाल नेहरू का स्टैंड क्या था। अभी तिरुची शिवा साहब चले गये, वे डा. भीमराव अम्बेडकर की चर्चा कर रहे थे। इस सदन को यह जानना चाहिए कि दिल्ली को राज्य बनाने के संदर्भ में डा. भीमराव अम्बेडकर का क्या स्टैंड था। संविधान सभा ने एक कमेटी बनाई थी। उस पट्टाभि सीतारमैया कमेटी का एक निर्णय आया। नेहरू जी इतने नाराज हो गये कि उन्होंने संविधान सभा की बैठक में जाकर कहा - *"अरे, यह क्या बना कर लाये हो, दो साल में दुनिया बदल गयी। दिल्ली की आधी से तीन-चौथाई सम्पत्ति भारत सरकार की होती है। हम दिल्ली को अलग राज्य का दर्जा कैसे दे सकते हैं?"* यह मैं नेहरू जी की बात कह रहा हूँ। अगर किसी सदस्य के अन्दर हैसियत होगी, तो मैं नाम लेकर कह रहा हूँ, चुनौती देने के लिए वह खड़ा हो जाएगा। ...(**व्यवधान**)... इन्होंने डा. अम्बेडकर की बात कही। अम्बेडकर ने कहा - "So far as Delhi is concerned, it seems to us that as the capital of India, it can hardly be placed under a local administration." अर्थात् जहाँ तक राजधानी का सवाल है, दिल्ली को स्थानीय प्रशासन के हाथ में कतई नहीं दिया जा सकता। यू.एस. कांग्रेस का पूरा नियंत्रण यू.एस. की राजधानी वाशिंगटन पर होता है। आस्ट्रेलिया का पूरा नियंत्रण कैनबेरा के ऊपर होता है।

(**सभापति महोदय** *पीठासीन हुए*)

---

* Expunged as ordered by the Chair.

इस बात का कोई आधार नहीं है कि पूरी दुनिया में जहाँ कहीं भी देश की राजधानी में कोई शहर हो, उसे सीधे-सीधे देश की राजधानी के नियंत्रण में रखा जाए। सभापति महोदय, हुआ क्या? 1952 में सरकार बनी थी, चौधरी ब्रह्मप्रकाश पहली बार मंत्री बने थे और उसके बाद गुरुमुख निहाल सिंह जी आये थे। कितने दिन वे रह पाये? नेहरू जी जानते थे कि जो हो गया है, बहुत गलत हो गया है। उन्होंने States Reorganisation Commission बनाया। फज़ल अली जी उसके अध्यक्ष थे। उस कमीशन ने अपनी रिपोर्ट दी। सिंघवी जी बड़ी लम्बी-लम्बी रिपोट्र्स पढ़ रहे थे। एक छोटी सी रिपोर्ट मैं भी पढ़ देता हूँ, जो States Reorganisation Commission की मीटिंग में इस कमीशन ने दिल्ली के बारे में कही। "In France, for example, there is a greater degree of central control over Paris than over other municipalities. In England, the police administration of the metropolitan area is directly under the control of the Home Secretary, who does not exercise similar powers in respect of other municipal areas. Apart from reasons which are peculiar to each country or city, there are some general considerations necessitating special arrangements in respect of national capitals. Capital cities possess, or come to possess, some degree of political and social predominance. They are seats of national governments. Any constitutional division of powers, if it is applicable to units functioning in the seats of national governments, is bound to give rise to embarrassing situations." 1956 की इस रिपोर्ट के आने के बाद, हम आभारी हैं, इस देश के प्रधान मंत्री का चाहे जो भी नाम हो, उन्होंने अपनी ही पार्टी के मुख्य मंत्री को हटा दिया, दिल्ली की विधान सभा को भंग कर दिया और दिल्ली को पुनः यूनियन टेरिटरी बना दिया।

सभापति महोदय, 1991 के विधेयक की चर्चा हो रही थी। यह विधेयक क्या है? मेरे हाथ में वह विधेयक है। जिन बातों की चर्चा माननीय वि. विजयसाई रेड्डी जी ने की, मैं उनको नहीं दोहराऊँगा। धारा 3 के सब-क्लॉज़ 3 (ए), (बी), (सी) - मैं तीसरे पर आता हूँ, जिसकी चर्चा सिंघवी साहब ने की, जो अभी यहाँ नहीं हैं। वे कह रहे थे, 'Parliament may, by law, make provisions for giving effect to, or supplementing the provisions contained in the foregoing clauses and for all matters incidental or consequential thereto.'

सभापति महोदय, वास्तव में यह जो विधेयक आया है, वह दिल्ली के निवर्तमान विधेयक को सप्लीमेंट करने के लिए आया है। क्या प्रावधान है? यह सरकार 9 साल से है और इन्हें मालूम था कि एंट्री 41 होती है। इन्हें मालूम था कि एंट्री 41 में 'स्टेट पब्लिक सर्विस कमिशन' के लिए लिखा हुआ है। इन्हें मालूम था कि इनके सरकार में आने से लेकर 9 सालों तक दिल्ली में कोई 'स्टेट पब्लिक सर्विस कमिशन' नहीं है, बल्कि 'यूनियन पब्लिक सर्विस कमिशन' के अधिकारी काम करते हैं। विजयसाई रेड्डी साहब ने सही कहा, मैं उस शब्द का प्रयोग नहीं करूँगा। अगर ये सचमुच प्रशासन चलाना चाहते, तो इन्होंने 2014 में 'स्टेट पब्लिक सर्विस कमिशन' बना लिया होता और अपने कर्मचारियों की नियुक्ति कर ली होती। महोदय, सच क्या है? ...(**समय की घंटी**)... सच यह है कि यह कानून 'स्टेट पब्लिक सर्विस कमिशन' की स्थापना करता है, अनुच्छेद 41 को जमीनी धरातल पर लागू करता है और लिखता है कि दिल्ली राजधानी राज्य क्षेत्र में समूह 'ख'

अराजपत्रित तथा समूह 'ग' अराजपत्रित पदों पर नियुक्ति के लिए भर्ती अधिकरण दिल्ली अधीनस्थ सेवा चयन बोर्ड बनाया जाएगा। सभापति महोदय, वास्तव में यह विधेयक दिल्ली सरकार को empower करने वाला विधेयक है।...(**समय की घंटी**)...

सभापति महोदय, मैं अपनी बात समाप्त करूँगा। आपने विपक्ष के नेता को सुना है। बड़े दिन बाद बहस हो रही है और अच्छी बहस हो रही है, इसलिए जैसे उन्हें बोलने दिया, वैसे ही मुझे भी थोड़ी देर बोल लेने दीजिए।

सभापति महोदय, ये लोग कोर्ट के निर्णय की बात कर रहे हैं। कोर्ट का निर्णय क्या है? क्या उसको किसी ने पढ़ा है? मैं कोर्ट के निर्णय के दो हिस्से आपको पढ़ कर सुनाना चाहूँगा। मेरे पास लिखित निर्णय है, कोर्ट के निर्णय की पूरी किताब है। मैं शब्दों को साहित्य के आधार पर बोल रहा हूँ। कोर्ट का निर्णय कहता है, 'The Parliament has legislative competence over all the matters in the List II and the List III in relation to the NCTD, including the Entries which have been kept out of the legislative domain.'

MR. CHAIRMAN: Please conclude.

डा. राधा मोहन दास अग्रवाल : सर, मैं बस समाप्त कर रहा हूँ। ये लोग 'ले दही, दे दही' वाले लोग हैं।

MR. CHAIRMAN: Please conclude.

डा. राधा मोहन दास अग्रवाल : सर, आप तो विधि विशेषज्ञ हैं, आपसे अधिक कौन जानता है, हुजूर। कोर्ट ने अंतिम बात यह कही, 'We have answered the issue referred to the Constitution Bench...' हमें एक इश्यू रेफर किया गया है और हमने उसका जवाब दे दिया by the order dated 6th May, 2022.' 6 मई, 2022 को हमें एक इश्यू रेफर किया गया था, हमने उसका जवाब दे दिया। 'The Registry shall place the papers of this appeal before the regular Bench for disposal.' यानी, डिस्पोज़ल करने के लिए माननीय उच्च न्यायालय के इस निर्णय को रेग्युलर बेंच में जाना था और वहाँ का निर्णय आना था। महोदय, आप इस बात को जानते हैं। लेकिन रात में अधिकारियों के घर में घुसना, उनके यहाँ लाठी चलाना, अधिकारियों को मारना, सतर्कता विभाग के कागज निकालना - ये सब क्यों? मैं सिर्फ एक चीज़ जानना चाहता हूँ कि उन कागजों में ऐसा क्या था, जिसके कारण ये उसको निकाल कर लाना चाहते थे। ...(**समय की घंटी**)...

सभापति महोदय, मैं इन लोगों को धन्यवाद देता हूँ कि खुल चुकी है इनकी कलायत, जान चुके हैं दिल्ली के लोग। आने दीजिए लोक सभा का चुनाव, ये दोनों आपस में जो मिल गए हैं, ये हमें आत्मा की आवाज़ समझाना चाहते हैं! हम भाजपा के लोग हैं, सिद्धांत से जीते हैं, आपकी तरह अवसरवादी नहीं हैं कि कल एक-दूसरे को गाली देते थे....। नेहरू जी जब सुनते होंगे, तो

उनको कितनी शर्मिंदगी होती होगी कि हमारे परनाती महोदय हमारी पार्टी को डुबा कर मानेंगे। मैं इसी के साथ अपनी बातों को समाप्त करता हूँ।

SHRI RAGHAV CHADHA: Sir, I have a point of order. *...(Interruptions)...*

MR. CHAIRMAN: Dr. K. Keshava Rao.

DR. K. KESHAVA RAO (Telangana): Mr. Chairman, Sir, thank you for giving me this opportunity. I stand disadvantaged coming in the serial number of eight or nine; whatever I had to talk has already been dealt with by Singhviji and Sukhenduji. I don't want to repeat what exactly the Supreme Court judgement has said and how to analyse it, but to tell you, with what you have done. Today, we are not at crossroads, but we are at crossed roads. Please understand. I am taking this as serious; I don't want to repeat whatever has been said by Shri Sukhendu and Shri Singhvi. What they said is right; this Ordinance is a fraud played on the Constitution and it is done absolutely with a *mala fide* intention. Sir, I understand your concern also, because when Sukhendu was talking you had a sardonic smile on your face. It is only because, I know, this House has all the right to take up any legislation it wants. That is what your stand has been since the day you took over as the Vice-President. At the same time, the limitations also have to be understood. That is why I will not take a stand on that. But, I will only tell my friends here that we are not discussing the CBI nor are we talking about any criminal law here. We are talking about a constitutional law which is coming to replace the Ordinance, which is again a constitutional thing. When we oppose it, the motion is called 'Statutory Resolution'. We don't oppose it just as we oppose in a debate. We oppose the Bill replacing the Ordinance as Statutory Resolution. I don't know why the Congress was so much worried when Shri Vijayasai Reddy was speaking. Everybody has his compulsions and you will never understand Vijayasai Reddyji's compulsions. Please understand the compulsions of each one. The compulsions include many things. I don't want to go into those. So, politically, you will take a stand. *...(Interruptions)...* I am always with the Constitution, whether this party or that party. I resigned as the CWC Member, I resigned as Member... *...(Interruptions)...*

Sir, Lok Sabha has discussed this in detail. The debate yesterday was very informative and erudite. I am not speaking what Shri Singhvi or Shri Sukhendu have said. I would like to take the entire debate to a different plank which you will appreciate. But, before I do that, let me also quote what the hon. Home Minister has

said in Lok Sabha yesterday. He was surprised how all of us had come together when we were not together at all the time! He was worried about this grouping. Let me tell you, I am not a part of INDIA. *...(Interruptions)...* I am not a part of I.N.D.I.A. *...(Interruptions)...* At the same time, whenever the nation is threatened, when there is a threat on the border, all of us join together to face the enemy. *...(Interruptions)...* Today I have an enemy. If somebody is trying to subvert the Constitution, I am against the subversion. I stand against you because it is the Constitution which matters and not your politics. Unfortunately, the speeches that are being made around the debate are all revolving around the politics, blaming the other! That is not the question. Today, right before you is something else. I would say that while yesterday the debate was very good in Lok Sabha, a remark came from one party, a recognized, known legal brain, Mr. Pinaki Misra, who stood as in stout defense for you. He defended the Ordinance. At the same time, he said, 'When it comes to the basic issue of the Ordinance, when it comes to the services, the Supreme Court is seized of it and I don't think we should rush through it and we should wait for another few days.' This is what exactly the debate should do. All I am trying to tell you is, my view -- Mr. Patra also agrees to it -- it is not keeping an equi-distance; it is appreciating the constitutional point. What Mr. Pinaki Misra was saying yesterday was, 'we are not sure of what is happening and the Supreme Court is absolutely against this particular Bill and hence, let us wait before we pass'. Anyhow, as I said, we all join together. The entire opposition is one when something serious of this nature happens. Yesterday, the Home Minister in the Lok Sabha was building a narrative. Not only was he, his articulate Minister, one of the Ministers of State, was building a narrative against Mr. Kejriwal. He was not against AAP. They were taking Kejriwal's name as *Shehenshah* of *Sheesh Mahal*. Even here also, somebody was mentioning it. If somebody is really corrupt, if you are building a narrative for corruption against a State, you have a right to action, you are the Home Minister of the country. Why are you meddling with the Constitution of India? *...(Interruptions)...* You do that. That is what we are waiting for. *...(Interruptions)...* That is what the Members here said. *...(Interruptions)...* Even if you are removing a State....

MR. CHAIRMAN: Dr. Keshava Rao, please speak through me. I will reflect everything to the other side. I am a good reflector.

DR. K. KESHAVA RAO: I do not know why Mr. Kejriwal should shake the BJP or the Parliament so much. I never knew that he was such a powerful man, * has made you pass a Constitution (Amendment) Bill.

Sir, I have another point. I am not getting into the nitty gritties of the Supreme Court Judgment. What really surprises me and it would have surprised you also when a unanimous decision of five judges who, along with CJI, signed a thing before the ink could dry. You have the pen of the President giving an Ordinance. That too it comes on the last day of the Supreme Court's working day. This really gives some kind of a suspicion. As the law makers, we get surprised over that kind of gestures. What we expect is, this is a House which discusses the law. If it is not good, we throw it out. If it is good, we opt for it. As I have already said, it is a *, I will say. Why it is a *is, I will not again repeat, for more than three times, the Supreme Court judgment said that the representative character of a Government is what democracy is all about. And that cannot be deprived. It is a representative form of Government with a triple chain of command. Again, I will not go into that because much has been said about it. Sir, I want to take the debate to a different plank. Now, the Home Minister is smiling because he thinks I have no points. I think I have more points to add to Singhviji, but I do not want to waste the time of the House. I do not want to recollect or remind you of what Ambedkar and the Supreme Court judgment said, but when you read them together, in conjecture, you will understand what exactly the "constitutional morality" is. So, without the constitutional morality, *Dharma* can never be established. Constitution is of *Dharma*. So, without morality, that cannot be established. Where are we leading to by giving all these kinds of things? Dr. Sasmit Patra said that this is not about Delhi at all. What was referred to in the Supreme Court is about contours of NCT and also about Article 239 AA? What is contour? It is about the limits of functioning. The contours of Article 239 AA is nothing but democratic functioning. On that, the Supreme Court very clearly complains, "the Ordinance hands over the Governance of Delhi to its bureaucrats." That is what is happening. That takes me to my subject today. Sir, I am afraid, we are opening a new era. It is a serious matter for the Home Minister and also for the Ministers. We are entering a new era of what is known as the "bureaucracy". I am not against bureaucrats. There is subtle difference

---

* Expunged as ordered by the Chair.

thinking' into a theory or a policy, it becomes bureaucracy. When you shun your accountability, it becomes bureaucracy. Now, by handing over every power to bureaucrat — denying control to elected Chief Minister and elected Government — we are making it to become bureaucracy. I want Prof. Yadav to appreciate this point, because I am afraid that this has been discussed time and again. Sir, Mr. John Sturat Mill referred — this man will be accepted by all, if ruling dispensation — to bureaucracy as a distinct form of Government, separate from representative democracy. So, when you are thinking of representative Government on which the verdict has stressed so many times, you need to oppose it. Mr. Karl Marx theorized about the role and function of bureaucracy in his Critique of Hegel's Philosophy of Right. He said, 'You can depend on anything, but not on bureaucracy.'

Sir, I am afraid of one thing. Please understand this. Students of history should understand this. I am telling you, we have the best of bureaucrats as people's representatives here. We are accountable to people. Those who are not accountable are bureaucracy, as referred here, and those who are coming to this House, like we had one of the best bureaucrats like Dr. Manmohan Singhji who ruled this country for ten years, are best bureaucrats and do not represent bureaucracy. So, I am not against bureaucrats. But, the mindset that we should go in for bureaucracy which is not accountable to people and overrule those who are accountable to people is what exactly I am talking about and oppose. *...(Time-bell rings.)...*

MR. CHAIRMAN: Thank you, Dr. Keshava Rao.

DR. K. KESHAVA RAO: Sir, I am quoting what Mr. Woodrow Wilson said. He said that one answer to this problem is to say that bureaucracy has no place at all in a real democracy.

MR. CHAIRMAN: Dr. Keshava Rao, your allotted time is over.

DR. K. KESHAVA RAO: Sir, you would appreciate my last quote. Sir, "Politics is an art of absurdities, which you find lot and around…….

MR. CHAIRMAN: I am out of it.

DR. K. KESHAVA RAO: But, you wrongly diagnose it and give a wrong remedy". That is what exactly I am saying. Let us think. Let us see what Mr. Groucho Marx, a great American writer, said.

With this, I beg you, let us not, in our temptation, open the gates for a new agency to take over the representative character of this country. It is because we have seen and come a long way from monarchy to autocracy to aristocracy to democracy and republic and now the new word used by the Supreme Court is 'representative Government.' So, this is what I am urging you. My answer is: We are at crossed roads, because we are trying to bury democracy, representative character, disregarding representative character and this Bill has to be opposed by everybody who has some regard for democracy of this country. Thank you.

MR. CHAIRMAN: Dr. Keshav, I am grateful. You have taken to paper glass, because he sought my permission to have a glass of water. I said, 'Don't have steel, don't have glass, have only paper glass.' Thank you.

Now, Message from the Lok Sabha. Secretary-General.

MESSAGES FROM LOK SABHA - *contd.*

Digital Personal Data Protection Bill, 2023

SECRETARY-GENERAL: Sir, I rise to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Digital Personal Data Protection Bill, 2023, as passed by Lok Sabha at its sitting held on 7th August, 2023."

Sir, I lay a copy of the Bill on the Table.

STATUTORY RESOLUTION

#Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 and # Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha - *Contd.*

MR. CHAIRMAN: Now, Prof. Manoj Kumar Jha. You have nine minutes.

प्रो. मनोज कुमार झा (बिहार) : सभापति महोदय, आपका शुक्रिया। मैं एक छोटी सी कहानी से अपनी बात शुरू करना चाहता हूं। हमारे विश्वविद्यालय में एक शिक्षक थे, वे कह रहे थे कि राजस्थान में एक सेठ थे। वे अचानक सांप-सांप चिल्लाने लगे, तो लोगों ने आकर पूछा कि क्या हुआ? वे बोले कि देखो, अभी पेट पर से सांप चल कर चला गया, तो लोगों ने कहा कि काटा तो नहीं, तो वे बोले कि काटा नहीं, लेकिन रास्ता देख गया है।

MR. CHAIRMAN: Professor, this is my quote. Everybody in the House knows, not of your university. यह तो मैंने कहा है।

PROF. MANOJ KUMAR JHA: Sir, I would want all of you to give me uninterrupted time. I will not speak anything, which is going to prick you or disturb your rhythm. What I wanted to say is कि असल में कई वर्ष पूर्व इस देश में देखा और आज भी देख रहे हैं कि जब बहुत बड़ी सत्ता आती है, तो कई ख़यालात आते हैं। कुछ अच्छे होते हैं और कुछ वे होते हैं, जिनको हम lowest hanging fruit कहते हैं। मैं और मेरी senior colleague जया जी, हम लोग बात कर रहे थे कि इतनी पावर का क्या करेंगे! क्या यह कम है कि इतने राज्यों में सरकार है! केन्द्र में सरकार है, 303 का बहुमत है, उसके बावजूद किसी निर्वाचित सरकार को लेकर यह आपकी कार्यप्रणाली है, जहां 11 मई को सुप्रीम कोर्ट का ऑब्ज़र्वेशन हुआ, उसके बारे में मेरे कई colleagues कह चुके हैं। संभवतः हमारी सरकार ने सोचा होगा कि वैकेशन में जाने से पूर्व उनको

Discussed together

कुछ ऐसा पकड़ा दो कि वे अवकाश में भी इसके बारे में सोचते रहें। वे 19 मई को यह ऑर्डिनेंस लेकर आए। तब जजों का यह काम था कि लगातार इस पर सोचते रहें।

सर, इससे पहले मैं कुछ बिंदुओं पर आऊं, मेरे कुछ साथी, जिन्होंने लोक सभा में वोट किया है, most likely they will do the same here. हालांकि मैं लोक सभा के बारे में ज़िक्र नहीं करना चाहता था। महोदय, आप diversity शब्द का बहुत जिक्र करते हैं और हम सब उसमें rejoice करते हैं, वह हमारा pride है, लेकिन एक मंत्री महोदया diversity बोलते-बोलते यह बोल गईं कि 'INDIA' is complicated. सर, बचपन से लेकर आज तक इंडिया कभी complicated नहीं लगा। यह पार्लियामेंट के रिकॉर्ड में है, इसलिए मेरी चिंता है। इंडिया complicated नहीं है। इंडिया का बड़ा सहज स्वभाव है, महासागर के जैसा है। उसमें सब कुछ समा जाता है- चाहे मज़हब हो, धर्म हो, जाति हो, कौम हो, लेकिन इसको जब तालाब बनाने की कोशिश करते हैं, तो महासागर तालाब नहीं बनना चाहिए। For all those friends, जिन्होंने equidistant के बारे में बड़ी अच्छी-अच्छी बात कही। सर, Equidistant का मतलब Neutrality होता है। जब चूहे की पूंछ पर हाथी का पांव पड़ा हो, तो neutrality के बारे में उस चूहे से पूछिए कि उसको कैसा लग रहा है! सर, आज बहुत शेर पढ़े गए हैं। सुधांशु जी ने पढ़ा, तो मैं भी एक शेर अर्ज करना चाहता हूं। यह पड़ोस के मुल्क से आया है *"तुम तकल्लुफ़ को भी इख़्लास समझते हो 'फराज़'*।इख़्लास का मतलब 'true friendship' है।

"तुम तकल्लुफ़ को भी इख़्लास समझते हो 'फराज़'
दोस्त होता नहीं हर हाथ मिलाने वाला।"

महोदय, मैं यह कहना चाह रहा था कि at a historical juncture, उस दिन मुझे एक चीज़ अच्छी लगी, हमारे माननीय गृह मंत्री जी ने जवाहरलाल नेहरू जी को क्वोट किया था। एक पल मुझे यह लगा कि शांति वन में अस्थियां कसमसा गई होंगी कि यह हुआ क्या! फिर अम्बेडकर साहब को भी क्वोट किया, राजाजी को क्वोट किया, लेकिन उन्होंने कन्हैयालाल माणिकलाल मुंशी जी को क्वोट नहीं किया, एच.डी. कामथ को क्वोट नहीं किया, जो शायद ज्यादा उनके पक्ष में तर्क आ जाता। सर, मैं विश्वविद्यालय में पढ़ाता हूं। हम लोग पीएचडी के स्टूडेंट्स को citation सिखाते हैं, जिसको 'Ethical citation' कहते हैं। 'Ethical citation' का मतलब यह नहीं होता है कि सेमीकॉलन के बाद का ले लिया और शुरू वाला छोड़ दिया। मैं उदाहरण के लिए कहता हूं कि आज तक सबको इस देश में लगता है कि मार्क्स ने कहा था कि धर्म अफीम है। Religion is the opium for masses. The entire quote is, "Religion is the sight of the oppressed creature, the heart of a heartless world, and the soul of soulless conditions. It is the opium of the people". इसमें हमने क्या किया? सिर्फ opium वाली लाइन निकाल ली और मार्क्स को कह दिया कि धर्म विरोधी था। इसलिए मैं कहता हूं कि citation बहुत इम्पॉर्टेंट चीज़ है। बहरहाल, शांति वन में जवाहरलाल नेहरू जी की अस्थियों को मज़ा आया होगा। मूलतः मैं यह इसलिए नहीं कह रहा हूं कि मैं बीजेपी की कार्यप्रणाली का विरोधी हूं, वह एक पोलिटिकल रिएलिटी है, हम भी एक पोलिटिकल रिएलिटी हैं। हमें शत्रुता की ज़ुबान से एक-दूसरे को संबोधित नहीं करना चाहिए, न सदन में और न सदन के बाहर। साहब, हम इंडियन मुजाहिदीन

नहीं हैं, हम ईस्ट इंडिया कंपनी नहीं हैं, हम वह भारतवर्ष हैं, जिसे मैंने महासागर कहा और उस महासागर में आप भी हैं और हम भी हैं। हम और आप एक-दूसरे की कीमत पर नहीं हैं। सर, मैं यह कहना चाहता था कि यह प्रतिगामी बिल है। सर, आपको घंटी नहीं बजानी पड़ेगी। मैं प्रॉमिस करता हूं कि मैं अपनी बात समय पर खत्म कर दूंगा। सर, मैंने प्रतिगामी क्यों कहा - दुनिया देख रही है कि हम कितना प्रोग्रेसिव लेजिस्लेशन लाए हैं। मुझे इसमें यह चिंता हो रही है कि माननीय सर्वोच्च न्यायालय ने एक निर्णय दिया। सर, कुछ सोचकर दिया होगा न! आप अकसर कहते हैं कि नेहरू जी नहीं चाहते थे। नेहरू जी 1956 में नहीं चाहते थे। 67 वर्ष बीत गए हैं, तो क्या हकीकत नहीं बदलती! नेहरू जी के टाइम में हम सार्वजनिक क्षेत्रों में कितना ध्यान देते थे और आज हम बेचने में ध्यान दे रहे हैं! सर, यह फर्क आया है। चूंकि यह फर्क आया है, तो हर हकीकत में फर्क होता है। 1956 की दिल्ली और आज की दिल्ली वही नहीं है। सर, मैं तो अरविंद केजरीवाल जी का बिल ही नहीं मानता हूं, दिल्ली गवर्नमेंट का बिल ही नहीं मानता हूं। मैं तो यह मानता हूं कि अगर यह प्रयोग सफल हुआ, अगर सांप ने रास्ता देख लिया, तो कल उन पर भी गाज गिरेगी, जो आज neutrality or equidistant के नाम पर न जाने क्या-क्या सोच रहे हैं। सर, हम तब भी आपके साथ होंगे - यह गारंटी है। हमारे पास कोई विकल्प ही नहीं है। हम परेशान, हताश लोगों के पक्ष में खड़े होते हैं। जब कश्मीर का विषय चल रहा था, उस वक्त आम आदमी पार्टी ने कोई और पोज़िशन ली थी। आज उनको समझ में आ रहा होगा कि उस वक्त वह पोज़िशन क्यों ली। आज मैं यह कह रहा हूं कि कल किसी राज्य के साथ होगा, पर हम आपके साथ होंगे।

सर, Separation of powers के बारे में मेरे कई colleagues कह चुके हैं। मैं कुछ नहीं कहना चाहता हूं, मैं केवल ये तीन चीज़ें कहूंगा। सर, अगर ब्यूरोक्रेट्स मिनिस्टर के प्रति उत्तरदायी नहीं हैं, तो क्या यह अराजकता को जन्म नहीं देगा? अगर मैं दिल्ली सरकार हूं, तो मैं दिल्ली की जनता के लिए उत्तरदायी हूं - जैसा राघव जी कह रहे थे और अगर कहीं कोई विसंगति आती है, तो क्या मैं एलजी साहब के पास जाऊँ? क्या वे चुनाव जीते हैं? हालांकि मैं जानता हूं कि इस देश में गवर्नर्स और लेफ्टिनेंट गवर्नर्स की भूमिका में विस्तार हो गया है। अब तो वे राज्यों के नाम बदल देते हैं। सर, आपकी मुस्कुराहट कुछ इंगित कर रही है। सर, 239AA के बारे में जो बातें कही गई हैं, मैं उनको दोहराना नहीं चाहता हूं। मैं सिर्फ एक चीज़ पर आऊंगा - कोरम। सर, यह कमाल का कोरम हुआ - तीन में से दो होंगे। मुख्य मंत्री बेचारा चेयरमैन है। लेकिन उन्होंने बहुत अच्छी बात कही - Chairman without Chair. मुख्य मंत्री चेयरमैन हैं, अगर वे दो मिनट लेट भी पहुंचेंगे, तो कोरम डिसाइड कर लेगा कि दिल्ली के लिए क्या करना है। Sir, it is not quorum; it is, actually, an instrument to decimate the very idea of an elected Government. ...(**समय की घंटी**)... सर, घंटी मत बजाइए। मैं डा. के. केशव राव जी की श्रेणी में से डेढ़-दो मिनट और ले लूंगा। सर, एक सोल डिस्क्रीशन का मामला आया है। इस संबंध में मैं माननीय गृह मंत्री जी से आग्रह करूंगा। हमारी महामहिम राष्ट्रपति जी के लिए भी जो संदर्भ आते हैं, a Council of Ministers to aid and advice the President. सर, उनका भी सोल डिस्क्रीशन नहीं होता है। यह तो मुझे एक तरह से soulless discretion दिख रहा है, आत्मा विहीन discretion. सर, यह उसमें फिट नहीं बैठता है।

सर, मैं कल फेडरलिज़्म पर गूगल कर रहा था। मुझे इंटरेस्टिंग लोगों के दो बहुत महत्वपूर्ण क्वोट मिले - एक चंद्रबाबू नायडू जी का और एक नवीन पटनायक जी का। मैं उन क्वोट्स को पढ़ना नहीं चाहता हूं, बस बता देना चाहता हूं।

सर, आखिर में यह उन तमाम लोगों के पेश-ए-नज़र है, जो अपील करते हैं कि साहब इस बिल पर मदद करो। ...(**समय की घंटी**)... दुष्यंत जी कह कर गए थे कि,

"उनकी अपील है कि हम उन्हें मदद करें,
चाकू की पसलियों से गुज़ारिश तो देखिए"।

सर, ये चाकू पसलियों से कह रहा है, हमारी मदद करो। सर, यह आसान मामला नहीं है। जय हिंद!

MR. CHAIRMAN: Now, Shri Elamaram Kareem.

SHRI ELAMARAM KAREEM (Kerala): Sir, Shri Bikash Ranjan Bhattacharyya is speaking. I have given his name. He is speaking from the CPI(M).

MR. CHAIRMAN: Shri Bikash Ranjan Bhattacharyya. Bikash*ji*, you have seven minutes.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I will finish before that.

MR. CHAIRMAN: Yes.

SHRI BIKASH RANJAN BHATTACHARYYA: The seven minutes start from here.

MR. CHAIRMAN: They end here.

SHRI BIKAS RANJAN BHATTACHARYYA: Sir, we are all rational animals. Human is a rational animal. The difference is rationality and animality. This rationality has driven us to move forward. The human civilization has advanced step-by-step. We had never seen that the civilization has gone backwards. When the Constituent Assembly was discussing about the Constitution, you are well aware, the 'Role of Governors' was discussed. It was decided upon discussion that the Governor cannot be another source of power. The Governor should act following the advice of the elected representatives and the representative Government. This is a settled principle, and,

on that basis, we have advanced to a people's Government where the Governor was an ornamental Constitutional Head to keep liaison with the Centre. The basic principle was that the federal principle and federal governance, as per our Constitution, is carried forward. When the Constitution was adopted, the Delhi was not a State. That was a Union Territory like many others. I am not going to give examples. That rationality has driven us to go forward and advance to the stage that Delhi would be a State with certain restrictions, and the people will have the right of governance through their representatives. This was the advancement of the Constitution. That is why, through the Constitution Amendment, Article 239AA, was incorporated. Now, what do we see? We find today that we are going backwards. The Governor or the bureaucrats are bound by the constitutional principle and constitutional morality, to be answerable to the elected representatives. That is the Republic. That is the Democratic Republic the Constitution-makers thought of; no question of this party and that party. That was the result of Independence struggle. *...(Interruptions)...* I know some people did not have the legacy of Independence struggle. They might have a different outlook, different thought. *...(Interruptions)...* But this representative Government is the outcome of Independence struggle which the people fought, giving their lives, sacrificing their lives, not surrendering their own rights at the behest of the British mercy. *...(Interruptions)...* Sir, what this Rule is, what this Bill is for? The Bill is sought to replace the Ordinance. Why did the Ordinance come for? Let us analyze it stage-by-stage. I am not going to have a quarrel with this Party or that Party. The House is for discussion on the constitutionality of this Bill. Nobody questions the power of Parliament. Having power is one thing. But exercise of power is wisdom. Unless you have the wisdom, the power gives you absolute autocratic authority which is against the basic principle of our Constitution. Sir, have you noticed it? You were the Governor and you felt that in spite of the best of your desire, you have to be bounded by the aid and advice of the Government. That was your practical frustration that 'without the aid and advice of the Government, I cannot do anything because the Constitution thought of, again I repeat, the representation of the people.' 'People' is the last word. They have chosen it. It might be 'X', 'Y' or 'Z'; to your liking or not liking. Have you seen the Delhi Bill? I have never seen such a thing. The Constitution of India and the Supreme Court had said that 'even the President of India doesn't have unguided discussion.' Here, by a law, the Parliament will say, you have a sole discretion. Would the Parliament invite the autocracy? This law invites autocracy. This law speaks of, 'Throw-away the people's Government; 'I appoint a bureaucrat; I appoint somebody of my choice; he will dictate.' 'You will be subservient to this.' Have you gone

through this Bill? This Bill would take us completely to the stage of animality, not the stage of advanced humanity for which we feel proud of. We, the people of India, thought of governance by people's representatives. I was reading this Bill. It reminded me of the 1926 Act of Kolkata Corporation where the Executive was the superior. The Mayor was just a subservient force. That was thrown away by the people. Now here also, we have, under the Constitution created a third tier of Government. Democracy means distribution of power. Democracy means not cerntralization of power. Sir, this Bill only empowers a particular individual. This Bill, Sir, only empowers a particular individual. He may be a wise man, but maximum power without any guidance would lead to his *

Sir, I have already submitted, and everybody here has said, that the * Is this how you respect constitutional principles and morality? I would not read into the clauses of the Bill, but this Bill is a total abdication of governance by the people's representatives. I would request all not to be guided by their petty political feelings. This would lead to a situation where tomorrow I can say, * Where will you go? The Home Minister's praise in the meetings would not give you results. They would say, there is a precedent; the Parliament has passed such a law!

Sir, you have already cautioned me and I said, I would finish within seven minutes. I would finish with an appeal to everyone, even Treasury Benches -- don't be trapped into such a Bill which could ultimately kill you. Don't make democracy an absolute farce. Let the representative Government survive and the principle be extolled by the Constitution principles. With this, I appeal through you, to all to reject this Bill.

DR. SASMIT PATRA (Odisha): Sir, I have got a point of order, under Rules 235 and 238. There are a couple of references that have been made to our hon. Chief Minister, Shri Navin Patnaik. He is not a Member of the House. So, any remarks thereof may kindly be examined and dismissed. *...(Interruptions)...*

MR. CHAIRMAN: I will look into it. *...(Interruptions)...*

DR. SASMIT PATRA: I am not done, Sir. *...(Interruptions)...* Sir, I am not yielding; I am not yielding. *...(Interruptions)...* The second is with reference to the Odisha

---

* Expunged as ordered by the Chair.

Government as well. We are open to discussions on that. We can talk about Article 239AA and why it only serves the Delhi Government. That is because Delhi has a special place. It is *sui generis*, which has been provided by the Supreme Court. Therefore, to talk about any other State Government is not appropriate. The same may kindly be examined, Sir.

MR. CHAIRMAN: I will examine and take a call. *...(Interruptions)...* Shri Aneel Prasad Hegde; seven minutes.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order. *...(Interruptions)...* Sir, anything can be discussed in this House. Kindly allow me. *...(Interruptions)...*

MR. CHAIRMAN: When there was time for you to say so, Mr. Siva, you did not say so and now you are saying so. I pleaded with everyone to say so. Mr. Hegde, seven minutes.

SHRI ANEEL PRASAD HEGDE (Bihar): Mr. Chairman, Sir, I rise on behalf of my Party to strongly oppose this Bill.

At the outset, I want to make it clear that this Bill, which seeks to ratify an Ordinance, has dealt a severe blow to democracy and cooperative federalism. The Union Government is usurping the powers of the State by blatantly bulldozing through laws on subjects in the State List. The Government is also bartering the sovereignty of this country, Sir. यह विधेयक दिल्ली के मुख्य मंत्री और दो अधिकारियों को मिला कर नेशनल कैपिटल सिविल सर्विसेज़ अथॉरिटी की स्थापना करेगा, जिसमें सिर्फ दो लोगों के कोरम से इस अथॉरिटी की मीटिंग संभव है। इसका मतलब दिल्ली की चुनी हुई सरकार को काम करने और निर्णय लेने के लिए दिल्ली के लोगों ने जो अधिकार दिया है, इस अधिकार को दो अधिकारी एलजी की सहमति से छीन लेंगे। यह कैसे अनडेमोक्रेटिक है? सर, पिछले सप्ताह इसी सत्र में बायोडायवर्सिटी एक्ट और फॉरेस्ट कंज़र्वेशन एक्ट संशोधन बिल्स पास हुए। यह संशोधन बायो-पाइरेसी को बढ़ावा देगा। बायोडायवर्सिटी एक्ट में जेपीसी द्वारा की गई 21 रिकमेंडेशंस में से 20 को दरकिनार करके इसे पास किया गया है। Sir, the Forest Conservation Act is opening up precious forest resources to the exploitation of private companies. To illustrate my point on sovereignty, पर्यावरण कानून के उल्लंघन के लिए जो जुर्माना लगता था, उसको समाप्त करने के लिए एक लम्बे अरसे से अमरीका की Environment Protection Agency और बहुराष्ट्रीय कम्पनियों की मांग थी, जिसके बारे में मेरे पास प्रमाण हैं। पिछले सप्ताह यहां पर Biological Diversity (Amendment) Bill, 2023 पास करके उनकी मांग को पूरा किया गया है। ...(**व्यवधान**)... सर, मैं दिल्ली के बारे में ही बोल रहा हूं। ...(**व्यवधान**)... यह किस तरह undemocratic है, मैं उसी पर बोल रहा हूं।

सर, विडम्बना यह है कि *जहां पर दिल्ली में सब कुछ ठीक चल रहा है, यहां की Constitutional machinery में संशोधन लाना विडम्बना है।...(**व्यवधान**)... सर, मैंने अभी बताया कि स्टेट लिस्ट...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member *...(Interruptions)...* Hon. Member, you are a senior person and a knowledgeable person. You have to confine to the issue at hand.

SHRI ANEEL PRASAD HEGDE: I am saying how this Bill is undemocratic. *...(Interruptions)...* I am trying to drive home my point how the Bill is undemocratic. *...(Interruptions)...* I am giving an example. *...(Interruptions)...*

MR. CHAIRMAN: Confine yourself. *...(Interruptions)...*

श्री अनिल प्रसाद हेगडे : सर, मैंने अभी बताया, इस बिल के माध्यम से स्टेट लिस्ट में राज्य के अधिकारों को छीना जा रहा है। कृषि स्टेट लिस्ट में आती है। उदाहरण के लिए, मेरे दल के मुख्य मंत्री, श्री नीतीश कुमार और दिल्ली की आम आदमी पार्टी की सरकार ने GM mustard and GM crop का विरोध किया है। उन्होंने जैविक परिवर्तन की फसल का विरोध किया है, लेकिन खाद्य क्षेत्र में पहली बार GM food crops में Delhi University की DMH-11 GM Mustard को 25 अक्टूबर, 2023 को केन्द्र सरकार ने अपूवल दिया है। विदेशी कम्पनियों के द्वारा खाद्य क्षेत्र में जैव परिवर्तन की फसलों को लाने के लिए, Delhi University ने Trojan horse बन कर रास्ता साफ किया है। सर, ...(**व्यवधान**)...

MR. CHAIRMAN: Go ahead.

श्री अनिल प्रसाद हेगडे : सर, अभी मैंने आपको जो sovereignty के बारे में बताया, मैं उसके बारे में एक लाइन पढ़ कर बताता हूं। सर, यह US Environment Protection Agency की रिपोर्ट है, जो मिनिस्ट्री के बराबर है। यह रिपोर्ट बताती है, "This dialogue should be preceded by an analysis, to be developed by EPA, of India's current and relevant statutory provisions, with a discussion of their interpretations and application in civil cases, as well as specific recommended changes to the Constitution..." देश के संविधान को बदलने के लिए अमरीका हमें कह रहा है। "... or environmental statues/regulations that are necessary to establish civil judicial authorities." सर, मेरी पार्टी इस बिल का विरोध करती है, धन्यवाद।

* Expunged as ordered by the Chair.

5.00 P.M.

MR. CHAIRMAN: Shri Jose K. Mani; you have four minutes.

SHRI JOSE K. MANI (Kerala): Sir, I rise to oppose strongly the Government of National Territory of Delhi (Amendment) Bill, 2023. As stated by my colleagues, it is anti-democratic, anti-federal and it is aimed to distract the proper functioning of the democratically-elected Government of Delhi. When you talk about democracy, it is centred around the people and it is for the people but this Bill is formulated 'by the bureaucrats', 'of the bureaucrats', and 'for the Union Government', which means that the people are eliminated and the essence of democracy is vanished. The Bill is nothing short of a disgraceful attempt to snatch the powers from the hands of the people. The way the Ordinance was sneaked in without any valid justification is nothing short of abuse of power. What is the objective of this Bill? What was the emergency of issuing the Ordinance? Sir, this politically motivated Bill undermines the very essence of parliamentary democracy and the rights of its citizens. It undermines the State's rights and authority turning Delhi into a mere puppet under the control of the Central Government. The provision of hon. Lieutenant Governor's sole discretion on matters recommended by the National Capital Civil Service Authority is a cruel joke on the concept of autonomy and self governance. The Bill is another betrayal of our democracy and the federal system.

Sir, the Bill is systematic death blow to the democracy, which is what is achieved by this legislation. The Central Government with majority, which they gained by decisive strategies, is now chopping the branch they are sitting. We can cite a number of cases. Various Bills, which have been passed in the Parliament, for example, the Multi-State Cooperative Societies Bill and the Agriculture Bill, intruding upon the sovereign domain of the States, try to crush the federal system of our country. It is being done through the Bill and also the list of actions undermining the federalism in the country. Basically, we understand that because BJP is not able to come to power in the NCT of Delhi democratically, that is, through election, they are trying to curb the powers of the State Government. I have a simple question. Had the BJP been in power in Delhi, would they have accepted such kind of a Bill? I am sure they would never have done so. Let me conclude by saying that this Bill and the Ordinance is an insult to the spirit of the Constitution. I will vehemently oppose this legislation until justice prevails. Thank you.

MR. CHAIRMAN: Shri Abdul Wahab; not present. Shri P. Chidambaram; not present. Shri Mahesh Jethmalani.

SHRI MAHESH JETHMALANI (Nominated): Hon. Chairman, Sir, I rise to support this very, very important Bill. *...(Interruptions)...*

SHRI JAIRAM RAMESH (Karnataka): Sir, Mr. Chidambaram has come. *...(Interruptions)...*

SHRI MAHESH JETHMALANI: I am not in court and I am surrounded by you. *...(Interruptions)...*

MR. CHAIRMAN: Can I persuade you to yield in favour of Mr. Chidambaram?

SHRI MAHESH JETHMALANI: Yes, of course. I was actually to speak after him. *...(Interruptions)...*

SHRI P. CHIDAMBARAM: Sir, let him speak first. *...(Interruptions)...*

MR. CHAIRMAN: Call has been taken by the Chair. *...(Interruptions)...* Please speak. You have nine minutes. There is a request from your party... *...(Interruptions)...*

SHRI P. CHIDAMBARAM (Tamil Nadu): Thank you, Sir. Sir, my good friend, Dr. Abhishek Manu Singhvi has marshalled the legal arguments and placed the facts before this House and appealed to the House and also to the Treasury Benches not to proceed with this Bill because this Bill is unconstitutional. I can understand the full-throated support given by the BJP but what I do not understand is half-hearted support extended by two of my learned friends representing the BJD and the YSRCP. They know that this is unconstitutional. I think the Law Ministry knows that this is unconstitutional. It is like a moth which burnt once, when it approaches a fire, again approaches the same fire and again approaches the same fire because it is a moth. Now, this Government tried it once; they failed. They tried it a second time; they failed. Now, you are trying it a third time and what you will get is a spectacular failure when this Bill is taken up to the Supreme Court. Be that as it may, I am not getting into the legal arguments because we are not a court of law, nor, I am sure, anyone in the Chair wants to be a judge. We are the Council of States. We are duty-bound to

protect the rights of States, the rights of Union Territories. We are not representing an individual parliamentary constituency. I am representing a State. Each one of my learned friends is representing a State. And, collectively, we should represent all the States of India. What are we? Are we a Union of States? Or, are we going to become a union of moths-eaten States, or a union of moths-eaten Union Territories, or a union of municipalities? Please remember the old dictum, 'no taxation without representation'.That is the fundamental premise of a representative and parliamentary democracy. Delhi has, according to the figures I sourced today, 3.17 crore people. Now, the 3.17 crore people elect a Government. They elect a Government to govern them, to take decisions on their behalf. The underlying premise is, we are a representative and parliamentary democracy. You may ask me: Where are those words in the Constitution? Those words are in the Constitution. The magic words are, 'there shall be a Council of Ministers, with the Chief Minister at the head to aid and advise the Lieutenant Governor.' The words 'aid and advise' are not some kind of a friendly advice. 'Aid and advise' has a long constitutional history. 'Aid and advise' means the real power is in the Council of Ministers and the LG exercises formal power. The real power is with the Ministers of a Government and the formal power is with the President of India. 'Aid and advise' are magical words. What we are doing today is subverting the three magical words, 'aid and advise'. People are watching us. It is not only the 200 and odd Members in this House, people of Delhi are watching us. They will watch us today on television, on YouTube. They will know that this Government is attempting to take away the real power of the elected representatives and put it in the hands of bureaucrats. Now, I asked this in a tweet and I will ask this question: What is the merit that you find in the Bill, leave alone the constitutional aspects? What is the merit you find in it? Is there merit in a three-member authority where two officers will constitute a majority and overrule the Chief Minister? Is there merit when two members of the three constitute a quorum, they can even call a meeting, hold a meeting without the Chief Minister? Is there merit that even if a decision is taken unanimously, the LG can overrule it? Is there merit that the Member (Secretary), who is the Principal Secretary of Home, will convene a meeting with or without the Chief Minister? What is the merit? I heard you on television. I heard the hon. Member on television. I didn't find you mention any merit in any Clause of the Bill. *...(Interruptions)...*

AN HON. MEMBER: You heard me? *...(Interruptions)...*

SHRI P. CHIDAMBARAM: I heard you also. And I was even more disappointed. *...(Interruptions)...* Therefore, what is the merit? *...(Interruptions)...*

MR. CHAIRMAN: Take your seat. *...(Interruptions)...*

SHRI P. CHIDAMBARAM: What is the merit in this Clause? *...(Interruptions)...* What is the merit in any Clause? *...(Interruptions)...* Which Clause has any merit in it?

MR. CHAIRMAN: I would urge the hon. Member to get into the groove.

SHRI P. CHIDAMBARAM: We are not getting into the constitutionality.

MR. CHAIRMAN: That does not invite*...(Interruptions)...*

SHRI P. CHIDAMBARAM: I am saying, irrespective of the constitutionality, which Clause has any merit in it?

MR. CHAIRMAN: You went off on a tangent, physically and thoughtfully. Therefore, the hon. Member had an occasion to be on his feet. I would urge you to confine to that. It is expected of you.

SHRI P. CHIDAMBARAM: Very well. This is my view. I have great respect for their view. All I am saying is that I didn't find them point out the merit in the Clause of the Bill irrespective of the Constitution. So, we have a Bill today which the Government thinks is the model -- model for Delhi. They had invented a model for Jammu and Kashmir. And that is in court today. Please remember, we always talk about breakdown of the Constitution of India, breakdown of constitutional governance. Articles 355 and 356 speak about breakdown of the constitutional machinery. What are we doing today? We are breaking the constitutional machinery. *...(Interruptions)...* By passing this Bill, we are breaking the constitutional machinery as envisaged. We broke it on 5th of August 2019 in Kashmir when we divided a State into two Union Territories and sent a chill down the spine of every State that any State can be broken into Union Territories. What are we doing today? *...(Interruptions)...* We are breaking the constitutional machinery. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Member*...(Interruptions)...*

SHRI P. CHIDAMBARAM: Sir, let me end by saying this. *...(Interruptions)...* While I endorse whatever my good friend Dr. Singhvi said about the constitutionality, and there is another forum for that to argue, please remember, you have no constitutional authority to pass this Bill. Be that as it may, you have not even the moral authority to pass this Bill. Treasury Benches*...(Interruptions)...* When did they last win an election in Delhi? For fifteen years, Mrs. Sheila Dikshit was Chief Minister. I think there were two or three Lt. Governors. *(Time-bell rings.)*

MR. CHAIRMAN: Please conclude.

SHRI P. CHIDAMBARAM: One minute. There were two or three Lt. Governors and I was Home Minister for a while. Never once did the present arrangement come in the way of Mrs. Sheila Dikshit functioning as perhaps one of the best Chief Ministers of this country.

MR. CHAIRMAN: Now, Shri Mahesh Jethmalani.

SHRI P. CHIDAMBARAM: Sir, I asked you before I started and you said, 'ten minutes.' Therefore, I am speaking. It is not ten minutes yet.

MR. CHAIRMAN: Nine minutes. *...(Interruptions)...*My problem is everyone needs the support of Mr. Jairam.

SHRI P. CHIDAMBARAM: When did the BJP last win an election? They won an election before 1998. From 1998 to 15 years, the Congress Government was there. And after 2013, it's the AAP Government. You won an election 25 years ago. What moral right do you have to speak for the people of Delhi and say that this is what the people of Delhi want? This is not what the people of Delhi want. This Bill must be rejected.

SHRI MAHESH JETHMALANI (Nominated): Hon. Chairman, Sir, I rise to support this Bill. In his opening remarks, Dr. Singhvi made a lot of uncharitable comments like यह Bill * का नतीजा है। Those are the exact words. He also said that it was Alice in

---

* Expunged as ordered by the Chair.

Wonderland, constitutional *, etc. He used all those words but in his speech, I found very little regarding the legality or the constitutionality. I may remind him. Your Lordship! *...(Interruptions)...* It is very difficult to wear two hats on the same day. Hon. Chairman, with all his eminence at the Bar, may recall that there is an old saying.

MR. CHAIRMAN: You are the third Senior Advocate I am listening to for the day. And trust me, I will go home and read every word each one of you have spoken and privately get back to you. Go ahead.

SHRI MAHESH JETHMALANI: Sir, it will be a *déjà vu* moment for you. *...(Interruptions)...* We have an old saying in courts that when a lawyer is strong on the law, he hammers the law; when he is strong on facts, he hammers the facts; when he is strong on neither, he hammers his opponents. *...(Interruptions)...* A lot of that has happened today. Mr. Chidambaram has said that he would not deal with the law in this matter. I don't blame him. For some time now, he has forgotten about law and compliance. So, I don't blame him. *...(Interruptions)...*

Now, Sir, let us come to the constitutionality of this Bill. The constitutionality of this Bill is to be found in the Constitution itself and that is Article 239AA. I will just read one provision. It may be a little pedantic for most people, but I will just read. After all, the Union Territory of Delhi is *sui generis*. The Supreme Court has said so in the judgment of May, 2023. But when it said that it was *sui generis*, which means unique, it meant that it was a *sui generis* Union Territory because it was the only Union Territory which had the privilege of having both a State Legislature and a Council of Ministers. It is not a full-fledged State. That may be unfortunate. It is *sui generis*, i.e., an escalated Union Territory with more powers than other Union Territories. Now, the provisions of the Constitution reflect that. I may read just one sub-clause. It is Article 239AA (3)(b). It is the power of the Union Territory of Delhi to legislate. It says, "Nothing in sub-clause (a) shall derogate from the powers of Parliament under this Constitution to make laws with respect to any matter for a Union territory or any part thereof." This is wide; this is widespread; this is all encompassing. It covers Union List, State List and Concurrent List. The Union Government can make laws notwithstanding that there is a vacuum on any matter in

---

* Expunged as ordered by the Chair.

any of the three Lists. So, the ultimate power of the Union Territory of Delhi still vests, notwithstanding the fact that it is a *sui generis* Union Territory, in the Union. That is point number one.

Now, Sir, what does the Bill do? This really is a battle about control of Services. It never arose in the past when Mrs. Sheila Dikshit was the Chief Minister of Delhi, a reign which Mr. Chidambaram proudly flaunts. There was no question that she never thought that it was necessary to give Delhi full statehood in all her ten years that she was in power. She never got Delhi full statehood. Apart from that, she never thought that it was necessary to have a provision like this because since time immemorial, and particularly since 1991 when Delhi got that *sui generis* status under Article 239, it was almost acceptable; it became a matter of convention that the powers of control over the Services would vest in the Union. And it did, in fact, happen. That was because the seat of the Union Government is New Delhi. The Parliament is here, foreign diplomats are here and embassies are here. So, the seat of power being in Delhi, control over services in Delhi vested in the Union Government and it pass muster over successive administrations. It was never questioned. Now, what does this Bill do? This Bill actually reflects the *sui generis* Union Territory status of Delhi and I will just read one provision. 45E is crucial. In the matter of postings and transfer of the services, Section 45E creates a new body. It creates a body, an Authority known as the National Capital Civil Service Authority, to exercise powers conferred on and discharge the functions assigned to it under this Part. Now, constitution of that body reflects the *sui generis* nature of the Union Territory of Delhi as also the fact that the ultimate control vests in the Union Government. So, the Authority referred to in sub-Clause (1) shall consist of the following members, namely, the Chief Minister of the Government of National Capital of Delhi, who shall be the Chairperson of the Authority, *ex officio.* So, the Chief Minister of the Government of National Capital Territory of Delhi is the *ex officio* Chairperson of the Authority that will deal with postings and transfers. The Chief Secretary of the Government of National Capital Territory of Delhi, will be Member, *ex officio* and the Principal Home Secretary, Government of National Capital Territory of Delhi, will be the Member-Secretary to the Authority. So, the three-member Authority will consist of the Chief Minister and two high ranking bureaucrats from the Centre. This Authority fully reflects the nature and the relationship between the Union Territory of Delhi and the Union Government. This is reflective of that. Now, what is the reason from this departure, if I may say so? This has been going on, as I said, since 1991. Control, posting of services is within the jurisdiction of the Union Government. I see

none, whatsoever. The only change of circumstances that seems to have taken place -- if I may use an analogy from cricket with the respective parties who are chiefly concerned with the change, AAP, Congress and the BJP -- is that the Congress, which never had any problem with this issue about control of services, is now, like a batsman who has lost form and hasn't scored a half century for ten years, is now seeking an alliance so that it can inch towards its first fifty. The AAP is like a cricket team whose captain has been caught ball-tampering! A vigilance report exists and suddenly they want to become vigilant about the vigilance report. The BJP, the present Government, is the third umpire. We want to stop this nefarious practice. A convention, a wholesome convention, for better administration and for effective administration of the Union Territory of Delhi by the Union Government, now needs to be made into law, lest people subvert the services and hide the corruption. I wholeheartedly and with all the vigour at my command, support this Bill. Thank you, Mr. Chairman, Sir.

MR. CHAIRMAN: Shri Abdul Wahab, you have four minutes.

SHRI ABDUL WAHAB (Kerala): Sir, four minutes is more for me.

Respected Chairman, Sir, my colleagues have spoken about this Delhi Bill. I don't have much to add. My only wish is: this is only eight months' business, as the next Government is of 'INDIA'. So, everything what is happening will be negated. Shri Amit Shah is thinking that he will always be the Home Minister only and he does not want to be the Prime Minister also. So, the current Prime Minister has already announced that for the third term, "I am the Prime Minister". Modi*ji* has already told so. What is the need of this Bill thinking that he will always be the Home Minister? So, my request is to take this Bill and anyway, it is going to be negated by the next Government of ours. It is for sure. So, 'INDIA' will be ruling and all this be null and void. My request to Shri Amit Shah, at this point of time, in the history, don't be a *, instead of a hero.

MR. CHAIRMAN: This word is not good. Using a word '*'.

SHRI ABDUL WAHAB: Sir, I am sorry. I myself take it back. I am withdrawing it.

---

* Expunged as ordered by the Chair.

MR. CHAIRMAN: You see, all of us have to exemplify our conduct so that it could be emulated by others.

SHRI ABDUL WAHAB: Yes, I take it back.

MR. CHAIRMAN: It is good of you to take snipe shots but in the process, maintain decorum and dignity. It is expunged. Go ahead.

SHRI ABDUL WAHAB: Sir, I didn't mean that. My request to Shri Amit Shah that it has happened in Kashmir, here and maybe in Punjab tomorrow, I don't know. So, whatever is happening, our immediate solution should be in Manipur, Haryana and other places. *...(Interruptions)...* I request Shri Amit Shah to interfere in Manipur more than in Delhi affairs, small, small affairs like changing some officers, etc. But, this gentleman, our Chief Minister came, what I was telling, as a hero. I was thinking that they are the 'B' team of BJP. I was thinking it before. But, now only, I came to know that they are not the 'B' team of BJP; they also want to rule Delhi as a Chief Minister. I stop myself from requesting again Shri Amit Shah to repeal this Bill. Thank you.

MR. CHAIRMAN: Now, Shri Ranjan Gogoi. Hon. Members, it is the maiden speech of the hon. Member.

SHRI RANJAN GOGOI (Nominated): I thank the hon. Chairman, Sir, for the opportunity. It is a great day to give maiden speech on a subject that is very dear to my heart and a subject that is as related to law as possible. In a maiden speech, I believe that the Chair is a little indulgent and gives a little more time, but I won't take much time. A maiden speech also has the protection of the House. It is freedom of speech in an absolute form. The Member has the right to say on the first day whatever he wants. I would confine myself to the legality of the proposed legislation. I will address the House and the Chair, of course, from three standpoints, that is, *sub judice*, over-reaching the Supreme Court's Order and the constitutional validity. There is some faint voice about impropriety *sub judice*. As a layman, it is not *sub judice*. What is pending before the Supreme Court is the validity of the Ordinance. What the House is debating is the validity of a law. *...(Interruptions)...*

SHRI SHAKTISINH GOHIL (Gujarat): Sir, in respect of Ordinance, what the hon. Member is saying... *...(Interruptions)...*

MR. CHAIRMAN: Would you please take your seat? *...(Interruptions)...* Absolutely not. *...(Interruptions)...* Don't force me. *...(Interruptions)...* The House was going well. *...(Interruptions)...*

SHRI SHAKTISINH GOHIL: Sir, what the hon. Member is saying is not correct. This is the replacement of that Ordinance. So how can he say*...(Interruptions)...* on record that there is no relevance of that Ordinance?*...(Interruptions)...*

MR. CHAIRMAN: Do you want me to go further? *...(Interruptions)...* Please take your seat. *...(Interruptions)...*

SHRI SHAKTISINH GOHIL: Sir, what I am saying is*...(Interruptions)...*

MR. CHAIRMAN: No, I will not allow. *...(Interruptions)...* This is not good. *...(Interruptions)...* No one was interrupted. *...(Interruptions)...* You suddenly rise. *...(Interruptions)...* The House is getting enlightened, trust me, mark every word. *...(Interruptions)...* The House is getting enlightened as was enlightened by others also. Please go ahead.

SHRI RANJAN GOGOI: Mr. Chairman, Sir, what is pending before the Supreme Court is the validity of the Ordinance and, specifically, two questions referred to the Constitution Bench. That has nothing to do with what is being debated in the House; number one. Number two, this is for all the Members of the House and it has some importance so far as the relation between the Judiciary and the Executive is concerned. I would request all the hon. Members of the House to have a relook at Articles 105, 121 and 122. There is absolute freedom of speech in Parliament and whatever a Member says in Parliament cannot be questioned in a court of law. I do not find a similar constitutional provision restricting the debates in courts. What the courts cannot do under 121 is, question the conduct of a judge in relation to a pending matter. The restriction that the House imposes on its own speech is self-imposed by the rules and what do the rules provide? Sir, the rule says that a Member shall not discuss a matter of fact which is pending before a court of law. It is not a matter of fact, that is what is being debated. It is a question of law, it is not even interpretation

of law, it is on a debate on law. So far as *sub-judice* is concerned, the Bill takes away 3A from the Ordinance. To my mind--it is a perception and I may be wrong--when 3A has been taken out of the Ordinance and it is not there in the Bill, the questions referred by the Constitution Bench stand self-answered because if you read the order of the Supreme Court referring the matter to the Constitution Bench, a copy of which I have got and I have read, my view is that the entire reference has been necessitated by the provision of 3A of the Ordinance which no longer exists. Therefore, it is the prerogative, the right of the Members of the House to debate; the question of *sub-judice* does not come. So far as over-reaching or outreaching the order of the Supreme Court is concerned, very shortly put, the position in my perception is this; the State legislatures make laws for the States, Parliament makes laws for the Union Territories. For the National Capital Region of Delhi, which has a special status, the State legislature or the legislature of Delhi makes the laws on the State subjects except three. But as Mr. Jethmalani read out, by virtue of 239(3)(b), the Parliament has a power to frame laws beyond these three and that is exactly what the Bill is seeking to do. Therefore, there is no question of over-reaching and what has the Supreme Court repeatedly said, Paragraph 164 has two conclusions. These are the two conclusions. May I read out these two conclusions? *...(Interruptions)...* Paragraph 164(c), "The Legislative Assembly of the NCTD has competence over entries in List-II and List-III, except for the expressly excluded entries. In addition to entries in List-I, in addition to entries in the Union List, Parliament has legislative competence over all matters in List-II and List-III, in relation to the NCTD." This is the conclusion in paragraph 164(C). In paragraph 164 (F) it states, "The executive power of the MCD with respect to entries in List-II and List-III shall be subject to the executive power expressly conferred upon the Union by the Constitution or by a law enacted by Parliament." So, this is the conclusion of the Supreme Court. *...(Interruptions)...* Now, what the Supreme Court has repeatedly held in the 2018 Judgment and the 2023 Judgment is precisely this, and I am very grateful for the fairness shown by the first speaker, Dr. Singhvi. If I am not mistaken, Dr. Singhvi said, "The power of Parliament is not in dispute" He said it very fairly. The legislative competence of Parliament is not in dispute. Then, why would this law be void? This law would be void if it violates the fundamental rights. This is number one. Number two, if it violates any other provision of the Constitution and if it violates the basic structure of the Constitution... *...(Interruptions)...*

MR. CHAIRMAN: Hon. Members, I don't have to remind hon. Members, it is a maiden speech. ...*(Interruptions)*... Yes, please. ...*(Interruptions)*... And, the hon. Member is making his points very rationally. It is one point of view. The Chair has taken a call. ...*(Interruptions)*...

SHRI RANJAN GOGOI: Sir, I will take two minutes to finish my speech. ...*(Interruptions)*... So far as violations of fundamental rights is concerned... ...*(Interruptions)*...

MR. CHAIRMAN: Just a minute. This House should not set an example that the hon. Member, with huge experience in his maiden speech, is making a point and every time you rise and tell me, time is over! ...*(Interruptions)*... It is my authority on a maiden speech. ...*(Interruptions)*... Hon. Members, I have given adequate time to every Member on the maiden speech and I had, every time, pleaded with you to show respect. ...*(Interruptions)*... Whatever be the point being made, it is required not to be resisted but to be digested. And you will have an opportunity to deal with it. We are getting input in this House from a very experienced legal mind. We got it from Dr. Singhvi; we got it from Mr. Chidambaram; we got it from Mr. Mahesh Jethmalani; We have to get also from Mr. Gogoi.

SHRI RANJAN GOGOI: In any case, hon. Chairman, Sir, I have come to the end of it. Regarding violation of fundamental rights, the only fundamental right that can be violated is, perhaps, Article 14 and that too, the limited part of Article 14 that the law is arbitrary. Is this law arbitrary? This doesn't appear to be so. The law may not be to my liking. That doesn't make it arbitrary. Sir, my next point is: Does it violate the basic feature of the Constitution? I have to say something about the basic feature. There is a book by Mr. T.M. Andhyarujina, former Solicitor General of India on the Kesavananda Bharti case. Having read the book, my view is that the doctrine of the basic structure of the Constitution has a debatable, a very debatable jurisprudential basis. I would not say anything more than this. I would not say anything more. The doctrine of basic structure has a very debatable jurisprudential basis. In any case, hon. Chairman, Sir, what the Bill provides is diluted form of federalism because it is a Union Territory, not a full-fledged State. Therefore, what you have is a diluted form, an asymmetrical form of federalism. Third thing is, does it violate any other part of the Constitution? The hon. Supreme Court has mentioned about triple autonomy. What do you have under the Bill is a modified form of triple autonomy. The bureaucrat is

responsible to a Lieutenant Governor, who is responsible to the Home Ministry, who is responsible to the House. You have a modified form. If you want a full-fledged federalism, which today is a basic feature; though, I have my own perceptions there, you can go for a constitutional amendment and make Delhi a full-fledged State. *...(Interruptions)...* The most important thing is Article 239AA, starting from Clauses (1) to (7) is not under challenge before the Supreme Court; challenge it, but, it is not under challenge. Therefore, in my respectful submission and my contention, the Bill is perfectly and legitimately valid. But, I fully support Shri Bikash Ranjan Bhattacharyya who has been a very close associate of mine; 'what is permissible need not necessarily be right'. In the House today, Parliamentary democracy compels Members to vote according to party dictats; fine, I cannot quarrel with that. It is a small section of people to whom you appeal to their conscience. To me, the Bill is correct, right. My conscience tells me to do something, I will do it. But, if somebody disagrees, his conscience must be left free. Thank you, Sir, I am honoured; I am privileged.

MR. CHAIRMAN: We have one thing in common. Shri Bikash Ranjan Bhattacharyya is also my good friend and known to me for long. I remember when he was the Mayor of Kolkata Municipal Corporation. The next speaker is Dr. Fauzia Khan; you have nine minutes.

DR. FAUZIA KHAN (Maharashtra): Thank you very much, Sir. I wish to express my profound concerns and my vehement opposition to the Bill. This Bill as said by many of my colleagues raises many constitutional apprehensions and threatens the very foundation of democratic principles and federal structure. Sir, as already spoken by many, disrupting the triple chain of accountability jeopardises the very essence of our democratic system and erodes the trust that the people repose in their elected representatives. Sir, I think, the most important aspect in a democracy is the people. We must never, never forget that. Everything that we do here, everything that we do, is only for the people. If we talk about people, my question is, can the electorate be betrayed? If you are betraying the electorate, isn't it a betrayal of democracy? When the people of Delhi have laid their trust on a particular Government, couldn't we even have waited till the tenure to get over so that we wait legitimately for that Government to finish the tenure till we make it toothless? Why do we have to make a Government toothless? It is here, Sir, that we are laying a crack on democracy, on the timelines of history. सर, एक दिन आप भी नहीं रहेंगे और हम भी नहीं रहेंगे। हम और आप यहां के कुछ भी

नहीं रहेंगे, लेकिन सर, जो डिसीज़ंस हम लेंगे, आगे की जेनरेशंस के लिए वे डिसीज़ंस हमेशा यहां पर रहेंगे।

सर, सुधांशु त्रिवेदी जी और ट्रेज़री बैंचेज़ के बहुत सारे सदस्यों ने श्री केजरीवाल जी के ऊपर वैयक्तिक टिप्पणियां की हैं। मैं यह पूछना चाहती हूं कि अगर हम ऐसा मान कर भी चलते हैं कि केजरीवाल जी से कोई गलती हो रही है, तो क्या हमें उसके लिए Constitution Amendment लाना चाहिए? मुझे यह बात बिल्कुल भी समझ में नहीं आती है।

†سر، ایک دن آپ بھی نہیں رہیں گے اور ہم بھی نہیں رہیں گے۔ ہم اور آپ یہاں کے کچھ بھی نہیں رہیں گے، لیکن سر، جو فیصلے ہم لیں گے، آگے کی جنریشن کے لیے وہ فیصلے ہمیشہ یہاں پر رہیں گے۔

سر، سودھانشو تریویدی جی اور ٹریزری بینچیز کے بہت سارے سدسیوں نے شری کیجریوال جی کے اوپر ذاتی تبصرے کیئے ہیں۔ میں یہ پوچھنا چاہتی ہوں کہ اگر ہم ایسا مان کر بھی چلتے ہیں کہ کیجریوال جی سے کوئی غلطی ہورہی ہے، تو کیا ہمیں اس کے لیے کانسٹی ٹیوشنل امینڈمینٹ لانا چاہیئے؟ مجھے یہ بات بالکل بھی سمجھ میں نہیں آتی ہے۔

Parliament does have the power to make law. I agree with it. We are not disputing that. But the essence of democracy cannot be killed at any cost. Here we are killing the essence of democracy. Mr. Tiruchi Siva here spoke about the constitutional morality and I more than agree with him, Sir, that the constitutional morality also must be considered when we are talking about this. If we agree that this is a Union Territory, why do we have an Assembly at all? Let us dissolve this Assembly and finish it and make a proper Union Territory. If as a Union Territory, Delhi has a special status, we must not forget that. If you have a special status, although we have the right to make a law here, we have to see that the essence of democracy is protected. Here in this Parliament we speak about the nation. *(Time-bell rings)* Sir, do I stop?

MR. CHAIRMAN: You have taken four minutes. ...*(Interruptions)*.. Go ahead, one minute more. ...*(Interruptions)*..

DR. FAUZIA KHAN: If a Government is elected, the Government gains many things. It gains decision-making; it gains power. पावर के साथ पुलिस है, पावर के साथ सीबीआई है, पावर के साथ ईडी है, पावर के साथ इन्कम टैक्स डिपार्टमेंट है, पावर के साथ मीडिया है, लेकिन

†پاور کے ساتھ پولیس ہے، پاور کے ساتھ سی بی آئی ہے، پاور کے ساتھ ای ڈی ہے، پاور کے ساتھ انکم ٹیکس ڈپارٹمنٹ ہے، پاور کے ساتھ میڈیا ہے، لیکن سر،

† Transliteration in Urdu script.

Sir,it loses one thing. We must not forget that the Government loses one thing when it comes to power and that is whataboutery; whataboutery is one thing that is the right and the duty of the Opposition. But here what we see is, we are always talking about what about this. The moment the Opposition says what about this, and answer comes from there, 'what about that.' 'What about here', somebody says, 'what about there'. Sir, this is not the right of the Government here. *(Time-bell rings)* It is the responsibility of the Opposition. Thank you, Sir.

MR. CHAIRMAN: Shri Sanjay Raut. You have four minutes.

श्री संजय राउत (महाराष्ट्र) : सर, सिर्फ four minutes!

MR. CHAIRMAN: Only four minutes. ...*(Interruptions)*..

श्री संजय राउत : ऐसा कैसे हो सकता है? मेरी तो अभी मेडन स्पीच है, मैं पहली बार बोल रहा हूं।

श्री सभापति : संजय जी, ये चीज़ें स्ट्रेंथ से डिटर्मिन होती हैं। लम्बे समय से ऐसा ही हो रहा है।

श्री संजय राउतः सर, मैं इस बिल के लीगल आस्पेक्ट्स पर नहीं जाना चाहता हूं। चिदम्बरम साहब, डा. सिंघवी, देश के पूर्व मुख्य न्यायाधीश, सभी ने इसके ऊपर कई बातें कही हैं, लेकिन मैं इतना ही कहूंगा कि आप एक बहुत ही खतरनाक बिल लेकर आए हैं और मैं इस बिल का विरोध करने के लिए खड़ा हुआ हूं। इस बिल के समर्थन में जो वोट करेंगे, वे भारत माता के साथ * करेंगे। ...(**व्यवधान**)... इंडिया के साथ *करेंगे। ...(**व्यवधान**)... देश का जो फेडरल स्ट्रक्चर है, उस फेडरल स्ट्रक्चर पर यह सीधा हमला है, *...(**व्यवधान**)... देखिए, मेरे पास चार मिनट हैं, मेरे लिए दो मिनट काफी हैं, इसलिए वहाँ से ज्यादा आवाज़ मत कीजिए। ...(**व्यवधान**)... दिल्ली में एक चुनी हुई सरकार है, विधान सभा है, असेम्बली है। लोगों ने दिल्ली के चीफ सेक्रेटरी को वोट नहीं दिया है, एलजी को वोट नहीं दिया है। एलजी वोट माँगने नहीं जाते। वोट माँगता है - केजरीवाल या कोई मुख्य मंत्री या कोई सरकार या कोई नेता। आप पाँच बार चुनाव हार गए। ...(**व्यवधान**)... छः बार चुनाव हार गए। आज भी दिल्ली की विधान सभा में आपके पाँच विधायक भी नहीं हैं। इसलिए चाहे वह दिल्ली विधान सभा हो, महाराष्ट्र की, पश्चिम बंगाल की या तमिलनाडु की विधान सभा हो, आप कब्जा लेना चाहते हैं।...(**व्यवधान**)... सरकारें कौन चलाएगा? ...(**व्यवधान**)... हम अगर लोकतंत्र की बात करेंगे - मैं उधर के बहुत से लोगों के, जो मेरे मित्र हैं, भाषण सुन रहा था। ...(**व्यवधान**)... मुझे लगा, आपको पुराने दिन याद आयेंगे। ...(**व्यवधान**)... जब आप लोकतंत्र के बारे में बड़ी-बड़ी बातें कर रहे थे, ...(**व्यवधान**)...

---

* Expunged as ordered by the Chair.

आपकी आँखों में मुझे कोई * नहीं दिखी। मुझे गोपाल दास नीरज की दो पंक्तियाँ याद आईं- *"मत पूछो कि इस दौर में क्या-क्या नहीं बिका.."* *

"मत पूछो कि इस दौर में क्या-क्या नहीं बिका,
*आपकी आँखों की * तक आपने बेची है।"*

सर, ...(**व्यवधान**)... आप दिल्ली का चुनाव हार गये। आप 2024 का चुनाव भी हारने जा रहे हैं। ...(**व्यवधान**)... इंडिया जीतेगा। ...(**व्यवधान**)... इंडिया जीतेगा। ...(**समय की घंटी**)... प्रधान मंत्री जी का ...(**व्यवधान**)... प्रधान मंत्री ...(**व्यवधान**)... आप मानते हैं, आप सभी ने उनको विश्व गुरु बना दिया है। ...(**व्यवधान**)... लेकिन उनका जो सम्मान होता है, उनको बाइडन से लेकर फ्रांस के प्रेजिडेंट तक जो गले लगाते हैं, वह नरेन्द्र मोदी जी को गले नहीं लगाते हैं, वे एक महान लोकतंत्र वाले देश के प्रधान मंत्री को गले लगाते हैं। ...(**व्यवधान**)... वे इंडिया के प्रधान मंत्री को गले लगाते हैं। ...(**व्यवधान**)... आप उस महान परम्परा को, उस महान संस्कृति को खत्म करने जा रहे हैं। अभी-अभी प्रधान मंत्री पुणे गये थे। ...(**समय की घंटी**)... लोकमान्य तिलक के नाम से उनको सबसे बड़ा अवॉर्ड मिला। ...(**समय की घंटी**)...

MR. CHAIRMAN: Please conclude. I request the hon. Members *...(Interruptions)...* This is not a good tendency.

श्री संजय राउत : सर, मैंने क्या बोला? ...(**व्यवधान**)... मैंने क्या गलत बोला? ...(**व्यवधान**)...

MR. CHAIRMAN: One second. *...(Interruptions)...* One second. *...(Interruptions)...*

श्री संजय राउत : सर, प्रधान मंत्री जी को लोकमान्य तिलक के नाम से पुरस्कार मिला। ...(**समय की घंटी**)...

MR. CHAIRMAN: No, please. *...(Interruptions)...* Okay, your allotted time is over. *...(Interruptions)...*

श्री संजय राउत : सर, लोकमान्य तिलक ...(**समय की घंटी**)...

---

* Expunged as ordered by the Chair.

MR. CHAIRMAN: No, please. *...(Interruptions)...* Your allotted time is over, Mr. Sanjay Raut. When I say, your time is over, I mean time for this address only. *...(Interruptions)...*

श्री संजय राउत : सर, मेरे और दो मिनट बाकी हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: In this House, we must have respect for constitutional functionaries. *...(Interruptions)...*Messages from Lok Sabha, the Secretary-General *...(Interruptions)...*

MESSAGES FROM LOK SABHA - *Contd.*

(I)The Anusandhan National Research Foundation Bill, 2023
(II)The Pharmacy (Amendment) Bill, 2023

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Anusandhan National Research Foundation Bill, 2023, as passed by Lok Sabha at its sitting held on the 7th August, 2023."

(II)

"In accordance with provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose The Pharmacy (Amendment) Bill, 2023, as passed by Lok Sabha at its sitting held on the 7th August, 2023."

Sir, I lay a copy each of the Bills on the Table.

STATUTORY RESOLUTION

#Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

#The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 and #Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha - *Contd.*

श्री घनश्याम तिवाड़ी (राजस्थान) **:** आदरणीय सभापति महोदय, आज इस बहस की शुरुआत करते समय माननीय श्री अभिषेक मनु सिंघवी जी ने बीजेडी और वाईएसआर कॉंग्रेस पार्टी को चेतावनी दी। उन्होंने कहा कि आप इनके साथ जा रहे हैं, तो आपके साथ अच्छा नहीं होगा, क्योंकि इसकी आग दूर तक जाएगी। सभापति महोदय, वे मेरे मित्र हैं, जोधपुर के हैं। मैं उनको याद दिलाना चाहता हूँ कि वे केजरीवाल जी के पास गए हैं, इसलिए वे अपने आपको संभालें, क्योंकि केजरीवाल साहब के साथ जितने भी लोग थे, उन सबको उन्होंने अलग-अलग जगहों पर भेज दिया।

(**उपसभापति महोदय** *पीठासीन हुए।*)

सबसे पहले अन्ना हजारे जी आए, उन्होंने उनकी बात नहीं मानी, फिर किरण बेदी जी की बात नहीं मानी। केजरीवाल जी के पास जितने भी लोग आए, उनके साथ शुरू में जो लोग आए, चाहे प्रशांत भूषण जी आए, चाहे स्वर्गीय शांति भूषण जी आए, चाहे योगेन्द्र यादव जी आए, चाहे कवि जी आए, उन्होंने किसी की बात नहीं मानी और उन्होंने सबको अलग-अलग स्थान पर भेज दिया। उसके बाद उनके पास दो आदमी बच गए - मनीष सिसोदिया जी और सत्येंद्र जैन जी। जब वे नहीं गए, तो उन दोनों को जेल में भेज दिया। इस प्रकार से उनके पास फिर कोई नहीं रहा।...(**व्यवधान**)... अब अगर किसी को खतरा है, तो कॉंग्रेस पार्टी को है, इसलिए कॉंग्रेस पार्टी उनसे सावधान रहे।

#Discussed together.

जहाँ तक काँग्रेस पार्टी और आप पार्टी के साथ आने का सवाल है, तो यह मुताह मैरिज है। यह तो contract हुआ था कि आप इस बिल में हमारा समर्थन करेंगे, तो हम आपके साथ आएँगे। यह बिल लोक सभा में पास हो गया और अब यह राज्य सभा में पास होने वाला है। इसके बाद यह मुताह मैरिज टूट जाएगी और केजरीवाल जी काँग्रेस के लिए ही शनिचर बन कर उनके सामने ही खड़े हो जाएँगे। इसलिए बीजेडी और वाईएसआर काँग्रेस पार्टीज़ को कहने के बजाय काँग्रेस पार्टी स्वयं सोच ले कि उसका क्या हाल होने वाला है।

उपसभापति महोदय, मैं दूसरी बात यह कहना चाहता हूँ कि उन्होंने बार-बार एक बात कही कि नेहरू जी के समय में यह बात हुई, वह बात हुई, लेकिन मैं सबको याद दिलाना चाहता हूँ कि माननीय गृह मंत्री, अमित शाह जी की यह आदत है कि लंबे समय से जो काम चला आता है और जो पूरा नहीं होता है, विवाद में रहता है, उसको वे पूरा कर देते हैं, जैसे आर्टिकल 370 की बात नेहरू जी के समय से चली आ रही थी, जो पूरी नहीं हुई थी, उन्होंने उसको इन्हीं सदनों में पास करके पारित कराया। दूसरा, फिर इसी प्रकार से रामलला के, रामजी के मंदिर के बारे में चला आ रहा था, वह भी इनके गृह मंत्रित्व काल में पूरा हुआ। ...(**व्यवधान**)... दिल्ली के बारे में यह विवाद पंडित जवाहरलाल नेहरू के समय से चला आ रहा था, फैज़ल कमेटी बन रही है, डा. पट्टाभि सीतारमैया की कमेटी बन रही है, बालकृष्ण की कमेटी बन रही है और कई प्रकार से नगर परिषद बन रही है, नगर निगम बन रही है, मेट्रोपोलिटन काउंसिल बन रही है - ये सारा काम करने के बाद आदरणीय शीला दीक्षित जी के मुख्य मंत्रित्व काल में, मदनलाल खुराना जी के मुख्य मंत्रित्व काल में कोई विवाद नहीं हुआ। जब केजरीवाल जी आए, तब उन्होंने इस विवाद को खड़ा किया। अब इस विवाद का समाधान आज माननीय अमित शाह जी के हाथ से हो जाएगा।

उपसभापति महोदय, यहाँ दूसरी बात बार-बार उठाई गई, मैं उससे सैद्धांतिक रूप से मतभेद रखता हूँ। माननीय गोगोई साहब यहाँ पर बैठे हैं, वे भी सुनेंगे। हमने बड़े-बड़े वकीलों की बात भी सुनी है। कौन-सा फैसला है, जो सुप्रीम कोर्ट करता है। फैसला नेता करते हैं, पार्लियामेंटेरियन्स करते हैं और संसद सदस्य करते हैं। मैं उदाहरण देकर कहना चाहता हूँ। मैं सबसे पहला उदाहरण यह देना चाहता हूँ कि इस सदन में पहला संविधान संशोधन तब आया, जब 1951 में सुप्रीम कोर्ट ने एससी और एसटी के रिज़र्वेशन को struck down कर दिया। उसके बाद पहला संविधान संशोधन आया और उसका निर्णय सुप्रीम कोर्ट ने नहीं किया, बल्कि उसका निर्णय जन-प्रतिनिधियों ने किया और एससी तथा एसटी को रिज़र्वेशन दिया गया।

उपसभापति महोदय, एक और बहुत बड़ा प्रसंग आया। काँग्रेस वाले सब भूल गए, वे कह रहे हैं कि * लेकिन जब सुप्रीम कोर्ट में शाह बानो का केस आया था और सुप्रीम कोर्ट ने फैसला किया था....

6.00 P.M.

MR. DEPUTY CHAIRMAN: Hon. Members, please keep silence.

---

* Expunged as ordered by the Chair.

श्री घनश्याम तिवाड़ी : जब शाह बानो का केस आया था, तब सुप्रीम कोर्ट ने फैसला किया था कि एक महिला को गुजारा भत्ता मिलना चाहिए। उस समय काँग्रेस पार्टी को साँप सूंघ गया था? वे इसी सदन में संशोधन लेकर आए थे और उन्होंने सुप्रीम कोर्ट के फैसले को पलटा था। जो शाह बानो के संबंध में केस पलट सकते हैं, वे आज संसदीय लोकतंत्र की दुहाई दे रहे हैं!

माननीय उपसभापति महोदय, ऐसे कितने ही प्रसंग और हुए हैं। उदाहरण के लिए, ओबीसी आरक्षण का प्रसंग आया। ओबीसी की शिक्षा में रिजर्वेशन का प्रसंग आया। नौ सदस्यीय बैंच ने ईडब्ल्यूएस के आरक्षण को निरस्त कर दिया था, लेकिन माननीय नरेन्द्र मोदी जी ने इसी सदन में संविधान संशोधन करके ईडब्ल्यूएस को आरक्षण दिलाया था और बाद में सुप्रीम कोर्ट ने 53 याचिकाओं को निरस्त कर दिया था, इसलिए यह कहना कि यह संविधान की अवहेलना है, तो यह संविधान की अवहेलना भी नहीं है और यह लोकतंत्र की अवहेलना भी नहीं है।

दूसरी बात, यह बार-बार पूछा गया कि इतनी जल्दी क्या हो गई थी। आप 'इतनी जल्दी क्या हो गई थी' सरकार से पूछ रहे हैं, तो आप यहाँ दिल्ली की सरकार से पूछिए कि उन्हें इतनी जल्दी क्या हो गई थी, जो सुप्रीम कोर्ट का फैसला आते ही वे रात के 12 बजे ताला तोड़ने लगे? वह जल्दी कहाँ से आ गई थी? ये सब वहाँ क्यों गए थे? अतः यह इतनी जल्दी इसलिए हुई है।

तीसरी बात, आज तक दिल्ली की कोई भी सरकार कोर्ट में नहीं गई। आदरणीय शीला दीक्षित जी भी नहीं गईं, मदन लाल खुराना जी भी नहीं गए, तो ये हाई कोर्ट में किसलिए गए कि हमें ये अधिकार मिलने चाहिए? इनके पास ये अधिकार इससे पहले भी नहीं थे। इनके पास अधिकार नहीं थे, इसलिए ये हाई कोर्ट गए और हाई कोर्ट, दिल्ली ने इनके खिलाफ फैसला दिया। जब ये कोर्ट के इतने ही भक्त हैं, तो हाई कोर्ट, दिल्ली का फैसला मान लेते, लेकिन इन्होंने वह फैसला भी नहीं माना। इसके बाद ये सुप्रीम कोर्ट गए। सुप्रीम कोर्ट में क्या हुआ? सुप्रीम कोर्ट का जो फैसला है, ये उसका केवल एक आख्यान पढ़ते हैं, लेकिन बाकी दो आख्यान, जिनके बारे में अभी माननीय सदस्य, महेश जी ने भी बताया और माननीय सदस्य, गोगोई जी ने भी बताया, उन्हें नहीं पढ़ रहे हैं। *'मीठा-मीठा गप-गप, कड़वा-कड़वा थू-थू।'*

महोदय, आज जो संविधान संशोधन बिल आया है, वह सुप्रीम कोर्ट की इच्छा के अनुसार है। आप किसी भी देश में देख लीजिए, सारे फैसले जनप्रतिनिधि ही करते हैं। 1926 से पहले ब्रिटेन में महिलाओं को वोट का अधिकार नहीं था और वहाँ की प्रिवी काउंसिल ने यह तय कर दिया था कि उन्हें यह अधिकार नहीं मिल सकता है, क्योंकि यह कानून के अंतर्गत नहीं है। इसे लेकर प्रिवी काउंसिल ने फैसला किया और फैसला करने के बाद ब्रिटेन में महिलाओं को वोट का अधिकार मिला, जबकि भारत में तो यह पहले से ही है। जितने भी ब्लैक लोग हैं, पहले उन्हें अमेरिका में वोट का अधिकार नहीं था। उन्हें वहाँ की फेडरल कोर्ट ने मना कर दिया कि आपको यह अधिकार नहीं मिलेगा, आप वोट नहीं दे सकते हैं, यह कानून में नहीं है, तो अमेरिकन काँग्रेस ने प्रस्ताव पास करके उन्हें वोट का अधिकार दिया। इसी प्रकार से दक्षिण अफ्रिका में भी हुआ और अन्य देशों में भी हुआ, इसलिए अगर सुप्रीम कोर्ट फैसला करे कि यह ठीक है, यह गलत है, तो यह नहीं होना चाहिए। भारत में भी आज तक 50 उदारहण ऐसे हैं, जिनमें हमने सुप्रीम कोर्ट के फैसलों को बदलकर जनहित में निर्णय किए हैं और यह हम दिल्ली की जनता के हित में सबसे बड़ा निर्णय करने जा रहे हैं, जिसे माननीय मंत्री, अमित शाह जी लेकर आए हैं।

उपसभापति महोदय, यह बार-बार कहा जाता है कि दिल्ली के साथ अन्याय हो रहा है। दिल्ली का एक विशेष स्टेटस है और उस स्टेटस को सबने माना है। दिल्ली भारत की राजधानी है। आप दुनिया के किसी भी देश का उदाहरण नहीं दे सकते हैं, जिस देश में वहाँ की राजधानी का अलग प्रांत हो। यहाँ पर विदेशी आते हैं, यहाँ पर बड़े-बड़े सम्मेलन हो रहे हैं। यहाँ पर भारत सरकार कितने ही बड़े-बड़े काम कर रही है। अभी माननीय प्रधान मंत्री जी ने जो बहुत बड़े 'भारत मंडपम्' का उद्घाटन किया है, वह केंद्र सरकार ने ही किया है। अब 'युगे युगीन भारत' बहुत बड़ा म्यूजियम बनने वाला है, तो उसे भारत सरकार ही बना रही है। दिल्ली में वॉर मेमोरियल बनना, दिल्ली में ये सारे काम होना, यहाँ सभी राजदूतों की सुरक्षा करना, अंतरराष्ट्रीय सम्मेलन होना, ये सब काम हो रहे हैं। इसलिए इस बिल की जो तीन बातें कही गईं, उस पर मैं निवेदन करना चाहता हूँ कि न तो यह संविधान के विपरीत है, न यह लोकतंत्र के विपरीत है, न यह दिल्ली की जनता के विपरीत है। हाँ, यह विपरीत है कांग्रेस पार्टी के। संदीप दीक्षित, जो कांग्रेस पार्टी के खास आदमी हैं और कांग्रेस के नेता हैं, उन्होंने स्टेटमेंट दी कि यह बिल ठीक है। पंजाब के कांग्रेस वालों ने कहा कि यह बिल ठीक है, लेकिन यह जो टेम्परारी मुताह मैरिज हुई थी - केजरीवाल जी ने कहा कि अगर हमारा समर्थन करोगे तो हम I.N.D.I.A. में आएँगे, लेकिन आज जब यह बिल पास होगा तो यह मुताह मैरिज टूट जाएगी और जो I.N.D.I.A. है, उससे A खत्म हो जाएगा और ये चार ही बचेंगे। वे पहला काम जो करेंगे, वह इनके खिलाफ ही करेंगे। उदाहरण के लिए, दिल्ली में पहले इनको मेजॉरिटी नहीं मिली थी और कांग्रेस ने समर्थन देकर केजरीवाल जी को सीएम बना दिया और ये बन गए। जब ये दूसरी बार आए तो कांग्रेस को पूरी तरह से जम्प कर गए, तो कांग्रेस साफ हो गई। इसी प्रकार, पंजाब में कांग्रेस को साफ किया। अब आगे भी उनका उद्देश्य यही है कि कांग्रेस को ही साफ करना है, तो हमारी कहाँ लड़ाई है? इसलिए मैं यह कहना चाहूँगा कि जो सारा काम माननीय अमित शाह जी ने किया है और जो प्रस्ताव पेश किया है, वह सब बातों को सोचकर किया है। एक विवाद जो इतने लम्बे समय से चल रहा था, उसके लिए फैज़ल कमिटी बनी, डा. पट्टाभि सीतारमैया की कमिटी बनी, सरकारिया कमीशन बना, फिर संशोधन आया और 1991 से लेकर 2015 तक किसी प्रकार का विवाद नहीं हुआ, तो बोलने वालों को यह सोचना चाहिए था कि विवाद पैदा क्यों हुआ है। दूसरी बात, अगर यह संविधान के विपरीत होता तो इनको सुप्रीम कोर्ट में स्टे मिलता, लेकिन वह स्टे भी नहीं मिला। ये वहाँ स्टे लेने गए, इनको स्टे नहीं मिला, अब ये संविधान पीठ में गए, तो संविधान पीठ इसको देखती, उससे पहले ही उन्होंने फैसला कर दिया कि 339-एए के अंतर्गत सारे कानून बनाने का अधिकार जो भारत की संविधान सभा को है, वह है।

सर, मैं दूसरी बात यह कहना चाहूँगा कि दूसरे को धमकी देना -- एक बात मैं साफ तौर पर कहना चाहूँगा कि माननीय चिदम्बरम जी ने एक बात कही कि जम्मू और कश्मीर को दो हिस्सों में बाँट दिया गया। मैं कई बार कहता हूँ कि लोग अपने कृत्यों को भूल जाते हैं। तमिलनाडु से आंध्र प्रदेश अलग हुआ - कांग्रेस ने किया। फिर, तेलंगाना और आंध्र अलग हुआ - कांग्रेस ने किया। कांग्रेस ने प्रांत अलग किए और तोड़े, तो क्या कांग्रेस ने राज्यों के अधिकार खत्म कर दिए थे? ...(**व्यवधान**)... वे कांग्रेस ने तोड़े। यह अधिकार केन्द्र के पास है। इसी प्रकार, कांग्रेस के समय में पंजाब का विभाजन हुआ और हरियाणा बना, पंजाब बना एवं कांगड़ा को मिलाकर हिमाचल प्रदेश बना। यह कांग्रेस के टाइम में हुआ और ये संविधान की बात करते हैं और कहते हैं

कि संशोधन क्यों लेकर आए! इलाहाबाद हाई कोर्ट के फैसले के बाद और जस्टिस वी.आर. कृष्ण अय्यर के सुप्रीम कोर्ट में स्टे न देने के पश्चात् श्रीमती इंदिरा गांधी ने संविधान संशोधन करके, अध्यादेश जारी करके अपनी मेम्बरशिप कायम रखी, उतना बड़ा गलत काम हिन्दुस्तान के इतिहास में आज तक नहीं हुआ। वह पार्टी पार्लियामेंट की बात करे, वह पार्टी कानून की बात करे, वह पार्टी संविधान की बात करे तो मैं समझता हूँ कि इससे बड़ा कोई *[*] नहीं हो सकता। इसलिए मैं कहना चाहता हूँ कि यह कानून, यह अध्यादेश संविधान के अनुसार है, दिल्ली की जनता के हित में है और यह उसी प्रकार से समस्या का समाधान कर देगा, जिस प्रकार से आर्टिकल 370 को समाप्त करके कश्मीर की समस्या का समाधान हुआ। अब किसी को भी कमिटी बनाने की जरूरत नहीं पड़ेगी, दिल्ली की समस्या का भी परमानेंट समाधान हो जाएगा, यह इस बिल में है।

उपसभापति महोदय, आपने मुझे समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Thank you, Ghanshyamji. Now, Shri Vaiko. You have four minutes.

SHRI VAIKO (Tamil Nadu): Mr. Deputy Chairman, Sir, I crave your indulgence for some generosity. The small parties always face the same difficulty. So, kindly be liberal with one or two minutes.

MR. DEPUTY CHAIRMAN: The hon. Chairman has been very generous. This debate is for six hours; you are getting four minutes. That is enough.

SHRI VAIKO: With all the force under my command, I oppose this abominable and undemocratic Bill, which strikes at the very root of democracy, at the very root of federal spirit, at the very root of secularism and at the very root of social justice. Sir, the Government of National Capital Territory of Delhi (Amendment), 2023, has brought forth seismic shifts in the governance landscape of Delhi. While cloaked in the garb of the administrative efficacy, the Bill in many ways appears to erode the democratic fabric that is intrinsic to Indian polity. The Bill notably clips the wings of the Delhi Legislative Assembly by stripping it of the power to legislate on 'Services'. This is a deviation from the norm where a State Legislature would typically have jurisdiction over subjects in the State List, with exceptions. The establishment of the National Capital Civil Services Authority, on the surface, may seem like an earnest attempt to streamline administrative processes. However, delving into its composition and powers exposes an unsettling reality. The Chief Minister, an elected

[*] Expunged as ordered by the Chair.

representative, is rendered virtually — I should not use the word * a puppet within the Authority. Now, I recall what I read in history when I studied in college about the triumvirate in Rome, which was called a democracy. In Rome, Julius Caesar kept his sword to protect him but was struck in enemy's shield. After his assassination, another triumvirate was formed and Marc Antony took the reigns of the power. Here, directly opposite is going to happen in India. The triumvirate, these two bureaucrats, Principal Secretary (Services) and the Chief Secretary, are in the majority and the Chief Minister would only be a puppet. So, the verdict given by the people of Delhi has been thrown into the dustbin of history. Many Governors are appointed by the Central Government. How do the Governors in the Opposition-ruled States behave?

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI VAIKO: I am coming to the end. Sir, what do these Governors do? In my State Tamil Nadu, the Governor is...

MR. DEPUTY CHAIRMAN: Please speak on Delhi.

SHRI VAIKO: He has not given assent to the Bills sent by the State Assembly. ...*(Interruptions)*.. The hon. Home Minister is sitting here. He is the custodian of these Governors. What do these Governors do?

MR. DEPUTY CHAIRMAN: Mr. Vaiko, you are a very senior Member. We are discussing the Delhi Bill.

SHRI VAIKO: They do follow the philosophy of *Hindutava* and *Sanatana dharma*. This is happening in my State.#

MR. DEPUTY CHAIRMAN: This will not go on record. Please follow the rules. Please speak on the Bill.

SHRI VAIKO: #

MR. DEPUTY CHAIRMAN: Vaikoji, your time is over. Please finish.

#Not recorded.

SHRI VAIKO: This Bill should be thrown out of history, thrown out into the dustbin. Thank you.

MR. DEPUTY CHAIRMAN: Thank you Vaikoji. Now, Shri Hardeep Singh Puri.

THE MINISTER OF PETROLEUM AND NATURAL GAS; AND THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Hon. Deputy Chairman, Sir, one of the advantages of speaking so late into the discussion is that some of the most amazing statements bordering on the outlandish have already been responded to by others and some of the facts will, I am sure, be covered in great detail when the hon. Home Minister replies to this discussion. But I picked up some gems, and I thought I will share them with you. It was when the hon. Chairman was presiding that the words that were used included, 'retrogressive, unconstitutional, control-freak, principles of federalism violated,* Government, accountability, constitutional stupidity, cheap tactics, chicanery."

(MR. CHAIRMAN *in the Chair.*)

Now, I would like to subject some of these terms to any dictionary of legal usage or normal linguistic usage, and, I think, much of this actually is applicable to what is being said by those who are opposing the Bill rather than the constitutionality of what we have brought forward. But the gem which I really enjoyed, and, I think, Sir, I say this out of deference to you because you yourself are such a high legal luminary that when lawyers start quoting from historical figures, they should be careful. "When they came for the socialists, I did not oppose because I am not a socialist. Then they came for the trade unionists, I did not oppose because I am not a trade unionist. Then they came for the Jews and I am not a Jew. So, I did not oppose. Now they come for me." Sir, I want to humbly submit. They came for you. They first attacked you, and I am talking about a period before the BJP Government assumed office in May, 2014. Let me remind you because you seem to have selected amnesia. On the night of 15th and 16th of January, one of the so-called elected accountable Ministers of the *Aam Aadmi* Government, a gentleman by the name of Mr. Som Bharti, attacked a colony of foreigners; and he used a mob as an instrument

---

* Expunged as ordered by the Chair.

of politics. Some foreign nationals were subjected to 'cavity searches'. Sir, it is a very serious term. 'Cavity searches' is basic human rights violation. They were subjected to urine examination. Samples were tested, and they said ... *...(Interruptions)...* I know the hon. Congress Member is encouraging you, but let me complete. You don't know where you will have to look then. Let me remind you. *...(Interruptions)...* Sit down. Sit down. *...(Interruptions)...* You will benefit from this. *...(Interruptions)...* Hon. Chairman, Sir, ... *...(Interruptions)...*

MR. CHAIRMAN: One second. *...(Interruptions)...* First ask your colleagues to take their seats. *...(Interruptions)..* Now what is your point?

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, my point is, he is naming the person who is not a Member of this House. How can he name that person?

MR. CHAIRMAN: Let me tell the hon. Member, Mr. Gupta, that this issue was addressed by me on a point of order raised by the Leader of Opposition, and I had categorically held that this House has the power to discuss conduct of anyone. This House has the power to discuss anything under the planet and, as a matter of fact, this issue was signalled by former Chief Justice, Mr. Gogoi also. If it is with respect to a Member of the Lok Sabha, then there is a set procedure that before making accusations, notice has to be given. So, don't get upset. *...(Interruptions)...* Let me tell you, Mr. Gupta, if you get upset, you will be helping Mr. Puri. You will be helping Mr. Puri, if you get upset.

SHRI HARDEEP SINGH PURI: Sir, this unfortunate incident, which we would all want to forget but which my friends, those who are opposing this Bill, perhaps, want to forget even more, took place on the fateful night of 15^{th} and 16^{th} January, 2014. Sir, I wrote about it even then. I have a publication which has these and other such incidents documented, and, these were, I can give them the citation, much before the BJP Government, under the leadership of the hon. Prime Minister, assumed responsibility. Sir, this did not end here, because the then so called 'accountable' Chief Minister, who did not succeed in persuading the Delhi Police force, then decided, three days later, to hold the entire city to ransom by going on a strike at Rail Bhawan for 36 hours. It was on 20^{th} January, 2014, and all he wanted was that the three Police persons who did not support a vigilante type of action against those foreign ladies should be suspended. Sir, because we had a Government in power in

Delhi at that point of time and they followed the policy of appeasement, they indulged in this kind of behavior, and two of the policemen were transferred because they were afraid that the 26th January celebrations would be thwarted. *...(Interruptions)...* Sir, these are the facts. And let me not stop here. This was an action that took place in January, 2014. Now, this Bill speaks to the heart of governance. *...(Interruptions)...* Sir, what does the heart of governance say? And, I am happy that my chance to speak came after my learned friend, Shri Mahesh Jethmalani and others. I am not a lawyer and I was preparing for this intervention, for which I am deeply grateful to my Party, and there are two or three things that stand out. What does this particular intervention in the 1991 Amendment and Article 239AA seek to do? It acknowledges the *sui generis* character of Delhi. What the hon. Member mentioned has a reality. It is a Union Territory and yet, it has a Legislature and an elected Government. He used the term 'escalated Union Territory'. But that *sui generis* character needs to be acknowledged, it needs to be flashed out, and that is precisely what the Bill that the Government has brought is seeking to do.

Now, talking about the Civil Services Authority, which is being established, I found it appalling that someone can get up here and say that one Member is supreme. Yes, he is an elected Chief Minister; he deserves full respect; he deserves to have his position as *primus inter pares* in this three-member committee. That is acknowledged and respected, but to say that the other two are against the whole system, or they have been appointed but their integrity is in doubt, is an outlandish statement, if I may submit.

Sir, let me now read out to you how they treat their Chief Secretaries. I have in front of me the copy of an FIR filed a few months later. It was filed on 20th February, 2018. The then Chief Secretary said that he received an information yesterday, that is, 19th February -- 'I was informed over telephone at 8.45 p.m., in the evening, by the Advisor to the Chief Minister, Shri V.K. Jain, that I had to reach the Chief Minister's residence at 12 o'clock in the night. ' Sir, I am not going to read out the whole FIR, but I would read out some salient portions. He had already met the hon. Chief Minister at that point of time, earlier in the day. He was to meet the Chief Minister again the next day because there was a Cabinet meeting. Now, the contents of this FIR are amazing. He said he was told that if the advertisements that the hon. Chief Minister and some of his MLAs desired were not released, he better come there at 12 o'clock in the night. The Chief Secretary reached the hon. Chief Minister's residence. He thought that only the Deputy Chief Minister, Shri Manish Sisodia, would be there but, to his surprise, 11 other MLAs were there. They sat down and started questioning the Chief Secretary in an aggressive manner why these

advertisements were not released, to which the Chief Secretary replied -- it is part of the FIR and part of the subsequent legal records -- that those advertisements could not be released in view of the Supreme Court's directives. Then what happened is even more amazing. The Chief Minister and the Deputy Chief Minister were present and the Chief Secretary was physically assaulted. *...(Interruptions)...* I am not surprised. *...(Interruptions)...*

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, ...(**व्यवधान**)...

श्री हरदीप सिंह पुरी : इसका जवाब आप जनता के सामने देना। ...(**व्यवधान**)... आप इसको भूलना चाहते हैं, हम आपको याद करवायेंगे। ...(**व्यवधान**)...

श्री सुशील कुमार गुप्ता : सर, यह एफआईआर खत्म हो चुकी है। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, a copy of this FIR be laid on the Table of the House.

SHRI HARDEEP SINGH PURI: Okay. Now, I want to come to the subsequent stages of what happened. Initially, when the case came up in the preliminary legal stages, the Government of the National Capital Territory of Delhi took the view that no such incident took place. Total denial! When it went up to the next stage, they said, "हां, इंसिडेंट तो हुआ था, पर इसमें चीफ मिनिस्टर और डिप्टी चीफ मिनिस्टर ने हाथापाई नहीं की, उनके एमएलएज़ ने की है।" आप मुख्य मंत्री हैं, आप अपने घर में एमएलएज़ को बुलाते हैं और यह कहते हैं कि चीफ सेक्रेटरी की पिटाई कर दो, तो इस तरह का कोई मैकेनिज़्म नहीं चलेगा।...(**व्यवधान**)... इनको जनता के सामने जवाब देना पड़ेगा। ...(**व्यवधान**)... Now, let me come to a few substantive things *...(Interruptions)...* I have had the privilege of being the Minister of Housing and Urban Affairs. *...(Interruptions)..*

श्री सुशील कुमार गुप्ता : #

MR. CHAIRMAN: Nothing will go on record. *...(Interruptions)...*

SHRI HARDEEP SINGH PURI: I have had the privilege of being the Minister of Housing and Urban Affairs. *...(Interruptions)...*

Not recorded

MR. CHAIRMAN: Hon. Members, I have heard from this side also and from every side of the House. *...(Interruptions)...* Mr. Gupta, you will have to lend some ear to me and be a little patient. There have been inputs that have been absolutely beyond the Bill. When I tried to request the hon. Members to be in the groove, they said, "No", and I have had a number of them saying so. If the hon. Minister is making an input, hear him patiently. When there is an occasion for someone to speak from this side, you will have an occasion. But can we create ruckus in the House like this? *...(Interruptions)...*

श्री सुशील कुमार गुप्ता : सर, यह कोर्ट से खत्म हो गई है। ...(**व्यवधान**)...

SHRI HARDEEP SINGH PURI: Sir, let me shift now to the second segment of my submission, through you, to this august House. I have had the privilege of being the Minister of Housing and Urban Affairs for nearly six years from 3rd September, 2017. On many such occasions, I have had to appeal to the hon. Chief Minister for the implementation of Central Schemes. When it came to the unauthorised colonies and their regularisation, I had to write a letter to him - I am placing that on the Table of the House also - about the false narratives that they were creating.

Let me come to some basic issues. When it comes to schemes which have the Capital Territory of Delhi as an equal participant, let me tell you something like the Delhi Metro System. There have been constant delays in getting approvals for the metro and RRTS projects. The signing of the tripartite MoU for DMRC Phase-III and Phase-IV for three priority corridors is pending despite several reminders to the GNCTD. Recently, Sir, they are co-partners with us for the RRTS and they refuse to part with the remaining Rs.415 crores. The matter was agitated before the hon. Supreme Court and the Supreme Court asked them, "How much money have you spent on advertisement"? The reply given to the Supreme Court by the Capital Territory of Delhi Government was that they had spent Rs.1,100 crores on advertisements in the last three years. But they could not release Rs.415 crores for the RRTS. This again एक ऐसा मुद्दा है, जिस पर इनको जवाब देना होगा। Let me give you one or two other examples. A reference has already been made in terms of dealing with institutional mechanisms. Sir, let me also tell you something about 400 or so specialists or consultants who were hired. Well, I am very happy that the Lieutenant Governor has finally terminated their services. Perhaps they may like to inform the House what services they were providing at exorbitant salaries. But there was another expenditure of Rs. 60 lakhs. इन्होंने कुछ इक्विपमेंट्स खरीदने के लिए 60 लाख रुपए खर्च किए। इक्विपमेंट्स 60 लाख रुपए के हैं, जबकि इन्होंने विज्ञापन पर जो खर्च किए, वे

23 करोड़ रुपए थे। I will place those facts also on the Table of the House. ...(*Interruptions*)...

Sir, very often, we are told that the Central Government starves the Government of Delhi, the MCDs and everybody of funds. I did a quick reckoning. Since 2014, we have given to these different bodies under the Urban Development Funds and other schemes a total of Rs. 52,052 crore. But what did we witness? हमारी केन्द्रीय योजनाएँ हैं। Mansukh bhai, my hon. colleague is sitting next to me. मैं एक योजना का उदाहरण दे रहा हूँ। Sir, one of the most successful schemes 'आयुष्मान भारत', जिसके तहत एक परिवार को इलाज करवाने के लिए, दवाइयों के लिए, ऑपरेशन के लिए, पोस्ट-ऑपरेशन के लिए एक वर्ष में 5 लाख रुपए की सुविधा दी जाती है, इन्होंने यह योजना दिल्ली में लागू ही नहीं की। ...(**व्यवधान**)... इन्होंने कहा कि हमने शानदार, वर्ल्ड स्टैंडर्ड के मोहल्ला क्लिनिक बनाए हुए हैं। हमारे कुछ लोग हैं, जिनको शुरू में ये पसंद आते हैं, फिर वे समझते हैं कि यहाँ पर वर्ल्ड क्लास सुविधा नहीं है, यह तो काफी फटीचर टाइप है, तो फिर वे उनकी निंदा कर देते हैं। देखिए, सर, आपने एक शब्द इस्तेमाल किया - कन्विनियंट मैरिज। सर, कन्विनियंट मैरिज क्या होती है? कन्विनियंट मैरिज मेरे हिसाब से वह होती है, जो एक अपॉर्चुनिस्टिक एलायंस होती है। वही कांग्रेस पार्टी, जो इस बिल के विरोध में लग रही है, आम आदमी पार्टी का पहला अटैक तो उसी के खिलाफ हुआ था। अल्टिमेटली, आम आदमी पार्टी की पैदाइश कहाँ से हुई थी? We also welcomed it. I must say, as a private citizen, I found it a social movement headed by a highly respectable Anna Hazare against entrenched *brashtachar, entrenched corruption.* But, today, we wonder who started the movement and who has become the prime mover and where is this leading to?

Sir, I have no desire to take more time than is necessary because I told you that I have already seen that most of the questions and the absurd statements made have been responded to by others at the legal front and I am sure that the hon. Home Minister, while replying to the debate, will address all the issues. But, in conclusion, let me ask, through you, one question. Why do we have selective amnesia? कुछ चीजें हमें याद रहती हैं और कुछ चीजें हम कन्विनियंटली भूल जाते हैं। ये जो शब्द यहाँ पर इस्तेमाल करते हैं, इन्होंने कहा कि यह अनकॉंस्टिट्यूशनल है, यह *सब ज्युडिस* है, यह यह है, यह वह है, मैं आपसे एक सवाल पूछना चाहता हूँ। अगर आपके पास लीगल आर्गुमेंट्स नहीं हैं, तो चिदम्बरम जी ने बिल्कुल सही कहा कि legal arguments have been exhausted by Dr. Singhvi, इसलिए वे पोलिटिकल आर्गुमेंट करें, पर मुझे पोलिटिकल आर्गुमेंट भी समझ नहीं आ रहा। ये क्या चाहते हैं?

Do you want the National Capital Territory of Delhi to be subjected to this kind of anarchism? यह 'एनार्किस्ट' शब्द मैं इस्तेमाल नहीं कर रहा हूँ। When outside the Rail Bhawan, for 36 hours, he held the city to ransom, he said, and, he is on record, "I am an anarchist." I will also make that cutting available. So, this political formation, start-up has not made the transition from anarchy to governance. As this Bill is about

governance, they should rejoice, welcome it and participate in mature governance till they are in office. बहुत-बहुत धन्यवाद, सर।

MR. CHAIRMAN: Now, Message from Lok Sabha. Secretary-General.

MESSAGES FROM LOK SABHA - *Contd.*

The Mediation Bill, 2023

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 7th August, 2023, agreed without any amendment to the Mediation Bill, 2023, which was passed by Rajya Sabha at its sitting held on the 1st August, 2023."

STATUTORY RESOLUTION

#Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

#The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 and #Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha - *Contd.*

MR. CHAIRMAN: Hon. Members, as you are aware, the discussion on the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, which has

Discussed together

been allotted six hours for discussion, will continue beyond 8.00 p.m. today. In view of the extended sitting, for the convenience of the hon. Members, dinner will be served in Banquet Hall, Parliament Library Building from 7.30 p.m. onwards. Members may accordingly make use of the arrangements. Now, Dr. M. Thambidurai, four minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I am a former Law Minister. You have given time to so many people. Please give me some more time.

MR. CHAIRMAN: The world is very cruel. It takes note of the present. *...(Interruptions)...* All of us have that feeling, you see. *...(Interruptions)...* I was 'former' for a very long time.

DR. M. THAMBIDURAI: Sir, it is a very important Bill brought by hon. Amit Shah. I want to support this Bill. Please give me some time because as a former Law Minister, I want to say certain things. *...(Interruptions)...*

MR. CHAIRMAN: Let me tell you, Dr. Thambidurai, you have been a former Law Minister. Whenever there is a Bench of Judges, the wiser Judge is the one who says, 'I agree'.

DR. M. THAMBIDURAI: Sir, you are a legal luminary. I had been an ordinary Law Minister. So, please allow me to speak.

MR. CHAIRMAN: You have four minutes.

DR. M. THAMBIDURAI: Sir, on behalf of the AIADMK party, I support the Bill brought by hon. Home Minister, Amit Shah ji, wherein he seeks to promote harmonious relations between the Legislature and the Executive and further define the responsibility of the elected Government and the Lieutenant Governor in line with the constitutional scheme of governance of the National Capital Territory of Delhi.

Sir, you know very well that Article 1 of the Constitution of India defines that territory of India comprises States and Union Territories and nothing else. Article 1, read with Article 239, provides that the Union Territories shall be governed solely by the President. I want to make certain points because our eminent lawyers, Abhishek ji and Chidambaram ji, argued against the Bill. They are eminent lawyers. If they come to this side, they will defend the Bill also. They have the capacity to do it.

Therefore, they have made their points as lawyers. That is a different thing. But the crux of what they said is regarding the federalism and the rights of the State Governments and the Union Territories. They argued everything for that. I want to know the present status of federalism. Who is responsible for this centralization? It is your Government, the Congress Government. The Congress Government is responsible for this kind of anarchy. They took away the States' rights. Everybody knows that. Nobody can forget especially the 1976 Emergency period. Nobody can forget how the former Prime Minister, Shrimati Indira Gandhi, brought certain rules and took away the powers of the States, including that of education. Who did it? This was done by the Congress Government. Did the present Government do anything for that? But if the DMK had thought, they would have brought education to the State List. They had been a part of coalition Governments which ruled for so many years in the Centre. They could have brought education to the State List. But they have not done. Why I am telling this is because when they are in Opposition, they argue for federalism and when they come to the power, they want to centralize all the power. This is what is happening. (*Time-bell rings*) Sir, I have just started.

MR. CHAIRMAN: You have one more minute.

DR. M. THAMBIDURAI: Take, for example, even Finance. Who brought the GST? The DMK Government is criticising GST. We are also against that. Who brought that? It is only Mr. Chidambaram who brought that when he was the Finance Minister. Sir, as you are going to ring the bell, I want to come to the crux of the issue. I don't want to take much of the time. I am supporting what Amit Shahji has brought. What they ask is, why there should be the special status only for Delhi. We have been demanding that Puducherry should also be given the Statehood. Have they given it? Had the Congress given it? They have not given. *(Time-bell rings)* Because of a peculiar situation and based on the Supreme Court judgment, now the hon. Minister has brought the Bill to protect the interest of...*(Interruptions)*...

MR. CHAIRMAN: Next, Shri G.K. Vasan. ...*(Interruptions)*... Four Minutes. ...*(Interruptions)*...

DR. M. THAMBIDURAI: I am finishing, Sir. ...*(Interruptions)*... Who are the people? ...*(Interruptions)*... Parliament is responsible. ...*(Interruptions)*...

MR. CHAIRMAN: Thank you.

DR. M. THAMBIDURAI: We, the elected people, are enacting the law. We are responsible.

MR. CHAIRMAN: Thank you. Now, Shri G.K. Vasan. *...(Interruptions)...* Four Minutes. *...(Interruptions)...*

SHRI G.K. VASAN (Tamil Nadu): Sir, I stand here to support this important Bill. I want to echo the views of common public in Delhi. Delhi being the capital city of India, Delhi public feel that this is a symbol of India. They feel that the Bill is necessary to balance the welfare of the people in Delhi. This Bill is required to balance both local and national interests in the capital city with democratic will. More than that, the status of NCTD cannot be equated with other Union Territories with Legislature. Therefore, the people feel that the Centre has a much bigger stake over legislature in administration and enforcing law and order in the NCTD.

Most important, Sir, this Bill is also consistent with Article 239AB of the Constitution which empowers the President to make regulations for peace, development and good governance of Delhi. This Bill will also be essential for public order in Delhi, security in Delhi, and administrative improvement in Delhi.

To conclude, Sir, I would like to say narrow political opportunism cannot take precedence over good governance and national security at large. Therefore, my party strongly supports this Bill. Thank you, Sir.

MR. CHAIRMAN: Shri Bhubaneswar Kalita. He is not present. Shri Javed Ali Khan. You have four minutes.

श्री जावेद अली खान (उत्तर प्रदेश) : माननीय सभापति जी, मैं "दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन (संशोधन) विधेयक, 2023" के विरोध में खड़ा हुआ हूँ।

महोदय, आज का दिन हमारे लिए बहुत मधुर रहा। बहुत सारे वकीलों की बातें भी सुनीं और जज साहब की बात भी सुनी, सीनियर लोगों की बातें भी सुनीं और कुछ सदस्य, जो हमारे बाद सदन में आये हैं, उनकी बातें भी सुनीं। एक बात बड़ी प्रमुखता के साथ उस तरफ के साथियों ने उठायी, वह है - मुख्य सचिव की पिटाई का मामला। उस पर एफआईआर हुई, आपने टेबल करने के लिए कह दिया। मैंने अपनी जगह से बोलते हुए यह निवेदन किया था, शायद आपने नहीं सुना, कि उस केस का हश्र क्या हुआ, कोर्ट का वह फैसला भी टेबल कर दिया जाए, क्योंकि उसमें किसी के ऊपर कोई कार्रवाई नहीं हुई। वह मनगढ़ंत केस रखा गया था, कोर्ट के अन्दर *साबित हुआ। पुरी साहब कहते हैं कि लोग convenience के हिसाब से बोल लेते हैं, आधी बात

* Expunged as ordered by the Chair.

छोड़ देते हैं, आधी बात कह देते हैं, जो मतलब की होती है, वह कह देते हैं। उन्होंने भी ठीक यही किया है कि अपनी convenience के हिसाब से आधी बात प्रस्तुत कर दी और उस कोर्ट केस का जो हश्र हुआ था, उसके बारे में उन्होंने कुछ भी नहीं कहा।

†**جناب جاوید علی خان (اترپردیش)**: مانیئے سبھاپتی جی، میں دہلی راشٹریہ راجدھانی راجیہ شیتر شاسن (سنشودھن) وِدھیک، 2023 کے وِرودھ میں کھڑا ہوا ہوں۔

مہودے، آج کا دن ہمارے لیے بہت مدُھر رہا۔ بہت سارے وکیلوں کی باتیں بھی سنیں اور جج صاحب کی بات بھی سنی، سینیئر لوگوں کی باتیں بھی سنیں اور کچھ سدسئیے، جو ہمارے بعد سدن میں آئے ہیں، ان کی باتیں بھی سنیں۔ ایک بات بڑی پرمکھتا کے ساتھ اس طرف کے ساتھیوں نے اٹھائیں، وہ ہے - مکھیہ سچیو کی پٹائی کا معاملہ۔ اس پر ایف آئی آر ہوئی، آپ نے ٹیبل کرنے کے لیے کہہ دیا۔ میں نے اپنی جگہ سے بولتے ہوئے یہ نویدن کیا تھا، شاید آپ نے نہیں سنا، کہ اس کیس کا حشر کیا ہوا، کورٹ کا وہ فیصلہ بھی ٹیبل کردیا جائے، کیوں کہ اس میں کسی کے اوپر کوئی کارروائی نہیں ہوئی۔ وہ من گھڑت کیس رکھا گیا تھا، کورٹ کے اندر * ثابت ہوا۔ پوری صاحب کہتے ہیں کہ لوگ convenience کے حساب سے بولتے ہیں، آدھی بات چھوڑ دیتے ہیں، آدھی بات کہہ دیتے ہیں، جو مطلب کی ہوتی ہے، وہ کہہ دیتے ہیں۔ انہوں نے بھی ٹھیک یہی کیا ہے کہ اپنی convenience کے حساب سے آدھی بات پیش کردی اور اس کورٹ کیس کا جو حشر ہوا تھا، اس کے بارے میں انہوں نے کچھ بھی نہیں کہا۔

MR. CHAIRMAN: I direct you to place that judgment on the Table of the House.

SHRI JAVED ALI KHAN: Okay, Sir. We will do that.

MR. CHAIRMAN: Go ahead.

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह): सर, बाद में उस जजमेंट पर अपील हुई है, वह भी रखवाइए। जजमेंट फाइनल नहीं हुआ है, हाई कोर्ट में अपील हुई है।

MR. CHAIRMAN: Hon. Members, I had indicated on a number of occasions that this House cannot be a platform to set afloat narratives which are not factually tenable.

श्री जावेद अली खान : सर, मैंने अभी तक कोई गलत बात नहीं कही है, कोई नियम विरुद्ध बात नहीं कही है। ...(**व्यवधान**)...

†**جناب جاوید علی خان (اترپردیش)**: سر، میں نے ابھی تک کوئی غلط بات نہیں کہی ہے، کوئی نِیم وِروڈّ بات نہیں کہی ہے **---(مداخلت)---**

MR. CHAIRMAN: You have made an assertion in the House and you have not given a complete picture. I direct you to put it on the Table of the House. Go ahead.

---

† Transliteration in Urdu script.

†Transliteration in Urdu script.

श्री जावेद अली खान : सर, मैंने अभी तक कोई गलत या नियम के विरुद्ध बात नहीं कही है। हम तो आपको रोज सुनते हैं, जो आप बताते हैं, हम उसको मानते भी हैं।

†**جناب جاوید علی خان** : سر، میں نے ابھی تک کوئی غلط یا نِیم وِرودّ بات نہیں کہی ہے۔ ہم تو آپ کو روز سنتے ہیں، جو آپ بتاتے ہیں، ہم اس کو مانتے بھی ہیں۔

MR. CHAIRMAN: We have to do our due diligence. We have to do our homework and then come to the House. Go ahead.

श्री जावेद अली खान : सर, सारी बहस सुनने के बाद और भारतीय जनता पार्टी की तरफ से जो बातें कही गईं, उनको सुनने के बाद मैं इस नतीजे पर पहुँचा कि ये उम्मीद छोड़ चुके हैं कि ये दिल्ली में कभी वापस सरकार बना पाएँगे, इसलिए जिस तरीके से भी हो, ये दिल्ली पर हुकूमत करना चाहते हैं। सर, ये चीफ सेक्रेटरी की बात करते हैं, उत्तर प्रदेश के अंदर, मैं नाम नहीं ले रहा हूँ, गृह मंत्री जी अगर चाहें, तो मैं नाम भी ले लूँगा, * लेकिन चीफ सेक्रेटरी, जिसका केस भी कोर्ट ने खत्म कर दिया, उसके लिए ये हाय-तौबा मचाए हुए हैं।

†**جناب جاوید علی خان:** سر، ساری بحث سننے کے بعد اور بھارتیہ جنتا پارٹی کی طرف سے جو باتیں کہی گئیں، میں اس نتیجے پر پہنچا کہ یہ امید چھوڑ چکے ہیں کہ یہ دہلی میں کبھی واپس سرکار بناپائیں گے، اس لیے جس طریقے سے بھی ہو، یہ دہلی پر حکومت کرنا چاہتے ہیں۔ سر، یہ چیف سکریٹری کی بات کرتے ہیں، اتر پردیش کے اندر، میں نام نہیں لے رہا ہوں، گرہ منتری جی اگر چاہیں، تو میں نام بھی لے لونگا، * چیف سکریٹری، جس کا کیس بھی کورٹ نے ختم کردیا، اس کے لیے یہ ہائے توبہ مچائے ہوئے ہیں۔

MR. CHAIRMAN: Hon. Member, you have made a serious assertion. The entire document, which is legitimately in public domain, be placed on the Table of the House.

SHRI JAVED ALI KHAN: I have many press cuttings of the MP.

MR. CHAIRMAN: Place it on the Table of the House during the course of the day.

SHRI JAVED ALI KHAN: I will. ...*(Interruptions)*...

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : सर ...(**व्यवधान**)...

MR. CHAIRMAN: Professor, please sit down. We cannot allow freefall of information. ...*(Interruptions)*... This is not a platform or ground for accusations. ...*(Interruptions)*... Mr. Gupta, please. ...*(Interruptions)*... So, I take

*Expunged as ordered by the Chair.

† Transliteration in Urdu script.

it...*(Interruptions)*... Yes, that's all I said. ...*(Interruptions)*... I don't know why other Members are agitated. ...*(Interruptions)*... Dr. Keshava Rao, I am surprised why the Members are agitated. ...*(Interruptions)*... The hon. Member is prepared to lay it on the Table. ...*(Interruptions)*... I said that it should be laid during the course of the day. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... All of you please take your seats. ...*(Interruptions)*...

श्री जावेद अली खान : सर, इस बिल के पास होने के बाद अब आप इसका documentation मत माँगिएगा, क्योंकि वह मैं नहीं दे पाऊँगा।

†**جناب جاوید علی خان:** سر، اس بل کے پاس ہونے کے بعد مجھے ایسا لگتا ہے، اب آپ اس کا documentation مت مانگئیے، کیوں کہ وہ میں نہیں دے پاؤنگا۔

MR. CHAIRMAN: I will if that is required. Think twice. It has serious consequences.

SHRI JAVED ALI KHAN: Okay, Sir. Please listen. इस बिल के पास होने के बाद मुझे ऐसा लगता है कि उपराज्यपाल का पद भारत के किसी भी राज्य के राज्यपाल के पद से भी ज्यादा ताकतवर हो जाएगा। सर, अब इसमें कोई documentation की जरूरत नहीं है । क्या इसमें documentation की जरूरत है?

†**جناب جاوید علی خان:** .Okay, Sir. Please listen اس بل کے پاس ہونے کے بعد مجھے ایسا لگتا ہے کہ اُپ راجیہ پال کا پد بھارت کے کسی بھی راجیہ کے راجیہ پال کے پد سے بھی زیادہ طاقتور ہوجائے گا۔ سر، اب اس میں کوئی documentation کی ضرورت ہے نہیں۔ کیا اس میں documentation کی ضرورت ہے؟

श्री सभापति : इसमें नहीं है।

श्री जावेद अली खान : सर, दिल्ली के मुख्य मंत्री की हालत एक नगर पंचायत या टाउन एरिया के चेयरमैन से भी गई-गुजरी हो जाएगी। लिहाज़ा मैं बीजेपी के साथियों और सरकार को यह सजेस्ट करना चाहता हूँ कि आप इधर-उधर की बात मत कीजिए। अगर आप सोचते हैं कि दिल्ली में बहुत गलत शासन चल रहा है, तो दिल्ली की विधान सभा को खत्म करके यहाँ इसको नगरपालिका या महा नगरपालिका, जो बनाना चाहें, बना दीजिए। ...(**समय की घंटी**)... सर, बीच में बात करने में मेरा कुछ टाइम खराब हो गया था।

†**جناب جاوید علی خان:** سر، دہلی کے مکھیہ منتری کی حالت ایک نگر پنچایت یا ٹاؤن ایریا کے چئیرمین سے بھی گئی گزری ہوجائے گی۔ لحاظہ میں بی جے پی کے ساتھیوں اور سرکار کو یہ سجیسٹ کرنا چاہتا ہوں کہ آپ ادھر ادھر کی بات مت کیجیئے، اگر آپ صحیح سوچتے ہیں کہ دہلی میں بہت غلط شاسن چل رہا ہے، تو دہلی کی وِدھان سبھا کو ہی ختم کرکے یہاں اس کو نگرپالیکا یا مہا نگرپالیکا، جو بنانا چاہیں، بنا دیجیئے۔ ---**(وقت کی گھنٹی)**--- سر، بیچ میں بات کرنے میں میرا کچھ ٹائم خراب ہوگیا تھا۔

† Transliteration in Urdu script.

श्री सभापति : उसको accommodate कर लिया है। That time has been accommodated.

SHRI JAVED ALI KHAN: Sir, it has to be accommodated.

MR. CHAIRMAN: It started late. *...(Interruptions)...*

श्री जावेद अली खान : सर, मेरी बात तो सुन लीजिए।

†**جناب جاوید علی خان:** سر، میری بات تو سن لیجیئے۔

MR. CHAIRMAN: Now, Shri Bhubaneswar Kalita. *...(Interruptions)...*

SHRI BHUBANESWAR KALITA (Assam): Hon. Chairman, Sir, I thank you for giving me this opportunity to speak on this very, very important Amendment Bill. *...(Interruptions)...*

Sir, the Opposition Members raised a few questions on the unconstitutionality, morality and undemocratic nature of the Bill. All that has been tackled and handled by our jurists like Mahesh Jethmalaniji and Justice Gogoi. They have very well explained the constitutionality of this Bill. I think our friends on the other side will be satisfied with that. So, I will not go much into that. I only want to explain certain things which have come from the Opposition Members. Most of the Members are comparing it with their States like Tamil Nadu, West Bengal, Bihar, etc. They are talking about a State. They are talking about a State. But, here, in this Bill, we are not talking about a State because Delhi is not a State in the true sense. It is National Capital Territory and falls under special provisions mentioned in Article 239 to Article 242 of the Constitution. The Article 239AA, Clause 3 (b), grants Parliament the authority to legislate for Delhi and its related matters. Delhi Government functions according to the procedures outlined in the Constitution. It is a unique administrative unit with specific legal provisions in governance. It is a completely different case. It is not like any other State that they are comparing to and they are making their statements. A question was raised about the Supreme Court that this is pending in the Supreme Court. The matter which is pending in the Supreme Court is different. That issue is different and this is a different issue. The Supreme Court explained that the Union Government wants control over certain services, a new law is needed. That is what the Supreme Court says. This new Bill is being passed to make that happen. The entity with the authority to create laws and rules is the same one that can make rules under the Act. In this case, it is the Union Government. Here, I want to point out

† Transliteration in Urdu script.

certain things which have been raised by our friends in the Opposition on the other side. They say that the Bill is undemocratic. The Bill is not undemocratic. Had it been undemocratic, it would not have come in the Parliament at all. And what kind of democracy are they talking about? The legislature which is functioning in Delhi, the Legislative Assembly of the NCT of Delhi is unique as it does not experience prorogation. In 2020, there was just one session. Just one session in one year comprising five brief sittings over two days solely for budget purposes, for the passage of the budget! Similarly, in 2021, 2022 and 2023, only one session each took place, all centred around passing the budget for the respective fiscal year. They talk about democracy where the legislature does not sit. It sits only once a year to pass the budget. Another thing, which is in their knowledge and us all, is the infrequent convening of cabinet meetings. In a democratic Government, Cabinet is supreme and Cabinet has to be taken into confidence but here, both in 2022 and 2023, primarily, the Cabinet was summoned to address budgetary concerns. This approach of the Government is seen as problematic as it may impact effective administration and decision on implementation. Notably, the absence of crucial actions such as presenting Comptroller and Auditor General Report, which is a constitutional obligation, for the past two years misses the questions about the transparency and accountability. When the cabinet does not sit, when the Assembly does not sit, where CAG Report cannot be placed, where is the transparency and accountability? In the authority, one of our Members said that the CM's position has been made redundant. What I want to explain here is that the backlog of crucial files pertaining to prominent institutions like Regional Rapid Transit System, A.I.I.M.S., I.I.T. Delhi, indicates lack of expeditious decision-making within the Government of NCT Delhi. These delays have raised concerns about the pace of development and implementation of essential projects. So, they are not interested about these projects which are for the people. These are for the benefit of the people but they are not interested in this. Our hon. Minister of Housing and Urban Affairs has eloquently explained about that. I need not repeat that anymore. Sir, today's world is going ahead towards modernization. But, here, we see that while a 5G technology initiative was accepted by numerous States, including our very many States and including those ruled by different parties, the NCT of Delhi has refrained from endorsing it, citing its perceived lack of relevance to the city's development. So, they are not interested in public work and they are not interested in work of the digital world, as they do not want 5G. What do they want to say? What do they want? They want only power. The Bill for them is power, and by this Bill, the power of the Chief Minister has been clipped. That is their objection. That is their complaint. This Bill is not about power. This Bill highlights the plight of the people and to make the life easy for

the Delhiites and for the capital. But, we all live in this capital. We all MPs live in this capital. The other day, one Member was saying that there is a water shortage. Why? The water shortage is because of flooding. Even after nine years of this Government, the flood problem has not been solved yet. If we all remember during the Covid pandemic days, there was shortage of oxygen. Why? Eight oxygen plants were allocated to the Delhi Government but they did not put up those plants. They had put up one or two plants, but others were not put up and that is why, there was oxygen shortage. But, for that also, they blamed the Central Government. I would like to support this Bill. This is a very important Bill and this Bill should be passed unanimously. That is my appeal. Thank you, Sir.

MR. CHAIRMAN: Shri Sandosh Kumar P, you have four minutes to speak.

SHRI SANDOSH KUMAR P (Kerala): Thank you, Hon'ble Chairman Sir, I take this opportunity to oppose this undemocratic, anti-federal and unconstitutional Bill introduced by the Union Government. If you go through the pages of history, one thing can be easily understood that one organization -- I don't want to name it -- based in Nagpur was, from the very beginning itself, opposing the concept of federalism. They thought that the concept of federalism is actually anti-Indian. So, they always stood against that concept. I think, and my party, the Communist Party of India, thinks that this attack, in the form of this Bill, is a new addition to that continuing attack on federalism. I would like to ask the hon. Home Minister who is present in this august House, that in the Statement of Objects and Reasons, a detailed list is given. It is stated, 'Any decision taken or any event happening in the capital of the nation not only affects the residents', and many things are stated, 'national reputation, image, credibility and prestige at stake in the international global spectrum.' I would like to ask the hon. Home Minister whether he can cite even a single incident and single example to justify this position. You are insulting the people of Delhi, the democratically-elected Government. Is the democratically-elected Government of Delhi responsible? Does anybody discuss about these issues in any of the international forums?

7.00 P.M.

Unfortunately, so as to say, the international community is discussing about Manipur. I am sorry to say that the Treasury Benches who are vocal against the failure of the Delhi Government, may I ask you, it was the European Union Parliament which discussed about one particular Indian State. I do not want to name that because that

will create problems here. They do not want to hear the name. More than 6,500 FIRs were registered, not even 500 were arrested. So, in one State, your Government has failed like anything and now you are blaming the Union Territory of Delhi and its Government, Delhi Government. So it is so * from your side. Let me ask you one more thing. There are many provisions which are unconstitutional, anti-federal in this. Because of the shortage of time, I do not want to mention more. Let me ask you one important question. Most of you people might have been inducted to BJP recently because of many factors. But, at least, you should learn the history of BJP political party. As a political party, BJP, once upon a time, stood for the Delhi statehood, full statehood. Shri L.K. Advani, the forgotten hero of your party, in 2013, drafted the Bill, suggesting full statehood to Delhi and what is your position now? Why are you forgetting all these things?

MR. CHAIRMAN: Please conclude.

SHRI SANDOSH KUMAR P: This Delhi Bill, actually, makes the Chief Minister's position fourth. First, the Lieutenant Governor; secondly, the Secretary; third, another officer and the fourth one is the Chief Minister. What a * is there? Why do we need a democratically-elected Government in Delhi? Amit Shah*ji* could have brought a new Bill suggesting the abrogation of the Delhi administration. This was the best thing. *...(Interruptions)...* So this is an insult to the democracy. And let me tell you, Sir. *...(Interruptions)...*

MR. CHAIRMAN: Please conclude.

SHRI SANDOSH KUMAR P: Yes, I am going to conclude. Some of our friends, especially, from Odisha and Andhra Pradesh were very vocal today. ED might have knocked more on their doors today, but we are not fearful of ED. We oppose this Bill. This is anti-India, anti-democratic. So we appeal all of you to oppose this Bill.

MR. CHAIRMAN: Now, Dr. Anil Jain. You have ten minutes.

डा. अनिल जैन (उत्तर प्रदेश): सभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन (संशोधन) विधेयक, 2023 के समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, मेरा स्पष्ट मानना है कि यह विधेयक न केवल दिल्ली, बल्कि देश के नागरिकों की भावनाओं को ध्यान में रखकर लाया गया है। यह विधेयक दिल्ली की विशेष ऐतिहासिक,

* Expunged as ordered by the Chair.

भौगोलिक, राजनैतिक एवं प्रशासनिक स्थिति को देख कर लाया गया है। महोदय, इस बिल की संवैधानिकता और वैधता के बारे में बहुत सारी बातें हुई हैं, लीगल और constitutionality के बारे में बहुत बातें हुई हैं। मैं उस पर बहुत ज्यादा चर्चा नहीं करना चाहता, लेकिन इतना ज़रूर कहूंगा कि सुप्रीम कोर्ट के आदेश के पैरा 86, पैरा 95 और पैरा 164सी के तहत इसमें साफ कहा गया है कि संसद को अनुच्छेद 239एए के तहत दिल्ली संघ राज्य क्षेत्र के किसी भी विषय पर कानून बनाने का अधिकार है। मुझे लगता है कि अब इसमें कोई विवाद नहीं रहा है। उस पक्ष के लोग और इस पक्ष के लोग भी इसके बारे में विवाद से दूर हैं। इससे एक बात तो तय है कि ये संवैधानिकता से परिपूर्ण हैं और यह इनके अधिकार-क्षेत्र में आता है। लेकिन प्रश्न यह है कि यह अध्यादेश लाने की ज़रूरत क्यों पड़ी? एक माननीय सदस्य ने बताया था कि अध्यादेश कब लाए जाते हैं। उन्होंने कहा था कि विषमता हो या आपात स्थिति हो, तब लाए जाते हैं। ये सही मायने में विषमता ही पैदा कर रहे हैं, ये दिल्ली में विषमता पैदा कर रहे थे, इसलिए यह अध्यादेश लाना पड़ा।

11 मई, 2023 को सुप्रीम कोर्ट का जो आदेश आया, हालांकि उस आदेश में 2 जजों की खंडपीठ के लिए निर्णय देने के लिए कहा गया था, उस आदेश में in principle निर्णय हुआ था, लेकिन आम आदमी पार्टी के लोगों ने तुरंत इसका उसी शाम को implementation करना प्रारम्भ कर दिया, जबकि दो जजों की खंडपीठ को इस पर निर्णय देना था, उसकी डेट नहीं लगी, मैटर नहीं लगा, निर्णय नहीं आया, लेकिन इन्होंने implementation प्रारम्भ कर दिया और सतर्कता विभाग की फाइलों को ढूंढ़ना शुरू कर दिया, सतर्कता विभाग के विशेष सचिव को बुलाकर निर्देश देने प्रारम्भ कर दिए। सोशल मीडिया पर जारी कर दिया कि आशीष माधवराव, जो सतर्कता सचिव हैं, उनका ट्रांसफर हो गया। मान्यवर, 11.05.2023 के निर्णय में पैरा 165 में न्यायालय की नियमित बेंच को इस मामले का निपटारा करने का आदेश दिया गया था, जो बैठी ही नहीं है, लेकिन इन्होंने implementation प्रारंभ कर दिया, उसका क्या कारण था? इन्होंने implementation में क्या किया? इन्होंने सतर्कता विभाग के निदेशकों को आदेश दिया कि सतर्कता विभाग के सचिव और स्पेशल सचिव, इनको रिपोर्ट मत कीजिए, इनकी बात मत सुनिए, क्योंकि ये फाइल्स अपने कब्जे में करना चाहते थे। ये फाइल्स क्या थीं, ये ऐसा क्यों चाहते थे? मान्यवर, मनीष सिसोदिया जी, उप मुख्य मंत्री, जो जेल में हैं, उनके शराब घोटाले की फाइल विजिलेंस के पास थी। ये उस फाइल को कब्जे में करना चाहते थे, ये सबूत बिगाड़ना चाहते थे।...(**व्यवधान**)...

महोदय, अरविंद केजरीवाल जी, जो दिल्ली के मुख्य मंत्री हैं,...(**व्यवधान**)... इन्होंने जिस प्रकार से असंवैधानिक तरीके से दिल्ली की जनता का पैसा लूटकर, ...(**व्यवधान**)... जो सादगी की प्रतिमूर्ति बनते थे, ...(**व्यवधान**)...जो आंदोलन की उपज से पैदा हुए थे, ऐसे केजरीवाल जी ने अपने बंगले पर 53 करोड़ रुपये खर्च किए और उसकी फाइल उसमें है।...(**व्यवधान**)...इसलिए ये सतर्कता विभाग को कब्जे में लाना चाहते हैं।...(**व्यवधान**)... दिल्ली जल बोर्ड के 70 हजार करोड़ के घोटाले की फाइल उसमें है, इसलिए ये विजिलेंस को अपने कब्जे में लेना चाहते थे। आम आदमी पार्टी ने दिल्ली सरकार के विज्ञापन पर 90 करोड़ रुपये खर्च किए। ...(**व्यवधान**)...

SHRI RAGHAV CHADHA (Punjab): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Go to your seat and then raise. *...(Interruptions)...*

डा. अनिल जैन : उसकी फाइल विजिलेंस में है।...(**व्यवधान**)... बगैर Staff Selection Board के, बगैर U.P.S.C. के, बगैर State Service Commission के इन्होंने 437 लोगों की नियुक्तियां कीं और किन लोगों की नियुक्तियां कीं - उन लोगों की नियुक्तियां कीं, जो इनके रिश्तेदार हैं।...(**व्यवधान**)...

MR. CHAIRMAN: Dr. Jain, just a minute. *...(Interruptions)...* Dr. Sivadasan, what is your point of order? *...(Interruptions)...*

DR. V. SIVADASAN (Kerala): Sir, I have a point of order. *...(Interruptions)...*

SHRI RAGHAV CHADHA: Let me also speak. *...(Interruptions)...* I have been asking for a long time. *...(Interruptions)...*

MR. CHAIRMAN: One second. *...(Interruptions)...* Dr. Sivadasan, what is your point of order? *...(Interruptions)...*

DR. V. SIVADASAN: Sir, my point of order is under Rule 238. The speaker continuously made the derogatory statement and used some names. He mentioned some name, the matter is *sub judice* and the matter in his speech is also *sub judice*. *...(Interruptions)...*

MR. CHAIRMAN: Yes, Mr. Pathak. *...(Interruptions)...* आप बैठिए।...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, there are two specific points of order. *...(Interruptions)...*

MR. CHAIRMAN: One second. *...(Interruptions)...* Mr. Pathak, raise your point of order.

SHRI SANDEEP KUMAR PATHAK (Punjab): Sir, I just have one small point to submit.

MR. CHAIRMAN: No, not point. What is your point of order?

SHRI RAGHAV CHADHA: Sir, I have a point of order.

MR. CHAIRMAN: Then, why is Mr. Pathak standing? Take your seat.

SHRI SANDEEP KUMAR PATHAK: The point of order is under Rule 238.

MR. CHAIRMAN: Mr. Pathak, are you raising a point of order? 'Yes' or 'no'.

SHRI SANDEEP KUMAR PATHAK: Yes, Sir.

MR. CHAIRMAN: Then do that. Mr. Raghav Chadha, take your seat.

SHRI RAGHAV CHADHA: Sir, I also have a separate point of order. *...(Interruptions)...*

MR. CHAIRMAN: Doesn't matter. Let me deal one by one *...(Interruptions)...*

SHRI SANDEEP KUMAR PATHAK: Sir, this Rule 238 says that a Member, while speaking, shall not refer to any matter of fact on which a judicial decision is pending. He has been continuously alleging the matter which is *sub judice*. He has been also naming a leader. *...(Interruptions)...* Make a personal charge against the Member.

MR. CHAIRMAN: Mr. Jain, take your seat. *...(Interruptions)...* Please. *...(Interruptions)...*

डा. अनिल जैन : मैंने अभी स्पष्ट किया है...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Jain, take your seat. *...(Interruptions)...* Only Mr. Pathak will speak. *...(Interruptions)...* Let Mr. Pathak raise the point of order. *...(Interruptions)...* Mr. Pathak, what is your point of order?

SHRI SANDEEP KUMAR PATHAK: My point of order is this, Sir. It is under Rule 238. I am reading it out. "A Member, while speaking, shall not refer to any matter of fact on which a judicial decision is pending." This is number one. Number two, "Make a personal charge against a Member, reflect upon the conduct of a person in high authority unless the discussion is based on substantial motion drawn in proper items." Sir, the said Member has been using the name of a leader and the matter is

sub judice. For the same thing, you have called the name of another leader. Therefore, I would request... *...(Interruptions)...*

MR. CHAIRMAN: Mr. Pathak, can you give details of a judgment which is pending?

SHRI SANDEEP KUMAR PATHAK: Details of Mr. Manish Sisodiya... *...(Interruptions)...*

MR. CHAIRMAN: No, no. Can you give some details? *...(Interruptions)...* Can you give some details? *...(Interruptions)...*

SHRI SANDEEP KUMAR PATHAK: What details, Sir?

श्री सुशील कुमार गुप्ता : महोदय, ये ...(**व्यवधान**)...

MR. CHAIRMAN: You must raise a point of order after due application of mind. Tell me which judgment. *...(Interruptions)...* Mr. Gupta *...(Interruptions)...* Take your seats. *...(Interruptions)...* The kind of gesturing in which some Members have engaged cannot be overlooked. I would urge the hon. Members to maintain decorum. I am prepared to give floor to every Member concerned. There is a point of order from Mr. Pathak, but he has failed to mention which judgement. *...(Interruptions)...* Let Mr. Pathak continue. Mr. Pathak, bear out your assertion. You have read Rule 238, I have noted it. Can you give the fact foundation of it?

SHRI SANDEEP KUMAR PATHAK: Sir, fact foundation is... *...(Interruptions)...*

MR. CHAIRMAN: Lay the fact foundation on the Table, if you have. *...(Interruptions)...*

श्री संदीप कुमार पाठक : सर, मनीष सिसोदिया जी के अगेंस्ट जो मैटर *सब-जुडिस* है, मेम्बर उनका नाम बार-बार लेकर एलिगेशन लगा रहे हैं। ...(**व्यवधान**)...

MR. CHAIRMAN: I fail to understand Mr. Pathak, what is your point of order? *...(Interruptions)...*

SHRI SANDEEP KUMAR PATHAK: Sir, I will table it. *...(Interruptions)...*

SHRI RAGHAV CHADHA: Sir, I have a separate point of order. *...(Interruptions)...*

MR. CHAIRMAN: I know you will have, Mr. Raghav Chadha, and you may have a better point of order. But, first allow that Member, in his own right, to make out a point of order. *...(Interruptions)...*

SHRI SANDEEP KUMAR PATHAK: Sir, I have raised a point of order under Rule 238 and I will Table it.

MR. CHAIRMAN: Okay, noted. Dr. John Brittas, what is your point of order?

DR. JOHN BRITTAS: Sir, Rule 240 says, "The Chairman, after having called the attention of the Council to the conduct of a member who persists in irrelevance, -- persisting in irrelevance or in tedious repetition either of his own arguments -- repeating again, or of the arguments used by other members- Trivedi's arguments, in debate..."

MR. CHAIRMAN: I get your point.

DR. JOHN BRITTAS: "May direct him to discontinue his speech." *...(Interruptions)...*

MR. CHAIRMAN: Dr. John Brittas, you are thinking for a moment that you are the Chairman. Your misfortune is I am the Chairman. I have never called out such attention. Take your seat. Now, Mr. Raghav Chadha, allow Mr. Raghav Chadha. *...(Interruptions)...*

SHRI RAGHAV CHADHA: Sir, I have two points of order. *...(Interruptions)...* Sir, I have two separate points of order.

SHRI ELAMARAM KAREEM (Kerala): Sir, let him complete. *...(Interruptions)...*

MR. CHAIRMAN: I have heard him; he has no point of order. We cannot allow time to be so utilised. Mr. Raghav Chadha, go ahead. *...(Interruptions)...*

SHRI RAGHAV CHADHA: Sir, my first point of order is Rule 110; Scope of Debate, which says, "The discussion on a motion that the Bill be passed shall be confined to

the submission of arguments either in support of the Bill or for the rejection of the Bill. In making his speech a member shall not refer to the details of the Bill further than what is necessary for the purpose of his arguments which shall be of a general character." *...(Interruptions)...*

MR. CHAIRMAN: Dr. Anil Jain, you may continue.

डा. अनिल जैन : मान्यवर, मैंने कहा कि 437 जो गलत नियुक्तियां हुई हैं ...(**व्यवधान**)...

MR. CHAIRMAN: Dr. Anil Jain, continue.

डा. अनिल जैन : जिनको एलजी ने निकाला है, ऐसी नियुक्तियां, जो इन्होंने अपने एमएलएज़, अपनी पार्टी के लोगों के रिश्ते-नातेदारों को दीं। ...(**व्यवधान**)... जिनमें न सर्विस कमीशन को लिया, न स्टाफ सेलेक्शन बोर्ड को लिया और न यूपीएससी को लिया।...(**व्यवधान**)... इन्होंने इस तरह की धांधली की है, असंवैधानिक कार्य किए हैं। इसकी वजह से असीम असहज स्थितियां पैदा हुई हैं। सर, आरआरटीएस वाले मामले में, जब इन्होंने फंड का रोना रोया, तो सुप्रीम कोर्ट ने कहा कि तुम्हारे पास विज्ञापन के लिए पैसे हैं, लेकिन आरआरटीएस के लिए पैसे नहीं हैं। ...(**व्यवधान**)... मान्यवर, ये दिल्ली का विकास नहीं चाहते हैं। ...(**व्यवधान**)... ये अपना प्रदर्शन चाहते हैं। इनके डेढ़ दर्जन से ज्यादा नेता जेल गए हैं। ...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, he should substantiate it. *...(Interruptions)...*

DR. ANIL JAIN: I will give you the list. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Member will put it on the Table; he will do it. *...(Interruptions)...*

डा. अनिल जैन : शिक्षा मंत्री शराब घोटाले में, स्वास्थ्य मंत्री मनी-लॉड्रिंग घोटाले में ...(**व्यवधान**)... सत्येंद्र जैन मनी-लॉड्रिंग घोटाले में ...(**व्यवधान**)...

SHRI RAGHAV CHADHA: Sir, what is this?

MR. CHAIRMAN: Mr. Raghav Chadha, *...(Interruptions)..* One second. *...(Interruptions)..*

डा. अनिल जैन : संदीप कुमार राशन के बदले में रेप मामले में ...(**व्यवधान**)... लॉ की फर्जी डिग्री पर जितेंद्र तोमर जेल गये। ...(**व्यवधान**)... असीम अहमद खान बिल्डर से रिश्वत लेने के मामले में जेल गये। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member has already been directed to put it on the Table of the House. ...*(Interruptions)*.. Will you do it? ...*(Interruptions)*.. He will do it. ...*(Interruptions)*.. Mr. Raghav Chadha, ...*(Interruptions)*.. Did you note the earlier speeches? ...*(Interruptions)*.. No, no, you are right. ...*(Interruptions)*.. Don't enter into an argument. ...*(Interruptions)*.. You have made your point. ...*(Interruptions)*.. Take your seat and listen to him. ...*(Interruptions)*.. The Ruling is... ...*(Interruptions)*..

श्री सुशील कुमार गुप्ता : सर, ...(**व्यवधान**)...

श्री सभापति : गुप्ता जी, मुझे आपके स्वास्थ्य की काफी चिंता है। आपका वजन ज्यादा है। आप बहुत agitated होते हैं। ...(**व्यवधान**)...

डा. अनिल जैन : सत्येंद्र जैन जेल में हैं कि नहीं हैं, जितेंद्र तोमर जेल गये कि नहीं गये, सोमनाथ भारती जेल गये कि नहीं गये। ...(**व्यवधान**)... प्रकाश जारवाल जेल गये और अमानतुल्लाह खान जेल गये। ...(**व्यवधान**)... * ...(**समय की घंटी**) ... जब अरविंद केजरीवाल जी चुनाव लड़ने के लिए गये थे, तो उनको पता था कि दिल्ली पूर्ण राज्य नहीं है, लेकिन तब भी इन्होंने चुनाव लड़ा और जीतकर आये। ...(**व्यवधान**)...मान्यवर, जब इन्होंने चुनाव लड़ा और जीतकर आये तब इनको पता था कि दिल्ली पूर्ण राज्य नहीं है। अब ये स्वयं को दिल्ली के पूर्ण राज्य का मुख्य मंत्री मानकर अपना जलवा दिखाना चाहते हैं । और तो और, इनकी arrogance देखिये, इनका megalomania देखिये, कितनी पराकाष्ठा है, ये अपने आपको दिल्ली का मालिक कहते हैं। इन्होंने टी.वी. पर कहा है, दिल्ली का मालिक ...(**व्यवधान**)... इस तरह के arrogance वाले व्यक्ति पर अंकुश, सेवाओं पर निश्चित रूप से केन्द्र सरकार का अंकुश होना चाहिए। ...(**समय की घंटी**) ... मान्यवर, मोदी जी की विनम्रता देखिये।

MR. CHAIRMAN: Conclude. ...*(Interruptions)*..

डा. अनिल जैन : देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी...(**व्यवधान**)... मान्यवर, मेरे बोलने के तीन मिनट और बाकी हैं। देश के प्रधान मंत्री माननीय मोदी जी अपने आपको देश का प्रधान सेवक कहते हैं और ये मालिक कहते हैं, यह अंतर है। ...(**व्यवधान**)... इस सोच के अंतर के कारण से माननीय मोदी जी गरीबों का कल्याण करते हैं, दुनिया में भारत का नाम ऊंचा करते हैं और

* Expunged as ordered by the Chair.

अर्थव्यवस्था को संभालते हैं। ...(**व्यवधान**)...ये दिल्ली का नाम डुबोते हैं और देश का नाम बदनाम करते हैं। ...(**व्यवधान**)...मान्यवर, केजरीवाल जी ऐसे मुख्य मंत्री हैं, जिनके पास कोई विभाग नहीं है। ...(**व्यवधान**)...मान्यवर, केजरीवाल जी ऐसे मुख्य मंत्री हैं, जिनके पास कोई विभाग नहीं है। ...(**व्यवधान**)... यह चालाकी है। इसका क्या अभिप्राय है - इसका अभिप्राय यह है कि अगर घपले, घोटाले होते हैं, भ्रष्टाचार होते हैं, तो मंत्री जेल जाएं, अधिकारी जेल जाएं और मुख्य मंत्री साफ बचे रहें। यह चालाकी है, ये अकाउंटेबिलिटी नहीं लेना चाहते हैं, जिम्मेदारी नहीं लेना चाहते हैं और पूरा अधिकार रखना चाहते हैं। ...(**व्यवधान**)... इनको कांग्रेस के लोग सपोर्ट कर रहे हैं। #

श्री सभापति : श्रीमती महुआ माजी । ...(**व्यवधान**)... Mr. Jain, nothing will go on record. ..*(Interruptions)*.. श्रीमती महुआ माजी।

श्रीमती महुआ माजी (झारखंड) : सभापति महोदय, मैं अपनी पार्टी जेएमएम की तरफ से इस नेशनल कैपिटल टेरिटरी ऑफ देहली अमेंडमेंट बिल, 2023 के विरोध में बोलने के लिए खड़ी हुई हूं। ...(**व्यवधान**)...हमें लगता है कि यह बिल अलोकतांत्रिक है। आज दिल्ली की चुनी हुई सरकार के अधिकारों को कम करने का यह प्रयास है। ...(**व्यवधान**)... इस बिल के माध्यम से जो सरकार द्वारा किया जा रहा है, उससे तमाम विपक्षी पार्टियां चिंतित हैं। एक-दो विपक्षी पार्टियां किन्हीं विवशताओं के कारण खुलकर नहीं बोल पा रही हैं, वे भी शायद अंदर ही अंदर चिंतित हैं। लोकतंत्र की खूबसूरती इस बात से है कि सत्ता का विकेन्द्रीकरण हो न कि केन्द्रीकरण। ओवर सेंट्रलाइजेशन ऑफ पावर अधिनायकवाद को बढ़ाता है। हिटलर और मुसोलिनी ने पावर का ओवर सेंट्रलाइजेशन किया था। सब जानते हैं कि उनका हश्र और उनका परिणाम क्या हुआ। अभी जो भारतीय स्टेट का नेचर होता जा रहा है, वह वैसे ही ब्यूरोक्रैटिक स्टेट की तरफ बढ़ रहा है। दिल्ली में अगर ब्यूरोक्रैट्स की ट्रांसफर, पोस्टिंग का अधिकार केन्द्र अपने हाथों में लेकर उन्हें इतनी पावर दे देगा, तो लोकतंत्र के लिए यह निश्चित रूप से खतरनाक होगा। इस बिल के द्वारा चुने हुए मुख्य मंत्री को असहाय और कमजोर करने की कोशिश की जा रही है। दिल्ली के बाद उन दूसरे राज्यों की भी बारी आ सकती है, जहाँ पर विपक्षी पार्टियाँ सत्ता में हैं। जब केन्द्र ब्यूरोक्रेट्स को अप्वाइंट करेगा, तो वे उसी के इशारे पर, उसी की आइडियोलॉजी और इच्छा के अनुसार अपनी पॉलिसी का इम्प्लीमेंटेशन करेंगे। इससे संस्रोतों का बँटवारा समान रूप से नहीं हो पाएगा। फिर तो जनतंत्र का उद्देश्य ही खत्म हो जाएगा! जो पावर्स स्टेट के हाथों में डिस्ट्रिब्यूट होने चाहिए, अगर उन्हें सेंटर अपने ही अधीन ले लेगा, उन पर कब्जा कर लेगा, तो लोकतंत्र का क्या अर्थ रहेगा! ...(**व्यवधान**)... आप सोचिए कि एक कॉलेज को चलाने के लिए प्रिंसिपल, प्रोफेसर, क्लर्क, नॉन-टीचिंग स्टाफ, चपरासी, सबकी जरूरत पड़ती है। ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Muraleedharan, what is this? ...*(Interruptions)*... Please ...*(Interruptions)*... What is happening in the House? ...*(Interruptions)*...

Not recorded.

श्रीमती महुआ माजी : अगर प्रिंसिपल यह चाहे कि हम ही पूरे कॉलेज को चलाएँ, तो क्या वह कॉलेज चलेगा? ...(**व्यवधान**)... उसी तरह से वर्तमान केन्द्र सरकार कर रही है। ...(**व्यवधान**)... केन्द्र के रवैये से झारखंड जैसे छोटे राज्य भी भयभीत और चिंतित हैं। उनकी स्वतंत्रता सबसे ज्यादा प्रभावित होगी। ...(**व्यवधान**)... इससे उनकी स्वतंत्रता प्रभावित होगी। ...(**व्यवधान**)...

पिछले दिनों आप लोगों ने "फॉरेस्ट (कंजर्वेशन) अमेंडमेंट बिल, 2023" पास कर लिया था बिना यह पता किए कि इससे जंगलों में रहने वाले जनजाति/आदिवासी कितनी बड़ी तादाद में अफेक्टेड होंगे। इसका उन्होंने विरोध किया था। यह उनके अस्तित्व के लिए खतरा था। इससे उनकी संस्कृति भी नष्ट होने वाली है। लेकिन आप लोग ब्यूरोक्रेसी की बात सुन कर इस तरह के बिल्स भी पास कर देते हैं, जो लोकतंत्र के लिए खतरा हैं। वैसे ही केन्द्रीय जाँच एजेंसियों के माध्यम से चुनी हुई सरकारों को परेशान करने के दृष्टांत विभिन्न विपक्षी पार्टियों द्वारा शासित राज्यों में देखे जा रहे हैं। कहीं विधायकों को डरा-धमका कर, कभी लालच देकर लगातार सत्ता द्वारा अपनी तरफ करने का प्रयास किया जा रहा है। दिल्ली का यह बिल पास होने पर दूसरे राज्यों के साथ भी भविष्य में ऐसा ही हो सकता है। इस बिल से छोटे राज्यों की स्वायत्तता सबसे ज्यादा प्रभावित होगी। इससे डेमोक्रेसी को गलत दिशा में ले जाया जाएगा। अफसरों के माध्यम से चुनी हुई राज्य सरकार में खौफ पैदा करने का यह प्रयास असंवैधानिक है। मैं अपनी पार्टी की तरफ से इस बिल का पुरजोर विरोध करती हूँ।

मैं यह भी पूछना चाहूँगी कि सवाल यह है कि जिन्होंने शाह बानो के मामले में सुप्रीम कोर्ट के फैसले को संसद में बदले जाने पर सवाल खड़े किए थे, उनके लिए अब सुप्रीम कोर्ट की महत्ता कहाँ चली गई? दरअसल यह दिख रहा है कि केन्द्र सरकार लोकतंत्र के दूसरे पायों को लगातार कमजोर कर रही है। सारी संस्थाएँ खत्म की जा रही हैं। ...(**व्यवधान**)... मणिपुर जैसे राज्यों में, जहाँ पर केन्द्र सरकार डबल इंजन की सरकार की बात करती है, हम लोगों ने वहाँ जाकर देखा कि वहाँ क्या हश्र हो रहा है। ...(**समय की घंटी**)... मुझे लगता है कि वहाँ पूरी आग लगी हुई है। ...(**व्यवधान**)... यह हरियाणा में भी हो रहा है। ...(**व्यवधान**)... झारखंड को भी बार-बार परेशान किया जा रहा है। ...(**समय की घंटी**)...

MR. CHAIRMAN: Shri Ajit Kumar Bhuyan, four minutes.

SHRI AJIT KUMAR BHUYAN (Assam): Mr. Chairman, Sir, thank you for the opportunity. It is very difficult to place my points in such a short time. So, I would like to read because reading is faster than speaking.

MR. CHAIRMAN: You may go ahead.

SHRI AJIT KUMAR BHUYAN: Sir, the spirit of our Constitution lies in cooperative federalism. Our Constitution is not unitary. Dr. B.R. Ambedkar, participating in the Constituent Assembly debate had said, 'The States under our Constitution are in no way dependent upon the Centre for their Legislative and Executive authority. The

Centre and States are co-equal in this matter.' He further said, 'The chief mark of federalism, as I said, lies in the participation of the Legislative and Executive authority between the Centre and the units by the Constitution. This is the principle embodied in our Constitution.' It emerges from Constituent Assembly debates that India adopted a federal model in which the Union and States were meant to operate within their assigned legislative domain. The legislative domain of the States is exclusive and can't be interfered by the Union. Federalism is the soul of Indian Constitution. And, that is how democracy prevails despite anarchical attitude of a few leaders. Mr. Chairman, Sir, I stand to oppose the Bill not because of political alliance but to empower the smaller States, as we all are aware that smaller States of North-East Region and Goa are threatened by the might of the Centre and they have to depend on the Centre all the time. If the mandate of the people will not be honoured, how can we claim that federalism is safe in the country? There has been established norms and traditions for the governance of Delhi, but suddenly the Government led by Modi-Shah duo decide to derail the norms. The party which Modi-Shah duo belong to had been champion of more autonomy to the Delhi Government, but now Modi-Shah duo is bent upon bringing the Delhi Government to the level of municipal Government. Several North-Eastern States have been vying for more autonomy and there is high level of fear that they will lose some special provision enshrined in the Constitution if the Centre continues to concentrate more power at the cost of the States. Sir, what has happened in Sikkim is, by diluting Article 371 to bring non-Sikkimese subject citizen under tax rebate, this has agitated the mind of North-Eastern States. I conclude by saying that small is beautiful and the Centre should not bulldoze its might on the small entity. The mandate of small and big is the same in democracy and that is how federalism has been a talking point for India and outside India. Thank you.

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) : माननीय सभापति जी, आज मैं "दिल्ली राष्ट्रीय राजधानी राज्य क्षेत्र शासन (संशोधन) विधेयक, 2023" के समर्थन में बोलने के लिए खड़ा हुआ हूं।

महोदय, संविधान के तहत केन्द्रीय सरकार को जो अधिकार प्राप्त हैं, उन्हीं के तहत यह बिल आज पार्लियामेंट में लाया गया है। भारत की स्वतंत्रता के बाद, भारत का संविधान बनाने के लिए जो समिति बनाई गई थी, उसके चेयरमैन, डा. बाबा साहेब भीमराव अम्बेडकर जी की भावनाओं के अनुसार यह बिल लाया गया है। इस बिल पर अभी सब लोगों ने अपनी-अपनी राय रखी और यहां इसके संघीय ढांचे की बात भी हुई। संघीय ढांचे को लेकर अगर हम राष्ट्रीय राजधानी क्षेत्र की बात करें, तो दुनिया के कई देशों में, जैसे ऑस्ट्रेलिया, मैक्सिको, अमरीका इत्यादि बहुत से देशों में इस तरीके की व्यवस्था है। अमरीका के वाशिंगटन डीसी में तो यह व्यवस्था है कि वहां कांग्रेस में कोई प्रतिनिधि चुन कर भी नहीं जा सकता है, लेकिन हमारी आम आदमी पार्टी के सदस्य दिल्ली से चुन कर यहां आए हुए हैं। देश की लोक सभा के लिए सात

सदस्य दिल्ली से चुन कर आते हैं। इस तरीके की व्यवस्था पूरे देश में है, लेकिन प्रश्न यह है कि यह व्यवस्था जरूरी क्यों है - यह इसलिए जरूरी है, क्योंकि राष्ट्रीय राजधानी क्षेत्र का अपना एक महत्व होता है। राष्ट्रीय राजधानी क्षेत्र के विकास के लिए, उसके इन्फ्रास्ट्रक्चर के विकास लिए यह बहुत जरूरी है। पूरे देश के लोग, पूरी दुनिया के लोग राष्ट्रीय राजधानी में रहते हैं, इसी को ध्यान में रखते हुए इस बिल को यहां लाया गया है। अब प्रश्न यह है कि इस बिल से फायदा क्या होगा - इस बिल से दिल्ली में शासन प्रणाली उच्च स्तर पर बनाई रखी जा सकेगी। इस बिल से भारत सरकार और दिल्ली सरकार की जो संयुक्त और सामूहिक जिम्मेवारी है और लोगों की जो आकांक्षाएँ हैं, उन्हें पूरा किया जा सकेगा। यह बिल राजधानी क्षेत्र में पारदर्शी और प्रशासनिक निर्णय सुनिश्चित करने का काम करेगा।

माननीय सभापति जी, इस बिल को लेकर हमारे विद्वान वक्ताओं ने, हमारे जेठमलानी साहब ने, सिंघवी जी ने, गोगोई जी ने अपनी बात रखी। मैं इसकी legalities में नहीं जाना चाहता, लेकिन एक बात जरूर कहूँगा। मैं इसमें थोड़ा सा समय लूँगा, थोड़ा पीछे जाना चाहूँगा। ...(**व्यवधान**)... हमारे पास समय है, समय भी हमारा है तथा आने वाला समय भी हमारा है। ...(**व्यवधान**)... यह समय भी हमारा है और आने वाला समय भी हमारा है। ...(**व्यवधान**)... आप इसकी चिन्ता मत कीजिए। ...(**व्यवधान**)...

माननीय सभापति जी, मैं कई बार चर्चा करता हूँ, मुझे भी एक बार इस देश की लोक सभा का सदस्य रहने का मौका मिला था। उस समय जब भ्रष्टाचार का आरोप लगता था, तब यूपीए की सरकार थी, हम भी उस पर आरोप लगाते थे। ...(**व्यवधान**)... थोड़ा करेक्शन। ...(**व्यवधान**)... अभी मैं आपके पास भी आ रहा हूँ, आप रुकिए। आप थोड़ा इंतजार तो कीजिए। ...(**व्यवधान**)... अभी आप इंतजार कीजिए। ...(**व्यवधान**)... आप इंतजार कीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: You make your point.

श्री सुरेन्द्र सिंह नागर : माननीय सभापति जी, 2009 और 2014 के बीच इस देश में कांग्रेस के नेतृत्व में एक ऐसी सरकार थी - यदि मैं कहूँ कि इस देश के इतिहास में अगर सबसे ज्यादा भ्रष्टाचार के किसी पर आरोप लगे, तो वह 2009 से 2014 के बीच कांग्रेस के नेतृत्व वाली जो यूपीए की सरकार थी, उस पर लगे। ...(**व्यवधान**)...

MR. CHAIRMAN: You make your point.

श्री सुरेन्द्र सिंह नागर : उस पर लगातार भ्रष्टाचार के आरोप लगे। ...(**व्यवधान**)... पूरे समय, पाँच वर्ष तक लगातार घोटालों की चर्चा होती रही। ...(**व्यवधान**)... उसके बाद इस देश में भ्रष्टाचार को लेकर एक आन्दोलन हुआ। वह आन्दोलन जन्तर-मन्तर पर हुआ। ...(**व्यवधान**)... मैं उसी पर आ रहा हूँ। अभी यह भूमिका है। अभी आप रुकिए। अन्ना हजारे जी के नेतृत्व में वह आन्दोलन हुआ। ...(**व्यवधान**)... कुछ आन्दोलनजीवी, जो भ्रष्टाचार के खिलाफ उस आन्दोलन में थे, उन्होंने इस देश के दामाद पर भ्रष्टाचार का आरोप लगाया। ...(**व्यवधान**)... इस देश के

दामाद पर भ्रष्टाचार का आरोप लगाया। ...(**व्यवधान**)... वह दामाद कौन है, यह आप अच्छे तरीके से जानते हैं। ...(**व्यवधान**)... वह आरोप हमने नहीं लगाया। वह आरोप, आज जो आम आदमी पार्टी है और उसके नेता हैं, उन्होंने लगाया था। ...(**व्यवधान**)... आज आरोप लगा कर, गलबाहीं करके आप साथ-साथ बैठे हैं! ...(**व्यवधान**)... वह आरोप हमने नहीं लगाया था। ...(**व्यवधान**)... आज यहाँ पर तिरुची शिवा जी नहीं बैठे हैं। ...(**व्यवधान**)... हमारे मित्र तिरुची शिवा जी नहीं बैठे हैं। ...(**व्यवधान**)... तिरुची शिवा जी, आप ध्यान रखिए। ...(**व्यवधान**)... तिरुची शिवा जी, 2जी का आरोप ...(**व्यवधान**)... उस समय 2जी का मंत्री कौन था? ...(**व्यवधान**)... 2जी का तत्कालीन मंत्री कौन था? ...(**व्यवधान**)... उस पर आरोप किसने लगाया? ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, you don't have to address them. ...*(Interruptions)*... Hon. Member, you confine to the decorum and address the Chair. ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर : चेयरमैन सर, सच्चाई थोड़ी कड़वी होती है। ...(**व्यवधान**)...

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I have a strong objection to what he said. ...*(Interruptions)*... It was completely finished. ...*(Interruptions)*...

श्री सभापति : मुझे नहीं लगता कि ...(**व्यवधान**)... माननीय सदस्यगण, ...(**व्यवधान**)... One Second. ...*(Interruptions)*...

श्री सुरेन्द्र सिंह नागर : उस समय डीएमके ...(**व्यवधान**)...

श्री सभापति : हो सकता है कि मेरा चेहरा बहुत आकर्षक नहीं हो। ...(**व्यवधान**)...

श्री सुरेन्द्र सिंह नागर : सर, है। ...(**व्यवधान**)...

श्री सभापति : परन्तु नियम की आवश्यकता है कि आप मुझे देख कर अपनी बात कहिए।

श्री सुरेन्द्र सिंह नागर : सर, अगर मैं आपका चेहरा नहीं देखूँगा, तो किसका देखूँगा? ...(**व्यवधान**)...

श्री सभापति : मैंने कहा है कि I am a very good authentic reflector. ...*(Interruptions)*... आपकी बात पूरी पहुँचेगी। आप इधर देखिए। ...(**व्यवधान**)... आप बोलिए।

श्री सुरेन्द्र सिंह नागर : माननीय सभापति जी, उस समय कांग्रेस के नेतृत्व वाली जो सरकार थी, उसमें जो मंत्री थे, वे डीएमके के थे। ...(**व्यवधान**)... और उन पर आरोप किसी और ने नहीं लगाया था, उनके खिलाफ पीआईएल किसी और ने नहीं डाली थी, बल्कि वह आम आदमी पार्टी के जो नेता हैं, उन्होंने पीआईएल डाली थी। ...(**व्यवधान**)... कोल घोटाले में किसने पीआईएल डाली थी? काँग्रेस की सरकार थी, लेकिन पीआईएल किसने डाली? वह और किसी ने नहीं डाली थी, बल्कि आम आदमी पार्टी के जो नेता हैं, उन्होंने पीआईएल डाली थी। ...(**व्यवधान**)... यह है आपका चेहरा। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, please make your point.

श्री सुरेन्द्र सिंह नागर : सर, अच्छा होता कि हमारे मित्र झा जी जब बोले, ...(**व्यवधान**)... सन् 2013 की बात है, जब लोकपाल का बिल आया था। उसमें आम आदमी पार्टी की सच्चाई, जो वर्तमान नेता हैं और जो आंदोलनजीवी हैं, ...(**व्यवधान**)... अगर इनके बारे में उनके विचार सुन लिए होते, तो आज आप इनके साथ नहीं बैठ पाते। ...(**व्यवधान**)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. *...(Interruptions)...* I have a point of order, Sir. *...(Interruptions)...*

श्री सुरेन्द्र सिंह नागर : माननीय सभापति जी, जब भ्रष्टाचार के खिलाफ आंदोलन चल रहा था, तब आम आदमी पार्टी के आज जो नेता हैं, उन्होंने उन सब भ्रष्टाचारियों की एक लिस्ट बनाई थी। ...(**व्यवधान**)... उसमें उस समय की यूपीए सरकार के आठ मंत्रियों के नाम थे। ...(**व्यवधान**)... यह आरोप हमने नहीं लगाया, यह आरोप किसी और ने नहीं लगाया था, बल्कि यह आरोप उस समय के जो आंदोलनजीवी नेता हैं, उन्होंने लगाया था। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...* All of you take your seats, please. *...(Interruptions)...* Let there be pin drop silence. *...(Interruptions)...* Professor, are you raising a point of order?

PROF. MANOJ KUMAR JHA: Yes, Sir. My point of order is under Rule 261. There has been a tradition in the House that the people who are not the Members of this House, they are not referred to. Today *...(Interruptions)...* They have referred to Shri Lalu Prasad Yadav. *...(Interruptions)...* They referred to Shri Anna Hazare. *...(Interruptions)...*

MR. CHAIRMAN: Please take your seat. *...(Interruptions)...* So, your point of order is... *...(Interruptions)...*

PROF. MANOJ KUMAR JHA: Those words must be expunged because references have been made to a lot many people who are not Members of this House. This is against the tradition of this House. *...(Interruptions)...*

MR. CHAIRMAN: Okay. Please take your seat. *...(Interruptions)...* Would you kindly have some patience? *...(Interruptions)...* Maintain order. *...(Interruptions)...* The hon. Member has raised a point of order. *...(Interruptions)...* Professor Jha has raised a point of order. *...(Interruptions)...* A similar point of order was raised by the Leader of the Opposition. And, when a point of order is raised by the Leader of the Opposition, it is raised at the highest level. I had reserved my ruling on that. And, then, I came back to the House. I indicated to the House everything about the issue. Perhaps, the Professor has not read it. You read it. You will get your answer. Please go ahead and maintain order. *...(Interruptions)...* Please address the Chair. Every time, Mr. Nagar, you look at that side. *...(Interruptions)...*

SHRI SURENDRA SINGH NAGAR: I will take care of it, Sir. *...(Interruptions)...*

MR. CHAIRMAN: Make your point. It will be more impactful.

श्री सुरेन्द्र सिंह नागर : सभापति जी, मैंने यह चित्र केवल इसलिए प्रस्तुत किया कि आखिर इस बिल को लाने की क्यों जरूरत पड़ी। मैंने इसकी पृष्ठभूमि के बारे में बात की। ...(**व्यवधान**)...

माननीय सभापति जी, वह आंदोलन खत्म हुआ और एक नई पार्टी का जन्म हुआ। जब उस नई पार्टी का जन्म हुआ, उस समय उसके नेता, जो अब भी उनके नेता हैं, ने एक बात कही थी। यह आश्चर्य की बात है कि उन्होंने बच्चों की कसम भी खाई थी। उन्होंने बच्चों की कसम खाकर यह कहा था कि मैं जीवन में काँग्रेस के साथ कभी समझौता नहीं करूँगा। ...(**व्यवधान**)... उन्होंने यह कसम खाई थी। ...(**व्यवधान**)... इसके बाद क्या हुआ? इसके बाद पूरे प्रदेश की जनता ने उन पर विश्वास किया। ...(**व्यवधान**)... उन्होंने कहा था कि मैं काँग्रेस में कभी नहीं आऊँगा। ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Leader of the House,...(*Interruptions*).. Mr. Nagar, please conclude.

श्री सुरेन्द्र सिंह नागर : चेयरमैन साहब, प्रदेश की जनता ने उन पर विश्वास किया था। ...(**व्यवधान**)... उन्होंने वादा किया था कि मैं भ्रष्टाचार को जड़ से मिटाऊँगा। ...(**व्यवधान**)... इसके साथ ही, उन्होंने बहुत से वायदे किए थे। ...(**व्यवधान**)... उनसे प्रदेश को अपेक्षाएं भी थीं।

...(**व्यवधान**)... दिल्ली राष्ट्रीय राजधानी क्षेत्र है। ...(**व्यवधान**)... पूरी दुनिया के लोग यहाँ आते हैं। ...(**व्यवधान**)...

DR. SANTANU SEN (West Bengal): Sir, point of order.

श्री सुरेन्द्र सिंह नागर : उन्होंने कहा था कि अगर उनकी सरकार बनेगी, तो वे दिल्ली को भ्रष्टाचार मुक्त सरकार देंगे। ...(**व्यवधान**)... दुर्भाग्य से, आज मुझे कहना पड़ रहा है कि भ्रष्टाचार तो खत्म नहीं हुआ, लेकिन भ्रष्टाचार में उनका आधा मंत्रिमंडल जेल में जरूर चला गया। ...(**व्यवधान**)... सर, आखिर इसकी जरूरत क्यों है? ...(**व्यवधान**)... यह राष्ट्रीय राजधानी क्षेत्र क्यों रहना चाहिए? ...(**व्यवधान**)... सभापति जी, जब आम आदमी की सरकार बनी थी, तब उन्होंने कहा था कि हम महिलाओं की सुरक्षा करेंगे और महिलाओं की सुरक्षा करने के लिए दिल्ली के पूरे क्षेत्र में सीसीटीवी लगाने का काम करेंगे। ...(**व्यवधान**)...

SHRI SUSHIL KUMAR GUPTA: Objection, Sir....(*Interruptions*)..

MR. CHAIRMAN: Please conclude now.

श्री सुरेन्द्र सिंह नागर : लेकिन आज तक सीसीटीवी नहीं लगे हैं। ...(**समय की घंटी**)... ...(**व्यवधान**)... आज यहाँ महिलाएं असुरक्षित हैं। ...(**व्यवधान**)... जब कोई घटना घटती है, तो उसकी जिम्मेवारी... ...(**व्यवधान**)... वे पलटने में बहुत बड़े पलटीमार हैं। ...(**व्यवधान**)... पलटने में बड़े माहिर हैं। ...(**व्यवधान**)... वे तुरंत पलट जाते हैं। ...(**व्यवधान**)... वे कहते हैं कि मुख्य मंत्री तो मैं हूँ, लेकिन महिलाओं की सुरक्षा गृह मंत्रालय की जिम्मेवारी है। ...(**समय की घंटी**)... ...(**व्यवधान**)...

MR. CHAIRMAN: Last one minute. Please conclude.

श्री सुरेन्द्र सिंह नागर : इसके बाद उन्होंने वायदा किया कि हम यहाँ 30,000 बेड बढ़ाएंगे। ...(**व्यवधान**)... इसका केंद्र शासित प्रदेश होना क्यों जरूरी है? ...(**व्यवधान**)... जब कोविड में यहाँ ऑक्सीजन की कमी पड़ी थी, तब इस प्रदेश के मुख्य मंत्री वहाँ नहीं गए, बल्कि इस देश के गृह मंत्री ने हॉस्पिटल जा-जाकर व्यवस्थाएं देखीं और ऑक्सीजन की व्यवक्था की। ...(**व्यवधान**)... अगर किसी ने इस प्रदेश में जान बचाने की जिम्मेवारी उठाई, तो दिल्ली प्रदेश के मुख्य मंत्री ने नहीं, बल्कि इस देश के गृह मंत्री ने जिम्मेवारी उठाने का काम किया। ...(**व्यवधान**)... सर, मैं एक बात कहकर अपनी बात समाप्त करना चाहूँगा। राघव चड्ढा जी चले गए। वे कह रहे थे कि गृह मंत्री जी ने सुपारी पार्टी कहा है। ...(**व्यवधान**)...

MR. CHAIRMAN: Please conclude now. Half a minute.

MESSAGES FROM LOK SABHA - *Contd.*

The Coastal Aquaculture Authority (Amendment) Bill, 2023

SECRETARY-GENERAL: Sir, I rise to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Coastal Aquaculture Authority (Amendment) Bill, 2023, as passed by Lok Sabha at its sitting held on 7th August, 2023."

Sir, I lay a copy of the Bill on the Table.

STATUTORY RESOLUTION

#Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 and Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha — *Contd.*

SHRI DEREK O'BRIEN (West Bengal): Sir, I stand here to strongly oppose this Bill. Shri Narendra Modi is the first Prime Minister to be born in Independent India. It is a unique privilege. Shri Narendra Modi is the child of federalism. He was a Chief Minister; and we are told, a very successful one; some people say so. Some people say, he was not good; but whatever it is, he was a Chief Minister before he came to Delhi. He is a child of federalism. Why would a child of federalism mutilate federalism? *...(Interruptions)...* Why? Why would a child of federalism come to Parliament and, in the last three years, ensure that about one-third of the Bills passed

Discussed together

here in Parliament is anti-federal. *...(Interruptions)...* Why? *...(Interruptions)...* Why would a child of federalism sanction Rs. 40,000 crores as a special budget for education, for higher education, and from those Rs. 40,000 crores, why would a child of federalism give only Rs. 700 crores to State Universities? *...(Interruptions)...*

Sir, protect me because the time is limited. *...(Interruptions)...*

MR. CHAIRMAN: Seven minutes.

SHRI DEREK O'BRIEN: Sir, Shri Modi and his Cabinet believe in 'transactional federalism.' What do I mean by 'transactional federalism?' Quick message first from somebody, -- the BJD might listen to it -- namely, Shri Biju Patnaik. *...(Interruptions)...* Shri Biju Patnaik said, "The Centre will also have to truly respect the federal nature of our Constitution." Sir, you don't do transactional federalism with Mamata Banerjee in Bengal. It won't work. *...(Interruptions)...* We will oppose your Bill whether you give us the Rs. 12,000 crores which you owe us, Rs. 7,000 crores from MNREGA and Rs. 5,000 crores, otherwise or not. *...(Interruptions)...* Transactional federalism चलेगा नहीं! *...(Interruptions)...* On October, the 2nd, we will fight for the rights of the States, and for what is our right, we will not beg. We will have a big rally here for our Rs. 12,000 crores. *...(Interruptions)...* Sir, you are sending delegations. You have sent 160 delegations in thirty months. You send delegations every time. What do you do in the BJP States? * you send a delegation there. * you send a delegation there. *...(Interruptions)...* My question is, how many delegations do you send to Uttar Pradesh which has had the highest number of murders in this country? *...(Interruptions)...* How many delegations do you send to Assam which has the highest crimes against women? How many delegations do you send to Madhya Pradesh which has ... *...(Interruptions)...*

MR. CHAIRMAN: Hon. Member, just a minute. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Hon. Member, you, perhaps, have to be reminded that you are speaking on a subject, and you would recollect that in last twenty minutes, three such points of order were raised and attention was invited. It is good for you to make a speech, a speech that can be impactful, perhaps outside. Here, the issue is very categorical. Would you please use your energy and intellect to focus on the issue? Please do that. *...(Interruptions)...*

---

* Expunged as ordered by the Chair.

SHRI DEREK O'BRIEN: Sir, please; this is a political House. We will make political points. They cannot be allowed a free run. Yesterday, or the last time that we spoke, the Home Minister of India said, we have all come together...

MR. CHAIRMAN: You will make a political point, but you can't get away from the subject.

SHRI DEREK O'BRIEN: He said, we have all come together as INDIA, *jeetega Bharat*.

MR. CHAIRMAN: Mr. Derek...

SHRI DEREK O'BRIEN: One minute, Sir. Let me finish. Sir,*

MR. CHAIRMAN: No. Mr. Derek, this is not the way to address the Chair. Take your seat for a minute. I told you repeatedly, don't engage in this activity. This does no good to anyone. We, in the House, have to maintain some kind of decorum, at least, for the Chair. I have given you the floor. *...(Interruptions)...* Take your seat. Mr. Derek, you will believe in decorum and speak on the subject, on the issue. Go ahead.

SHRI DEREK O'BRIEN: Sir, I am talking to you. We have all come together, according to one theory, because we are all for corruption! Look who is giving us lectures on corruption, Sir! This Government has three most important Ministers, the PM, the HM and the WM. He is not here today, the*.

MR. CHAIRMAN: That is deleted. That is expunged.

SHRI DEREK O'BRIEN: Sir, let me tell you. Sir, please.

MR. CHAIRMAN: No. I will not allow this theatrics.

SHRI DEREK O'BRIEN: Sir, please allow me to speak.

MR. CHAIRMAN: No, not this theatrics. *...(Interruptions)...* This is not the way, to engage into this kind of theatrics.

---

* Expunged as ordered by the Chair.

SHRI DEREK O'BRIEN: Sir, theatrics? What happened in Maharashtra is theatrics.

MR. CHAIRMAN: No, no. You are in the process of ridiculing constitutional functionaries, by equating them with a *!

SHRI DEREK O'BRIEN: No, I did not.

MR. CHAIRMAN: What are you saying? *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, what is going on? *...(Interruptions)...* Sir, do you want to time the clock now? *...(Interruptions)...*

MR. CHAIRMAN: Sorry, Mr. Derek O'Brien. If you don't keep to the subject, you may forfeit your right to make an address. You can't do it. You have to confine to the rules. *...(Interruptions)...* Be within the rules. This is not done. This is just not done.

SHRI DEREK O'BRIEN: Sir, my time. *...(Interruptions)...*

MR. CHAIRMAN: Conclude now.

SHRI DEREK O'BRIEN: Sir, this is the Government that talks about corruption. In Maharashtra, three weeks ago, the same people were saying that that side has got corruption. Now, the same people are saying, 'you have always belonged to us'. In other words, what? 'You were supposed to go to jail. Now you are with us'. So, both of you should be in jail actually. *...(Interruptions)...* Because that is the logic *...(Interruptions)...* Sir, that is the state of corruption. We heard yesterday in Lok Sabha, this Government was telling us about dynasty. I will give them a free idea of dynasty. You bring a Bill in Parliament and are saying, you can have only one Member, one person, from a family. Will they bring such a Bill in Parliament? Sir, they will not. *...(Interruptions)...* Sir, let me finish. *...(Interruptions)...* Protect me, Sir.

MR. CHAIRMAN: You have got one minute. *...(Interruptions)...*

---

* Expunged as ordered by the Chair.

SHRI DEREK O'BRIEN: Sir, protect me. *...(Interruptions)...*

MR. CHAIRMAN: You invited it. *...(Interruptions)...* Take your seats, all of you. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, give me two minutes. Let me speak. *...(Interruptions)...*

MR. CHAIRMAN: Take your seat. *...(Interruptions)...* Mr. Tiwari, please. We want decorum in the House. Take your seat. *...(Interruptions)...* Would you please take your seat now? *...(Interruptions)...* Hon. Members, we started discussion today with an expectation, which fructified also, that there will be decorum in the House. *...(Interruptions)...* Can't you bear for some time? *...(Interruptions)..* Before you conclude *...(Interruptions)...*

SHRI DEREK O'BRIEN: I want to be decorous and conclude. *...(Interruptions)...*

MR. CHAIRMAN: Don't conclude in a manner to put everything in disorder. *...(Interruptions)...*

SHRI DEREK O'BRIEN: I will not say anything controversial. *...(Interruptions)...*

MR. CHAIRMAN: Good enough. Last one minute.

SHRI DEREK O'BRIEN: We have a clear difference of opinion here on this Bill. That is why even a former Prime Minister has found it important enough to be present here to come and vote with us on the Bill. We acknowledge that. That is why a Member of the JDU has come in an ambulance. Shri Shibu Soren is here. He is also unwell. He has come here. So, I agree that we have a different view on the Bill. It is our view; it is their view. (*Time-bell rings.*)

MR. CHAIRMAN: Ms. Kavita Patidar *...(Interruptions)..*

सुश्री कविता पाटीदार (मध्य प्रदेश): माननीय सभापति महोदय, आपका बहुत-बहुत ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Derek O'Brien is named by me. *...(Interruptions)...* I name Mr. Derek O'Brien to leave the House immediately. *...(Interruptions)...* I name him. *...(Interruptions)...* This is the most ignoble conduct. *...(Interruptions)...* This is mischievous conduct. *...(Interruptions)...* No one expects a Member like you to get into this mode. *...(Interruptions)...* This is conspiratorial. Mr. Derek O'Brien, your conduct in the House has been most ignoble and this has become your habit. You are doing it as a part of strategy. You think you will enjoy publicity outside. You have ravaged this House. *...(Interruptions)...* Sit down. *...(Interruptions)...* Take your seat at your end. *...(Interruptions)...* I will name you. *...(Interruptions)...* Hon. Members, you have seen a spectacle now. Are we in for such kind of conduct? Here is the Member who rises suddenly and engages into dramatics, theatrics. Are you here for this? *...(Interruptions)...* Is it your Oath? *...(Interruptions)...* Is it what the Leader of the Opposition has indicated to me that we will have a discussion of this nature? *...(Interruptions)...* Such out-smarting never pays. I have had good interaction with the Leader of the Opposition and the Leader of the House. How can we countenance such a conduct? We are subject-matter of ridicule outside. Here is a Member, only to garner personal publicity and to make his presence felt, is engaging into this activity. *...(Interruptions)...* I take a very strong note of it. *...(Interruptions)...* Mr. Derek O'Brien, bear this in mind. Already, the proceedings are suffering because of you; your demeanour was ignoble and your demeanour does not justify the position you hold. You are required to exemplify your conduct and this is what you do! What happens to the consensus we had in the House that on this issue we will have sober discussion? You have upset the entire decorous ecosystem of this House. *...(Interruptions)...* You have done it for a purpose. *...(Interruptions)...* Ms. Kavita Patidar *...(Interruptions)..*

सुश्री कविता पाटीदार: माननीय सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं सर्वप्रथम देश के प्रधान मंत्री माननीय मोदी जी और हमारे देश के गृह मंत्री माननीय अमित शाह जी को बहुत धन्यवाद देती हूं कि उन्होंने इस संशोधन बिल को सदन में रखा है। माननीय महोदय, एक तरफ देश के प्रधान मंत्री हैं, उनकी देश के हित में जैसी रीति है, वैसी उनकी नीति है। दूसरी तरफ यह विपक्ष है, जो अपने राजनैतिक स्वार्थ के चलते देश की जनता को गुमराह करने का काम कर रहा है। अभी कुछ दिन पहले मैं अपनी पार्टी के निर्देश पर पश्चिमी बंगाल गई थी। मैंने वहां पर देखा था कि किस तरह से ये लोग आपस में लड़ते हैं और वहीं बेंगलुरु में जाकर गठबंधन करते हैं। वही दृश्य यहां सदन में भी है। हम रोज इस सदन में उपस्थित होते हैं, विभिन्न बिलों पर चर्चा करते हैं, लेकिन इन्हें सदन से कोई लेना-देना नहीं है, सदन की कार्य प्रणाली से कोई लेना-देना नहीं है। पूरे वक्त विपक्ष का एक भी व्यक्ति इस सदन में उपस्थित नहीं होता है। ...(**व्यवधान**)...

8.00 P.M.

यह बात सिद्ध करती है, जो बात माननीय गृह मंत्री जी ने लोक सभा में कही थी कि इन्हें देश की जनता के हित से मतलब नहीं है, सिर्फ इनके गठबंधन से मतलब है। इनके ही नेता ने सार्वजनिक रूप से कहा था कि मैं दिल्ली में भ्रष्टाचार को खत्म करूंगा। मैं न गाड़ी लूंगा, न बंगला लूंगा - इनकी कथनी और करनी में अंतर देखिए। दूसरी तरफ शीश महल खड़ा हो जाता है, जिसके भ्रष्टाचार की कहानी सुधांशु जी ने बहुत अच्छी तरह से सदन में रखी है।

महोदय, मैं आपको बताना चाहूंगी कि बहुत से संविधान संशोधन हुए हैं और 69वां संविधान संशोधन भी ये लोग ही लेकर आये हैं और उसी के तहत अनुच्छेद 229 (एए)(3बी) के तहत संसद को दिल्ली संघ राज्य क्षेत्र या उसके किसी भी भाग के लिए, उससे संबंधित किसी भी विषय के लिए कानून बनाने का पूर्ण अधिकार है। मैं बालकृष्णन रिपोर्ट की भी बात करना चाहूंगी, जिसमें यह साफ कहा गया है कि दिल्ली की कार्य प्रणाली और सेवा प्रणाली केन्द्र सरकार के अधीन होगी। अब इन्होंने बहुत से हमारे अपनों की याद दिलाई। कुछ याद मैं इनको भी दिलाना चाहूंगी कि उस संविधान संशोधन में तत्कालीन गृह मंत्री, जो कांग्रेस के थे, उन्होंने इस बालकृष्णन कमेटी की रिपोर्ट को स्वीकार किया था और अपने वक्तव्य में क्वोट किया था कि हम इसे अपनाते हैं, लेकिन ये लोग नहीं अपनायेंगे। ये लोग इसलिए नहीं अपनायेंगे, क्योंकि इनका मकसद सिर्फ हंगामा करना है। ये देश के हित की बात कभी नहीं कर सकते। अभी ये लोकतंत्र की बात कर रहे थे, अपने अधिकारों की बात कर रहे थे, जबकि सबसे बड़े लोकतंत्र की हत्या तो कांग्रेस ने आपातकाल लगाकर की थी, जिनको ये आज भाई-भाई कहकर संगठित होने का काम कर रहे हैं। ...(**व्यवधान**)... दूसरी बात यह है कि अभी एक माननीय सदस्य ने सदन में यह कहा था कि दिल्ली की विजय से केन्द्र की सरकार विचलित हो गई है। ...(**व्यवधान**)... महोदय, मैं आपको बताना चाहूंगी कि देश की करोड़ों जनता ने माननीय नरेन्द्र मोदी जी को देश का प्रतिनिधित्व करने का अवसर प्रदान किया है। ...(**व्यवधान**)... वे दिल्ली की विजय से विचलित नहीं हैं, बल्कि दिल्ली की आप सरकार की कार्यशैली से विचलित हैं, इनके भ्रष्टाचार से विचलित हैं, इनके कुकर्मों से विचलित हैं, दिल्ली की जनता के कल्याण के लिए विचलित हैं।

आज महाभारत के दृश्य की भी बात कही गई। मैं इनको भी बताना चाहूंगी कि महाभारत में एक दृश्य और है, एक वक्तव्य और कहा गया है कि जब-जब इस धरती पर अधर्म होगा, तब-तब धर्म की स्थापना के लिए भगवान को अवतार लेना पड़ेगा, धरती पर आना पड़ेगा। उसी प्रकार दिल्ली की आप सरकार के अधर्म को मिटाने के लिए मोदी जी को आना पड़ेगा, माननीय अमित शाह जी को आना पड़ेगा, संशोधन बिल लाना पड़ेगा और इस संशोधन बिल के आधार पर दिल्ली की आप सरकार के अधर्म को मिटाना पड़ेगा। ये केन्द्र की सरकार पर आरोप लगाते हैं, यह तो वही बात हुई,

"जिनके खोटे सिक्के नहीं चले बाजार में,
वे कमियां निकाल रहे हैं सोने के किरदार में।"

यह सोने का किरदार है, कितनी भी आग लगा लो, तपकर और निखर कर ही बाहर आएगा। महोदय, मैं इस बिल का पुरजोर समर्थन करती हूं तथा माननीय प्रधान मंत्री और गृह मंत्री जी को दिल्ली की इस विशेष परिस्थिति को ध्यान में रखकर, गंभीरतापूर्वक इस बिल को लाने के लिए बहुत-बहुत धन्यवाद देती हूं और अंत में इतना जरूर कहना चाहती हूं,

"धारा 370 को हटाकर, देश को जोड़ने वाले हैं हम,
अब आपकी नीतियों से देश टूटने नहीं देंगे,
ये प्रधान मंत्री और गृह मंत्री कुछ और हैं जनाब,
ये आपको दिल्ली लूटने नहीं देंगे, ये आपको दिल्ली लूटने नहीं देंगे।"

बहुत-बहुत धन्यवाद।

श्री सभापति : माननीय सदस्य श्री रामदास अठावले।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : सभापति महोदय, इस सभागृह में बहुत ही important बिल पर चर्चा हो रही है। भारत के संविधान ने केन्द्र की सरकार को जो अधिकार दिए हैं, उन अधिकारों को दिल्ली सरकार द्वारा छीनने की कोशिश हो रही थी। इसीलिए अमित शाह जी को यह बिल लाना पड़ा है। डा. बाबा साहेब भीमराव अम्बेडकर जी ड्राफ्टिंग कमेटी के चेयरमैन थे, यहीं सेंट्रल हॉल में रोज़ संविधान सभा होती थी और उसमें दिल्ली केन्द्र शासित थी। केन्द्र सरकार को दिल्ली की सरकार को हैंडल करने का पूरा अधिकार होना चाहिए। यह संविधान सभा ने पास किया है। मैं कांग्रेस वालों से पूछना चाहता हूं कि वे क्यों आप सरकार को सपोर्ट कर रहे हैं? आप संविधान को मानने वाले लोग हैं, ऐसा आप बोलते हैं। आपने 70 साल तक राज किया है, जब आपका राज था तब भी अधिकार आपके पास थे, जब आपकी सरकार थी, तब अधिकार आपके पास थे, दिल्ली में जब बीजेपी की सरकार थी तब भी अधिकार केन्द्र सरकार के पास थे, जब दिल्ली में कांग्रेस की सरकार थी, तब भी अधिकार केन्द्र सरकार के पास थे। आम आदमी पार्टी को दिल्ली में बहुमत मिला, यह बहुत अच्छी बात है, केजरीवाल जी हमारे अच्छे मित्र हैं, अन्ना हजारे साहब ने भ्रष्टाचार के खिलाफ आंदोलन शुरू किया, उसी आंदोलन में वे भी रहे, उसके बारे में हमारे मन में बड़ा आदर है कि भ्रष्टाचार के खिलाफ आपने आंदोलन किया। लेकिन मैं आपको इतना बताना चाहता हूं,

"अमित भाई का इतना अच्छा आ गया है बिल,
लेकिन सामने वालों को हो रहा है फील,
नरेन्द्र मोदी जी के पास है बहुत ही अच्छी विल,
लेकिन दिल्ली में हो रही है दारू के ठेके की डील,
माननीय नरेन्द्र मोदी जी और अमित शाह जी की
बहुत ही अच्छी बन गई है जोड़ी,
फिर कांग्रेस वालों की और आप वालों की कैसे आगे जाएगी गाड़ी।

नरेन्द्र मोदी जी जानते हैं जनता की नाड़ी, इसलिए बढ़ाई है मैंने दाढ़ी।"

...(**व्यवधान**)...

सभापति महोदय ,यह बिल बहुत ही important है। भारत के संविधान की रक्षा करने वाला यह बिल है। मैं सभी सामने वालों को बताना चाहता हूं कि आप सब लोग एक साथ आए हैं, यह अच्छी बात है। मैं भी आपके साथ था, अब मैं नहीं हूं, आप क्यों उनके साथ जाते हैं? ठीक बात है, आप सब लोग एक साथ आए हैं, लोकतंत्र में आपको अधिकार है। लोकतंत्र में आपको हमें हराने का अधिकार है, हमें आपको हराने का अधिकार है। आप इन्हें हराते-हराते सत्ता पर बैठे हैं, अब नरेन्द्र मोदी जी सत्ता में आए हैं, नरेन्द्र मोदी जी किसी का विरोध नहीं करते हैं। ...(**व्यवधान**)...

DR. V. SIVADASAN (Kerala): Sir, he is not speaking on the Bill. *...(Interruptions)...*

श्री रामदास अठावले : नरेन्द्र मोदी जी बाबा साहेब का संविधान बदलने वाले नहीं हैं। नरेन्द्र मोदी जी बाबा साहेब के संविधान की रक्षा करते हैं। ...(**व्यवधान**)... इसीलिए मैं आपको ...(**समय की घंटी**)...

श्री सभापति: ऑनरेबल मिनिस्टर...

श्री रामदास अठावले : यह जो बिल है, इस पर आप लोग बिना मतलब हंगामा कर रहे हैं। आप हंगामा करते-करते उधर ही बैठो, हम इधर बैठने वाले हैं। इसीलिए शांति से चर्चा होनी चाहिए, एक-दूसरे की बात सुननी भी चाहिए। सर, जब से आप आये हैं, आप सबको डांटते भी हैं, सबसे प्यार भी करते हैं। आप हाउस भी चला रहे है, बहुत अच्छी बात है। हाउस भी चलना चाहिए और 2024 में नरेन्द्र मोदी जी की सरकार भी चलनी चाहिए। इसका मतलब है कि हमारी सरकार भी चलेगी। इसीलिए मेरी जो रिपब्लिकन पार्टी ऑफ इंडिया है, मैं अपनी पार्टी की तरफ से इस बिल का समर्थन करता हूं। मैं अपोजिशन को भी आह्वान करना चाहता हूं कि आप लोगों को भी इस बिल का समर्थन करना चाहिए। यह विधेयक सर्व सम्मति से पास होना चाहिए, यह मैं आपसे अपील करता हूं। जय भीम, जय भारत!

MR. CHAIRMAN: Hon. Members, as per the List of Business, the Statutory Resolution Disapproving the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 was listed in the name of 12 hon. Members. As per practice and parliamentary conventions, the names of the listed Members are called by the Chair successively and the Member who moves the Resolution becomes the mover of the Resolution and the rest of the names thereafter become infructuous. The mover of the Resolution also gets the right to reply after participation of Members in the Discussion.In the instant case, Shri A.D. Singh has moved the Statutory

Resolution, and, therefore, I now call upon Shri A.D. Singh to reply to the discussion. Thereafter, the hon. Minister will reply to the debate. Shri A.D. Singh.

SHRI A.D. SINGH (Bihar): Sir, with your permission, I have already moved the Statutory Resolution. I will start with the Constitution Bench judgment in the matter of D.C. Wadhwa *versus* State of Bihar. It held that the power of the executive to promulgate an Ordinance should not be perverted to serve the political ends.

I heard the debate from both the sides, from our side and from the side of the Ruling Party. It reminds me of the BJP saying that they are a party with a difference. Hence, I congratulate the hon. Home Minister. You have brought a similar Bill with a change which has never occurred in any democratic set-up. I will not repeat many things that Singhvi*ji* has said or Chidambaram*ji* has said and what many other Members have said because it will be too repetitive. My question to the hon. Home Minister is this. What is the sanctity of a party manifesto? A party manifesto says that if we come to power, we will try to fulfill the aspirations of the people. The Bill is peculiar. The triple chain, about which many of our colleagues in the Opposition have said, means that it will be the work of the Lieutenant Governor and the Union Home Ministry to implement the manifesto of the Aam Aadmi Party. It is very clear that bureaucrats will not listen to the Chief Minister and his people. In any case, I have a very low opinion of the IAS in this country. A whole lot of my friends have been at the helm of affairs. I don't want to name them. The steel frame of British imperialism is not even the plastic frame of Indian democracy. Besides, the IAS is such that it denotes three things -- I am sure; I am safe; and I agree, Sir. Instead of being subservient to the social goals of the society, they are normally subservient to all the legal and no-so-legal acts of the Ruling Party whether it is our side or whether it is that side. It is a very peculiar situation. The Ruling Party and we also talk about democratic values that were enshrined in Bihar's Licchavi dynasty. We shout all over the world that we are the largest democracy. One of the lady Members from the Ruling Party just mentioned that they did a great job by abolishing Article 370. But let me brief the House that under the Congress Rule and even under Atal *ji*'s leadership, Article 370 was diluted so much that it only remained a piece of paper. Unless we win the hearts of the people of Jammu and Kashmir, nothing will happen. After four years, we are still keeping people under house arrest there. I do not know whether we want to serve as a democratic nation or we want to finish the democratic sentiments.

MR. CHAIRMAN: Please conclude.

SHRI A.D. SINGH: One of our senior Ministers talked about how much money they were giving for different things to the Delhi Government. Unfortunately, they never tell us that in the last nine years, they have written off Rs.12 lakh crore of corporate debt. That money could have been used for enhancing irrigation facility, welfare schemes and making cold chain. But nothing is there.

MR. CHAIRMAN: Please conclude.

SHRI A.D. SINGH: Let me speak, Sir.The Resolution is mine; hence, give me the opportunity to speak. Who were these corporates? Sometimes, banks don't do proper due diligence. I come from Bombay as an industrialist, have lunch or dinner with the relevant people and take out Rs.10,000 crore. Amount of Rs.12 lakh crore is a lot. I saw the list. After recovery, it was Rs.12 lakh crore. In most of the cases, the recovery was just ten per cent. So, I do not know in which direction you are going. *...(Interruptions)...* One minute! *...(Interruptions)...* Allow me to speak. *...(Interruptions)...*

MR. CHAIRMAN: Hon. Member, you are getting into irrelevance. *...(Interruptions)...* Confine to the subject. . *...(Interruptions)...*

SHRI A.D. SINGH: Sir, I am just concluding. *...(Interruptions)...*

MR. CHAIRMAN: It is expected of a senior Member like you to confine to the focus area and conclude.

SHRI A.D. SINGH: I am focusing on the Bill only. *...(Interruptions)...* On the one side, we are saying that we will become the third largest economy and, on the other side, we are feeding 800 million people. So, we have two Indias. We have to see the other India, not the rich India but the poor India.

MR. CHAIRMAN: Would you confine to your Resolution?

SHRI A.D. SINGH: On the Bill, many Members from our side have spoken. So, I don't want to be repetitive.

MR. CHAIRMAN: You confine to the Resolution. It is straight and simple. You have to confine to that.

SHRI A.D. SINGH: Okay. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Amit Shah to reply to the discussion.

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : माननीय सभापति महोदय, आज जो बिल लेकर मैं इस महान सदन के सामने उपस्थित हुआ हूं, उस बिल की चर्चा में, डा. अभिषेक मनु सिंघवी जी से लेकर श्रीमान अठावले जी तक, 34 सम्माननीय सदस्यों ने अपने-अपने विचार रखे। चर्चा के समय सभी माननीय सदस्यों ने अपनी-अपनी समझ के हिसाब से पक्ष और विपक्ष, दोनों में विचार रखे।

माननीय सभापति महोदय, मैं आपके माध्यम से पूरे सदन को आश्वस्त करना चाहता हूं कि इस बिल का उद्देश्य केवल और केवल दिल्ली में सुचारू रूप से, भ्रष्टाचार विहीन और लोकाभिमुख शासन है। अब किसी को भ्रष्टाचार विहीन और लोकाभिमुख शासन होने में विरोध है, तो उसका तो मेरे पास कोई जवाब नहीं है। मगर मैं आप सभी को इतना जरूर आश्वस्त करना चाहता हूं कि इस बिल के एक भी प्रावधान से, मान्यवर, मैं फिर से कह रहा हूं, इस बिल के एक भी प्रावधान से पहले जो व्यवस्था थी, जब इस देश में कांग्रेस की सरकार थी, उस व्यवस्था में किंचित मात्र भी परिवर्तन नहीं हो रहा है।

मान्यवर, मैं आज जो बिल लेकर आपके सामने उपस्थित हुआ हूं, इसका मूल उद्देश्य महामहिम राष्ट्रपति जी के 19 मई, 2023 के, राष्ट्रीय राजधानी क्षेत्र, दिल्ली में सेवाओं के प्रशासन और प्रबंधन से जुड़े अध्यादेश से, जो उन्होंने प्रख्यापित किया था, बनी हुई व्यवस्था के स्थान पर विधि द्वारा बनी हुई व्यवस्था को प्रस्थापित करना है। इसी मूल उद्देश्य से यह बिल लाया गया है। मैं माननीय सदस्यों की सारी बातों का डिटेल में जवाब दूंगा - यह बिल क्यों लाना पड़ा, अध्यादेश लाने की जल्दी क्या थी, यह बिल कैसे संविधान सम्मत है या यह बिल कैसे सुप्रीम कोर्ट की जजमेंट को किसी भी एंगल से, किसी भी तरह से वायलेट नहीं करता है, इन सारे प्रश्नों का जवाब मैं जरूर दूंगा।

माननीय महोदय, चूंकि इस सदन ने इतनी लम्बी चर्चा की है, इसलिए मैं थोड़े शब्दों में दिल्ली की स्थिति को जरूर इस सदन के सामने रखना चाहूंगा। मान्यवर, दिल्ली कई मायनों में सभी राज्यों से अलग प्रदेश है, क्योंकि यहाँ संसद भवन भी है, कई सारे इंस्टीट्यूशंस का स्टेटस एन्जॉय करने वाली संवैधानिक हस्तियाँ यहाँ विराजमान होती हैं। यहाँ सुप्रीम कोर्ट है, एम्बैसीज़ हैं और दुनिया भर के राष्ट्राध्यक्ष चर्चा करने के लिए यहाँ पर बार-बार आते हैं। मान्यवर, इसीलिए दिल्ली को यूनियन टेरिटरी बनाया गया है। स्टेट लिस्ट के मुद्दों पर यहाँ की सरकार को सीमित मात्रा में अधिकार दिये गये हैं। दिल्ली असेम्बली के साथ, मगर सीमित अधिकारों के साथ, एक यूनियन टेरिटरी है। इसलिए आगे से जिसको भी दिल्ली में चुनाव लड़ना है, उसे दिल्ली के इस एक कैरेक्टर को समझना चाहिए।

मान्यवर, जब मैं पंचायत का चुनाव लड़ता हूँ और पार्लियामेंट के अधिकारों की माँग करता हूँ, तो संवैधानिक रूप से ये पूरे नहीं हो सकते। हम जब दिल्ली के एमएलए का चुनाव लड़ते हैं या चीफ मिनिस्टर के पद की दावेदारी करते हैं, तब हमें मालूम होना चाहिए कि यह एक यूनियन टेरिटरी है। सपना तो मुझे कोई भी आ सकता है, मगर मैं जो चुनाव लड़ता हूँ, उसके हिसाब से भी वे स्वप्न पूरे हो सकते हैं। अगर देश का प्रधान मंत्री बनना है, तो संसद का चुनाव लड़ना पड़ता है - वह दिल्ली के एमएलए के चुनाव से नहीं होगा।

माननीय सभापति महोदय, मैं ज़रा दिल्ली के शासन का इतिहास भी बताना चाहता हूँ। स्वतंत्रता पूर्व भी दिल्ली कई सालों से किसी न किसी प्रकार से देश की सत्ता का केन्द्र रही, राजधानी रही। अगर नजदीक के भूतकाल में चले जाइए, तो 1911 में दिल्ली तहसील और महरौली थाना, इन दोनों को अलग करके राजधानी बनाया गया। बाद में वर्ष 1919 और 1935 के अधिनियमों में उस वक्त की ब्रिटिश सरकार ने दिल्ली को Chief Commissioner's Province माना। स्वतंत्रता के समय में जब संविधान बनाने की प्रक्रिया शुरू हुई, उस वक्त दिल्ली के स्टेटस के बारे में पट्टाभि सीतारमैया और बाबा साहेब अम्बेडकर की एक कमेटी बनी और ड्राफ्टिंग कमेटी ने दिल्ली की स्थिति को लेकर विस्तृत विचार-विमर्श किया। माननीय सभापति महोदय, पट्टाभि सीतारमैया समिति ने दिल्ली को लगभग राज्य स्तर का दर्जा देने की सिफारिश की थी। उसी कमेटी की चर्चा के वक्त पंडित नेहरू, सरदार पटेल, सी. राजगोपालाचारी, डा. राजेन्द्र प्रसाद और स्वयं डा. अम्बेडकर जैसे नेताओं ने इसका अलग-अलग तर्क देकर विरोध किया था। मान्यवर, 1949 में संविधान के अंतिम मसौदे के साथ संविधान सभा के अध्यक्ष को भेजी गयी डा. अम्बेडकर की रिपोर्ट का मैं एक पैरा पढ़ना चाहता हूँ। "जहाँ तक दिल्ली का सवाल है, हमें ऐसा लगता है कि भारत की राजधानी के रूप में शायद ही किसी स्थानीय प्रशासन के अधीन दिल्ली को रखा जा सकता है। संयुक्त राज्य अमेरिका में संसद राजधानी के सम्बन्ध में पूर्ण विधायी शक्ति का अधिकार रखती है, आस्ट्रेलिया में भी ऐसा है।" आगे अम्बेडकर जी की रिपोर्ट कहती है कि, "किसी विशेष क्षेत्र के मामले में क्या किया जाना है, यह राष्ट्रपति अपने आदेश द्वारा निर्धारित करेंगे, निःसंदेह वह अन्य मामलों की तरह इसमें भी जिम्मेदार मंत्रियों की सलाह पर काम करेंगे। यदि वे चाहें तो दिल्ली में एक उपराज्यपाल रख सकते हैं व आदेश द्वारा एक स्थानीय विधायिका भी बन सकती है और इसके संगठन एवं शक्तियों का प्रावधान संसद कर सकती है।

मान्यवर, श्रीमान् मनोज जी ने कहा कि मैं कोटेशन को पढ़ाता हूँ। मनोज जी, अगर इसी प्रकार के कोटेशन का इंटरप्रेटेशन आप जेएनयू में पढ़ाते होंगे, तो विद्यार्थियों की बुरी गत होती होगी। **...(व्यवधान)...** मान्यवर, कोटेशन का रेफरेंस कई मायनों में बदलता है, मगर भौगोलिक स्थिति और राजधानी का अस्तित्व, यह तो आज भी वही है। यह जो रिपोर्ट है, वह इसलिए दिल्ली को पूर्ण राज्य बनाने के साथ सहमत नहीं थी कि दिल्ली राजधानी क्षेत्र है। मनोज जी, जरा सदन को समझा दें कि क्या आज दिल्ली राजधानी नहीं है या आज दिल्ली की राजधानी का महत्व समाप्त हो चुका है! मनोज जी, कुछ ऐसे भी क्वोटेशन्स होते हैं, जो पृथ्वी के अंत तक सत्य सनातन होते हैं, बदलते नहीं हैं।

मान्यवर, स्वतंत्रता के बाद Government of Part C States Act, 1951 से दिल्ली को विधान सभा दी गई, किंतु विधान सभा की शक्तियाँ सीमित एवं संसद के कानून के तहत रखी गईं। यह भी सोच-समझ कर किया गया। वर्ष 1956 में राज्य पुनर्गठन आयोग की सिफारिशों के आधार

पर दिल्ली में विधान सभा को भंग कर दिया गया और दिल्ली को संघ शासित प्रदेश बना दिया गया। लगभग तीन दशक तक यह व्यवस्था चलती रही। 1987 में सरकारिया कमेटी बनी, जो बाद में बालकृष्णन कमेटी में परिवर्तित हुई और उसमें 1991 में 69वाँ संविधान संशोधन करके संविधान में धारा 239(एए) डाली गई और दिल्ली को विशेष दर्जा दिया गया। मैं इस बात पर पूरे सदन का ध्यान आकृष्ट करना चाहता हूँ कि दिल्ली के reference में जब भी संविधान का जिक्र करते हैं दिल्ली के शासन के लिए मिले हुए अधिकारों के लिए, तब संविधान में धारा 239(एए) को पढ़ना होगा, क्योंकि यह विशेष धारा है, जो यूटी राजधानी क्षेत्र को व्याख्यायित करती है और उसकी शासन संबंधी सभी व्यवस्थाओं को इसमें वर्णित किया गया है। अब इसमें आप यहाँ पर ऐसा भाषण करेंगे कि आज दिल्ली की बारी है, कल ओडिशा की है, आज दिल्ली की बारी है, कल आंध्र प्रदेश की है, आज दिल्ली की बारी है, कल फलां राज्य की है - कोई संसद सदस्य ऐसी बातें सुन कर अपना मत नहीं बदलेगा, राघव जी। आप जरा भी चिंता नहीं कीजिए। ऐसा नहीं है कि सिर्फ आप पढ़ सकते हैं, सभी लोग पढ़ सकते हैं, सभी लोग समझते हैं और सभी लोग चीजों को जानते भी हैं। सभी लोग जानते हैं कि इस प्रकार के बदलाव किसी राज्य में नहीं हो सकते, ये यूटी में ही हो सकते हैं। मगर इसमें राज्य और यूटी की प्रॉब्लम नहीं है। हम यूटी में हैं, यूटी का चुनाव लड़े हैं और राज्य की पावर एन्जॉय करना चाहते हैं - यह प्रॉब्लम है। मान्यवर, इस प्रॉब्लम का कोई जवाब भारत सरकार के पास नहीं है, दिल्ली की जनता के पास भी नहीं है, इस सदन के पास भी नहीं है, बल्कि इन्हें अपनी मानसिकता को ही बदलना पड़ेगा, सीमित करना पड़ेगा, संयत करना पड़ेगा, तब जाकर इसका रास्ता निकलेगा।

मान्यवर, बाद में यह हुआ कि 1991 से 2015 तक ऊपर-नीचे, यानी, कई बार एक दल की सरकार आई, कई बार विपक्ष की सरकार आई। मैं बहुत जिम्मेदारी के साथ यह बताना चाहता हूँ कि इस बिल से ट्रांस्फर-पोस्टिंग की सेवाओं के काम के लिए जो अधिकारों का वर्णन किया गया है - ये सारे अधिकार प्रैक्टिस में यहीं पर ऐसे ही चलते थे। 1991 से लेकर 2015 के बीच मदनलाल खुराना जी मुख्य मंत्री रहे, फिर साहिब सिंह वर्मा जी मुख्य मंत्री बने, फिर थोड़े समय के लिए स्वर्गीय सुषमा स्वराज जी मुख्य मंत्री बनीं, फिर शीला दीक्षित जी मुख्य मंत्री बनीं, मगर किसी का केन्द्र सरकार से झगड़ा नहीं हुआ, क्योंकि ये सब लोग विकास करना चाहते थे, ये सब पावर नहीं लेना चाहते थे। मान्यवर, उस वक्त कई बार काँग्रेस की सरकार थी और हमारी सरकार ऊपर रही, कई बार हमारी सरकार नीचे थी, काँग्रेस की सरकार ऊपर रही, लेकिन ट्रांस्फर-पोस्टिंग के लिए कभी झगड़ा नहीं हुआ। उस वक्त इसी व्यवस्था से निर्णय होते थे और किसी मुख्य मंत्री को कोई तकलीफ नहीं थी। मगर 2015 में एक आंदोलन के आधार पर बनी हुई सरकार आई और फिर कई सदस्यों ने बताया कि केन्द्र सरकार पावर हाथ में लेना चाहती है। महोदय, केन्द्र सरकार को पावर हाथ में लेने की जरूरत नहीं है, 130 करोड़ जनता की कृपा से हमें पावर भारत की जनता ने ही दे दी है। हमें यह अधिकार भारत की जनता ने दिया है और कई राज्यों में, पूर्ण राज्यों में भारतीय जनता पार्टी की पूर्ण बहुमत की सरकार चल रही है। हमें कोई पावर लेने की जरूरत नहीं है। हम यह बिल केन्द्र के पास पावर लाने के लिए नहीं लाए, बल्कि केन्द्र की दी हुई पावर पर दिल्ली, यूटी की सरकार अतिक्रमण करती है, इसको वैधानिक रूप से रोकने के लिए लाए हैं। मान्यवर, शब्दों के श्रृंगार से असत्य को सत्य नहीं बनाया जा सकता है। ऑक्सफोर्ड की डिक्शनरी के लंबे-चौड़े सुंदर-सुंदर अंग्रेजी शब्दों को बोलने से असत्य, सत्य नहीं हो जाता है। मैं सबको बताना

चाहता हूँ कि कोई भी इसका विरोध कर रहा हो, मगर सत्य यह है कि 1991 से लेकर 2015 तक यही व्यवस्था चलती थी, इसमें हमने कोई फर्क नहीं किया है। मान्यवर, मैं यह बात इसलिए कहना चाहता हूँ, क्योंकि नई व्यवस्था आई है। कई सदस्यों ने कहा है कि मैं तो बोलना चाहता हूँ, लेकिन कहा गया है, इसलिए रिपीट करता हूँ कि दिल्ली में अराजकता फैलाने का काम शुरू हो गया है। मान्यवर, हमें शासन-व्यवस्था के एक फ्रेमवर्क में चलना पड़ता है। अगर मैं मंत्री हूँ और मंत्री होने के नाते मेरे पास अधिकार हैं, तो दायित्व भी हैं। मैं किसी और के अधिकार का हनन नहीं कर सकता हूँ। मान्यवर, कई बार ऐसी व्यवस्थाएं आईं, जिनके बारे में मैं बाद में बात करूँगा। अभी चिदम्बरम जी खड़े हो गए थे। जब वे होम मिनिस्टर थे, तब क्या हुआ था? उन्होंने फाइल पर क्या लिखा है, मेरे पास वह भी है। मैं आपको वह बताऊँगा, परंतु मैं स्पष्टता से इतना ही कहना चाहता हूँ कि 1991 के 2015 तक यह व्यवस्था जस की तस थी, जिसे बदलने के लिए दिल्ली सरकार द्वारा 2015 में कई परिपत्र लाए गए, जिसे nullify करने के लिए भारत सरकार ने सेवाओं को लेकर एक परिपत्र इश्यू किया था। उसे उच्च न्यायालय में चुनौती दी गई। उच्च न्यायालय में भारत सरकार के पक्ष में फैसला आया। फिर उसे सर्वोच्च न्यायालय की खंडपीठ को रेफर कर दिया गया। 2018 में सर्वोच्च न्यायालय की खंडपीठ ने एक आदेश दिया, जिसका सार है कि मंत्रिपरिषद के अधिकारों को सर्वोच्च न्यायालय ने प्रतिस्थापित किया है। मान्यवर, वह दो जजेज़ की बैंच के पास गया, लेकिन वहाँ पर सहमति नहीं बनी और उसे फिर से खंडपीठ को रेफर कर दिया गया। 11 मई को सर्वोच्च न्यायालय की खंडपीठ ने सेवाओं के मामले में अपना निर्णय दिया। यह जो निर्णय दिया गया है, इसमें सर्वोच्च न्यायालय ने यह तय किया है कि भारतीय संघ को केवल तीन विषयों, पुलिस, पब्लिक ऑर्डर और लैंड पर ही कार्यकारी अधिकार प्राप्त हैं। सेवाओं का अधिकार दिल्ली सरकार के पास रहता है। हालांकि अनुच्छेद 239 एए को क्वोट करके, उसी जजमेंट में यह कहा गया कि "संसद को दिल्ली राजधानी क्षेत्र के सभी विषयों पर और किसी भी क्षेत्र पर कानून बनाने का अधिकार है।"

मान्यवर, जो लॉयर होते हैं, वे बातों को बहुत खूबसूरत तरीके से रखने में माहिर होते हैं। एक ही अधिवक्ता एक बार एक धारा को डिफेंड करता है, तो वही अधिवक्ता दूसरी बार उसी धारा का विरोध करता है। हमें ऐसी महारथ हासिल नहीं है। हम तो सार्वजनिक जीवन के छोटे-से कार्यकर्ता हैं, इसलिए जो सच होता है, वही बोलते हैं।

मान्यवर, मैंने अभिषेक मनु सिंघवी जी को ध्यान से सुना। उन्होंने क्या किया, यह उन्हें सब मालूम है। मैं मानता हूँ कि उन्हें मालूम ही होगा, वे बड़े विद्वान वकील हैं। उन्होंने अनुच्छेद 239एए (7)(ए) को पढ़ा, जिसके तहत संसद को केंद्र सरकार के प्रावधानों को इफेक्ट देने या सप्लिमेंट करने के लिए कानून बनाने का पूरा अधिकार है। यह उन्होंने पढ़ा, मगर वे इसके ऊपर का अनुच्छेद 3बी में नहीं गए। मैं अब पढ़ता हूँ कि 3बी क्या है। अनुच्छेद 239 एए में दिल्ली के विषय में विशेष प्रावधान किए गए हैं, जिनके तहत दिल्ली विधान सभा सहित संघ शासित प्रदेश है। इसके 239 एए (3)(बी) के अनुसार, दिल्ली एक संघ राज्य क्षेत्र है या पूरा राज्य क्षेत्र है या उसके किसी भी भाग के बारे में उससे संबंधित किसी भी विषय पर कानून बनाने का अधिकार संसद का अधिकार है। मैं विनम्रता से इतना ही पूछना चाहता हूँ कि किसी भी विषय पर आता है, तो इसमें सर्विसेज़ आता है या नहीं आता है? सर्विस विषय है या नहीं है? मान्यवर, यह सदन यह भी ध्यान से सुने कि इससे आगे जाकर, 239AA(3)(c) के अनुसार, संसद को राष्ट्रीय राजधानी क्षेत्र

दिल्ली की विधान सभा द्वारा बनाये गये किसी भी कानून को संशोधित करने का, उसका स्वरूप बदलने का या उसको निरस्त करने का भी अधिकार दिया गया है। मान्यवर, यह हम लेकर नहीं आए हैं। यह कौन लाया है? आज जो राजनीतिक ज़रूरियात के कारण आप पार्टी की गोदी में बैठी है, वह कांग्रेस पार्टी यह संविधान संशोधन लेकर आई थी। यह हम लेकर नहीं आए हैं। अगर दिल्ली के अधिकारों का किसी ने हनन किया है, दिल्ली की असेम्बली के अधिकारों का किसी ने हनन किया है, तो मान्यवर ...(**व्यवधान**)...

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I have a point of order. *...(Interruptions)...* It is an unparliamentary word. *...(Interruptions)...* I have a point of order. *...(Interruptions)...*

श्री अमित शाह : माननीय सभापति जी, इनको करने में तकलीफ नहीं हुई, सुनने में क्यों तकलीफ होती है? ...(**व्यवधान**)... करते हैं तो सुनना पड़ेगा। ...(**व्यवधान**)... मैं फिर से रिपीट करना चाहता हूँ। ...(**व्यवधान**)... मान्यवर, केवल और केवल राजनीतिक स्वार्थ के कारण आप पार्टी का appeasement करने के लिए ये अपने ही लाए हुए कानून का विरोध कर रहे हैं। ...(**व्यवधान**)...

SHRI SHAKTISINH GOHIL: Sir, I have a point of order. The Minister cannot use those words. *...(Interruptions)...* I am on a point of order. *...(Interruptions)...* Listen to me, Sir. *...(Interruptions)...* I am on a point of order. *...(Interruptions)...* The Minister cannot use this word. *...(Interruptions)...*

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : सर, आप प्वाइंट ऑफ ऑर्डर पर ...(**व्यवधान**)...

श्री अमित शाह : माननीय सभापति जी, ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Minister, just a minute. *...(Interruptions)...* Would you please raise your point of order?

श्री शक्तिसिंह गोहिल : सर, मैं प्वाइंट ऑफ ऑर्डर पर आता हूँ। Our Rule says, unparliamentary word cannot be used in this House. We have the book with the list, और उसी लिस्ट के हिसाब से किसी पार्टी को किसी के साथ जाने पर यह कहना कि "उसकी गोदी में बैठी है" यह वर्ड अनपार्लियामेंटरी है। ...(**व्यवधान**)...कल हम भी बोलेंगे। ...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, please take your seats. *...(Interruptions)...* All of you, please take your seats. *...(Interruptions)...*

श्री शक्तिसिंह गोहिल : आप डेकोरम में विश्वास करते हैं ...(**व्यवधान**)...अगर आप डेकोरम कहते हैं तो वह डेकोरम हम भी मेंटेन करना चाहते हैं।...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Member, I have heard your point of order. *...(Interruptions)...* One second. *...(Interruptions)...* You are not to make a speech. I have heard your point of order. I reject your point of order. Take your seat. *...(Interruptions)...*

श्री अमित शाह : माननीय सभापति जी, यहाँ पर बहुत सारे सदस्यों ने बड़ी-बड़ी दुहाइयाँ दीं। संविधान की दुहाइयाँ दीं, डेमोक्रेसी की दुहाइयाँ दीं और अदालत के फैसले का सम्मान करने की दुहाइयाँ दीं। माननीय सभापति जी, मैं इनसे बहुत विनम्रतापूर्वक कहना चाहता हूँ। मैं सबसे पहले अदालत के फैसले की बात करता हूँ। अदालत के फैसले की अवमानना तब होती है, जब अदालत ने किसी भी प्रकार का स्थगन आदेश दिया हो। इसमें स्थगन आदेश माँगा गया था, अदालत ने दिया नहीं है। दूसरी बात, अदालत के फैसले की अवमानना तब होती है, जब हम अदालत के फैसले के विरुद्ध कोई बिल लेकर आते हैं। यहाँ अदालत ने अपने फैसले में स्वयं कहा है कि दिल्ली संघ राज्य के लिए देश की संसद किसी भी प्रकार का कानून बना सकती है।

माननीय सभापति जी, मैं सर्वोच्च अदालत के प्रति अति विनम्रता रखते हुए बताता हूँ कि कई फैसले ऐसे होते हैं, जो कानून की interpretation करते वक्त अदालत देती है, मगर आज की जनभावनाओं के अनुरूप वे नहीं पाए जाते हैं। आज़ादी से लेकर अब तक इसके ढेर सारे उदाहरण हैं, जिसमें संसद अदालत के फैसलों को बदलने के लिए कानून लेकर आए। मगर इस मामले में तो यह केस भी नहीं है। इस देश की संसद ने कई बार संविधान बदला, अदालत के फैसले की बात तो छोड़िए। अदालत के फैसले को neutralise करने के लिए संविधान के कई पैराग्राफ जोड़े गए हैं। यह संसदीय परंपरा है, जिसको अदालतों ने भी स्वीकार किया है। पहला संविधान संशोधन तब हुआ, जब पार्लियामेंट भी नहीं बनी थी। Constituent Assembly ने पहला संविधान संशोधन पारित किया था, तब से संविधान बदलने की प्रक्रिया चली है। मैं आपको बताता हूं कि हम संविधान में बदलाव इमरजेंसी लाने के लिए नहीं लाए हैं, हम संविधान में बदलाव उस वक्त की तत्कालीन राष्ट्रपति की सदस्यता जो चली गई थी, उसको पुनर्जीवित करने के लिए नहीं लाए हैं। इमरजेंसी लाकर लाखों डेमोक्रेटिक कार्यकर्ताओं को जेल में...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : महोदय, ...(**व्यवधान**)...

श्री अमित शाह : खरगे जी, आप सुनिए। ...(**व्यवधान**)... मैंने धैर्यपूर्वक सुना है। ...(**व्यवधान**)... कांग्रेस को लोकतंत्र पर बोलने का कोई अधिकार नहीं है।...(**व्यवधान**)... आप लोकतंत्र की क्या बात करते हैं।...(**व्यवधान**)...

MR. CHAIRMAN: Hon. Members, *...(Interruptions)...* please take your seat; nothing will go on record. *...(Interruptions)...* Hon. Members, the hon. Home Minister was

throughout present by and large and he heard everyone very patiently. Now, it is his right and duty as Home Minister to address the House. *...(Interruptions)...* Is something wrong? *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* Hon. Home Minister, please continue.

श्री अमित शाह : मान्यवर, मैं जल्दबाजी में प्रधान मंत्री की जगह राष्ट्रपति बोल गया था, इसलिए मैं फिर से रिपीट करना चाहता हूं। इस देश के पूर्व प्रधान मंत्री की सदस्यता बचाने के लिए हम यह बिल लेकर नहीं आए हैं, बल्कि संविधान की भावनाओं को संभालने के लिए हम यह बिल लेकर आए हैं। सर, जब इमरजेंसी लायी गई, उस वक्त हम बहुत छोटे थे।...(**व्यवधान**)..

.

श्री सैयद नासिर हुसैन (कर्नाटक) : आप बिल पर बोलिए।...(**व्यवधान**)...

श्री अमित शाह: यह बिल पर ही है।...(**व्यवधान**)... मान्यवर, जब ये लोग बिल पर चर्चा कर रहे थे, तब मुझे डेमोक्रेसी समझा रहे थे, तो अब मैं उनको डेमोक्रेसी समझा रहा हूं कि डेमोक्रेसी क्या है? इमरजेंसी के समय तीन लाख से ज्यादा राजनीतिक दलों के बड़े-बड़े नेताओं को जेल में डाल दिया गया था। ...(**व्यवधान**)... सारे अखबारों पर censorship लगा दी गई।...(**व्यवधान**)... इंडियन एक्सप्रैस को अपने संपादकीय को खाली रखना पड़ा और ये लोग डेमोक्रेसी की बात कर रहे हैं।

सभापति जी, इन्होंने पूछा कि आप अध्यादेश लाए थे, तो बहुत सुंदर क्रोनोलॉजी देश के मतदाताओं को गुमराह करने के लिए ली हुई थी। ...(**व्यवधान**)... मुझे इसका जवाब देना ही पड़ेगा और फिर से उनकी भावनाएं उद्वेलित होंगी, लेकिन मुझे जवाब देना ही पड़ेगा। महोदय, उन्होंने कहा कि 11 मई को फैसला आया, 17 मई को ऑर्डिनेंस लाया गया और 19 मई को सुप्रीम कोर्ट को छुट्टी पर जाना था, तब ऑर्डिनेंस को घोषित किया गया। सभापति महोदय, यह क्यों करना पड़ा, इसका मुझे justification देना चाहिए, क्योंकि इस विषय पर दो विरोध दर्ज हुए हैं। परंतु मैं उनसे यह कहना चाहता हूं कि ये मुद्दे कौन खड़े कर रहे हैं? जिनका पूरा जीवन सुप्रीम कोर्ट में वकालत करते-करते गया है, उन्हें यह भी मालूम नहीं है कि वेकेशन बैंच होती है। वेकेशन के अंदर भी अगर उचित लगे, तो मुख्य न्यायाधीश महोदय संवैधानिक खंडपीठ भी बना सकते हैं और स्थगन आदेश दे सकते हैं। वेकेशन के बाद क्या हुआ - ऑर्डिनेंस आ गया। वेकेशन के बाद चैंलेज किया और चैलेंज करके स्थगन आदेश मांगा। सुप्रीम कोर्ट ने नहीं दिया और आज भी नहीं दिया है, तो मैं बिल लेकर आया हूं। अब यह क्रोनोलॉजी का क्या मतलब है, यह बताइए। मगर यहां चर्चा करके एक भ्रांति खड़ी करना कि हमारे अधिकारों को लेने के लिए लालायित थे, तो मैं यह बताना चाहता हूं कि हम अधिकारों को लेने के लिए लालायित नहीं थे, हम तो दिल्ली की जनता के अधिकारों की रक्षा के लिए यह लाए हैं, हमें इसलिए जल्दी करनी पड़ी।

मान्यवर, मैं आगे बताता हूं कि यह जल्दी क्यों करनी पड़ी। मेरे पास भी एक क्रोनोलॉजी है। उसको धैर्य से सुनना चाहिए। मान्यवर, 11.05.2023 को यह फैसला आया। फैसला लगभग तीन-चार बजे के आसपास घोषित हुआ। मान्यवर, फैसला क्या था? फैसला यह था कि संवैधानिक खंडपीठ ने एक फाइंडिंग दी है। यह रेग्युलर बेंच के सामने जाएगा, रेग्युलर बेंच हियरिंग करेगी, बाद में इस पर आदेश पारित करेगी और तब जाकर यह फैसला लागू होगा।

फैसला तो अभी लागू भी नहीं हुआ है। श्रीमान राघव चड्ढा जी, जल्दबाजी किसे कहते हैं, यह मैं आपको बताता हूं। जल्दबाजी इसको कहते हैं कि अभी आदेश तो पारित भी नहीं हुआ था, पर एक नीति विषयक फैसला लिया। दो जजों की खंडपीठ द्वारा उसे सुनकर आदेश पारित किया जाना था, इसके बाद इम्प्लिमेंटेशन होना था। 11.05.23 को शाम को 5.30 बजे एक नोट सर्कुलेट कर दिया गया कि आज साढ़े पांच बजे तक पात्र अधिकारियों की सूची के साथ जो इस पद पर तैनात हो सके, सेक्रेटरी सर्विस के लिए एक नोट प्रस्तुत किया गया। ट्रांसफर करना भी चालू कर दिया। अभी तो दो जजों की खंडपीठ का जजमेंट भी नहीं आया और ट्रांसफर करना चालू कर दिया। सोशल मीडिया में घोषणा कर दी। अभी तो एप्लिकेशन मंगाई है, नोट मंगाया है। सोशल मीडिया पर कह दिया कि श्री आशीष माधवराव मोरे को बदल दिया गया है। आप कैसे बदलोगे? मान्यवर, इसके आगे मैं और बताना चाहता हूं। इसके बाद सतर्कता विभाग के मिनिस्टर ने सभी सहायक निदेशकों को आदेश दे दिया कि विशेष सचिव सतर्कता को रिपोर्ट न करिए, उनको डायरेक्ट रिपोर्ट कीजिए। अब जो मुझे एडमिनिस्ट्रेशन समझाते थे, मैं उनको समझाना चाहता हूं। ज्वाइंट डायरेक्टर लेवल का ऑफिसर सीधा मंत्री को रिपोर्ट करे - ऐसा कैसे हो सकता है? क्या यह एडमिनिस्ट्रेशन है? किसके साथ में खड़े रहे हो? दिल्ली की जनता को जवाब देना पड़ा। मान्यवर, इसके बाद सतर्कता विभाग के मंत्री जी ने 13 तारीख को आदेश दे दिया कि मैन्युअल के पैरा 2.22 का उल्लंघन किया, जिसमें विजिलेंस सेट-अप के कार्यबल सीवीओ के परामर्श से सगंठन के प्रमुख संगठन में प्रभावी सतर्कता प्रबंधन के लिए यह कार्यबल तैनात करने के निर्देश बनाने के लिए सूचना कर दी। अब मुझे यह समझ नहीं आता है कि अभी तो संवैधानिक खंडपीठ ने खंडपीठ को यह आदेश भेजा है, इंटरप्रेटेशन भेजी है। इस पर दो जजों की खंडपीठ ने सुनवाई करनी है और फिर जजमेंट देना है। यहां पूरा इम्प्लिमेंटेशन कर दिया गया। विज्ञान का नियम है कि विश्व में कोई भी चीज़ अकारण नहीं होती है। यह विजिलेंस विभाग को ही क्यों टारगेट बनाया गया? ट्रांसपोर्ट को नहीं बनाया गया, सफाई विभाग को नहीं बनाया गया, जल बोर्ड, जल विभाग को नहीं बनाया, रोड एंड बिल्डिंग को नहीं बनाया गया, सोशल वेलफेयर को नहीं बनाया गया। क्या ये सारे विभाग शासन के साथ जुड़े हुए नहीं हैं? किसी में जल्दी नहीं हुई, सिर्फ विजिलेंस में हुई। मैं सदन में इसका कारण बताना चाहता हूं कि विजिलेंस में जल्दी क्यों हुई। मान्यवर, इसके अंदर आबकारी घोटाले की, शराब घोटाले की फाइलें विजिलेंस में पड़ी थीं। मान्यवर, आधी रात को विजिलेंस डिपार्टमेंट खोल कर फाइलों की हेराफेरी करने की फरियाद दिल्ली पुलिस को मिली है। मान्यवर, केशव राव जी कहते थे कि हम तो न इनके साथ हैं, न उनके साथ हैं, न आप से जुड़ाव है, न उनसे जुड़ाव है। बीआरएस वालों का भी इस शराब घोटाले के साथ, आप पार्टी के साथ जुड़ाव है, इसीलिए आप वहाँ बैठे हैं। मान्यवर, एक फाइल आबकारी घोटाले वाली थी। मान्यवर, दूसरी फाइल थी, यहाँ पर एक शीश महल बना है, बहुत बड़ा शीश महल है।

SHRI DEREK O'BRIEN: Is this parliamentary? Sir, when we speak, you stop us. ...*(Interruptions)*...

श्री अमित शाह : एक मिनट, एक मिनट। ...(**व्यवधान**)... मान्यवर, शीश महल में असंसदीय क्या है? ...(**व्यवधान**)... अभी मैं आगे तो बोला ही नहीं हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: What is your objection? *...(Interruptions)...* What is the objection you are raising? *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, under Rule 258. *...(Interruptions)...*

MR. CHAIRMAN: Sorry, let us not make an issue out of non-issues. *...(Interruptions)...* Please take your seat. *...(Interruptions)...* Hon. Minister.

श्री अमित शाह : मान्यवर, मैं कहता हूँ कि शीश महल में क्या असंसदीय है, इस पर ज़रा खड़े होकर चर्चा करें। वैसे ही व्यवधान करने के लिए खड़े हो जाते हैं! ...(**व्यवधान**)... ज़रा समझाइए। ...(**व्यवधान**)... मान्यवर, मेरा निवेदन यह है कि ...(**व्यवधान**)... मान्यवर, मेरा निवेदन यह है कि इसमें असंसदीय क्या है, इस पर चर्चा की जाए। ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seats. *...(Interruptions)...*

श्री अमित शाह : मेरा निवेदन है ...(**व्यवधान**)...

MR. CHAIRMAN: Take your seats. *...(Interruptions)...* Mr. Derek O'Brien, you deliberately got up only to create disturbance. *...(Interruptions)...* Only to create disruption. It will not be accepted. *...(Interruptions)...*

AN HON. MEMBER: Sir, the Leader of the House *...(Interruptions)...*

सभा के नेता (श्री पीयूष गोयल) : सर, आपने पिछली बार भी इस विषय के ऊपर बड़ी गंभीरता बताई थी कि माननीय सदस्य इस सदन में यह जो थिएट्रिक्स करने का सिलसिला करते हैं, ...(**व्यवधान**)... अगर इनको हिम्मत है, ...(**व्यवधान**)... अगर इनका इरादा है, ...(**व्यवधान**)... शीश महल के ऊपर चर्चा करने का, तो हम अभी के अभी शीश महल के ऊपर चर्चा करने ...(**व्यवधान**)... शीश महल के ऊपर चर्चा करने के लिए तैयार हैं। ...(**व्यवधान**)... शीश महल के ऊपर पूरी चर्चा हो जाए। ...(**व्यवधान**)... जो लोग शीश महल के ऊपर ऑब्जेक्ट कर रहे हैं, ...(**व्यवधान**)...

MR. CHAIRMAN: Please take your seats. *...(Interruptions)...* Hon. Members, I was hearing the hon. Home Minister with total focus and there was nothing in the discourse of the hon. Home Minister which could have invited the kind of disruption which Mr. Derek O'Brien did. I urge the hon. Members. *...(Interruptions)...*We have

been decorous during the whole day. Don't act on a plan. Let us believe in the decorum. ...*(Interruptions)*... Hon. Home Minister now.

श्री अमित शाह : माननीय सभापति जी, जिसको निशाना बनाया गया, मुख्य मंत्री के नए बंगले पर हुए अवैध खर्चे के लिए और आवंटित की गई राशि से 6 गुणा ज्यादा खर्चे के लिए जाँच की फाइल भी उसी विजिलेंस के ऑफिस में थी। माननीय सभापति जी, माननीय सुप्रीम कोर्ट ने एक ऑर्डर दिया था कि सरकार के नहीं, अपनी पार्टी के प्रचार के लिए दिल्ली सरकार का जो खर्च हुआ है, वह 90 करोड़ रुपया दिल्ली सरकार से नहीं बल्कि 'आप' पार्टी से वसूल करके दिल्ली सरकार के खजाने में डाला जाए। इसकी जांच भी इसी विजिलेंस डिपार्टमेंट ने की थी।

मान्यवर, दिल्ली सरकार के पास लॉ एंड ऑर्डर नहीं है, इसका मतलब यह है कि पुलिस नहीं है, इंटेलिजेंस डिपार्टमेंट हो नहीं सकता है, मगर इन्होंने एक फीडबैक यूनिट बनाई और उस फीडबैक यूनिट से राजनीतिक जानकारियां इकट्ठी करनी शुरू कीं। इसके खिलाफ एक जांच चली और उस जांच की फाइल भी विजिलेंस डिपार्टमेंट ने दी।

मान्यवर, बीएसईएस और बीवाईपीएल, ये दो विद्युत वितरण कम्पनियां हैं, जिनका 21,000 करोड़ रुपया दिल्ली सरकार की तरफ बकाया है, यानी यह रुपया दिल्ली सरकार को उन्हें देना है, लेकिन उनको 2,000 करोड़ रुपये की पेमेंट कर दी गई। इसकी जांच भी चल रही है और उस जांच की फाइल भी इसी विजिलेंस डिपार्टमेंट के पास थी।

मान्यवर, आधी रात को जो इधर-उधर कागज़ खोजने का प्रयास किया गया है, वही इमरजेंसी थी। चिदम्बरम साहब को शायद यह बात मालूम नहीं थी, इसीलिए वे पूछ रहे थे कि क्या इमरजेंसी थी, तो मैं उन्हें बताना चाहता हूं कि यही इमरजेंसी थी। मान्यवर, अगर हम यह न करते तो सारे घोटालों की फाइलों को गुम करने का एक नया घोटाला रजिस्टर करना पड़ता, इसीलिए इमीडिएट्ली हमें ऑर्डिनेंस लाना पड़ा, जो संविधान सम्मत है। संविधान में ऑर्डिनेंस की व्याख्या और अधिकार ऐसी स्थितियों के लिए ही दिए गए हैं। सबको मालूम है कि जब ऑर्डिनेंस लेकर आते हैं, तो छः माह के अंदर या सदन जब सबसे पहले मिलता है, उस समय सदन के सामने उसको रखना पड़ता है, इसीलिए आज मैं इसको लाया हूं। अब इसमें गैर संवैधानिक क्या है, आप बताइए? आप पांच घंटे से इतनी * कर रहे हैं, आप ही बताइए कि इसमें गैर संवैधानिक क्या है?...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: इसको * नहीं बोलते।...(**व्यवधान**)... This is a debate. हम लोग यहां डिबेट कर रहे हैं, * नहीं रहे।

श्री अमित शाह : मान्यवर, एक सैकंड, खरगे साहब की बात सही है, * शब्द निकाल दीजिए। आप बार-बार रेपिटिशन के साथ इसको दोहरा रहे हैं, इसीलिए मैं यह बात कह रहा हूं। मान्यवर, खरगे साहब की बात सही है।

---

* Expunged as ordered by the Chair.

मान्यवर, अभी विधान सभा के अधिकारों की बात की जा रही थी। हम सब इस सम्माननीय सदन के सदस्य हैं। जब राष्ट्रपति महोदया सदन को आहूत करती हैं, तो उसके बाद इसका सत्रावसान भी होता है। सदन को चलाने की, इस संविधान की बनाई हुई एक कार्यरीति है, लेकिन पूरे देश में एक ही असेम्बली ऐसी है, जिसका आज तक कभी सत्रावसान ही नहीं हुआ। उसका सत्रावसान होता ही नहीं है, केवल स्पीकर साहब सदन को मुल्तवी कर देते हैं। जब कभी राजनैतिक भाषण करना होता है, तो सदन की बैठक बुलाकर, सदन को तीन घंटे चलाकर, उसे फिर से बन्द कर दिया जाता है। दिल्ली असेम्बली एक ऐसी असेम्बली है जिसका आज तक कभी सत्रावसान ही नहीं हुआ है। आप मुझे बताइए, क्या ऐसे चल सकता है?

माननीय सभापति जी, विधान सभा के Procedure and Conduct of Business Regulations, 1997 के नियम 70 में विधान सभा अध्यक्ष को सदन को स्थगित करने का अधिकार दिया गया है। इस अधिकार का देश की किसी भी असेम्बली के स्पीकर ने इस प्रकार से दुरुपयोग नहीं किया है, जिस प्रकार से दिल्ली में हुआ है। मैं इस पर कोई टिप्पणी करना नहीं चाहता हूं। विधान सभा को या संसद को स्थगित किए बिना चलाना, कभी सत्रावसान नहीं करना, वे हमेशा सैशन में ही रहेंगे, अगर यह सब उचित है, तो कांग्रेस पार्टी को जरूर इनका समर्थन करना चाहिए।

मान्यवर, अगर वे सैशन में ही रहेंगे, तो कानून कैसे बनाएंगे, क्योंकि इस तरह तो आप कैबिनेट बुला ही नहीं सकते। वहां की क्या स्थिति है, इसको आप समझिए, 2020 में दिल्ली विधान सभा में सत्रों की संख्या कितनी हुई - केवल एक - बजट सत्र! 2021 में सत्रों की संख्या कितनी हुई - केवल एक - बजट सत्र! 2022 में कितनी बार सदन को बुलाया गया - केवल एक बार - बजट सत्र! 2023 में कितनी बार सदन को बुलाया गया - केवल एक बार - बजट सत्र! उसके अलावा असेम्बली की जरूरत ही नहीं है। ...(**व्यवधान**)...

9.00 P.M.

मान्यवर, इसके अलावा असेम्बली की जरूरत ही नहीं है। ...(**व्यवधान**)... मान्यवर, ये किस तरह से असेम्बली चला रहे हैं? मान्यवर, आज ये कैबिनेट और कैबिनेट के अधिकारों की भी दुहाई दे रहे हैं। 2022 में कैबिनेट की सिर्फ 6 बैठकें हुई हैं। एक साल में सिर्फ 6 बैठकें हुईं। इनमें से 3 बजट रिलेटेड हैं और 3 एक बिजली कम्पनी को सहायता करने के लिए बुलाई गईं और बाकी एक भी मीटिंग कैबिनेट की नहीं हुई। ...(**व्यवधान**)... मान्यवर, 2023 में सिर्फ 2 ही कैबिनेट मीटिंग्स बुलाई गईं और दोनों बजट के काम-काज के लिए बुलाई गईं। अब आप क्या कैबिनेट की दुहाई देते हैं, क्या उसके अधिकारों की दुहाई देते हैं? न तो कैबिनेट मिलती है, न सदन मिलता है और आप हमें डेमोक्रेसी पढ़ाते हैं! ...(**व्यवधान**)... भाई, ऐसा कभी नहीं होता है।

मान्यवर, ये जो कहते हैं कि क्या विशेष हुआ था, तो मैं समझाता हूँ कि क्या विशेष है। मान्यवर, IRTS, AIIMS, Delhi Metro, IIT Delhi, UR जैसी ढेर सारी योजनाओं का clearance नहीं मिलने के कारण ये इंस्टीट्यूशंस और ये डेवलपमेंटल काम दिल्ली की जनता को नहीं मिल पा रहे हैं, वे राजनीतिक रूप से इनको रोक कर बैठे हैं। मोदी जी 5जी टेक्नोलॉजी लाने का रास्ता सुगम करना चाहते थे। हमारे अश्वनी भाई बार-बार पत्र लिखते हैं, 2016 से झगड़ा चल रहा है,

मगर इस पर कार्रवाई नहीं की। इनको ट्रांसफर-पोस्टिंग के लिए सुप्रीम कोर्ट में जाने का समय है, मगर 5जी टेक्नोलॉजी को इंस्टॉल करने के लिए भारत सरकार को जो सहायता चाहिए, वह करने का समय नहीं है। माननीय सभापति जी, इसलिए मैं कहता हूँ कि कुछ परिस्थितियाँ ऐसी होती हैं, जिनको अलग दृष्टिकोण से देखना पड़ता है। दिल्ली के अन्दर 1991 से 2015 तक यही व्यवस्था थी, इसी तरह से ट्रांसफर-पोस्टिंग होती थी और कोई कानून या कोई नियम बनाने की जरूरत नहीं पड़ती।

मान्यवर, मैं फिर से एक बार सदन का ध्यान आकृष्ट करना चाहता हूँ कि सदन के कुछ सदस्यों ने कहा कि यह बिल संविधान-सम्मत नहीं है और संविधान के अधिकारों को यह बिल कानून के द्वारा समाधान सुझाने का प्रयास है। मान्यवर, मैं इनको ध्यान दिलाना चाहता हूँ कि अध्यादेश और बिल के अन्दर थोड़ा फर्क है। अध्यादेश के अन्दर धारा 3ए है, जो बताती थी कि दिल्ली विधान सभा एंट्री 41, यानी सेवा मामलों पर कानून नहीं बना पाएगी। यह अध्यादेश कह रहा था। फिर हमने इसका ध्यान से, बारीकी से अध्ययन किया, काफी लोगों की राय भी ली और लगा कि यह संविधान का एकदम वायलेशन तो नहीं है, मगर ग्रे एरिया है। इसलिए मैं जो बिल लेकर आया हूँ, विधेयक लेकर आया हूँ, इसमें धारा 3ए को भारत सरकार ने ही हटा लिया है, इसलिए question of violation does not arise. धारा 3ए को हमने हटा लिया है। अध्यादेश से हटाकर बिल में धारा 3ए को नहीं डाला गया है। अब दिल्ली की विधान सभा को भी सेवा में कानून बनाने का अधिकार है। आप कानून बना सकते हैं, मगर अभी केन्द्र का जो कानून बना है, इससे contradictory कानून नहीं बना सकते हैं, इतना ही है।

माननीय सभापति जी, एक बहुत बड़ी चर्चा चली कि मंत्रियों के अधिकार अफसरों को दे दिये गये। कैबिनेट के अन्दर ऑफिसर्स कैबिनेट नोट भेजेंगे। माननीय सभापति जी, मैं तो दो सरकारों में रहा हूँ - गुजरात सरकार में रहा हूँ और अभी मोदी जी के नेतृत्व में भारत सरकार में काम कर रहा हूँ। मैंने कभी as a Minister, कैबिनेट नोट साइन नहीं किया है, मैंने फाइल साइन की है, मगर कैबिनेट नोट तो सेक्रेटरी ही भेजते हैं। शायद आप लोगों के राज्य में मंत्री के सिगनेचर से वह जाती है - मुझे मालूम नहीं है। ...(**व्यवधान**)... अगर ऐसा कोई दूसरा राज्य है, तो यह भी सदन को बताना चाहिए।

माननीय सभापति जी, मैं खंडवार जवाब देना नहीं चाहता। मैं इतना ही कहना चाहता हूँ कि पार्ट IV A को उद्धृत कर के जो सब लोग बोल रहे थे, इसमें मैं इतना ही कहना चाहता हूँ कि इसमें दिये गये बहुत सारे प्रावधान Transaction of Business Rules, 1993 में पहले से मौजूद हैं। ये 1993 से हैं, जो कांग्रेस पार्टी लेकर आई थी। हम कुछ नया नहीं लाए हैं, मगर वे रूल्स को नहीं मानते थे, इसलिए रूल्स को एक्ट का हिस्सा बनाया गया है। 1993 से ही दिल्ली इन रूल्स के हिसाब से चलती है। इसमें फुल स्टॉप, कौमा का फर्क नहीं है। जो Transaction of Business Rule, 1993 है, जिनको काँग्रेस पार्टी ने बनाया था, हमने उनको ही एक्ट में समाविष्ट किया है। यह इसलिए करना पड़ा, क्योंकि एक ऐसी सरकार चुन कर आई, जो रूल्स को मानती ही नहीं है, इस कारण से इसको एक्ट में डालना पड़ा।

मान्यवर, ये जो सारे अधिकार हैं, अधिकारों का बँटवारा है, कार्य विभाजन है और कार्य पद्धति है - यह सारी की सारी काँग्रेस पार्टी ने बनाई है। अगर काँग्रेस पार्टी में अंतरात्मा है, तो उसे

इस बिल का समर्थन करना चाहिए। मैं तो आपकी चीज को लेकर खड़ा हूँ, मगर मुझे यह मालूम है कि ये समर्थन नहीं करेंगे, क्योंकि उनको गठबंधन बचाना है।

मान्यवर, मैं आपको बताना चाहता हूँ कि इस आप पार्टी का जन्म ही काँग्रेस पार्टी का विरोध करके हुआ है। लगभग तीन टन जितनी गालियाँ काँग्रेस पार्टी की सरकार को दीं - ऐसा बोल कर वे सरकार में आए और आज अनधिकृत अधिकार प्राप्त करने के लिए काँग्रेस पार्टी का समर्थन ले रहे हैं। काँग्रेस पार्टी को भी लग रहा है कि चलो, ठीक है, हमारा गठबंधन बन जाएगा। खरगे साहब, मैं बताना चाहता हूँ कि जैसे ही आज यह बिल पास होगा, केजरीवाल जी पलट जाएँगे, ठेंगा दिखाएँगे और कुछ नहीं होने वाला है, क्योंकि उनका लक्ष्य हम नहीं हैं, बल्कि उनका लक्ष्य काँग्रेस पार्टी है। ज़रा इनका चुनावी इतिहास देखिए। उनका लक्ष्य आप हैं, वे आपको नहीं छोड़ेंगे। ...(**व्यवधान**)... खैर, वह आपको देखना है।

मान्यवर, ये सारे लोग मुझे सिद्धांतों की दुहाई दे रहे थे, लेकिन मैं पूछना चाहता हूँ कि अगर तृणमूल काँग्रेस पार्टी और कम्युनिस्ट पार्टी एक मंच पर हैं, तो वे किस सिद्धांत के तहत हैं? ...(**व्यवधान**)... तृणमूल काँग्रेस पार्टी का जन्म ही कम्युनिस्टों का विरोध करते हुए हुआ है। ...(**व्यवधान**)... वे काँग्रेस पार्टी से इसलिए अलग हुए, क्योंकि नरसिम्हा राव जी ने कम्युनिस्ट पार्टी से हाथ मिला लिए थे। ...(**व्यवधान**)... और आज सत्ता प्राप्त करने के लिए वे इनके साथ हो गए। ...(**व्यवधान**)... ये काँग्रेस पार्टी और कम्युनिस्ट पार्टी केरल में तो यूडीएफ और एलडीएफ करके एक-दूसरे की जान लेने पर आमादा हैं और यहाँ ईलू-ईलू कर रहे हैं। ...(**व्यवधान**)...

मान्यवर, जेडीयू के नीतीश कुमार जी हैं, जिनकी राजनीति चारा घोटाले का विरोध करके हुई। इनके राष्ट्रीय अध्यक्ष ललन सिंह जी कहते थे कि मैं पान का पनवाड़ी बन जाऊँगा, मगर लालू जी के साथ नहीं जाऊँगा। ...(**व्यवधान**)... मान्यवर, ये साथ में आ गए हैं। ...(**व्यवधान**)... ये साथ में क्यों आए हैं? ...(**व्यवधान**)... मान्यवर, ये साथ में इसलिए आए हैं कि उनको भरोसा है कि अकेले कुछ हो नहीं सकता, इकट्ठा हो जाएंगे, तो कुछ शोर तो कर पाएँगे। ...(**व्यवधान**)... मगर मैं आज बताना चाहता हूँ कि और 5-10 लोगों को जोड़ लीजिए, लेकिन कुछ नहीं होने वाला है, मई, 2024 में फिर से नरेन्द्र मोदी जी प्रधान मंत्री बनेंगे। ...(**व्यवधान**)...

SHRI K.C. VENUGOPAL(Rajasthan): Sir, please allow the LoP to speak. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: He has yielded.

MR. CHAIRMAN: I know. ...*(Interruptions)*.. Don't get agitated. We will have a good transaction of Business. Yes, the Leader of the Opposition, what is your point of order?

श्री मल्लिकार्जुन खरगे : सर, आप मुझे सिर्फ दो मिनट बोलने का मौका दीजिए। ...(**व्यवधान**)... शाह साहब ऑर्डिनेंस पर बोल रहे हैं, यह ठीक है, लेकिन वे ऑर्डिनेंस को छोड़कर हमारी इमरजेंसी से लेकर आगे 2024 में... ...(**व्यवधान**)... आप बैठ जाइए। ...(**व्यवधान**)... सर, इनमें से

आधे काँग्रेस में ही थे। ...(**व्यवधान**)... सर, आप भी थे। ...(**व्यवधान**)... शाह साहब अच्छी भाषा में बोलते हैं। ...(**व्यवधान**)... उन्होंने बोला कि अंग्रेजी में ऑक्सफोर्ड डिक्शनरी से अच्छे शब्दों का उपयोग किया जाता है, वैसे ही वे भी बहुत अच्छे तरीके से व्याकरणबद्ध हिन्दी बोल रहे हैं। ...(**व्यवधान**)... यह तो ठीक है, लेकिन क्या बोल रहे हैं! वे यहाँ से 2024 के इलेक्शन के लिए संदेश दे रहे हैं कि हम जीतेंगे। ...(**व्यवधान**)... वे अपोजिशन के अगेंस्ट टीका-टिप्पणी कर रहे हैं। ...(**व्यवधान**)... आप अपने विषय पर बोलिए। ...(**व्यवधान**)...

श्री सभापति : माननीय खरगे जी, आप डिबेट में करीब-करीब पूरे समय रहे हैं, पर आप कुछ समय नहीं थे। मैं आपको कह सकता हूँ कि आप रिकॉर्ड देखिए। सभी सदस्यों ने अपने भाषणों के अंदर जो आयाम अपनाया है, यह उसी का रिस्पाँस है। ...(**व्यवधान**)... Hon. Home Minister.

श्री मल्लिकार्जुन खरगे : यह नहीं है। ...(**व्यवधान**)...

श्री अमित शाह : खरगे साहब, मैं ध्यान रखूँगा। ...(**व्यवधान**)...

SHRI BINOY VISWAM (Kerala): Sir, I have a point of order.

श्री अमित शाह : मान्यवर, मैं खरगे जी का धन्यवाद करता हूँ कि इन्होंने मुझे सदन की उच्च परंपराओं का ध्यान दिलाया। ...(**व्यवधान**)... मैंने सदन की परंपराओं का ध्यान रखते हुए, subtle way में अपनी बात कही थी। ...(**व्यवधान**)...

SHRI BINOY VISWAM: It is my right.

श्री अमित शाह : मान्यवर, मेरा मैसेज ज्यादा दूर नहीं गया था, लेकिन खरगे जी ने पूरा मैसेज डाल दिया, जिसके लिए मैं उनका धन्यवाद करना चाहता हूँ। ...(**व्यवधान**)...

SHRI BINOY VISWAM: It is my right.

श्री अमित शाह : मान्यवर, संजय राउत जी ने कहा कि मोदी विदेश जाते हैं, तो उनका सम्मान होता है। ...(**व्यवधान**)... कोई उनका ओटोग्राफ माँगता है, कोई उन्हें झुककर नमन करता है। ...(**व्यवधान**)... कोई उनसे अपॉइंटमेंट माँगता है। ...(**व्यवधान**)... कोई मोदी इज़ दि बॉस कहता है। ...(**व्यवधान**)...

SHRI BINOY VISWAM: Sir,....*(Interruptions)*...

श्री अमित शाह : यह सम्मान मोदी जी का नहीं है, बल्कि देश का सम्मान है। मैं यही कहना चाहता हूँ कि हमारे मन में कोई मुग़ालता नहीं है कि यह नरेन्द्र मोदी व्यक्ति का सम्मान है, यह नरेन्द्र मोदी

नाम के देश के प्रधान मंत्री का सम्मान है। इतने सारे देशों के राष्ट्रपति, प्रधान मंत्री, राष्ट्राध्यक्ष भारत के प्रधान मंत्री को सम्मान देते हैं, यह देखकर आप भी ज़रा सम्मान देना चालू करिए, तो थोड़ा अच्छा रहेगा। ...(**व्यवधान**)...

मान्यवर, कम्युनिस्ट पार्टी के दो सदस्यों ने मेरी पार्टी का उल्लेख देकर कहा कि मेरी पार्टी का आजादी के आंदोलन में कोई इतिहास नहीं है, हिस्सा नहीं है। सुनिए, सुनिए। मैं उनके एक व्यावहारिक जनरल नॉलेज पर क्वेश्चन उठाना चाहता हूँ, मतलब institution के नाते कहता हूँ कि जिस पार्टी का जन्म ही 1950 में हुआ हो, वह आजादी के आंदोलन में कैसे हिस्सा ले सकती थी? ...(**व्यवधान**)... हमारी पार्टी का जन्म ही 1950 में हुआ, हम कैसे आजादी का आंदोलन लड़ेंगे, मगर श्यामा प्रसाद मुखर्जी से लेकर हमारे कई ऐसे फाउंडर मेम्बर्स थे। आज बंगाल अगर भारत में है तो वह श्यामा प्रसाद मुखर्जी के कारण है। अगर आज कश्मीर भारत में है तो वह श्यामा प्रसाद मुखर्जी के कारण है।...(**व्यवधान**)...

मान्यवर, ये कह रहे थे कि नागपुर से इशारा आता है। ठीक है भाई, चलो एक सेकंड के लिए मैं इनकी बात मान लूँ। नागपुर से इशारा आता है, आपकी बात को मैं मान लेता हूँ, मगर नागपुर तो भारत का हिस्सा है, रशिया या चीन नहीं है। आपकी पार्टी तो रशिया और चीन से इशारा लेती थी। ...(**व्यवधान**)... मान्यवर, ये मुझे क्या कह रहे हैं? कम्युनिस्ट पार्टी देशभक्ति की बात कर रही है! ...(**व्यवधान**)... इनको यह ठीक नहीं लगता। मान्यवर, चिदम्बरम साहब ने कहा कि दिल्ली के लिए भी बीजेपी का अधिकार नहीं है, दिल्ली में बीजेपी की दोनों बार सरकार नहीं आई। अगर यही सिद्धांत है, तब आपको तो बोलने का ही अधिकार नहीं है। आपके न तो संसद सदस्य हैं और न राज्य सभा में कोई सदस्य है। कम से कम सातों संसद सदस्य हमारी भारतीय जनता पार्टी के हैं। अगर इसी थ्योरी को मानें तो विपक्ष के नेता ढेर सारे राज्यों के लिए ही नहीं बोल पाएँगे। वे यूपी के लिए नहीं बोल पाएँगे, बिहार के लिए नहीं बोल पाएँगे, पश्चिमी बंगाल के लिए नहीं बोल पाएँगे, ओडिशा के लिए नहीं बोल पाएँगे, नॉर्थ-ईस्ट के लिए नहीं बोल पाएँगे। इस सदन का हर सदस्य देश के ज़र्रे-ज़र्रे के लिए, चप्पे-चप्पे के लिए बोल सकता है। ये किस तरह से देश के गृह मंत्री को restrict करना चाहते हैं? मान्यवर, मैं सदन का सदस्य हूँ तो भी देश के किसी भी हिस्से के लिए चिन्ता करने का मेरा अधिकार है और संविधानदत्त अधिकार है। मान्यवर, यह किस प्रकार की बात इतने सीनियर व्यक्ति करते हैं? ...(**व्यवधान**)...

कई माननीय सदस्य : मणिपुर। ...(**व्यवधान**)..

.

श्री अमित शाह : मान्यवर, मणिपुर के लिए भी मैंने सदन से पहले ही आपको पत्र लिखा है कि मणिपुर पर चर्चा के लिए मैं तैयार हूँ। ...(**व्यवधान**)... मैं आज भी कहता हूँ कि अभी 11 तारीख बाकी है। हमें कुछ छिपाना नहीं है, छिपाना आपको है, जो चर्चा होने नहीं देते हैं। ...(**व्यवधान**)... आपको छिपाना है। मान्यवर, अगर 11 तारीख को चर्चा के लिए खरगे जी कह दें, मैं कहता हूँ कि ये इसी तरह से सुन नहीं पाएँगे। ...(**व्यवधान**)...इसीलिए ये मणिपुर पर चर्चा करने के लिए तैयार नहीं हैं। ...(**व्यवधान**)...मान्यवर, उनको मालूम है कि Business Advisory Committee समय तय करती है। मैं अभी देश की जनता के सामने कहता हूँ, 11 तारीख को ...(**व्यवधान**)... एक सेकंड। ...(**व्यवधान**)...

श्री जयराम रमेश (कर्नाटक) : नियम 267 के अंतर्गत चर्चा हो। ...(**व्यवधान**)...

श्री अमित शाह : मैंने सुन लिया। ...(**व्यवधान**)... आप बैठिए। ...(**व्यवधान**)...मान्यवर, मैं सदन के सामने स्पष्ट करना चाहता हूँ। वे नियम 267 के तहत यह चर्चा चाहते हैं। ...(**व्यवधान**)...एक सेकंड। आप बैठ जाइए। वे नियम 267 के तहत चर्चा चाहते हैं, जिसमें मतदान का प्रावधान है। मान्यवर, यह प्रावधान क्यों बना है? जब कोई सरकार बजट के तुरंत बाद अल्पमत में आ जाए और कोई बिल ही न लाए तो राज्य सभा में अविश्वास की दरख्वास्त का कोई प्रोविज़न नहीं है, इसलिए राज्य सभा में वोटिंग के साथ चर्चा हो, इसके लिए यह रूल लाया गया है। यहाँ तो हम हर रोज बिल्स लेकर आते हैं, गिरा दो बिल! बहुमत है?...(**व्यवधान**)...लो, यह बिल गिरा दो! ...(**व्यवधान**)...यह बिल गिरा दो! ...(**व्यवधान**)... मान्यवर, देश की जनता देख रही है। मुझे बताइए, वोटिंग से क्या हासिल है? वोटिंग से क्या हासिल होगा? सवाल यह है कि मणिपुर की स्थिति, मणिपुर की चिंता और सरकार के द्वारा उठाए गए कदमों पर चर्चा करना चाहते हैं या वोटिंग से show of strength करना चाहते हैं! वोटिंग से show of strength करना है, तो हम डरते नहीं हैं। इसी बिल में कर लीजिए, अभी दूध का दूध और पानी का पाना हो जाएगा। मान्यवर, 11 तारीख को खरगे साहब चर्चा के लिए हां बोल दें, तो मैं सदन में चर्चा के लिए तैयार हूं।

श्री जयराम रमेश : आप कल डिस्कशन कीजिए।...(**व्यवधान**)...

श्री अमित शाह : जयराम जी, आपको भी मालूम है कि अभी डिस्कशन नहीं हो सकता है। आपको यह भी मालूम है कि कल अविश्वास का प्रस्ताव है। देश की जनता सुन ले कि 8, 9 और 10 तारीख को अविश्वास का प्रस्ताव का समय है, इसलिए ये लोग कह रहे हैं कि आप 8,9 और 10 तारीख को चर्चा कीजिए। यह कांग्रेस पार्टी ही लेकर आई है। सभापति महोदय, मैंने सदन के पहले दिन ही आपको पत्र लिखा है कि मैं सदन में चर्चा के लिए तैयार हूं, मैं हर बात का जवाब देने के लिए तैयार हूं और यह मेरा संवैधानिक दायित्व है।...(**व्यवधान**)... जब लोक सभा में अविश्वास प्रस्ताव पर चर्चा हो रही हो, तब ये चाहते हैं कि मैं इस सदन में बैठूं। महोदय, वही अविश्वास प्रस्ताव लेकर आए हैं, लेकिन इसके संवैधानिक महत्व के बारे में इन्हें मालूम नहीं है। मैं उस सदन का सदस्य हूं और मुझे वहां रहना पड़ता है। मैं आपसे पूछना चाहता हूं कि 11 तारीख में क्या बुराई है? क्या बुराई है 11 तारीख में!...(**व्यवधान**)... सर, ये चर्चा से भाग रहे हैं, ये चर्चा नहीं चाहते हैं। ये चर्चा नहीं होने देते हैं।...(**व्यवधान**)...इसलिए मैं यह कहता हूं कि इन्हें चर्चा नहीं करनी है और जब चर्चा करें, तब इन्हें बोलकर भाग जाना है। अच्छा है कि आज कम से कम एकता दिखाने के लिए, वोटिंग करने के लिए ये लोग बैठे हैं। चलिए, उसी बहाने से बैठकर संविधान के नियमों के हिसाब से, संसद के नियमों के हिसाब से चर्चा की, इसके लिए मैं उनका धन्यवाद करता हूं। मेरा पूरे सदन से निवेदन है कि मैं जो विधेयक लेकर आया हूं, उसको पारित किया जाए।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: Hon. Members, I shall now put the Statutory Resolution moved by Shri A.D. Singh to vote.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Shri Tiruchi Siva for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha to vote.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Dr. John Brittas for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment moved by Shri Raghav Chadha for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

श्री अमित शाह : मान्यवर, यह एक बहुत गंभीर व्यवस्था का प्रश्न है। ...(**व्यवधान**)... मान्यवर, दोनों सम्माननीय सदस्य कह रहे हैं कि इन्होंने इस मोशन को साइन नहीं किया। अब यह जांच का विषय है कि मोशन कैसे साइन हुआ। ...(**व्यवधान**)... राघव चड्ढा जी ने इसको मूव किया है। मान्यवर, इनका सिग्नेचर किसने किया है, यह जांच का विषय है। ...(**व्यवधान**)... मान्वयर, ऐसे नहीं चलता है। अब यह मामला सिर्फ दिल्ली सरकार में फर्जीपने का नहीं है ...(**व्यवधान**)...यह सदन के अंदर फर्जीपने का मामला है। ...(**व्यवधान**)... मान्यवर, ऐसा कैसे चलता है? मेरा आपसे निवेदन है कि अभी दोनों सदस्यों के स्टेटमेंट रिकॉर्ड पर लिए जाएं और बाद में इसकी जांच की जाए कि यह कैसे हुआ?

DR. SASMIT PATRA (Odisha): Sir, I have a point of order. *...(Interruptions)...* I would like to draw your attention to Rule 72(2). It says, "No member shall be appointed to a Select Committee if he is not willing to serve on the Committee. The mover shall ascertain whether a member proposed to be named by him is willing to

serve on the Committee." No such discussion has been done by me. *...(Interruptions)...* My name has been taken without my permission. *...(Interruptions)...* This is a matter of privilege. *...(Interruptions)...* This is completely wrong. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please take your seat. *...(Interruptions)...* Please take your seat. *...(Interruptions)...*माननीय सदस्यगण, प्लीज़, अपनी सीट्स पर बैठें। ऑलरेडी चार सदस्यों ने यह कम्पलेन्ट भेजी है and this will be enquired. *...(Interruptions)...* इसकी जांच होगी कि यह कैसे हुआ। ...(**व्यवधान**)...

श्री अमित शाह : मान्यवर, इन पांचों सदस्यों का नाम आसन की ओर से उद्घोषित किया जाए या उनको बोलने की मंजूरी दी जाए। इसका रिकॉर्ड बनाया जाए। मान्यवर, यह प्रिविलेज का मामला है। *...(**व्यवधान**)...* इसको प्रिविलेज कमेटी में भेजा जाए। हम तो यहां चर्चा कर रहे थे कि फर्जीवाड़ा दिल्ली सरकार में चल रहा है, यह इस सदन की कार्यवाही में फर्जीवाड़ा है। *...(**व्यवधान**)...*

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I want to say something. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please speak. *...(Interruptions)...* Only your intervention will go on record.

DR. M. THAMBIDURAI: Sir, I have not given my name. *...(Interruptions)...* I did not sign anywhere. It is a misuse. *...(Interruptions)...* It is a privilege issue. Somebody has misused my name. *...(Interruptions)...* Action should be taken against him. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, Konyak ji.

SHRIMATI S. PHANGNON KONYAK (Nagaland): Sir, I wish to say something. Under Rule 72(2), I object to it. I also understand that the hon. Member thinks he is smart. *...(Interruptions)...* I accept that but I would appreciate if he would not undermine another Member by mentioning her name without her consent. I object to it. *...(Interruptions)...*

श्री उपसभापति : माननीय सदस्यगण, जिन सदस्यों के नाम उनकी सहमति के बगैर दिए गए हैं, उसकी जांच होगी। *...(**व्यवधान**)...* उसकी जांच होगी। Now, I will read the operating para. *...(Interruptions)...*

श्री नरहरी अमीन (गुजरात) : सर, मेरा नाम फर्जी तरीके से लिखा है। *...(**व्यवधान**)...* सर, मेरा नाम पुकारिए। *...(**व्यवधान**)...*

श्री उपसभापति : मैंने आपका नाम लिया है।*...(**व्यवधान**)...* Please. *...(Interruptions)...* I shall now put motion moved by Shri Raghav Chadha for reference of the Bill to a Select Committee to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Amit Shah. The question is:

"That the Government of National Capital Territory of Delhi (Amendment) Bill, 2023, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there are eight Amendments; Amendment (No.11) by Shri Elamaram Kareem; Amendments (Nos. 37 to 39) by Shri P. Wilson; Amendments (Nos. 43 and 44) by Prof. Manoj Kumar Jha; and Amendments (Nos. 57 and 58) by Shri A.A. Rahim.

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem, are you moving your Amendments?

CLAUSE 3 - AMENDMENT OF SECTION 41

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

(No.11) That at page 2, line 9, ***for*** the words, "act in his sole discretion", the words, "act in accordance with the advice of the Council of Ministers", be ***substituted***.

MR. DEPUTY CHAIRMAN: Shri P. Wilson, are you moving your Amendments?

SHRI P. WILSON (Tamil Nadu): Sir, I move:

(No.37) That at page 2, lines 5 and 6, *for* the words, "act in his sole discretion", the words, "act on the aid and advice of the Chief Minister and the Council of Ministers", be ***substituted***.

(No.38) That at page 2, line 9, ***for*** the words, "act in his sole discretion", the words, "act on the aid and advice of the Chief Minister and the Council of Ministers", be ***substituted***.

(No.39) That at page 2, lines 10 to 14, be ***deleted***.

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

(No. 43) That at page 2, lines 5 and 6, be ***deleted***.
(No. 44) That at page 2, lines 8 and 9, be ***deleted***.

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving your Amendments?

SHRI A. A. RAHIM (Kerala): Sir, I move:

(No.57) That at page 2, lines 5 and 6, *for* the words, "act in his sole discretion", the words, "act in accordance with the advice of Council of Ministers", be ***substituted***.

(No.58) That at page 2, line 9, ***for*** the words, "act in his sole discretion", the words, "act in accordance with the Council of Ministers", be ***substituted***.

MR. DEPUTY CHAIRMAN: I shall first put Amendment (No. 11) by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (No. 37 to 39) by Shri P. Wilson to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (No. 43 and 44) by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (No. 57 and 58) by Shri A.A. Rahim to vote.

The motion was negatived.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are 69 Amendments; Amendments (Nos.1 to 4) by Shri Tiruchi Siva; Amendments (Nos.5 to 10) by Shri Sandosh Kumar P; Amendments (Nos.12 to 36) by Shri Elamaram Kareem; Amendment (No.40) by Shri P. Wilson; Amendments (Nos.45 to 52) by Prof. Manoj Kumar Jha; Amendments (Nos.53 to 56) by Shri M. Shanmugam; Amendments (Nos.59 to 79) by Shri A. A. Rahim.

Shri Tiruchi Siva, are you moving your Amendments?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

CLAUSE 4 - INSERTION OF NEW PART IV-A

(No. 1) That at page 4, ***after*** line 38, the following be ***inserted***:-

"*(aa)* the Home Minister of the Government of the National Capital Territory of Delhi, Member, *ex officio*; and

(ab) the Minister of Education in the Government of the National Capital Territory of Delhi, Member, *ex officio*.".

(No.2) That at page 5, line 7, ***for*** the words "two Members", the words "four Members", be ***substituted***.

(No.3) That page 5, lines 41 to 44, be ***deleted***.

(No.4) That page 6, lines 9 and 10, be ***deleted***.

MR. DEPUTY CHAIRMAN: Shri Sandosh Kumar P, are you moving your Amendments?

SHRI SANDOSH KUMAR P (Kerala): Sir, I move:

(No.5) That at page 4, lines 7 and 8, ***be deleted***

(No.6) That at page 4, line 11, ***be deleted***.

(No.7) That at page 4, ***after*** line 38, the following be ***inserted,*** namely:-

"*(aa)* the Deputy Chief Minister of the Government of the National Capital Territory of Delhi, Member, *ex officio*;

(ab) the Minister in-charge of the Department of General Administration in the Government of the National Capital Territory of Delhi, Member, *ex officio*;".

(No.8) That at page 5, line 7, ***for*** the word, "two", the word, "three", be ***substituted***.

(No.9) That at page 6, lines 9 and 10, ***for*** the words, "decision of the Lieutenant Governor", the words, "majority decision of the Authority", be ***substituted***.

(No.10) That at page 6, line 41, the words, ",in consultation with the Secretary concerned,", be ***deleted***.

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem, are you moving your Amendments?

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

(No.12) That at page 2, line 28, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.13) That at page 3, lines 5 and 6, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.14) That at page 3, lines 13 and 14, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.15) That at page 3, lines 21 and 22, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.16) That at page 3, lines 32 to 34, be ***deleted***.

(No.17) That at page 3, ***for*** lines 35 to 37, the following be ***substituted***, namely:-

"(o) "Secretary" means the Secretary of the Authority nominated by the Chief Minister of the elected Government of the National Capital Territory of Delhi.".

(No.18) That at page 3, line 39, the words, "and Group 'B' gazetted", be ***deleted***.

(No.19) That at page 3, line 42, the word, "non-gazetted", be ***deleted***.

(No.20) That at page 4, line 1, ***for*** the words, "Central Government ", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.21) That at page 4, line 25, ***for*** the word, "Parliament", the words, "Legislative Assembly of the National Capital Territory of Delhi", be ***substituted***.

(No.22) That at page 4, line 41, ***for*** the words, "Principal Home Secretary", the words, "the Secretary nominated by the Chief Minister of the elected ", be ***substituted***.

(No.23) That at page 4, line 42, the words, "*ex officio*", be ***deleted.***

(No.24) That at page 5, line 8, ***for*** the words, "Central Government ", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.25) That at page 5, lines 15 and 16, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.26) That at page 5, line 46, ***after*** the word, "may", the words, ",as per the advice of the Council of Ministers,", be ***substituted***.

(No.27) That at page 6, lines 9 and 10, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted***.

(No.28) That at page 6, line 13, **for** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted***.

(No.29) That at page 7, line 7, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers,", be ***substituted***.

(No.30) That at page 7, line 9, ***for*** the words, "to the Lieutenant Governor for his opinion through the Chief Minister and", the words, "for the opinion of Council of Ministers through", be ***substituted***.

(No.31) That at page 8, line 5, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted***.

(No.32) That at page 8, line 13, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.33) That at page 8, line 15, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.34) That at page 8, line 16, ***for*** the words, "each House of Parliament", the words, "Legislative Assembly of the National Capital Territory of Delhi", be ***substituted***.

(No.35) That at page 8, line 19, ***for*** the words, "both Houses", the words, "the Assembly", be ***substituted***.

(No.36) That at page 8, line 20, ***for*** the words, "both Houses", the words, "the Assembly", be ***substituted***.

MR. DEPUTY CHAIRMAN: Shri P. Wilson, are you moving your Amendment?

SHRI P. WILSON (Tamil Nadu): Sir, I move:

(No. 40) That at pages 2 to 8, Clause 4 be ***deleted***.

MR. DEPUTY CHAIRMAN: Prof. Manoj Kumar Jha, are you moving your Amendments?

PROF. MANOJ KUMAR JHA (Bihar): Sir, I move:

(No.45) That at page 4, line 1, ***for*** the words, "The Central Government may make rules", the words, "The Central Government, in consultation with the Chief Minister of the Government of the National Capital Territory of Delhi, may make rules", be ***substituted***.

(No.46) That at page 4, line 44, ***after*** the words, "present and voting", the words ",subject to the vote of the Chairperson being mandatory", be ***inserted***.

(No.47) That at page 5, line 5, ***after*** the word "over", the word "all" be ***inserted***.

(No.48) That at page 5, line 16, ***after*** the word "Government", the words "on the recommendation of the Government of National Capital Territory of Delhi", be ***inserted***.

(No.49) That at page 6, lines 9 and 10, ***for*** the words, "the decision of the Lieutenant Governor shall be final", the words "Lieutenant Governor shall accept the recommendations made by the Authority", be ***substituted***.

(No.50) That at page 7, line 48, ***after*** the words "Lieutenant Governor", the words "and the Chief Minister", be ***inserted***.

(No.51) That at page 8, line 5, ***after*** the word "Governor", the word "and ", be ***inserted***.

(No.52) That at page 8, line 6, the words, "and the Chief Secretary,", be ***deleted***.

MR. DEPUTY CHAIRMAN: Shri M. Shanmugam, are you moving your Amendments?

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I move:

(No.53) That at page 4, line 1, ***after*** the words, "Central Government may", the words, "in consultation with the Chief Minister of the Government of the National Capital Territory of Delhi,", be ***inserted***.

(No.54) That at page 4, ***after*** line 38, the following be ***inserted***, namely:-

"*(aa)* the Finance Minister of the Government of the National Capital Territory of Delhi, Member, *ex officio*,".

(No.55) That at page 6, lines 9 and 10, be ***deleted***.

(No.56) That at page 8, line 1, ***after*** the words, "Central Government may", the words, "in consultation with the Chief Minister of the Government of the National Capital Territory of Delhi,", be ***inserted***.

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim, are you moving your Amendments?

SHRI A.A. RAHIM (Kerala): Sir, I move:

(No.59) That at page 2, line 28, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.60) That at page 3, lines 5 and 6, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.61) That at page 3, lines 13 and 14, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.62) That at page 3, lines 21 and 22, ***for*** the words, "rule 4 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965", the words, "rules as prescribed by the elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.63) That at page 3, lines 32 to 34, be ***deleted***.

(No.64) That at page 3, ***for*** lines 35 to 37, the following be ***substituted***, namely:-

"*(o)* "Secretary" means the Secretary of the Authority nominated by the Chief Minister of the elected Government of the National Capital Territory of Delhi.".

(No.65) That at page 4, line 1, ***for*** the words, "Central Government ", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted***.

(No.66) That at page 4, line 25, ***for*** the word, "Parliament", the words, "Legislative Assembly of the National Capital Territory of Delhi", be ***substituted*.**

(No.67) That at page 4, line 41, ***for*** the words, "Principal Home Secretary", the words, "the Secretary nominated by the Chief Minister of the elected", be ***substituted*.**

(No.68) That at page 5, line 8, ***for*** the words, "Central Government ", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted*.**

(No.69) That at page 5, lines 15 and 16, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted*.**

(No.70) That at page 6, lines 9 and 10, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted*.**

(No.71) That at page 6, line 13, **for** the words, "Lieutenant Governor", the words, "Council of Ministers,", be ***substituted*.**

(No.72) That at page 7, line 7, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted*.**

(No.73) That at page 7, line 9, ***for*** the words, "to the Lieutenant Governor for his opinion through the Chief Minister and", the words, "for the opinion of Council of Ministers through", be ***substituted*.**

(No.74) That at page 8, line 5, ***for*** the words, "Lieutenant Governor", the words, "Council of Ministers", be ***substituted*.**

(No.75) That at page 8, line 13, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted*.**

(No.76) That at page 8, line 15, ***for*** the words, "Central Government", the words, "elected Government of the National Capital Territory of Delhi", be ***substituted*.**

(No.77) That at page 8, line 16, ***for*** the words, "each House of Parliament", the words, "Legislative Assembly of the National Capital Territory of Delhi", be ***substituted*.**

(No.78) That at page 8, line 19, ***for*** the words, "both Houses", the words, "the Assembly", be ***substituted*.**

(No.79) That at page 8, line 20, ***for*** the words, "both Houses", the words, "the Assembly", be ***substituted***.

MR. DEPUTY CHAIRMAN: I shall first put Amendments (Nos. 1 to 4) moved by Shri Tiruchi Siva to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos. 5 to 10) by Shri Sandosh Kumar P to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos. 12 to 36) moved by Shri Elamaram Kareem to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 40) moved by Shri P. Wilson to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos. 45 to 52) moved by Prof. Manoj Kumar Jha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos. 53 to 56) moved by Shri M. Shanmugam to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendments (Nos. 59 to 79) moved by Shri A.A. Rahim to vote.

The motion was negatived.
Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 5, there are two Amendments, Amendment (No. 41) by Shri P. Wilson and Amendment (No. 42) by Shri Raghav Chadha. Shri P. Wilson, are you moving your Amendment?

SHRI P. WILSON : Sir, I move:

CLAUSE 5 - POWER TO REMOVE DIFFICULTIES

(No. 41) That at page 8, line 33, ***for*** the words, "each House of Parliament", the words, "Legislative Assembly of the National Capital Territory of Delhi", be ***substituted***.

MR. DEPUTY CHAIRMAN: Shri Raghav Chadha, are you moving your Amendment?

SHRI RAGHAV CHADHA: Sir, I move:

(No. 42) That at page 8, Clause 5, be *deleted*.

MR. DEPUTY CHAIRMAN: I shall first put Amendment (No. 41) moved by Shri P. Wilson to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put Amendment (No. 42) moved by Shri Raghav Chadha to vote.

The motion was negatived.
Clause 5 was added to the Bill.
Clause 6 was added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shri Amit Shah to move that the Bill be passed.

श्री अमित शाह : महोदय, मैं प्रस्ताव करता हूं :

कि विधेयक को पारित किया जाए।

SHRI JAIRAM RAMESH: Sir, division. *...(Interruptions)...*

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Division. *...(Interruptions)...* Hon. Members, announcement for division. *...(Interruptions)...* Hon. Members, please. *...(Interruptions)...* Division has been requested on the Government of National Capital Territory of Delhi (Amendment) Bill, 2023. *...(Interruptions)...* You are all aware that division at any stage of the Bill can be pressed by the Members. *...(Interruptions)...* And the Chair is also bound under the Rules to permit such a discourse provided the House is in order and the Members are in their respective seats. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* I am constrained*...(Interruptions)...* If at any point during division it is noticed that the process of division is violated, as stated earlier, the Chair will be fully bound not to accede to the request for division pressed by the Members. *...(Interruptions)...* I, therefore, urge upon you all to maintain decorum and discipline in the House during the entire process and cast your vote from your respective seats. *...(Interruptions)...* Hon. Members, you have desired division. *...(Interruptions)...* Let the lobbies be cleared. *...(Interruptions)...* Let the lobbies be cleared. *...(Interruptions)...* Let the lobbies be cleared. *...(Interruptions)...* Secretary-General, switch on the division bell, please. *...(Interruptions)...* Please keep silence. *...(Interruptions)...* माननीय सदस्यगण, आप सब अपनी-अपनी सीट्स पर रहें।..(**व्यवधान**).. आपसे अनुरोध है, कृपया सदन में शांति बनाए रखें।..(**व्यवधान**).. वोटिंग प्रोसेस के लिए शांति और व्यवस्था बनाए रखें, प्लीज़।..(**व्यवधान**).. माननीय सदस्यगण, आप सब अपनी-अपनी सीट्स पर जाएं।..(**व्यवधान**).. Let the lobbies be cleared. *...(Interruptions)...* Let the lobbies be cleared. *...(Interruptions)...* अभी बैल बज रही है।..(**व्यवधान**).. Please go back to your seats. अभी बैल बज रही है, बैल खत्म होते ही यह क्लीयर होगा।..(**व्यवधान**)..

कृपया सदन में शान्ति बनाये रखें। आपस में कोई बातचीत नहीं करें। प्लीज़ अपनी सीट्स पर बैठें।

STATUTORY RESOLUTION

#Disapproving the Government of National capital territory of Delhi (Amendment) Ordinance, 2023

&

GOVERNMENT BILLS

The Government of National Capital Territory of Delhi (Amendment) Bill, 2023
and
Amendments for reference of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023 to a Select Committee of the Rajya Sabha – *Contd.*

MR. DEPUTY CHAIRMAN: I shall now put the motion that the Bill be passed to vote. The question is:

That the Bill be passed.

The House divided.

MR. DEPUTY CHAIRMAN: Please wait. *...(Interruptions)...* Please. *...(Interruptions)...* Please have patience. *...(Interruptions)...* माननीय सदस्यगण, हम स्लिप के माध्यम से डिविज़न में जाएँगे, क्योंकि मशीन में कोई प्रॉब्लम है। ...(**व्यवधान**)... Please. *...(Interruptions)...* Slips will be distributed. *...(Interruptions)...* Please. *...(Interruptions)...* Please maintain silence. *...(Interruptions)...* Maintain silence. *...(Interruptions)...* Please wait. *...(Interruptions)...* Slips are being distributed. *...(Interruptions)...* माननीय सदस्यगण, सेक्रेटरी जनरल स्लिप वोटिंग प्रोसेस बताएँगे।...(**व्यवधान**)... Please. *...(Interruptions)...* No, no. *...(Interruptions)...* Please. *...(Interruptions)...* Silence, please. *...(Interruptions)...* Please have silence. *...(Interruptions)...* Please. *...(Interruptions)...* No, no. *...(Interruptions)...* कृपया अपनी सीट पर बैठिए।...(**व्यवधान**)... हुड्डा जी, वोटिंग प्रोसेस चल रहा है, इसलिए कृपया आप अपनी सीट पर बैठिए। ...(**व्यवधान**)... Please. *...(Interruptions)...*

10.00 P.M.

Discussed together

The House divided.

MR. DEPUTY CHAIRMAN:

Ayes : 131

Noes : 102

AYES-130

Agrawal, Dr. Anil
Agrawal, Dr. Radha Mohan Das
Ali, Shri Gulam
Alla, Shri Ayodhya Rami Reddy
Amin, Shri Narhari
Anavadiya, Shri Dineshchandra Jemalbhai
Athawale, Shri Ramdas
Baishya, Shri Birendra Prasad
Bajpai, Dr. Ashok
Bajpayee, Dr. Laxmikant
Balmik, Shrimati Sumitra
Baluni, Shri Anil
Bansal, Shri Naresh
Bara, Shrimati Ramilaben Becharbhai
Beeda, Shri Masthan Rao
Bhonsle, Shri Chh. Udayanraje
Bishi, Shri Niranjan
Bonde, Dr. Anil Sukhdeorao
Brijlal, Shri
Chandrasegharan, Shri N.
Chandrasekhar, Shri Rajeev
Deb, Shri Biplab Kumar
Deo, Shrimati Sulata
Dharmar, Shri R.
Dubey, Shri Satish Chandra
Dwivedi, Shrimati Seema
Geeta alias Chandraprabha, Shrimati
Gehlot, Shri Rajendra
Gogoi, Shri Ranjan
Goswami, Ms. Indu Bala

Goyal, Shri Piyush
Heggade, Dr. Dharmasthala Veerendra
Ilaiyaraaja, Shri
Jaggesh, Shri
Jain, Dr. Anil
Jaishankar, Shri S.
Jangra, Shri Ram Chander
Javadekar, Shri Prakash
Jethmalani, Shri Mahesh
Kadadi, Shri Iranna
Kalita, Shri Bhubaneswar
Kanakamedala Ravindra Kumar, Shri
Karad, Dr. Bhagwat
Kardam, Shrimati Kanta
Khan, Shri Muzibulla
Kharlukhi, Dr. Wanweiroy
Konyak, Shrimati S. Phangnon
Koragappa, Shri Narayana
Krishnaiah, Shri Ryaga
Kumar, Shri Mithlesh
Kumar, Dr. Sikander
Kumar, Shri Sujeet
Lachungpa, Shri Hishey
Laxman, Dr. K.
Leishemba, Shri Maharaja Sanajaoba
Lokhandwala, Shri Jugalsinh
Mahadik, Shri Dhananjay Bhimrao
Mandaviya, Dr. Mansukh
Mangaraj, Shri Manas Ranjan
Mansingh, Dr. Sonal
Margherita, Shri Pabitra
Meena, Dr. Kirodi Lal
Modi, Shri Sushil Kumar
Mohanta, Shrimati Mamata
Mokariya, Shri Rambhai Harjibhai
Mopidevi, Shri Venkataramana Rao
Muraleedharan, Shri V.

Murugan, Dr. L.
Nadda, Shri Jagat Prakash
Nagar, Shri Surendra Singh
Nanda, Dr. Prashanta
Narzary, Shri Rwngwra
Nathwani, Shri Parimal
Nirmala Sitharaman, Shrimati
Nishad, Shri Baburam
Oraon, Shri Samir
Pandey, Ms. Saroj
Panwar, Shri Krishan Lal
Patel, Shri Shambhu Sharan
Patidar, Ms. Kavita
Patnaik, Dr. Amar
Patra, Dr. Sasmit
Pilli, Shri Subhas Chandra Bose
Pradhan, Shri Dharmendra
Prakash, Shri Deepak
Prasad, Shri Aditya
Prasad, Shri V. Vijayendra
Puri, Shri Hardeep Singh
Rajbhar, Shri Sakaldeep
Ram Shakal, Shri
Ramadoss, Dr. Anbumani
Ramesh, Dr. C.M.
Ramji, Shri
Rane, Shri Narayan
Rao, Shri G.V.L. Narasimha
Rebia, Shri Nabam
Reddy, Shri S Niranjan
Reddy, Shri V. Vijayasai
Rupala, Shri Parshottam
Saini, Dr. Kalpana
Scindia, Shri Jyotiraditya M.
Selvaganabathy, Shri S.
Shanmugam, Shri C. Ve.
Sharma, Shri Kartikeya

Shekhar, Shri Neeraj
Singh, Shri Ajay Pratap
Singh, Shri Arun
Singh, Shrimati Darshana
Sinha, Shri Rakesh
Siroya, Shri Lahar Singh
Solanki, Dr. Sumer Singh
Soni, Shri Kailash
Sonowal, Shri Sarbananda
Tanawde Shri Sadanand Shet
Tasa, Shri Kamakhya Prasad
Thakur, Shri Vivek
Thambidurai, Dr. M.
Tiwari, Shri Ghanshyam
Tomar, Shri Vijay Pal Singh
Trivedi, Dr. Sudhanshu
Usha, Shrimati P. T.
Vaishnaw, Shri Ashwini
Vanlalvena, Shri K.
Vasan, Shri G.K.
Vats (Retd.), Lt.Gen. (Dr.) D. P.
Vemireddy, Shri Prabhakar Reddy
Verma, Shri B.L.
Yadav, Shri Bhupender
Yadav, Shri Harnath Singh
Yadav, Shrimati Sangeeta

NOES- 102

Abdul Wahab, Shri
Abdulla, Shri M. Mohamed
Ahmad, Dr. Faiyaz
Arora, Shri Sanjeev
Bachchan, Shrimati Jaya
Bakshi, Shri Subrata
Bharti, Shrimati Misha
Bhattacharya, Shri P.

Bhattacharyya, Shri Bikash Ranjan
Bhuyan, Shri Ajit Kumar
Biswas, Shri Abir Ranjan
Brittas, Dr. John
Chadha, Shri Raghav
Chakraborty, Shri Subhasish
Chandrashekhar, Shri G.C.
Chaturvedi, Shrimati Priyanka
Chavan, Shrimati Vandana
Chhetri, Shrimati Shanta
Chidambaram, Shri P.
Dangi, Shri Neeraj
Desai, Shri Anil
Dev, Ms. Sushmita
Divakonda, Shri Damodar Rao
Elango, Shri N.R.
Girirajan, Shri R.
Gohil, Shri Shaktisinh
Shri Saket Gokhale
Gupta, Shri Narain Dass
Gupta, Shri Prem Chand
Gupta, Shri Sushil Kumar
Hanumanthaiah, Dr. L.
Haque, Shri Mohammed Nadimul
Hegde, Shri Aneel Prasad
Hooda, Shri Deepender Singh
Hussain, Shri Syed Nasir
Jha, Prof. Manoj Kumar
Joginipally Santosh Kumar, Shri
Kalyanasundaram, Shri S.
Kareem, Shri Elamaram
Karim, Shri Ahmad Ashfaque
Ketkar, Shri Kumar
Khan, Dr. Fauzia
Khan, Shri Javed Ali
Kharge, Shri Mallikarjun
Mahto, Shri Khiru

Maji, Shrimati Mahua
Mani, Shri Jose K.
Mather Hisham, Shrimati Jebi
Mittal, Dr. Ashok Kumar
Netam, Shrimati Phulo Devi
Noor, Shrimati Mausam
O'Brien, Shri Derek
P, Shri Sandosh Kumar
Patel, Shri Rajmani
Pathak, Shri Sandeep Kumar
Patil, Shrimati Rajani Ashokrao
Pawar, Shri Sharad
Pratapgarhi, Shri Imran
Rahim, Shri A. A.
Rajeshkumar, Shri K.R.N.
Ramesh, Shri Jairam
Ranjan, Shrimati Ranjeet
Rao, Dr. K. Keshava
Rathwa, Shri Naranbhai J.
Raut, Shri Sanjay
Ray, Shri Sukhendu Sekhar
Reddy, Shri B. Parthasaradhi
Reddy, Shri K.R. Suresh
Sahney, Shri Vikramjit Singh
Sahu, Shri Dhiraj Prasad
Selvarasu, Shri Anthiyur P.
Sen, Ms. Dola
Sen, Dr. Santanu
Shanmugam, Shri M.
Shukla, Shri Rajeev
Singh, Shri A. D.
Singh, Shri Akhilesh Prasad
Singh, Shri Bashistha Narain
Singh, Shri Digvijaya
Singh, Shri Harbhajan
Singh, Dr. Manmohan
Singh, Shri Sant Balbir

Singhvi, Dr. Abhishek Manu
Sircar, Shri Jawhar
Siva, Shri Tiruchi
Sivadasan, Dr. V.
Somu, Dr. Kanimozhi NVN
Soren, Shri Shibu
Surjewala, Shri Randeep Singh
Tankha, Shri Vivek K.
Thakur, Shri Ram Nath
Tiwari, Shri Pramod
Tulsi, Shri K.T.S.
Vaddiraju, Shri Ravichandra
Vaiko, Shri
Venugopal, Shri K.C.
Viswam, Shri Binoy
Wasnik, Shri Mukul Balkrishna
Wilson, Shri P.
Yadav, Shri B. Lingaiah
Yadav, Prof. Ram Gopal
Yajnik, Dr. Amee

The motion was adopted.

The Registration of Births and Deaths (Amendment) Bill, 2023

MR. DEPUTY CHAIRMAN: Lobbies to be opened. Now, we move to the other Bill, the Registration of Births and Deaths (Amendment) Bill, 2023. Shri Nityanand Rai to move the motion for consideration of the Registration of Births and Deaths (Amendment) Bill, 2023.

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं प्रस्ताव करता हूँ:

"कि जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

MR. DEPUTY CHAIRMAN: There is one Amendment by Dr. John Brittas for reference of the Registration of Births and Deaths (Amendment) Bill, 2023 as passed by Lok

Sabha, to a Select Committee of the Rajya Sabha. The Member may move his Amendment at this stage without any speech. Dr. John Brittas, are you moving your Amendment?

DR. JOHN BRITTAS (Kerala): Sir, I move:

"That the Bill further to amend the Registration of Births and Deaths Act, 1969, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Prof. Manoj Kumar Jha
4. Shri Elamaram Kareem
5. Shri Jose K. Mani
6. Shri A.A. Rahim
7. Shri Tiruchi Siva
8. Dr. V. Sivadasan

with instructions to report by the last day of the first week of the next (261st) Session of the Rajya Sabha."

The questions were proposed.

MR. DEPUTY CHAIRMAN: The motion for consideration of the Bill and the Amendment moved thereto are now open for discussion. I shall now call upon the Members whose names have been received for participation in the discussion. Now, Shrimati Sulata Deo, please speak.

श्रीमती सुलता देव (ओडिशा) : माननीय उपसभापति जी, मैं आपका आभारी हूँ कि आपने मुझे "The Registration of Births and Deaths (Amendment) Bill, 2023" पर बोलने का मौका दिया है।

महोदय, यह जो births and deaths के registration का बिल आया है, अर्थात् जन्म और मृत्यु के रजिस्ट्रीकरण का बिल आया है, मैं इस बिल का मेरी पार्टी बीजू जनता दल की तरफ से समर्थन करती हूँ, क्योंकि अब जब देश बदल रहा है, तो यह कानून भी बदलना चाहिए। जो पुराना कानून 54 साल पहले आया था, अभी उस कानून को बदलने का वक्त आ गया है, क्योंकि हम सब ने देखा है कि births and deaths के registration में, जन्म और मृत्यु के पंजीकरण में कितनी सारी प्रॉब्लम्स आती हैं। चूँकि मैं खुद एक ग्राम पंचायत की सरपंच रह चुकी हूँ। मुझे मालूम है कि अगर जन्म और मृत्यु के लिए रजिस्ट्रेशन का कोई प्रावधान होता है, तब भी कितनी मुश्किल होती

है। अगर कोई छोटी बच्ची है, तो उसका बर्थ सर्टिफिकेट सभी जगहों पर दिया जाता है, जैसे - स्कूल या कहीं और। मगर यह सभी मानेंगे कि बर्थ सर्टिफिकेट निकलवाने में हमारी जूतियाँ घिस जाती हैं। एक रजिस्ट्रेशन सर्टिफिकेट निकलवाने के लिए हम लोग जब इधर-उधर भाग रहे होते हैं, तो हमारी जूतियाँ घिस जाती हैं। ठीक वैसे ही अगर हम लोग डेथ सर्टिफिकेट या मृत्यु का भी सर्टिफिकेट निकलवाना चाहें, तब भी उतनी ही प्रॉब्लम्स होती हैं, क्योंकि ये सारे जो रिकॉर्ड्स हैं, ये फिजिकली मेन्टेन किये जाते हैं। मगर अब, जबकि डिजिटल इंडिया की बात हो रही है, तो यह बर्थ एंड डेथ रजिस्ट्रेशन, जन्म और मृत्यु का पंजीकरण डिजिटल इंडिया के अंतर्गत हो रहा है, तो मैं बोलूँगी कि यह जो अमेंडमेंट बिल है, यह बिल पास होने के बाद अब जो बच्चे पैदा होंगे, वे सारे बच्चे इतने खुशनसीब होंगे कि उनके जन्म का जो रजिस्ट्रेशन होगा, वह सारा ऑनलाइन रजिस्ट्रेशन होगा, डिजिटल रजिस्ट्रेशन होगा और वैसे ही जब किसी की मृत्यु होगी, तो उसका भी रजिस्ट्रेशन ऑनलाइन होगा। यह सभी के लिए बहुत खुशी की बात है। इसमें एक और बात यह है कि जब हम लोग कहीं पर कोई इंटरव्यू देने के लिए जाते हैं, कहीं पर डॉक्यूमेंटेशन की आवश्यकता होती है, तब हम हर डॉक्यूमेंट को कैरी करके घूमते रहते हैं। चाहे स्कूल में एडमिशन के लिए हो, इंटरव्यू के लिए हो, पासपोर्ट के लिए हो या डीएल के लिए हो, इन सभी के लिए जितना भी डॉक्यूमेंटेशन होता है, उन सभी को हम अपने साथ में लेकर घूमते रहते हैं, मगर इस बिल के पारित होते ही हम लोगों को इतने सारे कागज़ात को साथ में लेकर नहीं घूमना पड़ेगा। हम एक ही बर्थ रजिस्ट्रेशन के सर्टिफिकेट के हिसाब से सब कुछ कर सकते हैं। यह बहुत ही अच्छी बात है, इसलिए मैं बोल रही हूँ कि जब भारत बदल रहा है, तो इस कानून को भी बदलना चाहिए। मैं एक और बात कहना चाहती हूँ। चाहे पंचायत के इलेक्शंस हों, म्युनिसिपैलिटी के इलेक्शंस हों या कोई जनरल इलेक्शंस हों, इनमें होता यह है कि जो बच्चे 18 वर्ष से ज्यादा की आयु के हो जाते हैं, वे भी वोटर लिस्ट में नहीं जुड़ पाते हैं और जुड़ने के लिए भी बहुत सारी formalities होती हैं। इसकी वजह से जोड़-तोड़ करके भी काम किया जाता है। कोई जोड़ता है, तो कोई तोड़ता है, ऐसे भी किया जाता है। हम ऐसी बहुत सारी कंप्लेंट्स भी रिसीव करते हैं। आपने इलेक्शन कमीशन के ऑफिस में ऐसी बहुत सारी कंप्लेंट्स देखी होंगी कि हमने अपना नाम दिया था, हमारी एज भी हो गई है, लेकिन हमारा नाम वोटर लिस्ट में नहीं डाला गया है। अगर किसी का नाम डाला भी गया है, तो वह भी कट जाता है। इन वजहों से कंप्लेंट्स भी रिसीव होती हैं और हमें जो नागरिकता मिलती है, वोट देने का अधिकार मिलता है, हम उससे भी वंचित रह जाते हैं। इससे एक अच्छाई यह होगी कि जिस बच्चे की आयु 18 साल से ज्यादा हो जाएगी, वह अपने आप ही इलेक्टोरल रोल में जुड़ जाएगा। इससे उसे वोट देने का अधिकार मिल जाएगा।

इसी तरह से अगर किसी की डैथ हो जाती है, तो उसका नाम अपने आप ही रजिस्टर में से कट जाएगा। सर, जो फेक वोटर्स होते हैं, जिन्हें हम लोग घोस्ट वोटर्स मानते हैं, जिनके बारे में बोला जाता है कि ये लोग तो हमारे यहाँ हैं ही नहीं, इन लोगों की तो डैथ हो चुकी है, फिर इनका वोट किसने दिया - हम इससे भी बच सकते हैं।

सर, भारत दुनिया का सबसे बड़ा गणतंत्र राष्ट्र है, वहाँ पर इस तरह से होना भी नहीं चाहिए। यह जो विधेयक आ रहा है, इससे मेरी पार्टी ही नहीं, बल्कि सारी पार्टीज़ को निजात मिलेगी। सर, मैं एक और बात कहना चाहती हूँ। जब घर में किसी का जन्म होता है, तब खुशियाँ मनाई जाती हैं, मगर समय से पहले किसी की डैथ हो जाती है, किसी पेंशन होल्डर की डैथ हो

जाती है और डैथ होने के बाद उसका डैथ सर्टिफिकेट न मिले, तो बहुत सारे complications आ जाते हैं। जो लोग सरकारी नौकरी करते हैं, उन लोगों के घरों में टाइम पर पेंशन नहीं जा पाती है। जिन लोगों के लीगल इश्यूज़ होते हैं, जमीन का कोई इश्यू रहता है, उन लोगों को बहुत सारी मुश्किलों का सामना करना पड़ता है। जब यह बिल पारित हो जाएगा, तो इससे कम-से-कम डैथ का रजिस्ट्रेशन तो हो ही जाएगा और उन लोगों के लिए यह चीज सहज और सरल हो जाएगी।

माननीय डिप्टी चेयरमैन सर, मैं आपसे यह रिक्वेस्ट करूँगी कि आप इसे भी थोड़ा देखिएगा कि भारतवर्ष में ऐसे बहुत सारे employees हैं, जिन लोगों को रिटायर होने के बाद भी साल में एक बार अपनी हाजिरी देनी पड़ती है कि हम अभी जिंदा हैं। जो लोग अभी हैं, इसे लेकर कम-से-कम उनके लिए एक नियम बना दिया जाए - अगर कोई चल-फिर सकता है और वह जाए, तो कोई प्रॉब्लम नहीं है। मगर ऐसे कितने पेंशन होल्डर्स हैं, जिनकी एज 90 से भी ज्यादा हो गई, उन लोगों को चलने-फिरने में भी मुश्किल हो जाती है। उनके लिए यह प्रावधान करना चाहिए। आज इस बिल के पास होने के बाद उस चीज़ पर थोड़ा रोक लगवा दीजिए, क्योंकि जिन लोगों की डेथ हो जाएगी, अगर अपने आप ही उनका नाम रजिस्टर में चढ़ जाएगा, तो उनके घर से जाकर प्रेज़ेंट करने के लिए कोई नहीं होगा। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*.. आपका समय पूरा हो गया है। प्लीज़...

श्रीमती सुलता देव : सर, मुझे एक छोटी-सी प्रॉब्लम दिख रही है। यह आधार के साथ जुड़ा होता है और यह हम सबकी रिस्पाँसिबिलिटी है कि जब बच्चा पैदा होता है, तो उसको मां-बाप का नाम मिले, उसको नेशनैलिटी मिले, उसको बर्थ सर्टिफिकेट भी मिले।...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Your time is over now. ...*(Interruptions)*..

श्रीमती सुलता देव : सर, मैं एक मिनट में कनक्लूड कर देती हूं। ...(**व्यवधान**)...जब वहां पर रजिस्ट्रेशन होता है, तो हम लोग अपने आधार की डिटेल्स देते हैं, इसमें आधार के डिटेल्स देने का प्रावधान है। सर, यह दो तरह का होता है। ...(**समय की घंटी**)... क्योंकि कभी-कभी सभी जगह आधार के डिटेल्स नहीं दिए जाते हैं। इसके लिए एक मैकेनिज़्म होना चाहिए कि आधार में जो इन्फॉर्मेशन है, वह कहीं शेयर न हो।...(**व्यवधान**)... मैं इस बिल का समर्थन करती हूं।

MR. DEPUTY CHAIRMAN: Thank you. ...*(Interruptions)*.. श्रीमती सीमा द्विवेदी। आपके पास पांच मिनट का समय है।

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : उपसभापति महोदय, माननीय गृह मंत्री जी जन्म-मृत्यु पंजीकरण अधिनियम, 1969 को संशोधित करने का प्रस्ताव लेकर आए हैं, मैं उसका समर्थन करने के लिए खड़ी हुई हूं। महोदय, लगभग 54 वर्षों के बाद पहली बार संशोधन का प्रस्ताव सदन में देशवासियों की सुविधा के लिए लाया गया है, यह हमारे लिए बड़े गौरव की बात है। सर, समय

और पद्धति के आधार पर बहुत सारी चीज़ें बदलती रहती हैं और तमाम प्रकार के सामाजिक परिवर्तन आधुनिक विकास के साथ-साथ नागरिकों को सहूलियत दें, यह इस बिल का मुख्य उद्देश्य है। जन्म एवं मृत्यु को रजिस्ट्रीकृत होने का जब राज्य एवं केन्द्र स्तरीय डेटा रहेगा, तो जनहित में एवं सामाजिक फायदों को पारदर्शी रूप में देखने को मिलेगा। सर, इसके फायदे को कहां-कहां आसानी से पाया जा सकता है, इसके बारे में मैं आपको कुछ बताना चाहती हूं। जन्म और मृत्यु रजिस्ट्रीकरण (संशोधन) विधेयक, 2023 के प्रारंभ की तारीख या उसके पश्चात जन्मे किसी व्यक्ति के जन्म की तारीख और स्थान को साबित करने, किसी शैक्षणिक संस्था में दाखिले, ड्राइविंग लाइसेंस को जारी करने, मतदाता सूची तैयार करने, विवाह रजिस्ट्रीकरण, केन्द्र सरकार, राज्य सरकार या स्थानीय निकायों या केन्द्र सरकार अथवा राज्य सरकार के अधीन पब्लिक सेक्टर उपक्रम या किसी कानूनी अथवा स्वायत्त निकाय में किसी पद पर नियुक्त करने, पासपोर्ट जारी करने, कोई आधार नंबर जारी करने तथा अन्य प्रयोजनों के लिए, जो केन्द्रीय सरकार द्वारा पब्लिक सुविधाओं में वृद्धि करें और देश में जन्म की तारीख और स्थान को साबित करने के लिए दस्तावेजों को आसान करता है। महोदय, बहुत लंबी प्रक्रिया को छोटा करने के लिए इस प्रावधान को लाया गया है। पहले यह होता था कि जब बच्चा जन्म लेता था अथवा जब किसी की मृत्यु होती थी, तो उसका प्रमाण-पत्र लेने के लिए बहुत लंबी प्रक्रिया से गुजरना पड़ता था। आप कल्पना कीजिए कि किसी के घर में किसी की मौत हो जाती है और मौत हो जाने के बाद अगर उसके परिवारजन व्यस्तता के कारण मृत्यु का प्रमाण-पत्र नहीं बनवा सकते हैं अथवा किसी बच्चे का जन्म होने के बाद अगर वे थोड़ा लेट हो जाते थे, तो उन्हें उसके लिए तमाम दस्तावेज देने पड़ते थे, नोटरी हलफनामा भी देना पड़ता था, लेकिन इस कानून में इस बात को सरल कर दिया गया है कि अगर आपको 30 दिन अथवा एक वर्ष से ज्यादा समय हो जाता है और आपने अपना जन्म अथवा मृत्यु प्रमाण-पत्र नहीं बनवाया है, तो आपको स्वैच्छिक, खुद से प्रमाण-पत्र देना पड़ेगा। आपको कहीं लंबी लाइन लगाने की जरूरत नहीं है। हम यह कह सकते हैं कि यह जो कानून माननीय मंत्री जी लेकर आए हैं, यह सबकी भलाई के लिए है। अभी विपक्ष के लोग चले गए। उनको यहां पर रहना चाहिए था। महोदय, ब्रिटिश हुकूमत के बाद देश की आज़ादी के बाद से जनता ने सबसे ज्यादा सेवा करने का अधिकार कांग्रेस को दिया था। लेकिन मुझे बहुत दुख के साथ कहना पड़ रहा है कि जिस जनता ने कांग्रेस के ऊपर इतना विश्वास किया था, कांग्रेस ने उतना ही उसके साथ * किया है, उनकी * का भी काम किया है।

महोदय, यह बिल पहले भी आ सकता था, यह बिल पहले की सरकार के लोगों को भी लाना चाहिए था। मैं माननीय प्रधान मंत्री मोदी जी और आदरणीय गृह मंत्री अमित शाह जी को बधाई देना चाहती हूं और साथ ही उनका धन्यवाद भी करना चाहती हूं। जनता की अच्छाई के लिए, भलाई के लिए और जनता सुख से रह सके, उनको इधर-उधर कम दौड़ना पड़े और उनका काम आसानी से हो जाए, इसके लिए सरकार यह बिल लेकर आई है। मैं इस बिल का समर्थन करती हूं।

---

*Expunged as ordered by the Chair.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Hon. Deputy Chairman, Sir, I thank you for giving me this opportunity. I have no disagreements with the intent and nature of this Bill. I would like to voice certain ambiguities and express my congratulations to the Government on certain points. The population of the country is growing and it is necessary to have a dedicated person to oversee matters related to births and deaths. The introduction of a national level database, which is to be maintained by the Registrar General, is welcome. Sir, this Bill states that the national database can be made available to other authorities preparing and maintaining other database. These will be notified by the Government and can include the population register and electoral rolls among others. The Bill also states that the use of the National databases will be approved by the Centre, while the use of the State database is subject to State approval. It can be made available to other authorities dealing with other State databases upon the prior notification of the State Government. Such a step keeps the federal nature of the country intact by enabling both the Centre and State to work in tandem. It is not defined as to what type of authorities the national database can be made available to. This ambiguity creates fear in the minds of people who are vulnerable to having sensitive data misused or leaked. I request that the Government clarify and ascertain what they mean by 'other authorities' and lay down a set of steps detailing how this data will be protected to prevent any misuse.

Coming to providing date and place of birth, I appeal to the Govt for mandating that birth and death certificate can be used to prove the date and place of birth for persons born on or after the Amendment comes into effect. The day-to-day tasks of administration such as preparation of voter lists and admission into educational institutions would become smoother. However, the Bill also states that the place of birth in the Birth Certificate can be used for the purpose determined by the Central Government. This is a vague term, as it does not define the complete usage possible and at a later date, this may cause in-firing on a person's right or lead to unintentional exclusions. I request the Government to prepare a concerted list of uses for such information and add that so that it may be looked at and judged in its entirety. I thank the Government for setting up a stipulated time, seven days, to provide extracts of prescribed information in the registration of births and deaths to the person who registered it. On behalf of the YSRCP, I whole heartedly support this Bill.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir, for giving me the opportunity to participate on behalf of the AIADMK Party. The Bill is

moved by the Home Minister further to amend the Registration of Births and Deaths Act, 1969, as passed by Lok Sabha. Sir, based on the consultations held with the State Governments, general public and other stakeholders, the Union Government proposes to amend certain provisions of the Act in the form of the Bill, namely, the Registration of Births and Deaths (Amendment) Bill, 2023. Now, digital system has come. So, we have to prepare birth and death certificates with perfection. Why am I saying this? Sir, there is misuse of power in Tamil Nadu and the example is preparation of voters' list. In the voters' list of Tamil Nadu, especially in view of the present DMK Government in power, one will find names of all those who have died! And, shockingly, one can find name of one person in the voters' list at 3-4 places! They are using muscle power and everything. The duplicate voters are voting at many places and it is against the democratic principles. Sir, we lost Assembly elections in 2021 with a margin of less than 3 lakh votes. But, if you go through the records, the DMK party is misusing voters' list. They are casting lakhs of bogus votes at many places. One person is voting at many places in Tamil Nadu! And, Sir, names of people who have died are appearing in voters' list and DMK people are casting votes in their names! Therefore, democratic system is also misused by the existing system. Therefore, I am requesting that birth and death certificates...

MR. DEPUTY CHAIRMAN: Dr. Thambidurai, don't bring State issues here.

DR. M. THAMBIDURAI: Sir, I am saying this because it is a serious matter.

MR. DEPUTY CHAIRMAN: Please, conclude now.

DR. M. THAMBIDURAI: Sir, when we are bringing amendment and when we have the digital system, we have to use this and record not only birth details but also names of existing people with perfection. Otherwise, the way the system is being misused in Tamil Nadu by the present Government, the same will happen in other parts of the country. This must be stopped. Our Edappadi Palaniswamy is a popular leader and has the support of the people.

MR. DEPUTY CHAIRMAN: Dr. Thambidurai, you are a very senior Member. You know the rules. You discuss the Bill, not about issues in Tamil Nadu.

DR. M. THAMBIDURAI: Sir, I am mentioning it because there is misuse of voters' list. I am mentioning it here because you have mentioned about the voters' list in the Bill.

So, I request the hon. Minister to look into this and ensure that democracy is maintained in Tamil Nadu. Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I will take only one minute. I, on behalf of my party and my leader, Shri Y.S. Jagan Mohan Reddy Gaur, rise to support this Bill.

Sir, the Government of Andhra Pradesh, under the stewardship of our beloved Chief Minister, has opened Gram Sachivalayas i.e., Village Secretariats in the State. And, for every 50 households, there is one volunteer. Every volunteer, under whose jurisdiction these 50 households come, personally go to each and every house and verify with them whether birth or death certificate, as the case may be, is issued. And, door delivery of birth certificate or death certificate, as the case may be, is done as of now. This is the procedure we are following after proper verification. Now, national database is being created. So, I request the hon. Minister to connect the data that is being collected by the respective State Governments and incorporate them in the national database. Also, the other point I would like to emphasize in this regard is the database created at the Centre should not be misused or leaked to unwarranted persons. This is very, very important. I request the hon. Minister to ensure that there will not be any leakage of database.

With these words, I support this Bill. Thank you.

श्री उपसभापति : माननीय मंत्री। श्री नित्यानन्द राय जी, आपका जवाब।

श्री नित्यानन्द राय : महोदय, अभी कई माननीय सदस्यों ने बहुत ही बहुमूल्य और उचित सुझाव दिए हैं। माननीय मोदी जी की सरकार जन सुविधा के लिए, पारदर्शिता के साथ, उनको बिना किसी परेशानी में डाले, उनके काम में सुचारू रूप से मदद की जा सके, ऐसी नीति के साथ काम कर रही है।

महोदय, जब इस संशोधन विधेयक को लाने पर विचार हुआ, तो सभी राज्यों, केन्द्र शासित प्रदेशों, सभी संबंधित मंत्रालयों एवं सभी विभागों के साथ व्यापक विचार-विमर्श के पश्चात ड्राफ्ट तैयार किया गया। तत्पश्चात् यह पब्लिक के लिए पब्लिक डोमेन में भी रखा गया और उस पर जो भी विचार आएं, उनका भी ध्यान कहीं न कहीं, किसी न किसी रूप में इस बिल में रखा गया है। इस विधेयक के माध्यम से जन सुविधाएँ बढ़ेंगी। जनमानस की सुविधा; तकनीकी प्रगति; सरकार की जरूरतें, जो जनहित में होती हैं, उनको ख्याल में रखते हुए यह संशोधन विधेयक लाया गया है। यह जन्म-मृत्यु पंजीकरण प्रक्रिया सरल और जवाबदेह होगी तथा योजनाओं को सुचारु रूप से चलाने में मदद करेगी। न्यूनतम मानवीय हस्तक्षेप और प्रभावी प्रशासन के साथ-साथ इससे सरकार को विभिन्न योजनाओं को सुचारु रूप से चलाने में मदद मिलेगी।

महोदय, यह डिजिटल होगा। पहले एक फिजिकल रजिस्टर में यह डेटा तैयार होता था, जो बहुत तरीके से रखना संभव नहीं हो पाता था। शिकायतों को दूर करने के लिए मुख्य रजिस्ट्रार या जिला रजिस्ट्रार से जन शिकायत निवारण हेतु अपील भी कर सकते हैं। अभी डेटाबेस के संबंध में एक माननीय सदस्य द्वारा बताया गया कि राष्ट्रीय एवं राज्य स्तर पर इसका डेटाबेस बनाने की आवश्यकता है, ताकि पब्लिक सेवाओं और सामाजिक फायदे में इसका उपयोग किया जा सके।

महोदय, इसमें एक बहुत महत्वपूर्ण विषय यह है कि यह एक ऐसा डॉक्युमेंट होगा, एक ऐसा प्रमाण पत्र होगा, जो किसी भी समय किसी व्यक्ति को जन्म या मृत्यु की तारीख को प्रमाणित करने में बहुत ही कारगर डॉक्युमेंट होगा, चाहे वह नौकरी में जाए, चाहे वह लाइसेंस लेने जाए, चाहे किसी शिक्षण संस्थान में दाखिले के लिए जाए या अन्य किसी काम के लिए जाए, जहाँ उसके स्थान और तारीख को सत्यापित करना हो।

महोदय, इस विधेयक का यह भी महत्व है कि आपदा में मृत्यु प्रमाण पत्र देने में विलंब हुआ करते थे, जिसके कारण आपदा पीड़ितों को मृत्यु प्रमाण पत्र न मिलने के कारण उनको सुविधा देने में भी और उन तक सेवा पहुँचाने में भी दिक्कतें होती थीं। इससे वे दिक्कतें दूर होंगी। महोदय, जन्म-मृत्यु पंजीकरण के पश्चात् 7 दिनों में प्रमाण पत्र जारी करने का प्रावधान किया गया है, जिसे मैंने यहाँ रखा है।

महोदय, यह एक बहुत ही महत्वपूर्ण बिल है। सदन इस महत्वपूर्ण बिल को पास करे, इसके लिए मैं निवेदनपूर्वक आग्रह करता हूँ।

MR. DEPUTY CHAIRMAN: I shall first put the Amendment moved by Dr. John Brittas for reference of the Registration of Births and Deaths Amendment (Bill), 2023, as passed by Lok Sabha, to a Select Committee of Rajya Sabha to vote.

The motion was negatived.

MR. DEPUTY CHAIRMAN: Now, I come to the Bill. The question is:

"That the Bill further to amend the Registration of Births and Deaths Act, 1969, as passed by Lok Sabha, be taken into consideration".

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No.12) by Dr. John Brittas — hon. Member not present. Amendment not moved.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 4, there are three Amendments; Amendments (Nos. 1 and 2) by Shri Binoy Viswam; Amendment (No.13) by Dr. John Brittas. Both the hon. Members are not present. Amendments not moved.

Clause 4 was added to the Bill.

DR. M. THAMBIDURAI: I request the hon. Minister to clarify...

MR. DEPUTY CHAIRMAN: Please. You are a senior Member. You know that nothing can be...... Please.

DR. M. THAMBIDURAI: I had raised an important issue. In Tamil Nadu, the DMK Government is using the names of dead people while casting vote. And, the same person is casting his or her vote at many places.

MR. DEPUTY CHAIRMAN: You have already mentioned this.

DR. M. THAMBIDURAI: Has the Government taken any action in this regard? He has not answered this.

MR. DEPUTY CHAIRMAN: You have already mentioned this.

DR. M. THAMBIDURAI: But he has not answered this. That is why I am raising.

श्री नित्यानन्द राय : सर, हम इस बारे में बाद में बात कर लेंगे। ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्य, आपसे माननीय मंत्री जी बात कर लेंगे। That is all. आप सभी वरिष्ठ सदस्य हैं। ...(**व्यवधान**)... माननीय सदस्यगण, वोटिंग प्रोसेस शुरू हो जाने पर इस तरह की कोई चर्चा नहीं हो सकती है। ...(**व्यवधान**)... प्लीज़।

So, Clause 4 is adopted.

MR. DEPUTY CHAIRMAN: In Clause 5, there are two Amendments; Amendments (Nos. 14 and 15) by Dr. John Brittas. Dr. John Brittas; not present. ...*(Interruptions)*.. So, Amendments not moved.

Clause 5 was added to the Bill.
Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 7, there are three Amendments; Amendments (Nos. 3 and 4) by Shri Binoy Viswam and Amendment (No. 16) by Dr. John Brittas. Shri Binoy Viswam; not present. Now, Amendment No. 16, Dr. John Brittas; not present. So, both Amendments, by Shri Binoy Viswam and Dr. John Brittas, not moved.

Clause 7 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 8, there is one Amendment; Amendment (No. 17) by Dr. John Brittas. Dr. John Brittas; not present. So, Amendment not moved.

Clause 8 was added to the Bill.
Clauses 9 and 10 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 11, there are two Amendments; Amendments (Nos. 5 and 6) by Shri Binoy Viswam. Shri Binoy Viswam; not present. So, Amendments not moved.

Clause 11 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 12, there is one Amendment; Amendment (No. 7) by Shri Binoy Viswam. Shri Binoy Viswam; not present. So, Amendment not moved.

Clause 12 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 13, there are three Amendments; Amendment (No. 8) by Shri Binoy Viswam and Amendments (Nos.18 and 19) by Dr. John Brittas. Shri Binoy Viswam; absent. Dr. John Brittas; absent. So, both Amendments not moved.

Clause 13 was added to the Bill.
Clause 14 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there are three Amendments; Amendments (Nos.9 to 11) by Shri Binoy Viswam. Shri Binoy Viswam; not present. So, Amendments not moved.

Clause 15 was added to the Bill.
Clauses 16 to 18 were added to the Bill.
Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Nityanand Rai to move that the Bill be passed.

श्री नित्यानन्द राय : महोदय, मैं प्रस्ताव करता हूँ:
"कि विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 a.m. on Tuesday, the 8th August, 2023.

The House then adjourned at forty-one minutes past ten of the clock till eleven of the clock on Tuesday, the 8th August, 2023.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)